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8 Shravana, 1941 (Saka)

## PARLIAMENTARY DEBATES

## RAJYA SABHA

OFFICIAL REPORT
(FLOOR VERSION)

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## RAJYA SABHA

Tuesday, the 30th July, 2019/8 Shravana, 1941 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

## PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

## I. Progress Report on the Action taken pursuant to the recommendations of JPC

## II. Reports of the CAG of India

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table-
I. A copy (in English and Hindi) of the Thirty-second Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (June, 2019).
[Placed in Library. See No.L.T. 651/17/19]
II. A copy each (in English and Hindi) of the following Reports, under clause (1) of article 151 of the Constitution:-
(i) Report of the Comptroller and Auditor General of India for the year ended March, 2018 -Union Government —epartment of Revenue -Direct Taxes (Report No. 9 of 2019); and
[Placed in Library. See No.L.T. 663/17/19]
(ii) Report of the Comptroller and Auditor General of India for the year ended March, 2018 -Union Government -Department of RevenueIndirect Taxes -Goods and Services Tax (Report No. 11 of 2019).
[Placed in Library. See No.L.T. 664/17/19]

## MESSAGES FROM LOK SABHA

(I) The National Medical Commission Bill, 2019
(II) The Repealing and Amending Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following
messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-
(I)
"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok SAbha, I am directed to enclose the National Medical Commission Bill, 2019, as passed by Lok Sabha at its sitting held on the 29th July, 2019."

## (II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business of Lok Sabha, I am directed to enclose the Repealing and Amending Bill, 2019, as passed by Lok Sabha at its sitting held on the 29th July, 2019."

Sir, I lay a copy each of the Bills on the Table.

# MOTION FOR ELECTION TO THE JOINT COMMITTEE ON OFFICES OF PROFIT 

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

Sir, I move the following Motion:-
"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee on Offices of Profit be constituted for the purposes set out in the Motion adopted by the Lok Sabha at its sitting held on the 23rd July, 2019 and communicated to this House, and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five Members from among the Members of the House to serve on the said Joint Committee."

The question was put and the motion was adopted.

## MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Zero Hour. Shri S. Muthukaruppan to speak on "Demand for Tamil to be made an optional language for students belonging to Tamil Nadu studying in other States."

## Need to make Tamil an optional language for students belonging to Tamil Nadu, studying in other States

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Mr. Chairman Sir, as you are all aware, Tamil is one of the most ancient languages of the world and it is one of the longest surviving classical languages in the world too. ...(Interruptions)...

SHRI ELAMARAN KAREEM (Kerala): Sir, I have given notice. ...(Interruptions)...
MS. DOLA SEN (West Bengal): Sir, I have given notice. ...(Interruptions)...
MR. CHAIRMAN: I have not admitted it. ...(Interruptions)... I have not admitted your Rule 267 notices. ...(Interruptions)... Please sit down. ...(Interruptions)...

MS. DOLA SEN: Sir, at least, please mention the subject of the notice. ...(Interruptions)...

MR. CHAIRMAN: This is not the way to behave. Don't deprive others. He is speaking something important. ...(Interruptions)...

MS. DOLA SEN: Sir, please mention the notice. Sir, it is a serious matter. ...(Interruptions)...

श्री आनन्द शर्मा (हिमाचल प्रदेश): सर, हम कुछ और कहना चाहते हैं।...(व्यवधान)...

SHRI BINOY VISWAM (Kerala): Sir, I have given notice on privatisation of airports by passing the views of PPP appraisal Committee of the Finance Ministry and NITI Aayog. ...(Interruptions)....

MR. CHAIRMAN: This does not come under that rule. So, I have disallowed it. Please sit down. ...(Interruptions)....

SHRI S. MUTHUKARUPPAN: More than 55 per cent of the epigraphical inscriptions found by the Archaeological Survey of India are in the Tamil language, and, it is a language which dates back to Third Century BC and even before. Tamil is an official language of Sri Lanka and Singapore, other than India. Tamil is also used as one of the languages of education in Malaysia. Tamil is spoken by significant minorities in States like Kerala, Karnataka, Andhra Pradesh and Telangana and the Union Territory of Andaman and Nicobar Islands, etc. ...(Interruptions)...

MR. CHAIRMAN: Ms. Dola, your notice is on 'violent crimes against the marginalised'. Can it be a notice for suspension of Question Hour? ...(Interruptions)...

How can it be? ...(Interruptions)... I have already mentioned about Shri Elamaram Kareem's recommendation of Department of Economic Affairs for airports. This is a regular matter. How can you take them under suspension of Business of the House rules? They do not come under the rules. Time is passing by. Please. ...(Interruptions)... After the admitted notices are over, I will give you an opportunity. ...(Interruptions)... Please be seated. I appeal to all of you. There are 24 notices. ...(Interruptions)... That issue has been discussed already. Mr. Kareem, you are an educated person. You know the rules also. I have been permitting wherever there was a provision. Please sit down, hon. Members. ...(Interruptions)...

SHRI S. MUTHUKARUPPAN: However, the students belonging to Tamil Nadu and studying in other States and Union Territories are unable to learn Tamil and they are deprived of learning this classical language which is their mother-tongue as it is not an optional language there. Our hon. Chief Minister of Tamil Nadu, Shri Edappadi K.Palanisamy, has demanded to include Tamil as an optional language for study in other States, so that when students go back to their hometown in Tamil Nadu, they will not find any problem in continuing with their education.

Therefore, I urge upon the Union Government to include Tamil as an optional language for study in other States and it would be a great service to one of the most ancient languages in the world. Thank you.

MR. CHAIRMAN: But, the same thing should be done for other languages by Tamil Nadu also. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we are opposed to trilingual policy. ...(Interruptions)...

## Need for regular dredging of rivers to check recurrent floods

श्री शिव प्रताप शुक्ल (उत्तर प्रदेश): सभापति महोदय, मैं आपकी अनुमति से सदन का ध्यान नदियों के संदर्भ में एक महत्वपूर्ण विषय की ओर आकृष्ट करना चाहता हूँ। उत्तर भारत की नदियों में मानसून के समय अक्सर बाढ़ की स्थिति आ जाती है और यह विभीषिका इतनी भयंकर होती है कि इससे हर साल हजारों गाँव तबाह हो जाते हैं। इसके पीछे मुख्य कारण है कि नदियों के प्रवाह में कटाव से मिट्टी, पेड़, कचरा आदि से ये नदियाँ दिनोंदिन उथली होती जा रही हैं तथा मानसून के दौरान इनका क्षेत्र अधिक फैल जाता है। इनकी गहराई दिनोंदिन कम होती चली जा रही है। दिनोंदिन कम होने से इसमें जो silt जमा हो रही है, उसके प्रभाव से गर्मियों में काफी नदियाँ सूख-सी जाती हैं, जिस पर लोग खेती करना शुरू कर देते हैं। इसका परिणाम यह होता है कि वहाँ नदियाँ अपना प्रवाह बदल लेती हैं, तो दूसरे तबाह हो जाते हैं।

मान्यवर, किसानों को पानी की भी अधिक आवश्यकता होती है। Silt के जमने से नदियों का स्तर ऊपर होता चला जा रहा है। तमाम नदियाँ मानचित्र से गायब भी होती जा रही हैं। इसकी वजह से गंभीर जलसंकट की स्थिति आ रही है। मेरा सदन के माध्यम से अनुरोध है कि इन नदियों में dredging की व्यवस्था नियमित रूप से कराई जाए, ताकि नदियाँ गहरी हो सकें। इससे बाढ़ की रोकथाम हो सकेगी, जल संरक्षण को बढ़ावा मिलेगा, सिंचाई की व्यवस्था हो सकेगी, आवागमन के लिए भी इन नदियों का उपयोग हो सकेगा। साथ ही साथ मेरा निवेदन यह भी है कि इस देश की सभी नदियों को जोड़ने का एक कार्यक्रम चलाया जाए, जिससे यह बाढ़ की स्थिति भी समाप्त होगी, हर जगह सबको पानी मिलेगा, सिंचाई की व्यवस्था भी नियमित रूप से हो सकेगी और बाढ़ की स्थिति से लोगों के लिए जो तबाही आती है, वह नहीं आएगी, फसलें नहीं उजड़ेंगी। मान्यवर, इस नाते आपके माध्यम से मेरा सरकार से अनुरोध है कि इस प्रकार की व्यवस्था की जाए।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं इस विषय के साथ स्वयं को संबद्ध करता हूँ।

डा. सत्यनारायण जटिया (मध्य प्रदेश): महोदय, मैं भी इस विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, मैं भी इस विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री आर.के. सिन्हा (बिहार): महोदय, मैं भी इस विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री चुनीभाई कानजीभाई गोहेल (गुजरात): महोदय, मैं भी इस विषय के साथ स्वयं को संबद्ध करता हूँ।

श्री ओम प्रकाश माथुर (राजस्थान): महोदय, मैं भी इस विषय के साथ स्वयं को संबद्ध करता हूँ।

## Establishment of Neutrino Observatory in Theni District, Tamil Nadu

SHRI VAIKO (Tamil Nadu): Mr. Chairman, Sir, the India-based Neutrino Observatory Project, proposed to be constructed in Pottippuram Village, Ambarappar Stone Hill in Theni District of Tamil Nadu. This observatory will be set up by excavating a tunnel from the top of the hill in the Western Ghats blasting 20 lakh tonnes of stone, of which 12 lakh tonnes of hard rock, by using 1200 tonnes of explosive dynamites!

The proposed tunnel will be one kilometerm in length, 25 meters X 15 meters in breadth. The said tunnel would further lead to one kilometer of tunnel on each of its sides forming a spherical tunnel. At the junction of three points, the height of the side place is 11.25 lakhs of hard rock to be excavated.

The said project would cause grave environmental degradation in the Western Ghats -one of the world's most pristine ecological reserves. The UNESCO declared the Western Ghats as the world heritage site.

The Kasturirangan Committee on the Western Ghats had clearly stated that no damage should be done in any part of the Western Ghats.

The proposed excavation would cause demolition of Idukki Dam, the biggest dam in Kerala, situated 30 kms. from the proposed site. This would cause demolition of Mullaiperiyar Dam belonging to Tamil Nadu constructed by legendary Penny Quick.

Of course, I know the difference between neutron and Neutrino.
Sir, the border of Kerala starts at a distance of 2.5 kms . from the proposed site where Mathikettan Solai forest is situated. The world scientific community has already warned about the human-induced earthquakes. The Neturino Project will be linked with Fermi Laboratory in the United States of America, which is at a distance of $7,000 \mathrm{kms}$. To our terrible shock, the project envisaged to dump nuclear waste. When I pointed out this in the court, the Central Government stated that it was a clerical mistake. I filed a writ petition before the Madurai Bench of the Madras High Court and argued the case myself, citing so many judgements of the Supreme Court and High Courts, and got it stayed on 22nd March, 2015. One NGO, Poovulagu Nanbarkal has also got a stay from the National Green Tribunal against this project. I took a padyatra, the Youth Wing District Secretary of MDMK, Sivakasi Ravi, committed self-immolation and sacrificed his life in protest of this project. One of the agendas of this project is to decommission nuclear bombs in any part of the world, using the nuclear technology from here.

It will make Tamil Nadu as vulnerable as Hiroshima and Nagasaki. Comrade Achuthanandan, and beloved Oommen Chandy, the former Chief Ministers of Kerala, have also raised concern and apprehension about this India-based Neutrino Observatory. Therefore, I would urge upon the Union Government to abandon the proposed project.

SOME HON. MEMBERS: Sir, we associate ourselves with what the hon. Member has said.

MR. CHAIRMAN: Whoever wants to associate please send their slips.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with what the hon. Member has said.

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with what the hon. Member has said.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with what the hon. Member has said.

SHRI PRABHAKAR REDDY VEMIREDDY (Andhra Pradesh): Sir, I also associate myself with what the hon. Member has said.

## Protection of the communication tradition of Kongthong, singing village of Meghalaya

श्री राकेश सिन्हा (नाम निर्देशित): सभापति महोदय, लोकतंत्र का वैशिष्ट्य होता है कि हम उन सब लोगों की रक्षा करते हैं, जो हाशिये पर होते हैं, खासकर सांस्कृतिक विरासत का। में मेघालय के एक ऐसे गाँव का जिञ्र करना चाहता हूँ, जहाँ की विरासत पूरी दुनिया के लिए एक सौन्दर्य का विषय हो सकती है, intangible heritage में आ सकती है। मेघालय का एक कॉन्गथॉन्ग गाँव है, जिसकी आबादी 300 है और उस गाँव में जो भाषा बोली जाती है, वह हमारी भाषा नहीं है, बल्कि वह भाषा एक ट्यून तैयार करती है। वहाँ माँ हर बच्चे के जन्म के बाद एक ट्यून तैयार करती है, जो उस व्यक्ति के साथ life-long रहती है और वह ट्यून उसकी मृत्यु के बाद ही जाती है। उस ट्यून के आधार पर लोग एकदूसरे को बुलाते हैं। काफी दूर माउंटेन में जो लोग रहते हैं, वे एक-दूसरे को उसी ट्यून के आधार पर बुलाते हैं। इसी तरह की एक ट्यून कुस्कोय नाम के गाँव में भी है, जो कि नॉर्थ टर्की में है, उसको Whistling Village कहते हैं। उस गाँव को यूनेस्को ने Intangible Cultural Heritage में शामिल किया है। जो कॉन्गथॉन्ग गाँव है, वहाँ आज इस ट्यून का decline हो रहा है, क्योंकि आज modern technology जिस प्रकार से हमारे समाज और सभ्यता पर हावी हो रही है, वह विविधताओं और भिन्नताओं को समाप्त कर रही है। इसी कारण, यह गाँव और यहाँ की यह संस्कृति संकट में है। आप कल्पना कीजिए, हर माँ अपने बच्चे के लिए एक अलग धुन तैयार करती है और हर व्यक्ति की एक अलग धुन है। यह लगभग सदियों से हो रहा है। पहले तो यह धुन आसपास के गाँवों में गई, लेकिन अब यह धुन धीरे-धीरे सिमटती जा रही है।

मेरी भारत सरकार से और आपके माध्यम से सदन से भी अपील है कि जिस प्रकार से नॉर्थ टर्की के कुस्कोय विलेज को यूनेस्को के Intangible Cultural Heritage में शामिल किया गया है, उसी तरह से मेघालय के कॉन्गथॉन्ग गाँव की इस ट्यून को बचाने के लिए, इस विरासत को बचाने के लिए इसको भी उसमें शामिल किया जाए और इसकी एक हेरिटेज लाइब्रेरी क्रिएट की जाए। मेरा अनुरोध है कि ऐसी जितनी प्रकार की ट्यूंस हैं, उनको रिकॉर्ड करके रखा जाए, क्योंकि यह हमारी सभ्यता की एक बड़ी विरासत है। यही मेरी अपील है। मेरी सदन से भी अपील है कि इस कार्य को करने में सरकार पर एक तरह से एक नैतिक दबाव बने, धन्यवाद।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ।

श्री अजय प्रताप सिंह (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री कैलाश सोनी (मध्य प्रदेश): महोदय, में भी स्वयं को इस विषय से संबद्ध करता हूँ।
श्री संभाजी छत्रपति (नाम निर्देशित): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री कामाख्या प्रसाद तासा (असम): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री अनिल बलूनी (उत्तराखंड): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।
श्री महेश पोद्दार (झारखंड): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।
श्री रामकुमार वर्मा (राजस्थान): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।
श्री राम विचार नेताम (छत्तीसगढ़): महोदय, में भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्रीमती रूपा गांगुली (नाम निर्देशित): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ।

श्री सुरेश गोपी (नाम निर्देशित): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

महंत शम्भुप्रसादजी तुंदिया (गुजरात): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री परशोत्तम रुपाला): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री शिव प्रताप शुक्ल (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री ओम प्रकाश माथुर (राजस्थान): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री आर. के. सिन्हा (बिहार): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।
श्री जुगलसिंह माथुरजी लोखंडवाला (गुजरात): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

## Deduction in the wages of ISRO scientists

श्री मोतीलाल वोरा (छत्तीसगढ़): माननीय सभापति महोदय, मेरा विषय है- इसरो वैज्ञानिकों के वेतन में कटौती। विषय का सारांश यह है कि चन्द्रयान-2 की सफलता पर सम्पूर्ण देश इसरो वैज्ञानिकों को बधाई दे रहा है, किन्तु सरकार ने उनके वेतन में कटौती का उपहार देकर उनको चकित कर दिया है।

वर्ष 1996 में इसरो वैज्ञानिकों के लिए दो अतिरिक्त वेतन-वृद्धि की अनुमति राष्ट्रपति जी ने दी थी, ताकि इसरो वैज्ञानिकों को प्रोत्साहन मिले। अंतरिक्ष विभाग ने अतिरिक्त वेतनवृद्धि को सुप्रीम कोर्ट के आदेश के बाद 1996 में लागू किया था। सुप्रीम कोर्ट के आदेश में कहा गया था कि इस वेतन-वृद्धि को स्पष्ट तौर पर तनख्वाह माना जाए। छठे वेतन आयोग में भी इस वेतन-वृद्धि को जारी रखने की सिफारिश की गई थी। वेतन में कटौती के केन्द्र सरकार के निर्णय से 16,000 वैज्ञानिक प्रभावित होंगे। इसरो वैज्ञानिकों के संगठन SEA ने इस संबंध में इसरो प्रमुख को लिखे पत्र में माँग की है कि वे वेतन में कटौती करने वाले केन्द्र सरकार के आदेश को रद्द करने में मदद करें। सरकार के इस निर्णय से वैज्ञानिक निश्चित रूप से हतोत्साहित होंगे। मेरा सरकार से अनुरोध है कि वह अपने निर्णय पर पुनर्विचार करे और वैज्ञानिकों के वेतन में कटौती के आदेश को वापस ले।

## Huge damage caused due to floods by different rivers in Punjab, Haryana and parts of Rajasthan

सरदार सुखदेव सिंह ढिंडसा (पंजाब): चेयरमैन सर, धन्यवाद। मुझे बहुत दिनों के बाद बोलने का मौका मिला है। माननीय सदस्य ने एक बात कही कि दरियाओं से जब... नदियों का पानी आता है, बारिश होती है, तो बहुत नुकसान होता है। कई नदियों के बारे में सरकार के बस की बात नहीं होती, कई नदियां ऐसी हैं, जो सरकार के बस में तो होती हैं, मगर उनकी अनगेली के साथ काम पूरा नहीं होता। मैं एक मिसाल देना चाहता हूं कि एक घग्गर नदी है, जो हिमाचल से शुरू होकर पंजाब, हरियाणा और राजस्थान से निकलती है। उसके लिए एक प्रोजेक्ट बना, जिसमें नाबार्ड ने 137 करोड़ रुपये दिए, लेकिन सेंट्रल वॉटर कमीशन की चेयरमैनशिप में एक कमेटी बनी हुई है, जिसमें तीन स्टेट्स, पंजाब, हरियाणा और राजस्थान उसके मेम्बर्स हैं, लेकिन उन्होंने दो फेजेज़ में इसको मंज़ूरी दी, पहला फेज़ तो हो गया। वर्ष 2008 में उस वक्त के मुख्यमंत्री सरदार प्रकाश सिंह बादल जी ने उसका शिलान्यास किया और वर्ष 2009 में वह 22 किलोमीटर का प्रोजेक्ट पूरा हो गया, लेकिन वर्ष 2009 से लेकर आज तक दूसरा फेज शुरू नहीं हुआ, न ही उन्होंने मंजूरी दी है। उससे यह नुकसान हुआ कि जो पानी आता था, उसकी लाइनिंग नहीं हो सकी, जिसके कारण वह पानी इकट्ठा हो गया। उसके इकट्ठा होने से पंजाब में बहुत ज्यादा नुकसान हो गया, जो पहले कभी नहीं होता था, सिर्फ बारिश में होता था। वहां पर बांध टूट गया, बांध टूटने से हज़ारों एकड़ जमीन तबाह हो गई, गाँवों के गाँवों में पानी भर गया और एक कस्बा, जो मूल कस्बा है, उसमें जाकर पानी दाखिल हो गया और उनका गाँव से संपर्क टूट गया।

लगातार 5 दिन तक लोग लगे रहे, उसके बाद आर्मी आयी, लेकिन एडमिनिस्ट्रेशन में डिस्ट्रिक्ट लेवल के ऑफिसर्स आए और उन्होंने आकर... जो सब-डिवीज़नल लेवल के ऑफिसर्स थे, उनको चाय पानी...टी.वी. पर आया कि वे काजू और बर्फी खा रहे हैं, लेकिन वे देखकर चले गए। तीन दिन के बाद स्टेट का रेवेन्यू निश्चित आता है। उसमें प्रेस वाले पूछते हैं कि क्या इसका कोई इलाज है, हमारे पास कोई पैसा नहीं है।

श्री सभापति: आपका सुझाव क्या है?
सरदार सुखदेव सिंह ढिंडसा: सर, मैं सुझाव दे रहा हूं। मेरा सुझाव यह है कि उनका इतना नुकसान हो गया। 5 दिन के बाद सी.एम. आए, वे भी हैलीकॉप्टर से देखकर चले गए, लेकिन आज तक किसी ने उनकी मदद नहीं की। मेरा सुझाव है, एक तो शॉर्ट टर्म है कि सेंट्रल सरकार भी अपनी टीम भेजे और दोनों सरकारें उनको होने वाले नुकसान का मुआवज़ा तुरंत दें, ताकि वे अपना खर्चा चला सकें। दूसरा यह कि ...(व्यवधान)...

श्री सभापति: अब टाइम नहीं है। आपकी बात हो गई। प्रो. राम गोपाल यादव जी ...(व्यवधान)... अब वह रिकॉर्ड में नहीं जाएगा। मैं इसीलिए थोड़ा इशारा करता हूं, otherwise अनॉर्मली इंटरफेयर नॉर्मली इंटरफयर नहीं करना चाहिए।

## Drinking and irrigation water crisis in many districts of Uttar Pradesh

प्रो. राम गोपाल यादव (उत्तर प्रदेश): श्रीमन्, मैं आपके माध्यम से सरकार का ध्यान एक बहुत ही लोक महत्व के प्रश्न की ओर उठा रहा हूं। श्रीमन्, हमारे इटावा, औरैया, मैनपुरी, फ़िरोज़ाबाद, एटा जिलों में यद्यपि कई नदियां हैं, लेकिन विडम्बना यह है कि बरसात के दिनों में अपार जलराशि होने के बाद भी उनके किनारे के गाँव और वहां के जानवर और आदमी पानी के लिए तरसते हैं, क्योंकि जलस्तर इतना नीचे गिर गया है कि उसको रोकने के लिए जो पानी रुकना चाहिए था, जिन तालाबों को पुनर्जीवित करना था, उसका काम हुआ ही नहीं, सर्वोच्च न्यायालय के आदेश के बाद भी। इसका नतीजा यह हुआ है कि जो बीहड़ हमेशा हरा-भरा रहता था, जिसमें हमारे इटावा की भदावरी भैंस और जमुनापारी बकरी सारे हिन्दुस्तान के animal husbandry में जब नाम चलता है, तो उनका नाम आता है, वह नस्ल खत्म हुई जा रही है। सारी दिक्क्कतें ये हैं और सुप्रीम कोर्ट ने कई फैसले दिए। सुप्रीम कोर्ट ने एक लेटेस्ट फैसला दिया था। जैसे जस्टिस मार्कडेय काटजू और न्यायमूर्ति ज्ञान सुधा मिश्रा ने 28 जनवरी, 204। को फैसला दिया था, जिसमें उन्होंने कहा था, "What we have witnessed since independence, however, is that in large parts of the country this common village land has been grabbed by unscrupulous persons using muscle power, money power or political clout. In this connection we wish to say that our ancestors were not fools. They knew that in certain years there may be droughts or water shortages for some other reason, and water was also required for cattle to drink and bathe in, etc. Hence they built a pond attached to every village, a tank attached to every temple, etc. These were their traditional rain water harvesting
methods, which served them for thousands of years. Over the last few decades, however, most of these ponds in our country have been filled with earth and built upon by greedy people, thus destroying their original character. This has contributed to the water shortages in the country." आखिर में उन्होंने डायरेक्शन दी थी, "We give directions to all the State Governments in the country that they should prepare schemes for eviction of illegal/unauthorized occupants of Gram Sabha, Gram Panchayat and others."

लेकिन आज तक इस फैसले पर न कहीं अमल हुआ है और न किसी तालाब को पुनर्जीवित किया गया है। हम जानते हैं कि जब तक हम बारिश के पानी को रेस्टोर नहीं करेंगे, तो यह कमी बढ़ती जाएगी और देश के सामने गंभीर संकट पैदा हो जाएगा।

सर, दुनिया में कई ऐसे देश हैं, जो अपने पानी को बिल्कुल सुरक्षित रखे हुए हैं। वे जानते हैं कि जिस तरह से यह स्थिति चल रही है, जिस रास्ते पर हम लोग चल रहे हैं, जैसे पेट्रोल और डीज़ल को खरीदते हैं, तो एक दिन ऐसा आएगा कि पेट्रोल और डीज़ल को भूल जाएंगे, लेकिन पानी खरीदना पड़ेगा।

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री सभापति: मैं बीच में इसलिए संकेत देता हूं, इशारा करता हूं, इसका कारण यह है कि थोड़ा समय का ध्यान रखिए, नहीं तो बाद में automatically recording stop हो जाएगी और वह रिकॉर्ड में नहीं जाएगा। श्री पी.एल. पुनिया।

## Need to link Aadhar with voters list

श्री पी.एल.पुनिया (उत्तर प्रदेश): सभापति महोदय, हमें गर्व है कि हम विश्व के सबसे बड़े प्रजातंत्र हैं। सभी नागरिकों को वोट का अधिकार है, जिसके माध्यम से सरकार बनती है, सरकार हटती है। वोटर लिस्ट हमारा बहुत महत्वपूर्ण अधिकार पत्र है, जिसको कई चरणों में, फेजेज़ में अंतिम रूप दिया जाता है। यह सामान्य घटना है, हर बूथ पर इस तरह से होता है। जब बूथ लेवल ऑफिसर (बी.एल.ओ) घर-घर पर्ची बांट देता है, तो उसके बाद भी वह जब बूथ पर वोट डालने जाता है, तो वहां पर देखता है कि उसके नाम के सामने लिस्ट पर deleted लिखा हुआ है, विलोपित लिखा हुआ है। वह वापस चला जाता

है। इससे उनके अधिकार का हनन होता है। सर, अनेक ऐसे उदाहरण हैं। वह अपना पहचान पत्र, वोटर आईडी लेकर घूमता है, बूथ पर पहुंचता है और वहां देखता है कि मेरा नाम नहीं है। यह दुर्भाग्य की बात है। इस तरह से अधिकारों का हनन नहीं होना चाहिए। मेरा विशेष रूप से यह सुझाव है कि एक Permanent list होनी चाहिए। जब नाम दर्ज हो गया, तो वह हमेशा के लिए दर्ज हो जाना चाहिए - जब तक उसकी मृत्यु न हो जाए या किसी दूसरे क्षेत्र में न चला जाए और वोटर लिस्ट में ऐड होने के लिए नाम तब जुड़ना चाहिए, जब वह 38 साल का नौजवान हो जाए, तब उसका नाम ऐड हो जाना चाहिए। नई जगह पर नाम दर्ज होने के लिए कहीं शिफ्ट होता है, तो पहली जगह से नाम कटवाने के बाद दूसरी जगह पर नाम ऐड होना चाहिए। अगर permanent list बन जाती है, तो वह हमेशा के लिए रहेगी।

सर, दूसरा हमारे यहां नगर पंचायत के लिए अलग वोटर लिस्ट बनती है, ग्राम पंचायत के लिए अलग लिस्ट बनती है, विधान सभा के लिए अलग लिस्ट बनती है और पार्लियामेंट के लिए अलग लिस्ट बनती है। सब की एक permanent list हो और वह एक अधिकार पत्र के रूप में हो। मुझे मालूम है कि मेरा किस बूथ पर, किस क्रमांक के ऊपर वोट है, तो वह permanent रहना चाहिए आधार से जोड़ा जाना चाहिए। मैं समझता हूं कि हम चुनाव सुधार की बात तो करते हैं, लेकिन सबसे अधिक चुनाव सुधार अगर होना चाहिए, तो वह इस वोटर लिस्ट में होना चाहिए, मेरा यह निवेदन है।

श्री सभापति: यह बहुत अच्छा सुझाव है।
PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI K.T.S. TULSI (Nominated): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI KUMAR KETKAR (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. VIKAS MAHATME (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. BANDA PRAKASH (Telangana): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्रीमती छाया वर्मा (छत्तीसगढ़): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री कैलाश सोनी (मध्य प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री अजय प्रताप सिंह (मध्य प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री राम विचार नेताम (छत्तीसगढ़): महोदय, में भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री राज बब्बर (उत्तराखंड): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री प्रेम चन्द गुप्ता (झारखंड): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती जया बच्चन (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

## Need to check illegal trade and trafficking of livestock

श्री महेश पोद्दार (झारखंड): सभापति महोदय, आजकल देश में कुछ अवांछनीय घटनाएं हो रही हैं, उस आलोक में मैं यह विषय सदन के ध्यान में लाना चाहता हूं। हमारे देश में पशुधन, विशेषकर गौवंशीय पशुधन की तस्करी बहुत बड़ी समस्या बन गयी है। दुखद यह है कि पशुधन की तस्करी अधिकांशतः काटे जाने, मांस और चमड़े के कारोबार के लिए की

जाती है। ऐसी घटनाओं से देश के एक बड़े वर्ग की भावनाएं आहत होती हैं, जो कई बार अप्रिय घटनाओं की वजह भी बनती हैं।

महोदय, ताज्जुब की बात है कि यदि कोई बाघों को बचाने की बात करता है तो उसे social activist कहा जाता है, कोई कुत्तों को बचाने की बात करता है तो उसे पशु प्रेमी या animal lover कहा जाता है, लेकिन यदि कोई गौवंशीय पशुओं को बचाने की बात करता है तो उसे पुराणपंथी, कट्टर या fundamentalist कहा जाता है। कई बार नज़रिए का यह फर्क भी अप्रिय घटनाओं की वजह बनता है। ऐसी घटनाओं को रोकने के लिए तथा इसके मूल, यानी पशु तस्करी को पूरी तरह रोकने के लिए वैधानिक एवं प्रशासनिक प्रतिबंधक उपायों की जरूरत है और कठोर कानून बनाकर उन पर सख्ती से अमल करना जरूरी है।

महोदय, सुप्रीम कोर्ट ने 12 जुलाई, 2016 को सीमा पार पशुओं की बड़े पैमाने पर हो रही तस्करी को लेकर दायर याचिका का निपटारा करते हुए पर्यावरण मंत्रालय को बंग्लादेश में पशुओं की तस्करी की समस्या से निपटने के लिए एक विस्तृत योजना बनाने का निर्देश दिया था। कई बार मांसों को भी इधर-उधर ढोया जाता है, जिनकी पहचान को लेकर भी अप्रिय स्थिति होती है और लोग कानून को अपने हाथ में ले लेते हैं।

महोदय, मेरा सुझाव है कि एक राज्य से दूसरे राज्य में पशु ले जाने के लिए कोई परमिट की व्यवस्था हो, विशेषकर सीमावर्ती राज्यों में। इसके अतिरिक्त जो भी वर्तमान कानून है, उसे पुनः देखा जाए, उसका पुनरीक्षण किया जाए और उसके संबंध में जो बदलाव आवश्यक हैं, वे किए जाएं, धन्यवाद।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

डा. अनिल जैन (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री समीर उरांव (झारखंड): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती रूपा गांगुली (नाम निर्देशित): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

श्रीमती सम्पतिया उइके (मध्य प्रदेश): महोदय, में भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

## Protection of small, marginal and tenant farmers in Odisha

SHRI AMAR PATNAIK (Odisha): Sir, with your permission, I would like to raise the issue of protection of small, marginal and tenant farmers.

More than 90 per cent of the, approximately, 38 lakh farmers are small and marginal. Similar situation obtains in many other States too. To remain profitable, most of them supplement their land with another five to six acres from other land owners, taken on oral lease, for which they don't have valid documentation. This inhibits their access to formal credit institutions and leads to their dependence on informal channels of credit which, in large measure, is responsible for the agrarian distress in the States. Banks require proof of land ownership. Similarly, landless farmers and share croppers are not eligible for availing these loans. In line with the Credit Guarantee Fund Trust for micro and small enterprises, launched by the Ministry of Micro, Small and Medium Enterprises, Government of India, and the Small Industries Development Bank of India in August, 2000, in which collateral-free loans up to two crore rupees were available, I propose a Credit Guarantee Fund Trust for agriculture which would provide for 50 per cent credit guarantee on the outstanding term loans, cover landless farmers and also cover irrigation sectors currently excluded under the Mudra Scheme. Besides, agricultural input assistance extended for agricultural, horticultural and annual plantation crops, where crop loss is 33 per cent and above, need to be enhanced from the existing ₹ 6,800 and $₹ 3,500$ per hectare to $₹ 10,000$ and $₹ 20,000$, subject to a minimum assistance of ₹ 2,000 and ₹ 4,000 in rainfed and irrigated land, respectively, under the National Disaster Response Fund, particularly when hit by disaster. Similarly, input subsidy for perennial crops should be enhanced from the existing ₹ 18,000 per hectare to ₹ 30,000 per hectare, subject to a minimum of $₹ 50,000$. The unit cost for creation of water resources under the Mission for Integrated Development of Horticulture has been fixed at ₹ 125 per cubic metre as per the guidelines of MIDH, 2014. Now, that needs revision. The State of Odisha, under the leadership of Shri Naveen Patnaik, launched the Farmer Producer Organizations Policy in 2018. Agricultural production clusters are being promoted in 40 tribal blocks of 12 districts for end-to-end solutions from farm debt to the market. I demand that the mandate for the National Cooperative Development Corporation may be expanded to include FPOs and agricultural production clusters, so that they can avail funding from NCDC.

SHRI RAM KUMAR KASHYAP (Haryana): Sir, I associate myself with the matter raised by the hon. Member.

## Import of textile items on the textile business

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, the textile industry is facing threat from the import of textile items like T-shirts, silks and other textile items from various countries through Bangladesh which is used as a point to subvert the duty structure
of other countries' textile items. This is affecting local producers and our local market. I humbly request officials of the Textile Ministry to visit any leading chain of stores where they can see that majority of textile goods made in Turkey, Bulgaria, etc., are all coming through Bangladesh. Chinese goods labelled as 'Made in Bangladesh' will totally finish off Indian textiles industry if the Government fails to act immediately. Not only increasing the duty on Chinese silk, but also the import of silk from Vietnam should be regulated by the Government to prevent back door entry of Chinese silk into India.

Unauthorised imports from the EU countries through the entry point of Bangladesh should be monitored and the Government may put restrictions based on the 'make' of the other countries. On account of above reasons, textile machinery manufacturers are working only three days a week due to sluggish demand for the textile machines.

The Ministry of Textile launched the Technology Upgradation Fund Scheme to help the textile entrepreneurs in India. And now, there is an Amended Technology Upgradation Fund Scheme (ATUFS) with effect from 13.01.2016 for a period of seven years.

Basically, the scheme has a provision of one-time capital subsidy for eligible benchmarked machinery at the rate of 15 per cent. The subsidy is for garments and technical textile segments with a cap of ₹ 30 crores. In addition, one can avail of the subsidy at the rate of 10 per cent for weaving, processing, jute, silk and handloom segments with a cap of ₹20 crores. The ceiling of amount for getting subsidy and the rate of subsidy should be increased taking into consideration the cost of production due to inflation. Further, the Ministry should explore the possibility of Hire Purchase Scheme for machinery under Technology Upgradation Fund Scheme (TUFS).

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

SHRI A.K. SELVARAJ (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI A. VIJAYAKUMAR (Tamil Nadu) Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

## Problems being faced by the people of Manipur and other North-eastern States on food security

SHRI BINOY VISWAM (Kerala): Sir, I rise to inform the House and the Government about a very serious situation faced by the people of Manipur and many other NorthEastern States. The National Food Security Act has a provision to provide each AAY cardholder 35 kilograms of rice at the rate of ₹ 3 per kilogram per month. For APL priority cardholders, it is 5 kilograms at the rate of ₹ 3 per month per member of the family. It is a provision given in the Act; it is a good provision. This is really for the food security of poor people. But what is happening in the States? This provision of the Act is being violated and nobody is taking care of that. The rice for this supply is going to the black-market through various sources. In Manipur, which is facing drought today, the price of rice is ₹ 50 per kilogram in the open market. The rice which is meant for the poor is reaching the open market and is being sold at the rate of $₹ 30$ per kilogram. There is a nexus between the contractors, politicians and officials. The Government should take it seriously. My Party, the Communist Party of India has approached the State Government and many pleadings have been made but of no use. That is why through you and through this House, I appeal to the Central Government to intervene and see to it that rice and food materials meant for the poor reach them and these do not go to the black-market. This alliance of the contractors, politicians and bureaucrats should be done away with. It is my request and I very sincerely believe that the Government and the House will take care of that.

## Granting of moratorium to the debt burden situation in West Bengal

SHRI MANAS RANJAN BHUNIA (West Bengal): Sir, I make my apologies for my delay. Sir, through you, I want to draw the attention of the hon. Finance Minister and the hon. Prime Minister. Certain States in our country are debt-trapped and debtburdened. West Bengal inherited the legacy of the debt burden from 34 years of Left Front Government to the tune of ₹ $2,03,000$ crores. ...(Interruptions)...

MR. CHAIRMAN: This is Zero Hour. Don't make allegation.
SHRI MANAS RANJAN BHUNIA: Initially the State Government mopped up resources to the tune of ₹ 22,000 crores. Now, it has reached ₹ 52,000 crores under
the leadership of Madam Mamata Banerjee. My humble submission is that this State is reeling under a debt trap crisis. The Central Government should come forward to approve and extend all sorts of possible help by granting moratorium considering the development and economic upliftment of the State. The State Government, under the leadership of Madam Mamata Banerjee is trying her best to improve the economic condition with all-round development. I urge upon the Government, through you, Sir, particularly, Finance Minister, Madam Sitharamanji, to consider the situation of West Bengal with other debt-trapped States and provide the moratorium at this moment. Thank you, Sir.

MS. DOLA SEN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

## Work-friendly clothes as uniform for ladies in police and military

DR. D.P. VATS (Haryana): Sir, I want to submit that the present pattern of summer working dress/uniform with shirt tucked under the belt and pent is very inconvenient for ladies in police and military, especially, during pregnancy and afterwards. It does not suit the *. Sir, through you, ...(Interruptions)... I want to request the concerned Ministries ...(Interruptions)...

MR. CHAIRMAN: Let him suggest. We may agree or may not agree. ...(Interruptions)...

KUMARI SELJA: No, no, Sir! What is **
MR. CHAIRMAN: No, no, please, don't interfere in between. This should not go on record.

## KUMARI SELJA: **

DR. D.P. VATS: Sir, through you, I want to request the concerned Ministries that the option of wearing safari uniform like MNS officers or salwar kameez with rank badges as per the respective dress colours may please be permitted to ladies as uniform. This will be more work-friendly. ...(Interruptions)...

MR. CHAIRMAN: Please, you have no business to interfere in between. ...(Interruptions)... You may disagree.

[^0]DR. D.P. VATS: I am coming to that, Seljaji. SPG, ladies, they are good examples in uniform with safari suit. In addition to Beti bachao, Beti padhao, make the Beti comfortable and dignified. Armed forces, Air Force, Army and Navy, are permitting even sarees. But, saree is not convenient for parade. ...(Interruptions)... If there are some objections on the word, if you mind it, I take it back. ...(Interruptions)...

MR. CHAIRMAN: This is not the way. ...(Interruptions)... You can't dictate. That is left to you, you may not agree. ...(Interruptions)...

DR. D.P. VATS: That is to restore the dignity of Indian lady especially in uniform; not an aspersion, and if you feel that it is an aspersion, I apologise for that.

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

SHRI VAIKO (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

श्री सभापति: ठीक है, ठीक है। ...(व्यवधान)... In the Zero Hour, Members express their views. You may agree; you may want to associate or you don't want to associate. It is left to you. But, you can't dictate to anybody. Shrimati Sarojini Hembram.

## Widening of road in the Ghat area of NH-49 in Odisha

श्रीमती सरोजिनी हेम्ब्रम (ओडिशा): सभापति महोदय, नेशनल हाईवे 49 झारखंड राज्य के बहाडागुडा से लेकर ओडिशा के मयूरभंज के सिगुडा चौक होकर मुम्बई जाता है। सर, नेशनल हाइवे 49 को फोर लेन का करने के लिए एल एंड टी ने टेंडर का काम लिया है और उस पर काम भी हो रहा है। इस हाइवे पर करीब 10 किलोमीटर लम्बा बांग्रीपोसी घाट रोड आता है, इस घाट को द्वारासूनी घाट कहा जाता है, क्योंकि वहां द्वारासूनी माता का मंदिर है।

सर, इस घाट के रास्ते में रोज़ हैवी व्हीकल्स का आना -जाना जारी रहता है। घाट रोड दो लेन narrow होने के कारण अक्सर एक्सिडेंट्स होते रहते हैं। यहां पर साल भर में बहुत से लोगों की जानें गई हैं। सर, हाल ही में, 26 तारीख को इस घाट पर एक बड़ा एक्सिडेंट हुआ और उसमें दो लोगों की जानें गईं। सर, इस कारण वहां लोगों ने रास्ता बन्द किया था और कल भी दिन भर रास्ता बन्द था। उन्होंने चेतावनी दी है कि इस समस्या का यदि स्थाई समाधान नहीं होगा, तो वे फिर रास्ता बन्द करके विरोध प्रदर्शित करेंगे।

सर, पर्यावरण के कारण इस घाट रोड को फोर लेन करने की क्लियरेंस यानी अनुमति नहीं दी जा रही है। इसीलिए मैं आपके माध्यम से सरकार से निवेदन करती हूं कि घाट

रोड में टनल अथवा सुरंग का निर्माण करके उस हाईवे को चौड़ा किया जाए, ताकि एक्सीडेंट्स कम हों, लोगों की जिदगी बचे तथा ट्रांसपोर्टेशन भी सुरक्षित तरीके से होता रहे, धन्यवाद।

## Rampant plagiarism happening in institutions of higher learning in India

SHRI K.J. ALPHONS (Rajasthan): Sir, I rise to bring to the attention of the House a very serious problem in this country. Our scientists have brought great glory to India by sending a satellite to the moon. I am sure that very good research is going on in some institutions and universities, but in a very large number of universities, a lot of research is going on which is plagiarism, which basically means that they are stealing the ideas from the published material. In 2018, that is, last year, 127 published articles in international journals had to be retracted because they were found to be plagiarised. One in every three articles submitted by Indian authors is returned today because of plagiarism. There is a software today which can run through the thesis and in about a couple of minutes, it can tell which article is plagiarised. Today, there are big shops outside university campuses which sell thesis, and I am told: "if you don't permit plagiarism, how would you have all these Ph.D. and M.Phil, theses"

Sir, this is a very serious problem. This brings bad reputation to the country. I think, there must be serious research in the country and not this 'cut and paste' kind of research. There is a serious problem with regulation. The U.G.C. has issued guidelines stating that 10 per cent plagiarism is okay. I am completely shocked. If there is 10 to 40 per cent plagiarism, the U.G.C. says that the candidate can resubmit the thesis. I am again completely shocked. In cases of 40 to 60 per cent plagiarism, the candidate will be suspended but he/she can do it again. Sir, this is completely wrong. Here is one example. Some people may not believe it. This is an inquiry report against a Professor of Economics in Mumbai University by a Committee chaired by *.

MR. CHAIRMAN: Don't take the names.

SHRI K.J. ALPHONS: I am not taking the names. I will read only one line from the conclusion. It states, "The Committee is of the view that *--- I am not mentioning the name if it is not permitted -- has plagiarised in his Ph.D. thesis from the M.Phil, thesis of *, his own wife, to the extent mentioned in the table." There are 25 instances mentioned. This Report was submitted on 28th January last year. No action has been taken. This is the case with most of the universities.

Sir, I would request a few things. One, there should be zero tolerance towards plagiarism. Number two, those people, who are found to be plagiarising, if they are

[^1]members of the faculty, must be dismissed under 56(J). Third, we must include a subject in the curriculum called 'Research Integrity'. Fourth, an Office of Research Integrity may be set up which will report directly to the Prime Minister. Thank you, Sir.

MR. CHAIRMAN: Whoever wants to associate, please send the names.
KUMARI SELJA (Haryana): Sir, I associate myself with the matter raised by Shri K.J. Alphons.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by Shri K.J. Alphons.

PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, I also associate myself with the matter raised by Shri K.J. Alphons.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I also associate myself with the matter raised by Shri K.J. Alphons.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the matter raised by Shri K.J. Alphons.

SHRIMATI ROOPA GANGULY (Nominated): Sir, I also associate myself with the matter raised by Shri K.J. Alphons.

DR. PRABHAKAR KORE (Karnataka): Sir, I also associate myself with the matter raised by Shri K.J. Alphons.

## Need to abandon interlinking of rivers because of the disastrous environment impact

SHRI JAIRAM RAMESH (Karnataka): Sir, my Zero Hour mention is on interlinking of rivers, and I hope my Tamil Nadu friends will not get very agitated. While welcoming the creation of a new integrated Ministry of Jal Shakti, I wish to draw the attention of the Government to the perils of moving ahead with the interlinking of rivers.

In the sub-continent, given the dependence on the monsoon, the periods when rivers have surplus water are generally synchronous. A recent study finds a significant decrease in monsoon rainfall over water surplus river basins in India. Given the topography of India and the way the links are envisaged, they might totally bypass the core dryland areas of central and western India, which are located on elevations of 300 to 1,000 metres above the mean sea level. Interlinking of rivers could also
profoundly impact the very integrity of India's monsoon system by reducing fresh water flows into the sea. Vast areas of land will be submerged and millions of people will be displaced. Sir, livelihoods will be endangered on a large scale. While, the financial cost of interlinking are underestimated the cumulative ecological costs have hardly been studied in any detail. Rivers are living organisms with unique ecosystems and they need to be treated as such. A very large number of experts who are working in the area of water management have also been voicing their concerns on the ecological and social costs of interlinking of rivers. Therefore, Sir, I urge the Ministry of Jal Shakti to abandon this fixation on solving India's water problems through mega engineering fads and focus on urgent issues of water management, efficiency and conservation.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

कुमारी शैलजा (हरियाणा): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ।

DR. L. HANUMANTHAIAH (Karnataka): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, we disagree with the Zero Hour mention made by the hon. Member. We need interlinking of rivers. It is our priority. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we disagree with this. ...(Interruptions)...
SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, we disagree with this. ...(Interruptions)...

SHRI VAIKO (Tamil Nadu): Sir, we disagree with this. ...(Interruptions)...

MR. CHAIRMAN: I agree with you, ...(Interruptions)... but, this is his view. ...(Interruptions)... I agree with you people. ...(Interruptions)... This is not the way Amma. ...(Interruptions)...You have expressed your view, now leave it. ...(Interruptions)... Mr. Jairam Ramesh has got every right to express his view. But, I would like to tell him politely that this is not the view of the country as of now. That has to be understood.

SHRI A. NAVANEETHAKRISHNAN: Sir, we have the right to associate, then, we also have the right to disassociate.

MR. CHAIRMAN: That is broadly so, if you have any idea, then, you should ask the States, they will tell you. The next speaker is Shri Ram Nath Thakur.

## Need to remove charges levied by banks for not maintaining minimum balance

श्री राम नाथ ठाकुर (बिहार): सभापति महोदय, अभी हाल ही में समाचार-पत्रों में यह खबर छपी है कि बैंकों ने बचत खाते में न्यूनतम मासिक बैलेंस न रखने पर ग्राहकों पर अर्थ दंड लगाकर लगभग 9 हज़ार करोड़ रुपये वसूल किए हैं। बैंकों ने यह नियम तय किया है कि मेट्रो शहरों में बचत खाता धारक को अपने खाते में औसतन 3 हज़ार रुपये मासिक न्यूनतम बैलेंस रखना अनिवार्य है। इसी तरह से छोटे शहरों में 2 हजार रुपये तथा ग्रामीण इलाकों में खाता धारकों को अपने खाते में । हज़ार रुपये रखना जरूरी है, नहीं तो बैंकों द्वारा खाता धारकों पर अर्थ दंड लगाया जाता है।

महोदय, 2017-18 में बैंकों द्वारा 5,000 करोड़ रुपये वसूल किए गए थे। इनमें से सर्वाधिक राशि, जो लगभग 50 प्रतिशत है, स्टेट बैंक ऑफ इंडिया द्वारा वसूल की गई थी। महोदय, आखिर कौन बचत खाते में न्यूनतम मासिक बेलेंस नहीं रख सकता है? इसको वे लोग ही नहीं रख सकते हैं, जिन्हें अचानक आपात रिथति में पैसा निकालने की जरूरत पड़ जाती है। यह तो गरीबों की मजबूरी का फायदा उठाने वाली बात है। सरकारी प्रतिष्ठान, जिसका उद्देश्य गरीब का कल्याण करना है, उसे ऐसा नहीं करना चाहिए। ...(व्यवधान)...

श्री सभापति: राम नाथ जी, आपको पढ़ना नहीं है, मेरी ओर देखना है और बोलना है।

श्री राम नाथ ठाकुर: मैं सरकार से मांग करता हूं कि वह बैंकों से उन गरीब लोगों का पैसा वापस करने के लिए तथा इस प्रकार का नियमन समाप्त करने के लिए भी कहे।

श्री सभापति: धन्यवाद, the rule says that in Zero Hour mention, you have to bring it to the notice of the House and you are not supposed to read it. In Special Mention, you are supposed to read it. This has to be understood by all the Members. The next speaker is Shri K.K. Ragesh, not present. Now, the next speaker is Shrimati Vijila Sathyananth.

श्री राम कुमार कश्यप (हरियाणा): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूं।

श्रीमती कहकशां परवीन (बिहार): महोदय, में भी स्वयं को इस विषय के साथ संबद्ध करती हूं।



श्रीमती रूपा गांगुली (नाम निर्देशित): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूं।

श्री चुनीभाई कानजीभाई गोहेल (गुजरात): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

MR. CHAIRMAN: The next speaker is Shri K.K. Ragesh, not present. Now, the next speaker is Shrimati Vijila Sathyananth.

## Need to start production of defence clothing in Avadi, Chennai

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): With the permission of hon. Chairman, I would like to raise apprehensions regarding the privatisation of Salem Steel Plant which is a Maharatna company.

MR. CHAIRMAN: No, this is not the subject. Please come to your point.
SHRIMATI VIJILA SATHYANANTH: Sir, I am coming to that point. I want to raise a point regarding the revival of the BSNL.

MR. CHAIRMAN: That is also not the subject.
SHRIMATI VIJILA SATHYANANTH: Sir, I am just coming and particularly I want to talk about the Ordnance Factory in Avadi. Sir, the factory was started in the year 1961 by the then Defence Minister Shri. V.K. Krishna Menon and by the efforts of the then Chief Minister of Tamil Nadu Perunthalaivar K. Kamaraj. Sir, they are producing world-class uniforms for defence personnels which could withstand various climatic conditions for the past fifty-eight years. There are four similar kind of clothing units in the State of Uttar Pradesh also. These uniforms have also got the patent rights. Sir, these uniforms are handed over to the Army after passing through fourteen quality control tests. Now, it is heard that 650 defence equipments are manufactured by these
$\dagger$ Transliteration in Urdu Script.

Ordnance Factories and 250 items have been declared as non-core items. Sir, uniform has been listed as a non-core item, using less technology. The Government is making a move to procure this non-core item from the private market. This is the greatest grief.

On 16.11.2017, the Government passed an order to stop all the manufacturing of uniform for the Army personnel, and, instead they will be given ₹ 10,000 as uniform allowance. Recruitment of all staff in all categories has been banned since then. Due to the Central Government's decision, there is uncertainty on the fate of all Ordnance clothing units all over the country. On Friday, Ms. Dola Sen also referred to this issue. Recruitment of all the employees has been stopped and there is a great question mark on the future of employees working there. In Ordnance Clothing Factory, Avadi, production has been stopped and it is going towards closure, whicn will directly affect the future of 2,000 employees who are working there, and, it will also affect many others who are indirectly employed through the sister concerns depending on the Ordnance Clothing Factory, Avadi. When they will buy their own uniform, there will be no uniformity. Colours and quality may differ which will defame our Army's image. So, I urge upon the Government to ensure that the Ordnance Clothing Factory, Avadi should not be closed down at any cost and all the Ordnance Units...

MR. CHAIRMAN: Time is over.
SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAIRAM RAMESH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. BHATTACHARYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MANISH GUPTA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI A.K. SELVARAJ (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MANAS RANJAN BHUNIA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI VAIKO (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती कहकशां परवीन (बिहार): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ संबद्ध करती हूं।


SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

## Need for settlement of pending subsidy claims of FCI

SHRI K. K. RAGESH (Kerala): Sir, the FCI was established as a premier agency to procure foodgrains directly from the farmers at the MSP declared by the Central Government. It has got the responsibility to implement the public distribution system and also maintain buffer stock. Sir, the primary responsibility of ensuring food security and implementing the National Food Security Act lies with the Central Government. The difference between the FCI's overall cost of operations and its earnings are being reimbursed by the Centre in the form of subsidy. Sir, unfortunately, during the last few years, the Centre is not releasing the subsidy as per the bills submitted by the FCI, which is putting the FCI in deep crisis.

During the last fiscal alone, 69,394 crores of rupees have remained unpaid. The CAG Report itself had pointed out this issue, wherein it was stated that as per the subsidy bill, no subsidy reimbursement has taken place. In the year 2018-19, fortyone per cent of the Budget Estimates remained unpaid, and, during the last five years on an average, 65 per cent of the claimed subsidy has not been released.

Sir, as a result of it, the Food Corporation of India is compelled to seek finance from the external sources such as cash credits, short-term loans and bonds and the

[^2]Government is not releasing the subsidy to meet 3.4 per cent of the fiscal deficit target. In effect, it is going to be a drastic cut in the food subsidy. It resulted in huge interest burden on the FCI and this interest is also being considered as food subsidy. Sir, this move, this attitude of Government is going to destabilise the Food Corporationg of India. It is going to push the FCI into a deep crisis, and ultimately, in future, we may hear that the FCI is also not profit making and hence it may be decided to sell off. So I am requesting the Government to take immediate steps to release the subsidy bills submitted by the FCI to the Central Government, and, I hope the Government will respond to the serious issue. Thank you.

SHRI ELAMARAM KAREEM (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu) : Sir, I also associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka) : Sir, I also accociate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bangal) : Sir, I also associate myself with the matter raised by the hon. Member.

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

## SPECIAL MENTIONS

MR. CHAIRMAN: Shri Harshvardhan Singh Dungarpur. He is not there. Kumari Selja.

## Demand to take effective steps to control the recurrent floods in Haryana and compensate the affected people

कुमारी शैलजा (हरियाणा): सभापति महोदय, 2017 में बाढ़ के कारण फसलों, घरों और सार्वजनिक उपयोगिताओं का कुल नुकसान 57,291 करोड़ रुपये हुआ। इसी अवधि में हरियाणा में फसलों, घरों और सार्वजनिक उपयोगिताओं की 18 करोड़ मूल्य की संपत्ति क्षतिग्रस्त हो गई। अपनी भौतिक संरचना, खराब प्राकृतिक जल निकासी प्रणाली, नहरों और सड़कों जैसी मानव निर्मित बाधाओं के अस्तित्व के कारण राज्य में बाढ़ एक बड़ी समस्या बन जाती है। मानसून के महीनों के दौरान भारी वर्षा राज्य में कहर को बढ़ाती है। राष्ट्रीय बाढ़ आयोग ने बताया था कि हरियाणा में 23.50 हेक्टेयर भूमि पर बाढ़ कर खतरा है। हरियाणा के बाढ़ मैनुअल ने राज्य के भीतर 102 कमजोर बिन्दुओं को रेखांकित किया है, जिन पर मानसून के दौरान विशेष ध्यान देने की आवश्यकता है। इस साल भी हरियाणा की घग्गर नदी खतरे के निशान से ऊपर बह रही है। यमुना नगर, अंबाला, कुरुक्षेत्र और पानीपत के कई गांवों

में जल भराव एक मुद्दा बन गया है। इस कारण 21,775 एकड़ भूमि में फसलें प्रभावित हुई हैं। केन्द्रीय जल आयोग और गंगा बाढ़ नियंत्रण आयोग के तकनीकी मार्गदर्शन में विभिन्न राज्यों में वर्तमान में 27 बाढ़ प्रबंधन परियोजनाएं चल रही हैं, लेकिन हरियाणा राज्य के लिए कोई अलग योजना नहीं है। यहां तक कि हरियाणा आपदा प्रबंधन प्राधिकरण की साइट पर बाढ़ की स्थिति को रोकने या उससे निपटने के लिए परियोजनाओं के बारे में कोई जानकारी उपलब्ध नहीं है। बाढ़ के कारण कई किसानों और अन्य व्यक्तियों की संपत्ति को काफी नुकसान हुआ है। हम सरकार से आग्रह करते हैं कि इन्हें शीघ्र ही उचित मुआवज़ा दिया जाए।

श्री राम कुमार कश्यप (हरियाणा): सर, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

## Demand to prioritize the idea of protecting health of citizens in air pollution laws

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, air pollution is a national emergency. According to the Air Quality Life Index (AQLI), our average citizen would live 4.3 years longer if India were to clean its air. To win our war against air pollution, we need better regulations and stronger laws. In 1981, India passed the Air (Prevention and Control of Pollution) Act. Our law does not once mention "protecting health". This makes it far too easy to prioritize the interests of polluters over the well-being of our people. In contrast, "protecting health" is the principal objective in the laws of nearly all nations that have successfully combatted air pollution. We need to amend our air pollution laws to prioritize "health and productivity of citizens."

श्री जावेद अली खान (उत्तर प्रदेश): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ संबद्ध करता हूं।

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ संबद्ध करता हूं।

श्रीमती कहकशां परवीन (बिहार): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ संबद्ध करती हूं।



[^3]श्रीमती जया बच्चन (उत्तर प्रदेश): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ संबद्ध करती हूं।

SHRI K.K. RAGESH (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI A.K. SELVARAJ (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI VAIKO (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

PROF. JOGEN CHOWDHURY (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI AHAMED HASSAN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI MANAS RANJAN BHUNIA (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

## Demand for collateral free term loans to landless and small farmers in Odisha

SHRI PRASHANTA NANDA (Odisha): Sir, bank requires proof of land ownership. Landless farmers (sharecroppers) are not eligible leading to limited penetration by formal financial institutions. Ninety per cent of farmers in Odisha are small and marginal. To remain profitable, most of them supplement their ( $<2$ acres) land with another 5-6 acres from other land owners taken on oral lease for which they don't have valid documentation. This inhibits their access to formal credit institutions and leads tc dependence on informal channels for credit which results in agrarian stress. In line with the CGTMSE in which collateral free loans are available up to ₹2 crore, Odisha proposes a CGTA

### 12.00 Noon

(Credit Guarantee Trust for Agriculture) which will provide 50 per cent credit guarantee on the outstanding term loans. Also, it is directed towards landless farmers term loans and covers irrigation sector currently excluded under MUDRA Scheme.

I urge upon the Government of India to consider providing collateral-free loans to landless farmers by creation of a CGTA and providing 50 per cent credit guarantee on the outstanding term loans to landless farme₹ The Ministry of Agriculture and Farmers Welfare may also consider covering irrigation sector under the above scheme which is currently excluded under MUDRA Scheme. Thank you.

MR. CHAIRMAN: Now, Bill for introduction. The National Institute of Design (Amendment) Bill, 2019. Shri Piyush Goyal. ...(Interruptions)...

MS. DOLA SEN (West Bengal): Sir, I have given notice. ...(Interruptions)...
MR. CHAIRMAN: I have already said that the issue of privatization of airports has already been discussed. That is why I have not allowed it. I have told you. ...(Interruptions)... Now, Shri Piyush Goyal to introduce the Bill. ...(Interruptions)... मैंने आपको भी मौका दिया, सबको मौका दिया। आपकी पार्टी वालों को भी मौका दिया। मानस जी बाहर से आये, तो दोबारा उनको मौका दिया। सबको मौका मिला है। आप लोगों को खुश होना चाहिए।

## GOVERNMENT BILLS

The National Institute of Design (Amendment) Bill, 2019
THE MINISTER OF RAILWAYS; AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, I move for leave to introduce a Bill to amend the National Institute of Design Act, 2014.

The question was put and the motion was adopted.
SHRI PIYUSH GOYAL: Sir, I introduce the Bill.
MR. CHAIRMAN: Now, we will take up the other Legislative Business. There is a Statutory Resolution and the Muslim Women (Protection of Rights on Marriage) Bill, 2019. These two would be discussed together. Allotted time is four hours. We would be sitting continuously. Shri Binoy Wiswam, Shri Elamaram Kareem, Dr. T. Subbarami Reddy and Shri K.K. Ragesh to move the Resolution.

# Statutory Resolution disapproving the Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019 <br> and 

The Muslim Women (Protection of Rights on Marriage) Bill, 2019

SHRI ELAMARAM KAREEM (Kerala): Sir, I move the following Resolution:-
"That this House disapproves the Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019 (No. 4 of 2019) promulgated by the President of India on 21st February, 2019."

MR. CHAIRMAN: Now, Shri Ravi Shankar Prasad to move a motion for the consideration of the Muslim Women (Protection of Rights on Marriage) Bill, 2019. Do you want to say something initially?

THE MINISTER OF LAW AND JUSTICE; THE MINISTER OF COMMUNICATIONS; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I move:
"That the Bill to protect the rights of married
Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

Sir, today is a very historical day. ...(Interruptions)...
SHRI K.K. RAGESH (Kerala): No. ...(Interruptions)... It is a dark day. ...(Interruptions)...

SHRI VAIKO (Tamil Nadu): It is a black day. ...(Interruptions)...
MR. CHAIRMAN: No comments, please. ...(Interruptions)... Mr. Vaiko, you are very senior. ...(Interruptions)... Why are you doing it? ...(Interruptions)... By saying or not saying something, a certain thing is not going to happen. By doing something while it comes for voting, then, you can perform your duty. ...(Interruptions)... Nothing would go on record other than what is permitted by the Chair. ...(Interruptions)... Mr. Vaiko, with all his experience, knows it. ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD: Sir, very briefly, may I indicate this? More than 20 Islamic countries have regulated triple talaq, talaq-e-biddat, in various forms. In reply, I would respond to those.
[Shri Ravi Shankar Prasad]
Sir, India is a secular country, but, unfortunately, for one reason or the other, it could not happen. 2013 में ट्रिपल तलाक की विक्टिम शायरा बानो और अदर्स सुप्रीम कोर्ट गये और सुप्रीम कोर्ट ने अपना फैसला दिया। Constitution Bench में दो जजेज़ ऑनरेबल जस्टिस नरीमन और ऑनरेबल जस्टिस ललित ने कहा कि it is arbitary and unconstitutional. एक जज ऑनरेबल जस्टिस कुरियन ने कहा कि what is wrong in Quran cannot be valid in law. He set it aside, दो जजेज़ ऑनरेबल जस्टिस खेहर और ऑनरेबल जस्टिस नज़ीर ने कहा कि though it is an integral part but not the right part. The Parliament must take initiative. उन्होंने जो बात कही, उसकी मैं दो लाइनें जरूर पढ़ना चाहूँगा। I am quoting para 199. "We would, therefore, implore the Legislature to bestow its thoughtful consideration to this issue of paramount importance. We would also beseech the different political parties to keep their individual political games apart while considering the necessary measures requiring legislation." यह उन्होंने कहा था कि एक स्वर में सदन को बोलना चाहिए।

सर, हमने सोचा था कि इस निर्णय के बाद यह चीज़ खत्म हो जायेगी। हमारे पास जो जानकारी प्राप्त हुई है, जिसे हम प्राप्त कर सके हैं, इससे सैकड़ों से भी अधिक मामले हो सकते हैं। सुप्रीम कोर्ट के इस फैसले के बाद तीन तलाक के 574 मामले आये, जिनमें से 345 cases are there till 24th of July, 2019. These are after the judgment of the Supreme Court. When recurrences were happening, हम ऑर्डिनेंस लेकर आये। आर्डिनेंस के बाद 101 मामले हुए हैं। I have got all the newspaper reports but I do not want to quote. रोटी काली हो गई - Triple Talaq, पत्नी ने सब्जी के लिए पैसा मांगा - Triple Talaq. एक और रोचक बात है कि he was forcing the wife, he was a mobile vendor, ताकि वह पत्नी की अश्लील वीडियो बनाए। यदि उसने विरोध किया तो - Trilpe Talaq. I have got all the material with me. They are all full; the newspaper reports are with me. अब में एक सवाल सदन के सामने रखना चाहता हूं। इस मुल्क की खवातीनों को हम क्या कहें कि जजमेंट हो गया है, लेकिन कार्यवाही नहीं हो रही है। इसीलिए हम लॉ लाए हैं, because the law is a deterrence. मैं यहां एक बात और स्पष्ट करना चाहूंगा। जब हमारे सामने यह मामला आया कि कुछ लोगों के मन में misgivings हैं, कोई पड़ोसी FIR file कर सकता है, कोई दुश्मन कर सकता है, इसलिए हमने लॉ में कहा कि - The FIR shall be filed only by the victim lady or a relation by blood or marriage. No outsider can do it. दूसरी बात सामने आई कि क्या compromise की कोई हैसियत होगी? We have made a provision that this is compoundable. At the instance of the wife, Magistrate can do it. कुछ लोगों ने कहा कि bail का क्या करेंगे? उसके लिए भी हमने provision रखा कि - Magistrate can give bail upon appropriate condition after hearing the wife. इसलिए हमने bail का प्रोविज़न भी रखा, समझौते का प्रोविजन भी रखा और subsistence
allowance का प्रावधान भी रखा है। मेरी सदन से गुजारिश है कि मैं विस्तार से चर्चा के बाद उत्तर दूंगा, जब में सबकी बहस सुन लूंगा और मुझे मालूम है कि यह सदन बहुत ऊंचाई पर जाएगा। इस सवाल को सियासत के चश्मे से न देखा जाए। इस सवाल को वोट बैंक के तराजू पर न तोला जाए। ...(व्यवधान)... यह सवाल है इंसानियत का, इंसाफ का और मानवता का। ...(व्यवधान)... में बहुत विनम्रता से कहना चाहूंगा कि यह सवाल है नारी न्याय, नारी गरिमा और नारी उत्थान का। ...(व्यवधान)..

श्री सभापतिः आपको भी अपनी बात कहने का मौका मिलेगा। ...(व्यवधान)... पूरा मौका मिलेगा। ...(व्यवधान)...

श्री रवि शंकर प्रसाद: एक तरफ मेरी बेटियां Olympic कुश्ती में gold medal जीत रही हैं। हमारी बेटियां Air Force के fighter plane चला रहीं हैं। हमारी बेटियां चन्द्रयान, मंगलयान प्रोजेक्ट के वैज्ञानिक के रूप में काम कर रही हैं। ...(व्यवधान)...

MR. CHAIRMAN: Please. ...(Interruptions)...
श्री रवि शंकर प्रसाद: एक तरफ हमारी बेटियां 'बेटी बचाओ, बेटी पढ़ाओ' में ऊंचाई पर चढ़ रही हैं ...(व्यवधान)... दूसरी तरफ, तीन तलाक को लेकर हम बेटियों को फुटपाथ पर छोड़ दें, यह मुनासिब नहीं है। इसलिए मैं इस सदन से बहुत विनम्रता से निवेदन करना चाहता हूं।

MR. CHAIRMAN: Nothing shall go on record other than what the Minister's verbatim is ...(Interruptions)...

श्री रवि शंकर प्रसाद: में इस सदन से बहुत विनम्रता से गुजारिश करूंगा कि यह सदन ऊंचाई पर उठता है, आज यह मामला gender justice, gender dignity and gender equality का है। ...(व्यवधान)... यही कहते हुए, में बिल को सदन में प्रस्तुत करता हूं।

MR. CHAIRMAN: The Motion moved. There are two Amendments by Shri Elamaram Kareem and Shri S.R. Balasubramoniyan for reference of the Muslim Women (Protection of Rights on Marriage) Bill, 2019, as passed by Lok Sabha, to a Select Committee of Rajya Sabha. Members may move the Amendments at this stage without any speech.

## Motion for reference of the Bill to Select Committee

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:
"That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters
connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-
(Names to be given at the time of moving the motion)
with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

MR. CHAIRMAN: You have to give the names separately.

## Motion for reference of the Bill to Select Committee

SHRI S.R. BALASUBRAMONIYAN (Tamil Nadu): Sir, I move:
"That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-
(Names to be given at the time of moving the motion)
with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

The questions were proposed.
MR. CHAIRMAN: The Statutory Resolution, the Motion for consideration of the Bill and the Amendments moved for reference of the Bill to a Select Committee of the Rajya Sabha are now open for discussion. I only appeal to all the Members, the entire country is watching us. This is a Bill which has got its. ...(Interruptions)... Please. ...(Interruptions)... If they see this sort of thing; sitting and then making commentary, they will not appreciate. Whatever you want to say, you have got every right to say. You will be given an opportunity. Then, you have got every right to vote for or against also. Then, at the end of it, the House will take a view. So, why should we have a running commentary on anything?

So, now, the discussion starts. Dr. Amee Yajnik. The time allotted to the Congress Party is 42 minutes. There are three speakers as of now. Please keep that in mind. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, as you said, this is a very important Bill. Give us some more time. ...(Interruptions)...

## MR. CHAIRMAN: Please.

## (MR. DEPUTY CHAIRMAN in the Chair)

डा. अमी यज्ञिक (गुजरात): सर, यह बहुत important बिल है और इस बिल में सबसे ज्यादा important जो बात है, वह महिला सशक्तिकीण की बात है, पर जब हम Muslim Women (Protection of Rights on Marriage) Bill की बात करते हैं, तो सिर्फ एक महिला की बात नहीं करते हैं, इसमें family unit आती है, उसमें husband आता है, बच्चे आते हैं, community आती है और बाकी सारी महिलाएं भी आती हैं। अगर हम इस बिल को उस तरीके से देखें, तो दो चीज़ें बहुत अहम हैं - एक तो सुप्रीम कोर्ट का जजमेंट और दूसरा, यह equality before law की बात है। महिला सशक्तिकरण के इस background में हम ये दो चीज़ें भूल जाते हैं कि सुप्रीम कोर्ट के majority decision ने तो already बता दिया कि यह Section 2 arbitrary है, उसे strike down कर दिया है, तो उसके तहत यह कानून रहता ही नहीं है। वह arbitrary है, तो यह practice नहीं होनी चाहिए। उसको illegal ठहरा दिया गया है। पर, ऑनरेबल मिनिस्टर जी ने बहुत महत्व की बात बताई, उन्होंने सुप्रीम कोर्ट के जजमेंट का एक पैराग्राफ quote किया। मुझे यह समझ में नहीं आया कि वे दो लफ्ज़, जिस पर सुप्रीम कोर्ट ने इतना अहम importance दिया, वे उनका analysis ही भूल गए। "Thoughtful Consideration", यह "Thoughtful Consideration" इस बिल में इसलिए नहीं दिखता है, क्योंकि इसमें महिला सशक्तिकरण की बात की है, पर आपने उसको कोर्ट में धकेल दिया है, वह भी मैजिस्ट्रेट के क्रिमिनल कोर्ट में, जहां criminal jurispurdence चलता है। And, not in a family court where civil disputes can take place, family disputes can take place. इस तरह से आपने इसको मैजिस्ट्रेट के पास भेज दिया। अगर कोई सताई हुई महिला है, तो उसको आपने criminal jurispurdence के realm में, arena में डाल दिया। उसको पहले मैजिस्ट्रेट के पास जाना है और मैजिस्ट्रेट के पास जाकर कहना है कि मेरे पति ने मुझे तलाक, तलाक, तलाक बोल दिया है, तो अभी मुझे उसका बेल करवाना है, मुझे मेरे बच्चों की कस्टडी भी चाहिए, मुझे maintenance भी चाहिए। मैं खाना कहां से खाऊंगी? ये सारे प्रावधान हैं। इसको आपने मैजिस्ट्रेट के कोर्ट में डाल कर "Thoughtful Consideration" को बाहर फेंक दिया और criminalization angle को ला दिया। This was never discussed in the Supreme Court's Judgement and the hon. apex court ने आज तक ऐसा कोई जजमेंट नहीं दिया, जहां महिला को किसी मैजिस्ट्रेट के कोर्ट में अपने family unit, अपने फैमिली को ठीक से रखने के लिए, प्रोटेक्शन के लिए जाना पड़े। Maintenance law हैं, child custody law हैं और अगर हम एक तबके की महिला की बात करते हैं, तो why is this Government not worried about all women of this country? Eighty-two per cent of the women face desertion. I will give you the latest example I had in Gujarat. A mother has come to me. एक माता जी मेरे पास आई और वह मुझसे कहती है कि यह मेरी लड़की है, इसने एमबीए किया हुआ है, शादी की हुई है, इसके पति ने इसको यह कह कर निकाल दिया है कि मुझे तुम नहीं चाहिए। अब काली रोटी हो गई, खाना
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बनाना नहीं आता है, मिनिस्टर जी, ऐसी बातें करते हैं। That is across caste, across class and not only in India but in NRI marriages also कि तुमको खाना पकाना नहीं आता है। आप इस तरह से मत कहिए कि यह सिर्फ एक तबके की महिलाओं को फेस करना पड़ता है। वह माता जी मुझे कहती हैं कि मैंने अपनी बेटी की शादी करवाई। I am talking of a Hindu community in Gujarat, coming from Surat and she said, उसको निकाल दिया है। न तो वह divorce देता है और न उसको Restitutin of Conjugal Rights के अंदर, जो केस मैंने कोर्ट में फाइल किया है कि she can unite with her husband. वह अपने पति के साथ नहीं जा सकती है। वह केस चलता नहीं है। इसलिए आप मेरी बच्ची का कानून के तहत लीगल स्टेटस बता दीजिए। उसको मैं क्या कहूं? Married कहूं, unmarried कहूं, divorced कहूं या त्यक्ता कहूं? What should I call this child of mine? This is the pain of many mothers in this country. Sir, you have not taken into consideration women empowerment for the rest of the women. I am not against the Bill. I am very much for women empowerment. मैं महिला भी हूं, लॉयर भी हूं। मेरे पास बहुत महिलाओं के केसेज़ आते हैं, मैं आंकड़े भी दे सकती हूं। हर चीज़ का आंकड़ा दे सकती हूं। सर, रोटी काली हो गई, यह ही कारण नहीं है, तुमने मुझे क्यों कहा कि आज संडे है, तो मूवी दिखाने ले चलो, तुम नहीं कह सकती हो, ऐसे भी कारण हैं। ऐसा एक कौम में नहीं है, it is across women, and every woman somewhere or at some point in life, faces this problem. अगर आप ऐसा कहते हैं कि we are abolishing the Triple Talaq, तो यह तो सुप्रीम कोर्ट ने ऑलरेडी कर दिया है। Sir, you are an eminent lawyer. You are the law officer of this Parliament also, and with this kind of esteemed practice and experience, how can you bring a law on a practice, which is already struck down by the apex court? How can you bring? It is not there at all now. It is illegal. How can you bring a law now and say that we are empowering Muslim women? You have also brought one discretionary factor that not only the affected women, जिसको ट्रिपल तलाक बोल दिया, तलाक, तलाक, तलाक, वह ही नहीं, उसका ब्लड रिलेटिव भी केस कर सकता है। How can you bring a stranger or an alien component in a family unit? एक husbandwife का खुद का एक small, loving, family unit है, जिसमें बच्चे हैं, how can a third person intervene and go for a talaq matter in a Magistrates' court? That is the first intervention where I would like the hon. Minister to give me the logic, the reason to bring that particular word where it is a private matter between husband and wife, between two persons, which you are putting in a public space and making it absolutely violative of Fundamental Rights of a woman. She is entitled to dignity. Every law student, every law officer, every law maker in this country or the world over, should know what is the philosophy behind law. The philosophy behind law is to get justice. Justice is equal to fairness. And when we are talking of justice and fairness, the end product
is dignity. If we cannot give dignity, which is the end product of law, then, this law is of no use to any human being. That is why I am looking at the sole factor of the women getting equality before law, equality in society, equality in society in terms of dignity that she may live with her head high, hold her esteem and live a protected, safe, respectful life. This is the first point that you have brought in an alien factor in the private realm of husband and wife. The second point is this. Why am I going into criminalisation? We brought the Protection of Women from Domestic Violence Act in 2005. Today, all the matters of women have been shifted to the family courts where there is no police, there is no criminal procedure and there is a factum of a social service provider, which would help her so that she can tell her problems to that social service provider. That is how we went for the 2005 Act through the domestic realm to give her protection, to see that she does not sit in the line of the accused who are there in the Magistrates' Court either charged with Section 302 because it has to be submitted before the Sessions Court, be it theft or for some kind of bootlegging matter or some kind of bank fraud. All are sitting there and she is also sitting there in the Magistrates' Court if she wants maintenance. We shifted that in 2005, to the Civil Court. That is where she feels better. She takes help of a service provider. She takes help of a protection officer, not a police officer. So, we have made a huge shift and that is why women are there in Family Courts. Family Courts are manned by women Judges and women service providrs. They sit there and they help. The children I are counselled. There is a factum of counselling the children as well. Now, by bringing this criminal angle, my first point is the Magistrates' Court. Ultimately, we are all Indians. An Indian woman is an Indian woman. We are not classifying her in caste, class or anything. She might be loaded with money; she might not be loaded with money. But, she wants her husband. So, she would ask for bail. So, again, you bring a factum of legal lawyers. You have not provided any legal aid factum here. How does a woman know that she is entitled to free legal aid? Have we done enough legal awareness everywhere that every woman knows her right that she has a right to legal aid? She can go to any court and ask for legal aid. She will get a lawyer who can help her with her matters. That is the second thing, Sir, the bail part. That is the most, I would not say a hard word like 'dangerous,' but, definitely a matter where you need to raise concerns. Why? Before the magistrate when the question of bail comes, and even maintenance comes, you abuse the word 'discretion of the magistrate'. Have you laid down any procedure what this discretion would mean to a magistrate in a family matter, Sir? We are talking of family matter. I know; I understand because you are going to take it in a general bracket, discretion of the magistrate. These are family matters. She
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also wants custody of the children. You have provided that she can seek custody of her children. So, again, she has to apply for that. So, this is the third step in criminalization in a Magistrate's court. She is not in a family court. She is in a Magistrate's court where she is going to ask for all these things, and pray how is the husband going to give her maintenance when he is already facing a criminal trial in the Magistrate's court? He is already facing bail proceedings. We do not know how is he going to mange his bail through a lawyer, or, whatever his bail bonds are. When is he going to get the bail, and he is going to be sent to judicial custody? So, how is he going to provide maintenance to this woman, to this lady, who has asked for maintenance, also asked for custody of children? Sir, the most important इसमें सबसे बड़ी दुखद बात यह है कि जो बच्चे होते हैं, उन्हें यह समझ में नहीं आता है कि उनके माता-पिता मैजिस्ट्रेट की कोर्ट में क्यों लड़ रहे हैं? आपने इसका कोई प्रावधान नहीं किया है कि Yes, हम बिल ला रहे हैं, तो हम as a ruling party, as a Government, as a State, हममें इतनी क्षमता है कि हम तब तक इन बच्चों का ध्यान खुद रखेंगे, जब तक यह matter solve नहीं होता है। When you are talking of twenty countries, fifty countries, globalization, Sir, in these countries, when children are there on the streets, or, facing these problems, two things come to the fore. The Government fixes onus, takes away those children in their care, and second, they give them psychological counselling. Both these things are completely given a go by. Sir, if we want to compare ourselves with other countries of this world, हमें यह ध्यान रखना पड़ेगा कि अगर हमें सुपर पावर बनना है, तो हमें विमेन को सुपर बनाना पड़ेगा। अगर हमें विमन को सुपर बनाना है, तो let them be dignified women. उसको कोर्ट में मत धकेलिएगा।

एक और सिस्टम है, that is the fifth point, Sir. सर, आपने यह कहीं भी जिक्र नहीं किया कि आपकी जब बेल ऐप्लिकेशन आएगी, फिर दो हफ्ते के बाद looking to the courts का जो roster होता है, दो हफ्ते के बाद आपकी बेल ऐप्लिकेशन लगेगी। जब उस पर सुनवाई होगी, तब और दो हफ्ते हो जाएँगे। सर, आपने इसमें trauma के बारे में नहीं सोचा है कि महिला का और बच्चों का क्या होगा? Our society does not allow the woman to forget कि तुम्हारा जो यह केस चल रहा है। The society, first of all, convicts her before the trial begins. सर, यह stigma, यह trauma, अगर आप इन पाँच फैक्टर्स पर ध्यान देते, तो आप यह भी सोचते कि दो लाख हिन्दू महिलाओं का जो यह जो डेटा आया है -- मुझे अच्छा नहीं लगता। When I talked about a woman, मुझे खुद शर्म आती है कि में जब महिला को मुस्लिम वुमैन कहती हूं, हिन्दू वुमैन कहती हूं, पारसी वुमैन कहती हूँ, no, she is a mother; she is a daughter; she is a sister; she is nothing else but a woman. प्लीज़ सर, यह अच्छा नहीं लगता है। मैं आपसे रिक्वेस्ट करती हूँ कि आप महिला एम्पावरमेंट लाइए, you bring on a large scale. हाँ किसी भी महिला का रेप न

हो, किसी भी बच्ची का रेप न हो, उसको एक अच्छा ट्रीटमेंट मिले, वह अपना सिर ऊंचा रखकर चले और उसका टाइम इन सब कोट्र्स में ज़ाया न हो। Women are really full of power. उनकी एनर्जी होती है। सर, उनका काम यह नहीं है कि वे अपने पति को छुड़ाने के लिए कोर्ट में जाएं, आप उनको social empowerment कीजिए कि वे रोड पर अपना सिर उठा कर चल सकें, किंतु उनको कोर्ट में न धकेलिए। आप ऐसा कीजिए कि आप उनको ज़रूर ट्रिपल तलाक से मुक्त कराइए। I am for it, Sir, but please give them the dignity. आप उनको ऐसे सारे accused के साथ मत बिठाइए। This is a burning issue. I would definitely support the Bill, but not the criminalization. That is why, I request you to take out the criminal angle from this particular Bill. I feel that you would listen to me. Thank you, Sir.

श्री उपसभापतिः माननीय मुख्तार जी, आपको मैं बोलने के लिए परमिशन दूं, उसके पहले माननीय बशिष्ठ जी बोलकर जाना चाहते हैं, आपकी इजाज़त हो, तो वे 5 मिनट के लिए बोलेंगे। माननीय बशिष्ठ नारायण जी, आपके पास 5 मिनट का समय है।

श्री बशिष्ठ नारायण सिंह (बिहार): उपसभापति महोदय, बहुत सलीके और तरीके से हमारे माननीय मंत्री, रवि शंकर प्रसाद जी ने इस बिल के संबंध में अपनी बात रखी। में नम्नतापूर्वक, विनम्रतापूर्वक आज इस बिल के समर्थन में न बोलूंगा, न इसमें साथ दूंगा। उपसभापति महोदय, इसकी कुछ वजह है, इसके कुछ बैकग्राउण्ड भी हैं। हर एक पार्टी की अपनी विचारधारा होती है, हर पार्टी को उस पर स्वतंत्रता है कि उस विचारधार पर आगे बढ़े, उस विचारधारा को लागू करने के लिए प्रयास करे और उस विचारधारा को अमली जामा पहनाने के लिए बैकग्राउण्ड भी तैयार करे और उसका स्वरूप भी तैयार करे।

महोदय, हम जिस मान्यता को मानते हैं, जिनको आदर्श मानते हैं, हम उनकी विचारधारा के ऊपर आज भी चलने का प्रयास करते हैं। हम जयप्रकाश नारायण जी को, डा. राम मनोहर लोहिया जी को, महात्मा गांधी जी को, डा. भीम राव अम्बेडकर जी को और महात्मा फुले जी के आदर्शों पर चलने में विश्वास रखते हैं। मैं जिस पार्टी से आता हूं, हम उनके कार्यक्रमों को प्रतिवर्ष मनाने का काम करते हैं, इनकी जयंतियों और इनकी पुण्य तिथियों को मनाने का काम करते हैं, क्योंकि में मानता हूं कि वे युगपुरुष थे। महात्मा गांधी जी, डा. राम मनोहर लोहिया, जय प्रकाश नारायण जी के विषय में मेरी धारणा है और इस देश के अनेक राजनीतिक मनीषियों के विषय में मेरी धारणा है कि वे जितने बड़े राजनेता था, उससे बड़े समाज सुधारक थे। समाज सुधारक के कई प्रमाण भी हैं और में स्वयं इसलिए कहता हूं कि गांधी जी को ले लीजिए, जय प्रकाश नारायण जी को ले लीजिए, लोहिया को ले लीजिए... जो चौखम्बा राज की बात चल रही है, क्या कई चरणों में सरकार भी उसको आगे बढ़ा रही है? आज गांधी जी का ग्राम स्वराज्य... आज पंचायतों की व्यवस्था को सुदृढ़ करने की बात हो रही है। गांधी जी को गए हुए बहुत लम्बा काल हो गया, जय प्रकाश नारायण जी को गए हुए लम्बा काल हो गया, लोहिया जी को गए हुए लम्बा काल हो गया, लेकिन उपसभापति महोदय, विचार की यात्रा कभी खत्म नहीं होती है। उसकी
[श्री बशिष्ठ नारायण सिंह]
धारणाएं कुछ बदलती, बनती और बिगड़ती रहती हैं, लेकिन विचार की यात्रा चलती रहती है और इसका स्पष्ट प्रमाण भी है। मैं, महात्मा गांधी जी के कुछ examples को क्वोट करूंगा। उन्होंने शराबबंदी के संबंध में Lord Irwin को पत्र लिखा था, क्योंकि वे मानते थे कि शराब एक बड़ी बुराई है और उन्होंने बाद में लिखा कि यदि में देश का शासक हो जाऊं, तो सबसे पहले मैं इस पर अंकुश लगाने का काम करूंगा। ...(व्यवधान)...

श्री उपसभापति: कृपया शांत हो जाइए।
श्री बशिष्ठ नारायण सिंहः महोदय, नारी आंदोलन लोहिया जी का था।
SHRI DEREK O'BRIEN (West Bengal): Sir, Rule 258...
MR. DEPUTY CHAIRMAN: He is not yielding.
SHRI DEREK O'BRIEN: Sir, I have a point of order. Sir, I seek your protection.
SHRI ANAND SHARMA (Himachal Pradesh): Sir, when the Bill is being discussed.... ...(Interruptions)... क्या बोल रहे हैं। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, my simple point of order is, the Minister moved a Bill and he spoke. After that, the Congress Party Member spoke. Fine! The next speaker is from the BJP. If the BJP chooses not to speak, we are the third largest Party, the Trinamool Congress. How come the JD (U) is speaking now? I have no problem if the BJP has given them the time, but the next speaker needs to be from the Trinamool Congress. That's all. Thank you.

श्री उपसभापति: आप हाउस में मौजूद नहीं थे। मैंने हाउस की permission ली थी, चूंकि वे अस्वस्थ हैं, जाना चाहते हैं। माननीय बशिष्ठ नारायण सिंह जी आप बोलिए। ...(व्यवधान)... आप continue करें। सिर्फ आपकी बात रिकॉर्ड में जा रही है। ...(व्यवधान)... आप continue करें। ...(व्यवधान)...

श्री बशिष्ठ नारायण सिंह: मैं अपनी बात इसलिए कह रहा हूँ कि विचार की यात्रा तो कभी खत्म नहीं होती है। उन लोगों ने जो सपना देखा था, समाज का भविष्य जिस रूप में देखा था, आज भी समाज उसको पूरा करने के लिए विभिन्न चरणों में प्रयास कर रहा है। आप बिहार में ही देख लीजिए, जैसे तीन तलाक का सवाल है, इसी प्रकार महिला सशक्तीकरण और बाल विवाह भी एक गंभीर समस्या है और तिलक-दहेज भी एक गंभीर समस्या है। ऐसी सामाजिक रूढ़ियां लंबे काल से चल रही हैं, जो आज जड़ जमा चुकी हैं। जब कोई चीज़ प्रचलित व्यवस्था में रहती है, जो जड़ जमा चुकी होती है, तो उसको दूर करने के लिए समय लगता है। मैं यह मानता हूं कि इसके लिए बड़े अभियान की जरूरत है। आज पंचायतों में महिलाओं को बड़े पैमाने पर आरक्षण दिया गया है। ...(समय की घंटी )...

उसका असर दिखाई दे रहा है। में मानता हूं कि यह जो विधेयक है, यह एक सवाल है, लेकिन इस पर बड़े पैमाने पर जागरूकता फैलाने की जरुरत है, जागरूक करने की जरुरत है महोदय ...(व्यवधान)...

श्री उपसभापतिः माननीय बशिष्ठ जी आप कन्क्लूड करिए।
श्री बशिष्ठ नारायण सिंहः इस सदन की बड़ी खासियत है - हम आते हैं, विरोध करते हैं, हम समर्थन में बोलते हैं। में सबसे बड़ी खूबी यह देखता हूं कि असहमति पर भी सहमत होकर इस हाउस से निकलते हैं कि में आज असहमत हूं, कल इस पर बहस होगी और फिर सहमत होने का प्रयास करूंगा। आपको बहुत धन्यवाद देता हूं कि आपने इस विषय पर बोलने का मौका दिया, लेकिन अब हम इस विषय पर सदन से बहिष्कार करते हैं।
(इस समय कुछ माननीय सदस्य सदन से बाहर चले गए)

अल्पसंख्यक कार्य मंत्री (श्री मुख्तार अब्बास नक़वी): धन्यवाद । सर, आज एक बहुत ऐतिहासिक दिन है। आज यह सदन 33 सालों के बाद फिर से एक बार इस सामाजिक कुरीति और कुप्रथा जैसे ज्वलंत मुद्दे पर चर्चा कर रहा है। जब सुप्रीम कोर्ट ने 'शाह बानो' के मुद्दे पर फैसला दिया था, तो उस फैसले को निष्प्रभावी करने के लिए इसी सदन में 8 मई, 1986 को एक बिल लाया गया था और उस बिल को कांग्रेस पार्टी लेकर आई थी। काग्रेंस पार्टी उस समय लोक सभा में 400 सीटों से ज्यादा थी और इस सदन में 59 सीटें खुद कांग्रेस की थीं और उनके साथियों को मिलाकर 200 सीटें थीं, यानी पूरा संख्या बल इनके पास था, लेकिन किस तरह से इस कुरीति और कुप्रथा को खत्म करने वाले सुप्रीम कोर्ट के जजमेंट को निष्प्रभावी किया गया। आज प्रधान मंत्री श्री नरेन्द्र मोदी जी, हमारे लॉ मिनिस्टर श्री रवि शंकर प्रसाद जी, यहां पर सुप्रीम कोर्ट के जजमेंट को, इस कुप्रथा और कुरीति को खत्म करने वाले जजमेंट को प्रभावी बनाने के लिए ला रहे हैं, निष्प्रभावी करने के लिए नहीं ला रहे हैं। आज देश ज़ुल्म और इंसानियत पर कुठाराघात करने वाली इस कुप्रथा और कुरीति को खत्म करने वाले कानून पर जो चर्चा हो रही है, जो बिल पर चर्चा हो रही है, उसको देख रहा है। मुझे लगता है कि कई ऐसे सवाल हैं, जिन सवालों का जवाब माननीय लॉ मिनिस्टर साहब देंगे।

माननीय उपसभापति महोदय, में इसमें तीन चीज़ें कहना चाहता हूं। पहला, हमारी बहन, माननीय सदस्या ने कहा कि आपको महिलाओं की क्या चिंता है, आपको सभी की चिंता करनी चाहिए - बिल्कुल करनी चाहिए, सभी की चिंता कर रहे हैं, तभी यह कर रहे हैं। हम संवैधानिक अधिकार और सामाजिक सुरक्षा के पूरी तरह से पक्ष में हैं। इन पांच सालों में हमने महिलाओं के लिए क्या किया है, वह मैं आपको बताना चाहता हूं कि 30 करोड़ हिन्दुस्तानियों की आधी आबादी को ध्यान में रखकर मोदी सरकार ने क्या किया है। मोदी सरकार ने 'बेटी बचाओ, बेटी पढ़ाओ ' अभियान जो 161 जिलों में था, ...(व्यवधान)... अब 640 जिलों में कर दिया है। बेटियों के भविष्य के लिए 'सुकन्या समृद्धि योजना' में 1 करोड़, 26 लाख से अधिक बैंक खाते खुलवाए। उसके अलावा 'प्रधान मंत्री मुद्रा योजना ' में 75 प्रतिशत महिलाओं को लाभ हुआ और 19 करोड़, 50 लाख लोगों को जो लाभ दिया गया ...(व्यवधान)...

एक माननीय सदस्य: दंड भी लगाया, यह भी बताएं।...(व्यवधान)...
श्री मुख्तार अब्बास नक़वी : उनमें 75 प्रतिशत महिलाओं को लाभ हुआ है। पिछले पांच वर्षो में 'प्रधान मंत्री जन-धन योजना ' के तहत 36 करोड़ से ज्यादा बैंक खाते खोले, जिसमें 51 प्रतिशत महिलाएं हैं। उसके अलावा प्रत्येक 'महिला स्वयं सहायता समूह' की सदस्य को मुद्रा योजना के तहत 1 लाख रुपए का ऋ दिया गया। 'स्वच्छ भारत अभियान' के तहत 10 करोड़ 44 लाख से ज्यादा शौचालय खुले, यह एक बहुत बड़ा सामाजिक सुधार है, जिसका सबसे ज्यादा लाभ महिलाओं को हुआ। 'प्रधान मंत्री उज्ज्वला योजना' के तहत 7 करोड़, 55 लाख से अधिक महिलाओं को गैस सिलेंडर मुफ्त दिया गया। 'मिशन इंद्रधनुष ' के तहत देश भर में करोड़ों गर्भवती महिलाओं के टीकाकरण की योजना को मिशन मोड में किया गया।

महोदय, अब अल्पसंख्यक महिलाओं की बात पर आते हैं। हमने कहा कि हम 130 करोड़ हिन्दुस्तानियों की बात करते हैं तो उसकी आधी आबादी महिलाएं हैं। हम पूरी तरह से उनके सामाजिक, आर्थिक, शैक्षिक और समावेशी सशक्तीकरण के पक्ष में हैं। महोदय, skill development के हमारे तमाम कार्यक्रम हैं, जो अल्पसंख्यक मंत्रालय के कार्यक्रम हैं, उसमें हमने 8 लाख, 50 हज़ार से ज्यादा युवाओं को कौशल विकास के माध्यम से रोज़गार और रोज़गार के मौके दिलाए, जिसमें 60 प्रतिशत लड़कियां हैं। जो dropout rate होता है, खास तौर से लड़कियों का, जब 2014 में हम आए, उस समय वह dropout rate 72-73 प्रतिशत हुआ करता था, हमने जो scholarship दी, ...(व्यवधान)... उससे जो 3 करोड़, 18 लाख विद्यार्थी लाभान्वित हुए, उनमें 60 प्रतिशत लड़कियां थीं, जिससे उनका dropout rate घटकर 34-35 प्रतिशत हो गया और उसे हम ज़ीरो प्रतिशत पर लाने की कोशिश करेंगे। इस प्रकार ये तमाम चीजें हैं। उसके साथ-साथ आपके समय में जो महिलाएं अकेले हज पर जाना चाहती थीं, उस पर रोक लगा रखी थी। आपने कहा कि बिना मेहरम के आप हज पर नहीं जा सकतीं। मोदी जी ने बिना मेहरम के महिलाओं को हज यात्रा पर जाने पर रोक खत्म की और इस बार 2,300 महिलाएं अकेले हज यात्रा पर जा रही हैं। 2019 में जो 2 लाख मुसलमान हज यात्रा पर जा रहे हैं, उसमें 50 प्रतिशत महिलाएं हैं। में यह बात इसलिए कह रहा हूं कि सामाजिक कुरीति और सामाजिक कुप्रथा को खत्म करने के लिए हम इस कानून को ला रहे हैं।

महोदय, इसके लिए तर्क दिया जाता है, अभी हमारी बहन ने भी तर्क दिया, कई लोग बाहर भी तर्क देते हैं कि जब यह unconstitutional हो गया, illegal हो गया तो कानून बनाने की क्या जरूरत है? उपसभापति महोदय, क्या कत्ल constitutional है, legal है, क्या बलात्कार constitutional है, legal है, क्या आतंकवाद constitutional है, legal है, क्या चोरी constitutional है, legal है, क्या जो तमाम जघन्य अपराध हैं, वे constitutional हैं, legal हैं? नहीं। लेकिन उसके बावजूद भी जो भी Government of the day होगी, उसकी constitutional responsibility है कि वह उस पर कड़े से कड़े कानून बनाए, ताकि इस जघन्य अपराध को करने वाला उसे करने से पहले सौ बार सोचे कि अगर में ऐसा करूंगा

तो मैं जेल जाऊंगा। कुछ कहते हैं कि अगर पति जेल चला जाएगा तो क्या होगा? अरे, में कहता हूं कि आप ऐसे कुकर्म करो ही क्यों कि आपको जेल जाना पड़े। ...(व्यवधान)... आप उन बेसहारा महिलाओं के साथ हैवानियत का काम करेंगे और उसके बाद कहेंगे कि आपके साथ इंसानियत का बर्ताव किया जाए़ इसलिए यह सुधार से जुड़ा हुआ मामला है, आप सुधार की तरफ नहीं सोच रहे हैं, आप वोटों के उधार की चिंता कर रहे हैं। इन वोटों के उधार के चक्कर में आपने देश का बहुत बड़ा नुकसान किया है। उपसभापति महोदय, इस सदन में जैसा मैंने कहा कि 8 मई, 1986 को जब चर्चा हुई थी, तो हमारे एक बहुत ही सम्मानित सदस्य थे और खास तौर पर अगर यहां पर कम्युनिस्ट पार्टी के सदस्य हों, तो वे इस बात को जरूर सुनें। उन्होंने इसी सदन में चर्चा के दौरान जो बातें कही थीं, वे बहुत महत्वपूर्ण बातें हैं। वे सदस्य थे - मुस्तफा बिन कासिम। मुस्तफा बिन कासिम साहब ने इस सदन में जो कहा था, मैं उन बातों को दोहराना चाहता हूं। उन्होंने कहा था, "I would like to place before this august House that the attitude of the Government, यानी कांग्रेस पार्टी, needs total exposure to the people. What makes you oppose the judgement of the Supreme Court in Shah Bano's case? Let me tell you, Sir, and the honourable Members of this House that because of sheer political opportunism for making some minor, temporary electoral gains, they have surrendered nakedly to the whims and caprices of the fundamentalists of the Muslim community of our country". ये जो सदस्य थे, उन्होंने इसी सदन में कहा। उसके अलावा उन्होंने कहा कि, "This Bill is a panicky reaction of the reversals which the ruling party suffered in certain recent bye-elections". उस समय कोई बाई-इलेक्शन्स हुए थे, उसमें डिफीट हुई थी, अभी तो आपकी बड़ी डिफीट हुई है। He further said, "Surrender to fundamentalism does not pay any dividends to the country in terms of furthering of national interests. With your permission, Sir, I would like to reiterate that opportunist appeasement of fundamentalism has never and shall never be in the interest of the healthy growth of Indian nationalism. During the course of our national liberation movement at a certain point of time some such opportunist alliance with the fundamentalists was made and it did not do any good to our national interest. Instead, it ultimately strengthened the hands of the fundamentalists and that ultimately resulted in the partition of India. Sir, I again charge that the present Congress (I) party is making an opportunity alliance with the fundamentalist bigots who are instigating a section of the people of our country with the slogan 'Shariat is in danger', यानी शरीयत बचाओ, just for the sake of prospective electoral gains against Left and democratic forces of the country. I utter a note of warning. We are already hearing whispers that new Jinnahs are in the making." इसी सदन में जब बहुत हेल्दी डिस्कशन हुआ था और उस समय संख्या बल के आधार पर कांग्रेस पार्टी ने उस बिल के माध्यम से मुस्लिम महिलाओं के सामाजिक, आर्थिक और शेक्षणिक अधिकारों को पूरी तरह से हाईजैक कर लिया था। सभी लोग यह जानते होंगे कि एक
[श्री मुख्तार अब्बास नक़वी]
'निकाह' फिल्म आई थी। उस फिल्म का एक गाना है, जिसे मैं आज भी बिल्कुल सार्थक मानता हूं।
"दिल के अरमां आंसुओं में बह गए, हम वफा करके भी तनहा रह गए, शायद उनका आखिरी हो ये सितम,
हर सितम यह सोचकर हम सह गए,
खुद को भी हमने मिटा डाला मगर,
फासले जो दरमियां थे, रह गए।"
हम उस जुल्म को, उस अन्याय को, गैर-इन्सानी कुकृति को खत्म करने के लिए यह कानून ला रहे हैं। हम यह जो कानून, उसका किसी धर्म, किसी मज़हब....और इस कुरीति और कुप्रथा का इस्लाम से क्या लेना -देना है? अभी रवि शंकर जी ने बताया है कि यह जो ट्रिपल तलाक है, इसे तमाम इस्लामी देशों ने गैर-कानूनी भी बताया है और इसे गैरइस्लामी भी कहा गया है। अब जब इसे गैर-इस्लामी और गैर-कानूनी कहा है और यह आज नहीं कहा है, इजिप्ट ने 1936 में सबसे पहले कहा था कि यह जो कानून है, वह गैर-इस्लामी भी है, गैर-कानूनी भी है और अपराध भी है। अब इजिप्ट ने यह 1936 कह दिया और उसके बाद तुर्की ने कहा, उसके बाद बंगलादेश ने कहा और तमाम ऐसे कई देश हैं, जिन्होंने इसको गैर-कानूनी भी कहा और गैर-इस्लामी भी कहा है।

सवाल यह पैदा होता है कि जब वह गैर-इस्लामी भी हो गया, अब इनकी दिक्कत क्या है? वे कहते हैं कि यह तो पर्सनल लॉ से चलेगा, पर्सनल लॉ क्या है साहब? अंग्रेजों ने 1937 में "बांटो और राज करो" की एक सोच के तहत कहा कि एक पर्सनल लॉ बनना चाहिए और मुस्लिम पर्सनल लॉ बनना चाहिए। उस समय मुस्लिम पर्सनल लॉ बन गया। उसके बाद कांग्रेस के मित्रों ने भी, जो अंग्रेजों की नीति थी, उसको आगे बढ़ाया। इस देश में हिन्दू पर्सनल लॉ तो नहीं है। जब हम कहते हैं कि हमारा देश पंथ निरपेक्ष देश है...(व्यवधान)... हमारा देश संवैधानिक उसूलों और मान्यताओं से चलता है। ...(व्यवधान)... हमारे देश में कोई किसी को ऊँचा-नीचा नहीं दिखा सकता है, क्योंकि संविधान का आर्टिकल 14 और 15 है। ये आर्टिकल कहते हैं कि आप धर्म के आधार पर, जाति के आधार पर, क्षेत्र के आधार पर, भाषा के आधार पर, रंग के आधार पर किसी के साथ भेदभाव नहीं कर सकते हैं। जो भारतवासी है, जो व्यक्ति भारत का नागरिक है, उसको आप समान सुरक्षा देंगे और समान उनके संवैधानिक अधिकारों की रक्षा करेंगे, इसमें क्या हो रहा है? अब यह तो हम कह नहीं सकते, आज देश में मुझे लगता है कि बड़ी राष्ट्रीय बहस होनी चाहिए। तमाम देशों ने अपने देश में Common Civil Code बनाया हुआ है और वे देश आज मजबूती के साथ काम कर रहे हैं। गोवा में कुछ हद तक Common Civil Code काम कर रहा है। हमने क्या किया, हमने कहा कि हम criminal law मानेंगे और civil law नहीं मानेंगे और civil law में भी जो लॉ हमें सूट नहीं करते, उनको नहीं मानेंगे। मुझे लगता है कि कभी

न कभी इस पर भी चर्चा होनी चाहिए, राष्ट्रीय बहस होनी चाहिए कि क्या हमारे देश में एक कानून हो सकता है? हमारे देश में हर नागरिक के लिए क्या समान कानून हो सकता है, जैसा कि हमारे संविधान में कहा हुआ है?

सर, जब हमारे देश में सती प्रथा खत्म हो जाती है, हमारे देश में तमाम और जो कानून हैं, वे खत्म किए जाते हैं, जो अन्य कुरीतियाँ हैं, वे खत्म की जाती हैं, तो इतना शोर नहीं मचता है, तब उस पर किसी ने सवाल नहीं किए ! अब हमें 33 साल.... और पिछली बार तो लोक सभा में कांग्रेस पार्टी ने इस ट्रिपल तलाक बिल का समर्थन किया था। ...(व्यवधान)...

श्री अहमद हसन (पश्चिम बंगाल): सती प्रथा ...(व्यवधान)...
MR. DEPUTY CHAIRMAN: Please take your seat.
श्री मुख्तार अब्बास नक़वी: लोक सभा से राज्य सभा तक आते-आते कांग्रेस पार्टी के पैर क्यों लड़खड़ा गए पता नहीं? अभी भी आत्म-चिंतन करने का वक्?त है कि आप जो है, इस सामाजिक कुरीति, कुप्रथा को खत्म करने वाले कानून की मदद कीजिए। आज आपका जो व्यवहार है, जो कुछ आप कहने वाले हैं, जो कुछ आप करने वाले हैं, उसको देश देख रहा है। आपका शुरू में कहना था कि तीन-चार चीज़ों पर एतराज़ है। साहब, आपने इसको non-bailable कर दिया है, आपने इसमें compounding की व्यवस्था नहीं की है, आपने एफआईआर के बारे में कहा था, आपके जो सुझाव थे, उनको सरकार ने माना और उसके बाद यह bailable हो गया, अब इसमें compounding की व्यवस्था भी है, जो ब्लड रिलेशन वाला व्यक्ति है, वही उसमें एफआईआर कर सकता है। आपने कहा था कि इसका दुरुपयोग होगा, चूंकि उसका दुरुपयोग हो जाएगा, पति जेल चला जाएगा, इसलिए हम इसका समर्थन नहीं करेंगे। में उसको पढ़ नहीं पाऊँगा, क्योंकि इतना समय नहीं है। श्रीमती रेणुका चौधरी जी ने इसी सदन में, उस वक्त आप इसको निष्प्रभावी करने के लिए जो बिल लाए थे, उन्होंने इस सदन में जो बोला है, आप उसको जरूर निकालकर पढ़ लीजिए। वे आपकी पार्टी की नेता हैं। पिछली बार जब आप सेलेक्ट कमेटी बना रहे थे, तो उनको चेयरमैन भी बना रहे थे। ये तमाम ऐसी बातें हैं। मैं तो बार-बार एक ही बात कहता हूँ कि "लम्हों की खता, सदियों की सज़ा बन जाती है।" आपने जो उन लम्हों की खता की थी, उसकी सज़ा आपने अभी तक भुगती है। आपको आज मौका है कि उस खता को आप करेक्ट करिए। उस समय जो गलती की है, उसको आप करेक्ट करिए। अगर आपने उस गलती को करेक्ट नहीं किया, तो फिर आप भुगतिये, हम तो इसमें कुछ कर नहीं सकते। यह कानून पास होना चाहिए और यह पास होगा। इसके पास होने के साथ ही साथ, हमें लगता है कि इसके कई ऐसे पहलू हैं।

महोदय, वर्ष 1985 में शाह बानो का जजमेंट आया था। उस समय कई ऐसे माननीय सदस्य थे, जो एक आंदोलन चला रहे थे। मैं यहां उनके नाम नहीं लूंगा। उस समय एक नहीं, बल्कि दो आंदोलन हुए थे। एक तो आंदोलन मुस्लिम महिलाओं को उनके संवैधानिक
[श्री मुख्तार अब्बास नक़वी]
अधिकार दिलाने के पक्ष में चल रहा था और दूसरा आंदोलन दकियानूसी और कट्टरपंथी लोगों का चल रहा था कि सुप्रीम कोर्ट के इस जजमेंट का खात्मा कर दो। उस समय यहां पर हमारी पार्टी की संख्या केवल आठ थी और आप उस समय 159 और आपके सहयोगियों को मिलाकर आपके सदस्यों की कुल संख्या लगभग 200 थी। लोक सभा में आप लोग उस समय 400 सदस्यों से ज्यादा थे। आपका उस समय जो संख्या बल था, वह सुप्रीम कोर्ट के उस जजमेंट को मजबूत करने के लिए होना चाहिए था न कि उसे कमजोर करने के लिए, लेकिन आपने उस समय उल्टा काम किया। आज चाहे तमाम इस्लामिक देश हों या नॉन इस्लामिक देश हों, वे सभी इस कुरीति और इस प्रथा को पूरी तरह से खत्म करने के पक्ष में रहे हैं और पक्ष में हैं।

उपसभापति महोदय, मैंने एक बात का जिक्र किया कि जो तमाम ऐसी बुराइयां, कुरीतियां पर या कुरीतियां और कानून हैं, जिन्हें खत्म करने के लिए हमने बार-बार कदम उठाए हैं। अभी में तीन छोटी-छोटी चीजें बताकर अपनी बात खत्म करूंगा। कहा जाता है कि इस प्रकार की घटनाएं कहां-कहां हुई। में आपको बताना चाहता हूं कि दिनांक 23 दिसम्बर, 2008 का एक तस्दीकनामा यानी कि तलाकनामा है। इसमें लिखा है कि "तस्दीक की जाती है कि मोहम्मद इब्राहिम उर्फ पप्पू पुत्र मोहम्मद रमजान साहब, क़िबला साकिन कठोली रोड, इस्माइली दरबार, भोपाल में अपनी पत्नी मुमताज श्रीमती फरहान, सुपुत्री मोहम्मद साबिर साहिब, साकिन लक्ष्मी नगर, तालाब, भोपाल में 16 मई, 2008 को 14 महीने पहले, फोन पर तलाक दे दिया। मोहम्मद उर्फ पप्पू ने मुझे एक रात फोन पर तलाक दिया। इसलिए फरहान तलाकशुदा है और वह अपने अक़द-ए-सानी कर लेने की शरायत पर मजाल है।" अगर कोई माननीय सदस्य कहेंगे, तो मेरे पास वह कागज भी है, में उन्हें दिखा दूंगा, यहां सदन के पटल पर प्रस्तुत कर दूंग। यह इस प्रकार से तलाक दे दिया गया, तो क्या यह अपराध नहीं है?

महोदय, यह तो कत्ल से बड़ा अपराध है और इस अपराध को जो लोग कर रहे हैं, उनका संरक्षण करने की बात आप कर रहे हैं और उन्हें आप सपोर्ट करने की बात कर रहे हैं। आज हम सरकार में हैं और तब आप भी सरकार में थे। मैं केवल एक शेर कहकर अपनी बात खत्म करूंगा। -
"तू दरिया में तूफान क्या देखता है,
खुदा है निगेहबान क्या देखता है,
तू हाकिम बना है, तो इंसाफ भी कर,
तू हिन्दू मुसलमान क्या देखता है।"
हमारी जो सरकार है, वह समावेशी सोच के साथ काम कर रही है, समावेशी सुधार के साथ काम कर रही है और मुस्लिम महिलाओं के सामाजिक, आर्थिक और संवैधानिक अधिकार की सुरक्षा के संकल्प के साथ काम कर रही है। इसी बात को कहकर में आपसे अपील करूंगा कि इसका समर्थन करिए, बहुत-बहुत धन्यवाद।

श्री उपसभापतिः सुश्री दोला सेन।
सुश्री दोला सेन (पश्चिम बंगाल): सर, आपने 12 मिनट दिए हैं। मेरी प्रार्थना है कि मुझे अपनी स्पीच खत्म करने की इजाजत दी जाए। मैं कोशिश करूंगी कि अपनी स्पीच जल्दी से जल्दी खत्म करूं।

श्री उपसभापतिः माननीय चेयरमेन ने कहा था कि इस बिल पर हम कंटीन्यूअसली चर्चा करेंगे। इसलिए जो माननीय सदस्य लंच के लिए जाना चाहते हैं, वे लंच करके लौट आएं। चूंकि दो और ...(व्यवधान)...

सुश्री दोला सेनः सर, मैं जल्दी स्पीच खत्म कर दूंगी। कुछ ही मिनट की बात है। बीच में स्पीच खत्म करने और बाद में शुरू करने से मेरे बोलने की स्पिरिट खत्म हो जाएगी, इसलिए अलाउ कर दीजिए। ...(व्यवधान)...

श्री उपसभापतिः सुश्री दोला सेन जी, आप अपनी स्पीच शुरू कीजिए। ...(्यवधान)...
श्री आनन्द शर्मा: माननीय उपसभापति महोदय, जो घोषणा आपने अभी की है, इस पर कोई चर्चा न BAC में हुई है और न हम लोगों से हुई है। ...(व्यवधान)...

श्री उपसभापतिः माननीय चेयरमैन ने भी कहा था। ...(व्यवधान)...
श्री आनन्द शर्मा: बिल्कुल नहीं कहा। ...(य्यवधान)...
श्री उपसभापति: आप चाहें, तो रिकॉर्ड देख लीजिए। ...(व्यवधान)... ऑलेरडडी माननीय चेयरमैन ने कहा है, लेकिन उस वक्त आप नहीं बोले ...(व्यवधान)...

श्री आनन्द शर्मा: उपसभापति जी, इस पर लोग बोलना चाहते हैं ...(व्यवधान)...
श्री उपसभापतिः माननीय चेयरमैन ने अपनी बात में यह कहा है...(व्यवधान) ... आप रिकॉर्ड देखिए। ...(व्यवधान)...

श्री आनन्द शर्मा: माननीय उपसभापति जी, इस पर आम सहमति होती है कि आज लंच कैंसिल होगा ...(व्यवधान)... ऐसा कई बिलों पर बहस के समय हमने किया है।

श्री उपसभापति: माननीय चेयरमैन सर ने जब कहा, तो हम मानकर चलते हैं कि इस पर आम सहमति बनी है। ...(व्यवधान)...

श्री आनन्द शर्मा: यह कैसे हो गया? ...(व्यवधान)... हम इसको नहीं मानते हैं। ...(य्यवधान)...
श्री उपसभापतिः सुश्री दोला सेन। ...(व्यवधान)...
विपक्ष के नेता (श्री गुलाम नबी आज़ाद): यह ...(व्यवधान)... इसका हिस्सा नहीं है। ...(व्यवधान)... आप कल से सुबह नौ बजे शुरू कीजिए, अगर सारे दो सौ साल वाले बिल पास करने
[श्री गुलाम नबी आज़ाद]
हैं। ...(व्यवधान)... आज तो सुबह से ही शुरू हुआ है, इसमें क्वेश्चन ऑवर नहीं है, दूसरा ऑवर नहीं है, 2 बजे से है, अब लंच ऑवर भी खत्म करो, फिर डिनर भी यहीं करो। क्या इसकी कोई सीमा है? एक तो आप स्टैंडिंग कमेटी ...(व्यवधान)... सेलेक्ट कमेटी को भेजे बगैर यह बिल पास कर रहे हैं ...(व्यवधान)... और फिर रूल्स भी अपने ...(व्यवधान)... चला रहे हैं। ...(व्यवधान)...






|لينـح ...(مداخلت)... چلا ربـه نك ...(مداخلت)...

श्री आनन्द शर्मा: हम इसको नहीं मानते हैं।
सुश्री दोला सेन: सर, eleven minutes के अंदर ...(व्यवधान)... 5 मिनट हैं। ...(व्यवधान)...
SHRI ANAND SHARMA: Sir, this is arbitrary. ...(Interruptions)...
SHRI DEREK O'BRIEN: Sir, she has got jut three minutes to go. ...(Interruptions)...
सुश्री दोला सेन: सर, इलेवन minutes के अंदर ...(व्यवधान)... पाँच मिनट बोलेंगे ...(व्यवधान)... लंच के बाद और पाँच मिनट ...(व्यवधान)... My speech would be hampered. ...(Interruptions)...

श्री उपसभापति: आपकी बात ही रिकॉर्ड पर जाएगी ...(व्यवधान)... Just put your thoughts. Please speak. ...(Interruptions)... Dola Sen ji, please speak. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, don't break her chain. ...(Interruptions)...
सुश्री दोला सेन: सर, spirit खत्म हो जाएगी। ...(व्यवधान)...
SHRI DEREK O'BRIEN: Sir, at one o'clock, the House would be adjourned for lunch. ...(Interruptions)...

श्री उपसभापति: आप बोलिए ...(व्यवधान)... हम लोग समझ रहे हैं। ...(व्यवधान)... माननीय चेयरमैन ने कहा था, आप सभी ने सुना। ...(व्यवधान)... It is on record. ...(Interruptions)... Please speak. ...(Interruptions)...

सुश्री दोला सेन: सर, 5 मिनट में 41 मिनट की बात कैसे होगी? ...(व्यवधान)...
श्री आनन्द शर्मा: लंच ब्रेक नहीं होगा। ...(व्यवधान)...
श्री उपसभापति: आप बोलिए, हम कंटीन्यू कर रहे हैं। ...(व्यवधान)...
सुश्री दोला सेन: हमें पूरे 11 मिनट चाहिए। ...(व्यवधान)...
श्री उपसभापति: माननीय चेयरमैन साहब ने ..(व्यवधान)... already कहा था ...(व्यवधान)...

SHRI ANAND SHARMA: Sir, we are not party to this decision. ...(Interruptions)...
SHRI DEREK O'BRIEN: Sir, sense of the House. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, take the sense of the House. ...(Interruptions)...
श्री भूपेन्द्र यादव (राजस्थान): सर, रूल 266 ...(व्यवधान)... वैसे चेयरमैन साहब की पावर है कि वे किसी भी रूल को सस्पेंड कर सकते हैं। ...(व्यवधान)...

श्री देरेक ओब्राईन: वह तो है ही। ...(व्यवधान)...

SHRI TIRUCHI SIVA: Sir, the Leader of the Opposition must be heard. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: We have heard him. ...(Interruptions)...
श्री भूपेन्द्र यादव: अगर बिल पर, महिलाओं के अधिकारों पर चर्चा हो रही है ...(व्यवधान)... सुन लीजिए। ...(व्यवधान)... महिलाओं के अधिकारों पर चर्चा हो रही है ...(व्यवधान)... अगर उससे ज्यादा महत्वपूर्ण विपक्ष के सदस्यों का लंच है, तो उन्हें कर लेने दीजिए, उसके बाद चर्चा कर लीजिए। ...(व्यवधान)... हमें कोई दिक्कत नहीं है। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, take the sense of the House. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, take the sense of the House. ...(Interruptions)... We are not bound. ...(Interruptions)...

सुश्री दोला सेन: कल भी लंच ब्रेक था। ...(व्यवधान)...
श्री उपसभापति: आप बोलिए, फिर कंटीन्यू करेंगे ...(व्यवधान)... तीन मिनट हैं। ...(व्यवधान)... Derekji, let her speak. We will give her time. ...(Interruptions)...

सुश्री दोला सेन: सर, तीन मिनट बोलेंगे ...(व्यवधान)... आठ मिनट बाद ...(व्यवधान)..
SHRI DEREK O'BRIEN: Sir, please allow me to speak. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, I will not allow. Shri Javed Ali Khan; three minutes ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, as it is, you don't give us the slot. You changed the seating. And now you are asking the lady Member to speak. At one o'clock, we would break for lunch. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: She would continue. ...(Interruptions)... She would continue later. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, please tell us what you want. The LoP has also suggested. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: She would speak after this, Derekji. ...(Interruptions)...
श्री देरेक ओब्राईन: दो बजे बोलेंगे। ...(व्यवधान)...
श्री आनन्द शर्मा: हम दो बजे बोलेंगे। ...(व्यवधान)...
श्री उपसभापति: सुश्री दोला सेन, आप शुरू करें, अभी तीन मिनट का समय है। ...(व्यवधान)... फिर कंटीन्यू करें। ...(व्यवधान)...

SHRI DEREK O'BRIEN: What is the big argument? What is this? ...(Interruptions)...
SHRI TIRUCHI SIVA: Sir, it is one o'clock. ...(Interruptions)...
सुश्री दोला सेन: सर, मेरी speech की spirit खत्म हो जायेगी। ...(व्यवधान)... मैं पूरे 11 मिनट बोलना चाहती हूँ। ...(व्यवधान)...

श्री उपसभापति: श्री जावेद अली खान साहब, क्या आप बोलना चाहेंगे? ...(व्यवधान)... अभी समय है। ...(व्यवधान)...

श्री जावेद अली खान (उत्तर प्रदेश): समय नहीं है। ...(व्यवधान)...

श्री उपसभापति: अभी समय है। ...(व्यवधान)... ऑलरेडी दो मिनट का समय है। ...(व्यवधान)...
सुश्री दोला सेन: सर, टाइम हो गया है। ...(व्यवधान)... एक मिनट की बात है। ...(व्यवधान)... सर, फिर से चालू कीजिए। ...(व्यवधान)... यह क्या बात है? ...(व्यवधान)... सिर्फ 11 मिनट की बात है ...(व्यवधान)... हमें बोलने दीजिए। ...(व्यवधान)...

श्री उपसभापति: वह है एक घंटे का। ...(व्यवधान)... अभी दो मिनट का समय है ...(व्यवधान)...

[^4]श्री जावेद अली खान: हाउस ऐसे मत चलाइए सर ...(व्यवधान)...


सुश्री दोला सेनः अभी दो मिनट ...(व्यवधान)... कैसे होगा सर? ...(व्यवधान)...
श्री आनन्द शर्मा: सर ...(व्यवधान)...
श्री उपसभापतिः माननीय आनन्द जी, आप बैठिए। ...(व्यवधान)... अगर हाउस का यह सेंस है, जैसा चेयरमैन साहब ने कहा था, अगर हम उसमें लंच लेना चाहते हैं, तो उसके लिए कोई दिक्कत नहीं है, हम लोग लंच पर जाएंगे, लेकिन देर तक बैठेंगे, क्योंकि ये दो ऑडिनेंस हैं, दोनों कानून में रिप्लेस्ड हैं और दोनों लगे हुए हैं ...(व्यवधान)... इसलिए हमें दोनों को पूरा करना है ...(व्यवधान)... फिर उसके बाद हम लोग ...(व्यवधान)...

श्री जावेद अली खानः उपसभापति जी, भूखे भजन न होय गोपाला ...(व्यवधान)... आप लंच के लिए स्थगित कीजिए। ...(व्यवधान)...

श्री उपसभापतिः हाँ, हाँ लंच के लिए स्थगित कर रहे हैं, अभी दो मिनट का समय है ...(व्यवधान)... जावेद जी, आप बोलिए। ...(व्यवधान)... आप बोलिए, अभी दो मिनट का समय है। ...(व्यवधान)...

सुश्री दोला सेनः सर, दो मिनट के लिए कोई नहीं बोलेगा। ...(व्यवधान)... आप इस spirit को तो समझिए। ...(व्यवधान)... यह ठीक नहीं है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: It is not yet one o'clock. ...(Interruptions)...
सुश्री दोला सेन: यह बहुत इम्पॉर्टेट इश्यू है ...(व्यवधान)... ब्रेक करके नहीं बोलना चाहिए। ...(व्यवधान)... हो गया है सर ...(व्यवधान)... बेवजह ...(व्यवधान)...

श्री उपसभापतिः सुश्री दोला सेन जी, प्लीज़. ...(व्यवधान)... Dola Senji, please start. ...(Interruptions)... I would allow you. ...(Interruptions)...

MS. DOLA SEN: Sir, the time is up. Please allow me to deliver my speech for eleven minutes at one go. ...(Interruptions)... नहीं तो spirit खत्म हो जाएगी। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I would give you time. ...(Interruptions)...

MS. DOLA SEN: No, Sir. ...(Interruptions)... It is my maiden speech on a Bill after four-and-a-half years. Allow me to speak for eleven minutes uninterrupted and continuously, Sir. Please. ...(Interruptions)... नहीं तो spirit खत्म हो जाएगी।

MR. DEPUTY CHAIRMAN: I am giving you one minute more. ...(Interruptions)...
MS. DOLA SEN: I plead to the Chair. ...(Interruptions)...

श्री उपसभापति: एक बज गया है। The House stands adjourned till two of the clock. ...(Interruptions)...

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair

MR. DEPUTY CHAIRMAN: Ms. Dola Sen.

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, the Treasury Benches are empty.

MR. DEPUTY CHAIRMAN: Ms. Dola Sen, you start.

MS. DOLA SEN: Sir, you have rightly decided to allow discussions on two Motions together. The first Motion moved by Elamaramji is for sending the Bill to a Select Committee. The second Motion moved by the Hon'ble Minister is for the consideration and passing of the Bill. I will first speak about why this Bill needs to be sent for proper scrutiny to a Select Committee of Parliament. Then, I will speak on the second Motion. Let me give you some numbers, and any Hon'ble Member may file a Privilege Motion against me if these numbers are wrong. In earlier Lok Sabhas, 60 to 70 per cent of Bills were sent to Standing Committees or Select Committees for scrutiny. In the last Lok Sabha, only 26 per cent of Bills were sent to Committees for scrutiny. In the current Session, more bulldozzing is happening. Out of the 16 Bills, passed by both Houses, only one has been sent to a Committee for scrutiny. This is Bill No. 17. ...(Interruptions)...

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा सूचना और प्रसारण मंत्री (श्री प्रकाश जावडेकर): नहीं, सर, मैं आपको बताता हूँ। ...(व्यवधान)... What she is saying, is wrong.

MR. DEPUTY CHAIRMAN: She is not yielding. ...(Interruptions)...

MS. DOLA SEN: Please allow me, Sir, to speak
श्री उपसभापति: जब आपका बोलने का मौका आएगा, आप तक कहें। ...(व्यवधान)... दोला जी, आप बोलिए, प्लीज़। ...(व्यवधान)... Let Ms. Dola Senji speak.

MS. DOLA SEN: Just because an Ordinance has been brought in multiple times, it does not mean that this has been scrutinised; just because the Government has got a majority in the Lok Sabha, it does not mean that it can bypass the Constitution and bypass Parliamentary democracy. Since 1993, Parliamentary Committees have been doing a job. We have not yet become a Presidential form of Government nor have we yet come to a dictatorship. Till that happens, let us follow the role of Parliamentary democracy.

This Government is desperately trying to link the passage of this Bill to women empowerment. So, let us talk about women empowerment. The present Lok Sabha has 78 women MPs; that is, only 14 per cent of the Members are women. The Government is saying that this is historic. No, Sir. This is shameful. I would show you about women empowerment. I represent the All India Trinamool Congress, a Party where 41 per cent, yes, I repeat, 41 per cent of MPs in Lok Sabha are women. In the last Lok Sabha, 35 per cent of Trinamool Congress MPs were women. I represent a party where 50 per cent of the seats at the panchayat level are reserved for women. I represent a party which now has the only elected women Chief Minister in India. I represent a party, which, through its Government, has given benefit to 60 lakh girls with its Kanyashree Scheme. The United Nations awarded this initiative for women empowerment. ₹ 7,000 crores have been spent on this Scheme; ₹7,000 crores in just one State! Under 'Beti Bachao', with due respect, ₹ 700 crores have been spent in the entire country. This is just 10 per cent of Kanyashree's budget of Bangla. We do not pay lip service to women empowerment like 'Beti bachao' does. Fifty-six per cent of their funds are spent only on publicity. सर, हमें women empowerment पर भाषण नहीं सुनना है।

What more can BJP teach me about women's empowerment? What more can BJP teach me about supporting women? * whose chief, in 2013, said that a husband and a wife are bound by social contract and if the woman fails to deliver her duties, she can be abandoned. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Rakeshji. ...(Interruptions)...
MS. DOLA SEN: Allow me, Sir. ...(Interruptions)... to speak

SHRI RAKESH SINHA (Nominated): It should be expunged. ...(Interruptions)...
MR. DEPUTY CHAIRMAN: This will be examined. ...(Interruptions)... राकेश जी, बैठ जाइए। ...(व्यवधान)...

MS. DOLA SEN: Allow me, Sir. ...(Interruptions)... to speak.
MR. DEPUTY CHAIRMAN: The record will be examined. Please continue. ...(Interruptions)... राकेश जी, बैठ जाइए। ...(व्यवधान)... दोला सेन जी, आप बोलिए। आपकी बात के अलावा और कोई बात रिकॉर्ड पर नहीं जाएगी। ...(व्यवधान)... बैठ जाइए। ...(व्यवधान)... It will be examined. ...(Interruptions)... It will be examined. I have told you. ...(Interruptions)... Rakeshji, please take your seat. ...(Interruptions)... Let Ms. Dola Sen speak. ...(Interruptions)...

MS. DOLA SEN: Sir, allow me. ...(Interruptions)... * whose Chief, in 2013, said that...(Interruptions)...

SHRI RAKESH SINHA: Again, Sir, I object. ...(Interruptions)... I will not allow...(Interruptions)... She cannot...(Interruptions)...

MS. DOLA SEN: Who is he to allow? ...(Interruptions)...
MR. DEPUTY CHAIRMAN: Rakeshji, please...(Interruptions)...
MS. DOLA SEN: ...that a husband and a wife are bound by social contract, and if the woman fails to deliver her duties, she can be abandoned. And, that is why, the figure of abandoned women or deserted women is 23 lakh. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It will be examined. ...(Interruptions)...
MS. DOLA SEN: That is why, the figure of abandoned or deserted women is 23 lakh in our country. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please...(Interruptions)...
MS. DOLA SEN: Sir, allow me. My time is going on. What is this? ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD: This should be expunged. ...(Interruptions)...
श्री उपसभापति: माननीय रवि शंकर जी, यह examine होगा। ...(व्यवधान)... It will be examined. ...(Interruptions)...

MS. DOLA SEN: Sir, allow me to complete my speech. ...(Interruptions)...
श्री उपसभापति: दोला सेन जी, आप बोलिए। ...(व्यवधान)... प्लीज़, आप बैठ जाइए। ...(व्यवधान)... दोला सेन जी, आप बोलिए। ...(व्यवधान)... प्लीज़, आप बैठ जाइए। ...(व्यवधान)...

MS. DOLA SEN: Please, allow me, Sir. ...(Interruptions)... And, I am in an organisation that gave me the chance to be the first woman State and all -India President of the Trade Union Wing of our Party.

If this Government is really serious about women empowerment, it should bring the Women's Reservation Bill. The Government has extended the Parliament session. So, extend it by one more day and bring the Women's Reservation Bill. Please introduce the Bill, which will benefit 60 crores of women. Otherwise, sshhhh!

2017 में Triple Talaq discussion के दौरान Parliament में बोला गया था कि "जहां मर्दों का सवाल आता है, वहां आप आसानी से कानून बदल देते हैं लेकिन जहां औरतों की सुरक्षा की बात आती है, etc., etc." - यह किसने कहा था, - ऐसा Hon'ble B.J.P. सांसद * ने कहा था। चलिए, हम वहां नहीं जाते, नहीं तो Treasury Benches embarrass हो जाएंगी। Thank you, Sir.

So, I will speak on as to why this Bill should go to a Select Committee. Now, for some more specifics of the Bill, I want to say something. Firstly, remove the draconian criminality Clause. As per the Bill, the husband can be jailed for three years for pronouncing triple talaq. Will the wife not be allowed to remarry for three years? What will she do, once the husband is out of jail? Secondly, the husband is expected to pay for the maintenance of his wife and children. How will he pay the maintenance if he is in jail? Where will he get the money from? Thirdly, for bailable offences, bail is given as a matter of right, but, in this case, subjecting the victim to additional testimony is just a formality and an additional burden on the woman.

If I talk about the sayings of Prophet, Sir, it is written in the Haddish that "जितनी चीज़ों की इजाज़त है, उसमें सबसे नापसंदीदा चीज़ तलाक है", इसलिए हमें please lecture मत दीजिए।...(व्यवधान)...

We all are for women empowerment. We all are for women's rights. Sir, there are two things. First is to remove the criminality Clause and secondly do not mock Parliament by passing this Bill today. Send this Bill to a Select Committee. You have to do these two things, and we will be with you.

In conclusion, I would like to urge the Members to vote in favour of the Motion to send this Bill to a Committee for scrutiny. If you actually stand for women
*Expunged as ordered by the Chair.
[Ms. Dola Sen]
empowerment, send this Bill to a Committee. If you stand for Parliament, send this Bill to a Select Committee. Thank you.

श्री जावेद अली खान : माननीय उपसभापति जी, मैं इस बिल के विरोध में बोलने के लिए खड़ा हुआ हूं। अपनी बात की शुरुआत में, मैं माननीय मंत्री जी ने इसकी प्रस्तावना में जो भाषण दिया, उसे उद्धृत करना चाहूंगा। उन्होंने कहा कि यह बिल महिला सशक्तिकरण के लिए है, लैंगिक समानता के लिए है और नारी-न्याय तथा नारी-सम्मान इस बिल में निहित है। इस बिल का दायरा सीमित है और माननीय मंत्री जी ने सिर्फ मुस्लिम महिलाओं के बारे में बात की, लेकिन में इसके दायरे को थोड़ा बढ़ाना चाहता हूं। इस देश में कुछ ऐसी महिलाएं भी हैं, जो पतियों द्वारा abondon कर दी गईं, उनका परित्याग कर दिया गया। ...(व्यवधान)... कुछ नामी-गिरामी लोग भी उसमें शामिल हैं।







 श्री उपसभापति: कृपया बैठकर बात न करें। ...(व्यवधान)...

श्री जावेद अली खान: मैं जानना चाहता हूं कि ऐसे पति, जिन्होंने अपनी महिलाओं को त्याग दिया और वे महिलाएं अभी भी सी.आर.पी.सी. की धारा 125 के तहत उनसे हर्जाखर्चा पाने की हकदार हैं, क्योंकि वे wife का status continue करती हैं, ऐसे पतियों को दंड देने के लिए और उनसे सी.आर.पी.सी. की धारा 125 के तहत हर्जा-खर्चा दिलवाने के लिए, क्या सरकार कोई कानून लाने पर विचार कर रही है, क्योंकि यह बहुत बड़ा सवाल है। ...(व्यवधान)... महिलाओं का सशक्तिकरण हो, इस बारे में आज यहां मुख्तार साहब बोले हैं लेकिन इससे पहले यहां बहस नहीं हुई। लोक सभा में जब पिछली बार बहस हुई थी तो भारतीय जनता पार्टी की तरफ से जो हमारे साथी उस बहस में चौके-छक्के लगा रहे थे, कुछ दिनों के बाद पता चला कि * ...(व्यवधान)... सरकार ने चार मंत्रियों का एक ग्रुप ऑफ मिनिस्टर्स बनाया, जिनमें से तीन मंत्री आज भी मंत्रिमंडल में हैं, एक मंत्री बाहर हैं। 25 अक्टूबर को ग्रुप ऑफ मिनिस्टर्स बना या 24 अक्टूबर को ...(व्यवधान)...

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SHRI BHUPENDER YADAV: Sir, I have a point of order.
श्री जावेद अली खानः अगर point of order है, तो उठाइए।

श्री भूपेन्द्र यादव: सर, Rule 238, sub-rule (2) ...(व्यवधान)...
श्री जावेद अली खान: सर, मैंने किसी का नाम नहीं लिया। ...(व्यवधान)...

श्री भूपेन्द्र यादव: में आपके नाम की बात पर नहीं बोल रहा हूँ और केवल नाम लेने से कुछ नहीं होता है। सर, मेरा यह कहना है कि अगर किसी भी सांसद पर या किसी भी मंत्री पर, दोनों वक्ताओं ने बोला है, आरोप सिद्ध हो गया है, तो वे बोल सकते हैं। मेरा यह नहीं कहना है। अगर सदन में मर्यादाएं तार-तार करनी शुरू होंगी, तो यह हद कहीं तक जाएगी। वैसे भी मैं आपको यह कह रहा हूँ, जो बोला गया है, Rule 238, subrule (2), "make a personal charge against a Member..." में इनको नहीं कह रहा हूँ, बल्कि मैं चेयर को कह रहा हूँ कि अगर इस प्रकार की कोई भी आपत्तिजनक बात आती है, तो चेयर को उसको expunge करने की पावर है।

श्री उपसभापतिः मैंने already कहा है कि सारी चीजें examine की जाएंगी और as per Rules काम होगा। कृपया आप बोलिए।

श्री जावेद अली खानः सर, मेरा टाइम जरा reset कर दीजिएगा। ...(व्यवधान)... उस वक्त सरकार ने एक ग्रुप ऑफ मिनिस्टर्स बनाया, जिसमें चार मंत्री थे, जिनमें से तीन मंत्री आज भी मंत्रिमंडल में हैं। 24 अक्टूबर, 2018 को वह ग्गुप ऑफ मिनिस्टर्स बना था। महिला सशक्तिकरण के लिए बना था। महिलाओं के साथ जो नाइंसाफी हो रही है, जो उनका sexual harassment हुआ, उसकी जांच करने के लिए बना था। सरकार की सामूहिक जिम्मेदारी है, मैं माननीय मंत्री जी से चाहूंगा कि जब वे जवाब दें, तो यह बताएं कि आज उस ग्रुप ऑफ मिनिस्टर्स का स्टेटस क्या है और तीन महीने के अंदर जो उसको रिपोर्ट देनी थी, जो दिसम्बर में तीन महीने पूरे होते थे, क्या वह रिपोर्ट आई है? अगर रिपोर्ट आई है, तो कहां है?

सर, आज मुझे बड़ी शर्म आ रही है। शर्म इसलिए आ रही है, क्योंकि जब मैं राजनीति में आया था, तो मैंने सुना था और पढ़ा भी था कि हमारे संविधान को बनाने वालों ने देशविदेश की जो जनतांत्रिक व्यवस्थाएं हैं, लोकतांत्रिक व्यवस्थाएं हैं, उनका अध्ययन करके हमारे देश के संविधान को रचा। मैं कानून का विद्यार्थी नहीं हूँ, लेकिन में यह समझता हूँ कि कानून बनाने में भी हम लोकतांत्रिक देशों के अंदर जिस तरीके से कानून चलते हैं या बनते हैं, उनका अध्ययन करके कानून बनाए गए, लेकिन हम आज मिसाल दे रहे हैं सीरिया की। क्या सीरिया का कानून कोई कानून है? आज हम मिसाल दे रहे हैं अफगानिस्तान की। क्या अफगानिस्तान का कानून कोई कानून है? हम जॉर्डन की बादशाहत की मिसाल दे रहे हैं। मेरा जी चाह रहा है कि मैं शतुरमुर्ग की तरह रेत में सिर छुपा लूं। माननीय मंत्री जी, कम से कम ऐसी मिसालें मत दिया कीजिए। ...(व्यवधान)...

$$
\begin{aligned}
& \text { منترى آج جهى منترى مندُل مى مك. } 24 \text { اكتوبر، } 2018 \text { كو وه گروپپ آف منسظرس بنا تها. }
\end{aligned}
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\begin{aligned}
& \text { كا sexual harassment بوا، اسن كی جانج كرنــ كــ لثنـ بنا تها. سركار كی مجموعى }
\end{aligned}
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श्री उपसभापति: कृपया सीट पर बैठ कर न बोलें, बहस चल रही है। चूंकि यह बहुत महत्वपूर्ण मुद्दा है, इसलिए उन्हें बोलने दें। आप अपनी सीट पर जाएं, तो बेहतर होगा। कृपया आप बोलें।

श्री जावेद अली खान: सर, कहा गया कि सुप्रीम कोर्ट के फैसले के बाद 345 तलाक हो गए। 2017 में जब सुप्रीम कोर्ट का फैसला आया, 2017 से 574 और सुप्रीम कोर्ट के फैसले के बाद 345 और ऑर्जिनेंस आने के बाद 101 तलाक हो गए। सर, इसी सत्र में 11 जुलाई को मैंने माननीय मंत्री जी से, यही मंत्री जी हैं, कोई बदले नहीं हैं, फेरबदल होगा भी नहीं, मैंने यह सवाल पूछा था, विवाह विच्छेद की स्थिति पता लगाने के लिए सरकार ने क्या कदम उठाए हैं? क्या गत तीन वर्षों में विभिन्न धार्मिक समुदायों में विवाह विच्छेद संबंधी ऐसे मामलों की धर्मवार संख्या और उनकी प्रतिशतता कितनी है? माननीय मंत्री का जवाब है - सरकार देश में विवाह विच्छेद के मामलों की संख्या के संबंध में कोई आंकड़े नहीं रखती है। 11 जुलाई, 2019 का जवाब है। दूसरे सवाल के जवाब में कहा - प्रश्न ही नहीं उठता। प्रतिशत कुछ पता नहीं है। आज मंत्री जी आंकड़ा दे रहे हैं। मेरे सवाल को महीना पूरा नहीं हुआ है। यह दोहरी बात क्यों हो रही है? यह एक सरकार से, एक स्रोत से, एक मंत्रालय से ये दो ज़ुबानें क्यों आ रही हैं?...(व्यवधान) ...







†Transliteration in Urdu Script.
[श्री जावेद अली खान]
كوّ آ رمى هک؟ ...(مداخلت)...

श्री उपसभापति: कृपया सीट पर बैठकर न बोलें। ...(व्यवधान)...
श्री जावेद अली खान: मुझे पता है कि जब कोई दो ज़ुबानों वाला जीव होता है, तो वह कितना मासूम होता है। यह भी हम सब जानते हैं।

माननीय उपसभापति जी, यह कानून का भय कायम करने के लिए किया जाएगा। जब से इस बिल पर चर्चा चली, तब मैंने थोड़ा सा कानून पढ़ना शुरू किया, वैसे तो मैं इंजीनियरिंग का विद्यार्थी हूँ और राजनीति का कार्यकर्ता हूँ। Thorsten Sellin ने एक किताब लिखी, स्टडी की, मैं समझता हूँ कि जो लोग न्याय के क्षेत्र में, न्याय शास्त्र के क्षेत्र में जानकारी रखते हैं, उनको पता होगा कि Thorsten Sellin की कानून के क्षेत्र में बड़ी मान्यता है। उन्होंने लिखा, उनकी स्टडी का निष्कर्ष यह है कि दंड और अपराध के बीच में कोई रिश्ता नहीं है, क्योंकि जिन देशों में capital punishment है, वहाँ फिर भी हत्याएं हो रही हैं और जिन देशों में capital punishment नहीं है, वहाँ हत्याओं का ग्राफ गिर रहा है। फिर मैंने एक और समाजशास्त्री को, कानूनविद् को पढ़ा। उनकी भी बहुत मान्यता है। हम कौन-से काम को, कौन-से कृत्य को अपराध की श्रेणी में रख सकते हैं? John Stuart Mill एक ब्रिटिश दार्शनिक हैं, उन्होंने कहा कि ऐसी कार्रवाई जिससे public disorder होने के changes हों या public order खराब होता हो, उसी को हम अपराध की संख्या में रख सकते हैं, अपराध की श्रेणी में रख सकते हैं। साहब, तलाक देने से कौन-सा public disorder हो रहा है? कई बार ऐसी शदियां होती हैं, मुख्तार भाई चले गए, वरना मैं उनके सामने उनका हवाला देता, कई बार ऐसी शादियाँ होती हैं, हम आए दिन देखते हैं, जिनसे public disorder होता है, यानी प्रेम विवाह होते हैं। Inter-religion marriages होती हैं, inter-caste marriages होती हैं, गाँवों में, कस्बों में दंगे होने की नौबत आ जाती है। मंत्री अगर इसको अपराध की श्रेणी में रख रहे हैं, तो क्या प्रेम विवाह को, जिससे सीधे-सीधे disorder होने की संभावना

कई जगहों पर उत्पन्न हो जाती है, उसे भी अपराध की श्रेणी में रखकर John Stuart Mill साहब को श्रद्धांजलि अर्पित करेंगे?...(व्यवधान)... Montesquieu साहब, जो फ्रांसिसी कानूनविद् हैं, मैं पढ़कर आया हूँ, मुझे याद नहीं है। ...(व्यवधान)... भूपेन्द्र जी पहले से मुस्कुरा ही रहे हैं। ...(व्यवधान)...उन्होंने कहा कि without absolute necessity, जब तक परम आवश्यकता न हो, तब तक अगर किसी कृत्य को अपराध की श्रेणी में रखा जाएगा, तो वह उत्पीड़न होगा। उन्होंने इसके लिए tyranny शब्द का इस्तेमाल किया है। अंग्रेजी का pronunciation मुझे ठीक से नहीं पता है। मैंने जब डिक्शनरी में देखा, तो इसके मायने निरंकुशता, उत्पीड़न थे। साहब, आप अब बताइए कि क्या तलाक disorder create करने वाला इतना important कृत्य है? जो इसका कानूनी पक्ष था, वह हमारी बहन, कांग्रेस की नेता, कांग्रेस की वक्ता, डा. अमी यड्ञिक जी ने बता दिया और जो महिलाओं के सशक्तिकरण में दूसरे लोग कर रहे हैं -- एक बार मैं मंत्री जी का बयान सुन रहा था, इन्होंने कहा कि यह पाप है, तो हमारे जो राष्ट्रपिता हुए हैं, महात्मा गाँधी साहब, जिन्हें कुछ लोग चतुर बनिया भी कहते हैं, उन्होंने कहा था, "पाप से घृणा करो, पापी से मत करो"। अगर यह पाप भी है, तो ये पापियों को क्यों सजा दे रहे हैं? मुसलमानों में शादी क्या है? ...(समय की घंटी)... कई जगह ज़िक्र हो रहा है कि यह civil contract है। यह जबर्दस्ती नहीं हो सकती, यह कुछ दान देकर, कन्यादान देकर नहीं हो सकती। यह किसी को मदहोश करके उससे लैंगिक संबंध, यौन संबंध स्थापित करने के बाद नहीं हो सकती। यह आसुरी विवाह या राक्षस विवाह की तरह जबरन नहीं की जा सकती। यह एक civil contract है और civil contrat की यह विशेषता होती है कि उसमें शामिल पक्ष यदि उस contract से सहमत नहीं है, तो वह उस contract से बाहर जा सकता है। इतना कानून मेरी समझ में आया है। जब इस civil contract के संबंध में कानून के अंदर यह व्यवस्था है, तो इसका अपराधीकरण करना बहुत नेकनीयती का काम नहीं है। ...(व्यवधान)...

##  مصصوم بونّا بـ • تَ بهى بم سب جانتّه <br>   

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 inter-caste marriages



 Montesquieu




















श्री उपसभापति: जावेद जी, कन्क्लूड कीजिए।
श्री जावेद अली खान: सर, मैं आखिरी बात यह कहना चाहता हूँ कि कानून का जो यह दस्तावेज, यह बिल आया है, यह मुझे कानून के दायरे में कम लगा और राजनीति, कोई स्कोर बनाने के दायरे में ज्यादा लगा। लास्ट बात, माननीय मंत्री जी ने कहा कि वोट बैंक को साधने के लिए इसकी मुखालफत की जा रही है। ...(समय की घंटी)... मैं खास तौर से माननीय मंत्री जी से कहना चाहूँगा कि जब वे अपना रिप्लाई दें, तो ज़रा उस वोट बैंक की कम्पोज़िशन को भी बताएँ कि उसमें कौन-कौन लोग हैं।...(व्यवधान)... थैंक यू।

 كـ دائر



MR. DEPUTY CHAIRMAN: Now, Shri A. Navaneethakrishnan. You have three speakers from your Party and time allotted is ten minutes. So, take three minutes each.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): No, Sir. Let him speak. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please don't comment like this while being seated.
SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Mr. Deputy Chairman, Sir, the Muslim Women (Protection of Rights on Marriage) Bill, 2019 is unconstitutional, arbitrary and illegal. It is not sustainable under law. I humbly submit to this House that Parliament has no legislative competence to entertain this Bill. I may be permitted to quote Entry 5 of List-Ill of Seventh Schedule. Entry 1 of the same deals with criminal law. It is not included in List-I or List-II. I would like to draw the kind attention of this House to Entry 5 of List-Ill. I may be permitted to quote. It reads, "Marriage and divorce; infants and minors; adoption; wills, intestacy and succession; joint family and partition; all matters in respect of which parties in judicial proceedings were immediately before the commencement of this Constitution subject to their personal law". It says, "subject to their personal law". So, this is guaranteed in our Constitution. Now, the Bill deals with child custody or custody of children and it also makes triple talaq an offence.

[^8]This Bill has retrospective effect from 19th day of September, 2018. I think no law can have retrospective effect. I may be permitted to quote Article 20 of the Constitution. Article 20(1) says, "No person shall be convicted of any offence except for violation of a law in force at the time of the commission of the Act charged as an offence, nor be subjected to a penalty greater than that which might have been inflicted under the law in force at the time of the commission of the offence." This Bill is yet to be passed. Today, voting will take place. So, the law, which is yet to be passed, declares that it shall be deemed to have come into force on the 19th day of September, 2018. Sir, it is unconstitutional and it is against Article 20(1) of the Constitution.

Then, I would come to Clause 4 of the Bill which says, "Any Muslim husband who pronounces talaq referred to in Section 3 upon his wife shall be punished with imprisonment for a term which may extend to three years, and shall also be liable to fine." It is very well known and every student of law knows that Muslim marriage is a civil contract. It is simple and pure. The breach of civil contract cannot be termed as an offence. So, Clause 4 of the Bill cannot stand judicial scrutiny. Of course, our demand for scrutiny by a Select Committee was not accepted by the Central Government. Definitely, Clause 4 would not stand judicial scrutiny. What is an offence? An 'offence' is defined in the General Clauses Act, 1897. I may be permitted to quote the definition of 'offence' from the General Clauses Act, 1897. It says, I quote, "offence shall mean any act or omission made punishable by any law for the time being in force."

MR. DEPUTY CHAIRMAN: You have two more speakers. ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN: No, no. They are not speaking. ...(Interruptions)...

The offence shall mean any act or omission made punishable by law for the time being in force. Now, the Supreme Court has held that the practice of triple talaq is not permitted in Muslim law, not permitted in Quran. It is null and void and unconstitutional. There is no act called Triple Talaq-an act, which has been declared by the Supreme Court as null and void and unconstitutional. So, if an act is to be declared as an offence, it must be an act. There is no act. It is null and void. It is unconstitutional. It is not recognized. So, it is only an empty phrase. Merely because the Muslim husband pronounces triple talaq, it cannot have any adverse impact, any adverse consequences. It will not create law and order problem. It will not affect the society. Pronouncing triple talaq will not have any consequences. There is no act. You cannot declare the triple talaq as an act under Clause 4 of this Bill. My humble
[Shri A. Navaneethakrishnan]
submission would be that an act which is not in existence has already been declared by the Supreme Court null and void. It is not permitted, recognized in the Muslim law. This Parliament cannot declare this act, namely, the triple talaq as an offence. Clause 4 cannot stand the scrutiny of our judicial forum.

Then, I would like to draw the kind attention to the children custody. The children custody is very, very important. Even other Members also pointed out, desertions are taking place. The children, who are deserted by the parents, form a separate category. Their interest is to be protected. I think, that matter is pending before the Supreme Court also in a Public Interest Litigation. Now, already, a secular law, namely, the Guardians and Wards Act is governing this adoption and custody of the Muslim children. That Act very clearly says that the welfare of the children alone is of paramount consideration in all matters regarding the custody of the children. It is a settled law. Also, as per this Act, Guardians and Wards Act, as well in Hindu law also, in the custody matters, the jurisdiction is given only to the higher courts, namely, District Courts, High Courts and not to the Magistrate. Clause 6 contemplates that notwithstanding anything contained in any other law for the time being in force, a married Muslim woman shall be entitled to custody of her minor children in the event of pronouncement of talaq by her husband, in such manner as may be determined by the Magistrate. I am of the humble view that Magistrate cannot be entrusted with this kind of a decision because in custody of a minor child, always welfare of the minor child will be taken into consideration, whether it is father or mother, it is immaterial. Now, this provision contemplates that custody of the minor child must be given to mother irrespective of the welfare of the minor child. This is against law, against public policy, against public interest. Also, giving jurisdiction to the Magistrate is not acceptable. Already, District Courts, High Courts are dealing with this matter and the matter is normally going up to the Supreme Court. So, this Clause also will not stand the judicial scrutiny. And, then, considering these aspects, my humble submission would be that this Bill is the most important Bill touching upon the lives of the human beings. So, it must be referred to a Select Committee for deeper consideration. According to me, this Parliament has no jurisdiction, no legislative competence. And also, the minor custody matter cannot be entrusted to the Magistrate. And also, the welfare of the minor child is ignored totally in this provision. So, the Magistrate has no other way except to handover the child to the wife.

My humble submission would be that in the larger public interest as a Parliament, and also, this House being the House of Elders; it may be referred to a Select Committee. Also, I strongly oppose this Bill. Thank you, Sir.

MR. DEPUTY CHAIRMAN: So, you have used the entire time of your party. So, there will be no more speakers from your party. ...(Interruptions)... No; not allowed. ...(Interruptions)... Now, Shri Prasanna Acharya.

SHRI PRASANNA ACHARYA (Odisha): Mr. Deputy Chairman, Sir, from last evening and this morning, I have been receiving numerous telephone calls from friends and from some of the hon. Members of this House also, as to what should be my party's stand on this Bill. Sir, this is a question of women empowerment. As you know, my party, the Biju Janata Dal and our Government in Odisha, led by Shri Naveen Patnaik, has always been working for women empowerment. The latest example being, in the last Lok Sabha elections, we gave one-third of the Lok Sabha tickets to women, and you will be happy to know that in this Lok Sabha, out of 21 seats from Odisha, 7 women MPs are there. So, we are always in favour of women empowerment.

Secondly, Sir, during the introductory speech, the hon. Law Minister was quoting the Supreme Court Judgement. We all respect the Judgement of the Supreme Court, and I will reiterate what the hon. Minister was saying. The hon. Judges in their separate judgement-the minority judgement-have implored the legislature to bestow its thoughtful-you were mentioning-consideration to this issue of paramount importance. They have also beseeched different political parties to keep their individual political gains apart-different political parties, this party, that party and that party also-while considering the necessary measures requiring legislation. The majority judgement clearly states that triple talaq lacks legal sanctity. It lacks legal sanctity, and Justice Kurian Joseph, you were mentioning, has completely disagreed on the statement that Triple Talaq is an integral part of the religious practice. Moreover, when in the 16th Lok Sabha, you brought this Bill; my party had brought certain amendments. I am thankful to the Minister that almost all those amendments have been accepted by the hon. Minister, and the Bill has come in a new shape in the Lok Sabha which has been passed. So, my party's stand is to support this Bill.

But, Sir, I am not a lawyer. The hon. Law Minister is a very renowned lawyer. Other renowned lawyers of the country are all sitting here. Shri Navaneethakrishnan is also a very famous lawyer. He is not here now. He was interpreting the law. I have certain doubts. I would request the Minister to clear that while replying. Again, I reiterate
[Shri Prasanna Acharya]
that I am not a lawyer. As a layman, I am expressing my doubts here. Sir, in Clause 3 of this Bill, it is said that any pronouncement of talaq by words either spoken or written or in electronic form or in any other manner whatsoever shall be void and illegal. Apart from this, the effect of the hon. Supreme Court Judgement is also that the marriage is legally valid and the persons continue to be lawfully wedded even after pronouncing talaq. Shri Navaneethakrishnan was mentioning it. Clause 4 of the Bill says, "Any Muslim husband who pronounces talaq referred to in Section 3 shall be punished with imprisonment for a term which may extend to three years, and shall also be liable to fine." Again, Clause 7 says, "An offence punishable under this Act shall be cognizable". Now this brings the question as to how after rendering talaq-$e$-biddat inoperative in Clause 3-im Clause 3, you have made it inoperative; as per the Supreme Court judgement, it is inoperative-its oratory or written pronouncement can be considered a cognizable offence in Clauses 4 and 7? That is my question as a layman to the hon. Minister. Kindly explain it. Under Clause 3, you make it void. If a Muslim husband says, "talaq, talaq, talaq" it will no longer be effective. And what is not in action, how the subsequent things can come up? That is my question as a layman to the hon. Minister. Kindly explain it. ...(Interruptions)... I am supporting the Bill. ...(Interruptions)... This is my doubt that I am placing and I want the hon. Minister to please clarify it. Another thing is, the woman, the victim, the lady or any of her blood relations or any of her in-laws can file a complaint with the police. My apprehension is that this clause may be misused. Even without the knowledge and without the consent of the victim, any of her relatives can go to the police station and drag the lady to the court also. So please reconsider this provision. I think only the woman, the victim should be given permission or should be allowed to lodge a complaint with the police, if she so likes. That is my submission. Talaq is all the time unilateral. A husband says, "talaq, talaq, talaq," and there is divorce. Suppose a Muslim woman who wants to give talaq to his husband, is it unilateral? Yes, there is a system called Khula. But in Khula, the wife will appeal to the husband, "Please divorce me" and if the husband agrees, then only the tortured wife, the suffering wife can get talaq. My submission to the hon. Minister is, please make some such provision in the law. If you say that you want to equate women with men, there should be no discrimination. If a man, a husband can give talaq or divorce a lady unilaterally, why not the wife has the same right? You have no such provision in the Bill. ...(TimeBell rings)... Sir, please allow me for two-three minutes.

MR. DEPUTY CHAIRMAN: You have one minute.

SHRI PRASANNA ACHARYA: Sir, we are saying that it is social reformation. We want to emancipate the women, free them from torture and remove the social stigma. Reformation is a continuous process and whenever there is reformation in the society, Satidaha Pratha was there in the Hindu society and Raja Ram Mohan Roy fought throughout his life-there is a lot of resentment. People opposed Raja Ram Mohan Roy and, ultimately, the British Government had to come up with a law. So my point is...

MR. DEPUTY CHAIRMAN: Prasanna Acharyaji, please conclude.
SHRI PRASANNA ACHARYA: I am concluding. My last point is, मुझे लगता है कि हम सब लोग double speak करते हैं, हम बोलते कुछ हैं और करते कुछ हैं। यह कानून इसलिए लाया गया है कि हमें मुस्लिम महिलाओं को मुक्ति दिलानी चाहिए, लेकिन जब मुस्लिम महिलाओं को हाजी अली दरगाह में प्रवेश करने की अनुमति सुप्रीम कोर्ट ने दी तो काफी लोगों ने उसका विरोध किया। इसी प्रकार सबरीमाला मंदिर में भगवान अयप्पा के दर्शन करने के संबंध में सुप्रीम कोर्ट ने order करके महिलाओं को प्रवेश का अधिकार दिया, तब भी हम उसका विरोध करते हैं। क्या यह double speak नहीं है?

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI PRASANNA ACHARYA: We are talking about empowering the women. तो women का मतलब केवल मुस्लिम महिला नहीं है, केवल हिन्दू महिला नहीं है, केवल क्रिश्चियन महिला नहीं है - समाज में जितनी भी महिलाएं हैं, सबको मुक्ति दिलाने वाला कानून होना चाहिए। इसीलिए मेरी यह अपील है। I support this Bill, but I would request the hon. Minister, whatever discrepancies I have described, kindly clarify while you answer.

## MR. DEPUTY CHAIRMAN: Now, Shri Elamaram Kareem.

SHRI ELAMARAM KAREEM: Sir, I oppose this Bill. This is not for the protection of Muslim women's right, but to create an insecure feeling among the largest minority community in our country. Our party, $\mathrm{CPI}(\mathrm{M})$, opposes talaq, particularly, the triple talaq. The specific practice is not permitted in most of the Islamic countries. Acceptance of this demand will bring relief to the affected women. At the same time, we also urge that all personal laws, including those for the majority community, require reform. Sir, this Bill is against the basic principles of legislation and against the well-established constitutional precedents and procedures. A legislation starts with, 'on the basis of necessity", and the promulgation of Ordinance starts with, 'on the basis of urgency.' Here, in this case, no such demand is there because the hon. Supreme Court has already
[Shri Elamaram Kareem]
struck down triple talaq as null and void. As we all know that the verdict of the Supreme Court is the law of the land. If the Supreme Court has pronounced a judgment wherein it has been held that triple talaq is illegal, it is considered as illegal by our existing law itself. Then, what is the need of introducing a Bill of this kind? This is nothing but the hidden agenda of this Government to impose the ideas of Uniform Civil Code in our society.

My first contention is that the Bill is discriminatory in nature. It deals with the cases under the Code of Criminal Procedure. It is to be noted that all other religious marriage Acts deal with the cases under the Code of Civil Procedure, and have simple penal provisions in case of their violation. The hon. Supreme Court in Shayara Bano versus Union of India and others case of August 2017, in a majority judgment, set aside the practice of triple talaq-e-biddat, that is, pronouncement of talaq three times at the same time. It said that the instant triple talaq is void, unconstitutional, discriminatory, and un-Islamic for the simple reason that it is unilateral act on the part of a man, without giving the woman any opportunity whatsoever, to reconcile her marriage. But, I am surprised to see that repeatedly this Government says in the Statement of Objects and Reasons that by this Bill, the Government is acting at the behest of the Supreme Court judgment. Nowhere, in the 300-page judgment, has the court said that the instant triple talaq needs to be criminalised. Sir, I would like to know whether the Government is very serious about the problems which the Muslim women are confronted with. The Government has to take some measures. According to the available data, the work participation ratio of Muslim women is at 14.1 per cent, that is, at the lowest among all socio- religious communities. Muslim female literacy rate is at 50.1 per cent, which is also lower than all other communities. The school completion rate is lower than those of the Scheduled Castes and Scheduled Tribes. If the Government is serious, it should take up those issues. As per Article 141 of the Constitution, the judgment of Supreme Court is the law of the land. Then, why is the Government in such a hurry to make such a controversial law? The Personal Law has the protection of Article 25 of the Constitution of India, that is, on freedom of religion, marriage, divorce, inheritance, custody of children etc. These are integral part of the Personal Law and the Government has no right to interfere in this. The present legislation is unconstitutional and ill-motivated. In other words, it is a denial of the fundamental rights, as guaranteed in the Constitution.

The Statement of Objects and Reasons of this Bill says one thing that there is hidden agenda for you in this Bill. It is nothing but to pave the way for encroachment
on the freedom of faith, freedom of practice and profess one's own religion, and making an entry to the Common Civil Code ...(Interruptions)... You are fabricating ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Elamaram Kareem, please conclude. You have already taken more time.

SHRI ELAMARAM KAREEM: Sir, I am just concluding. I just want to remind the Treasury Benches one thing. One defeat or one victory in one election is not the end of the history. May 23rd is not the last calendar day of Indian history. With this, I conclude. Thank you.

## RESIGNATION BY MEMBER

MR. DEPUTY CHAIRMAN: I have to inform Members that hon. Chairman has received a letter dated 30th July, 2019 from Dr. Sanjay Sinh, Member, representing the State of Assam, resigning his seat in the Rajya Sabha. Mr. Chairman has accepted the resignation with effect from the 30th July, 2019.

## GOVERNMENT BILLS (Contd.)

## Statutory Resolution disapproving the Muslim Women (Protection of <br> Rights On Marriage) Second Ordinance, 2019 and

The Muslim Women (Protection of Rights on Marriage) Bill, 2019

MR. DEPUTY CHAIRMAN: Prof. Manoj Kumar Jha, please. ...(Interruptions)...
SHRI TIRUCHI SIVA: Mr. Deputy Chairman, Sir, this is an important discussion ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Prof. Jha to speak, please. आप बोलिए।

PROF. MANOJ KUMAR JHA (Bihar): Mr. Deputy Chairman, Sir. ...(Interruptions)...
श्री उपसभापति: कृपया सदन में शांति बनाए रखें। ...(व्यवधान)...
PROF. MANOJ KUMAR JHA: Sir, how can I speak if everybody is conversing with each other?

श्री उपसभापति: आपकी बात रिकॉर्ड पर जा रही है। आप बोलिए। ...(व्यवधान)... आप बोलना शुरू कीजिए। ...(व्यवधान)...

PROF. MANOJ KUMAR JHA: Sir, this is House! This is such an important Bill. ...(Interruptions)... Thank you, Mr. Deputy Chairman, Sir, for giving me an opportunity. शुक्रिया, आप सबका। सर, मैं सदन में ...(व्यवधान)...

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, Mr. Chairman has agreed to extend time.

MR. DEPUTY CHAIRMAN: No, he has not informed like that. Please sit down. ...(Interruptions)...

PROF. MANOJ KUMAR JHA: Let the House be in order, please.
MR. DEPUTY CHAIRMAN: Mr. Rangarajan, I have not allowed you. ...(Interruptions)... Please don't interrupt like this as you are all senior Members.

प्रो. मनोज कुमार झा: सर, मेरे वक्त पर नज़र रखिएगा, आजकल वैसे भी अचानक कोई ...(व्यवधान)...

श्री उपसभापति: अभी आपका वक्त शुरू नहीं हुआ है। आप बोलिए।
प्रो. मनोज कुमार झा: उपसभापति महोदय, मैं इस बिल के विरोध में बोलने के लिए खड़ा हुआ हूँ। मेरा विरोध बिल के कुछ प्रावधानों से हैं। मैंने 2014 में एक किताब पढ़ी थी, माननीय मंत्री जी, उस किताब का नाम Dog Whistle Politics था। आपके इरादे और इशारे, इस पूरे बिल के मसौदे को मैं देखूँ, तो Dog Whistle Politics का textbook example है। कैसे कोडिंग होती है, कैसे लोगों को डिकोडिंग करने के लिए कहा जाता है। सर,

> "फ़लसफ़ी को बहस के अंदर ख़ुदा मिलता नहीं,
> डोर को सुलझा रहा है, सिरा मिलता नहीं।"

मैं जानता हूँ। सर, मेरा मानना है, अब मेरी आपत्तियां शुरू होती हैं। मैं उस बात को नहीं दोहराऊंगा कि सुप्रीम कोर्ट के कहने के बाद, जिसका आपने स्टेटमेंट में भी ज़िक्र किया है, जब $3 / 2$ का कोई जजमेंट आता है, तो उसके टू को भी पढ़ना जरूरी होता है और श्री को भी पढ़ना जरूरी होता है। बहरहाल, मेरा मानना है कि जब यह विवेकहीन करार दिया गया, तो हम इसमें विवेक डालने की कोशिश क्यों कर रहे हैं? हमारी कोशिशें हमें किस दिशा में ले जा रही हैं?
[उपसभाध्यक्ष, (श्री भुवनेश्वर कालिता) पीठासीन हुए]
सर, यह नागरिक अनुबंध है और नागरिक अनुबंध में, अगर हम क्रिमिनल कम्पोनेंट को तलाश लें और मिलाने की कोशिश करेंगे, तो यह पीड़ा देगा। सर, रिश्तों को सहेजा

जाता है। हम सब उस दौर से गुज़रे हैं, जब हमने अपने रिश्तों में उतार-चढ़ाव देखा। माननीय मंत्री महोदय, अगर reconciliation की गुंजाइश नहीं रखेंगे, तो इन्सानी रिश्तों का जब कभी इतिहास लिखा जाएगा, आपके लिए अच्छे शब्द नहीं लिखे जाएंगे, पहली चीज़।

दूसरी चीज़, में मेंटिनेंस के बारे में कहना चाहता हूँ। हम एक वेलफेयर स्टेट में रह रहे हैं। मेंटिनेंस को लेकर क्या समझ है? मेरा एक सीधा तर्क कहता है कि आपने पुरुष को जेल में भेज दिया, तो मेंटिनेंस को लेकर, उसके कैलकुलेशन का फार्मूला क्या होगा?

श्री रवि शंकर प्रसाद: मनोज जी, आपके शब्द मेरे लिए अच्छे हैं न?
प्रो. मनोज कुमार झा: सर, हैं। मैंने किस संदर्भ में कहा था, इसको समझ रहे हैं न, सर। मैंने कहा कि इन्सानी रिश्तों की गर्माहट का जब इतिहास लिखा जाएगा, तो हो सकता है, उसमें आपके लिए ठंडे शब्द हों, गर्म शब्द न हों। सर, मेरी दरख्वास्त है कि मेरा टाइम दो मिनट डिस्टर्ब हुआ था।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have not said anything.

प्रो. मनोज कुमार झा : सर, में चाहूंगा कि मेंटिनेंस के क्लॉज पर आप एक बार पुनर्विचार करें। इसमें कोई हठधर्मिता नहीं होनी चाहिए, वैसे भी कहा गया कि जब दिल और दिमाग लगातार आपसे सम्वाद की कोशिश करता है, तो उसमें दिमाग की सुनिए, लेकिन दिल की करिए। सर, दिल यह कह रहा है कि इसको सेलेक्ट कमेटी में ले जाइए pre-legislative scrutiny. सर, कमाल की बात है। इसमें सज़ा का प्रावधान देखिए। मैंने देखा कि दंगा करिए - दो साल की सज़ा, negligence or rash driving करिए-दो साल की सज़ा और bribery के लिए शायद एक ही साल की सज़ा है। महोदय, इसमें तीन साल की सजा का प्रावधान किया गया है। इस प्रकार से आप आर्टिकल 14 की आत्मा के साथ हिंसक छेड़छाड़ कर रहे हैं, क्योंकि उसमें स्पष्ट कहा गया है कि equality before law and equal protection before law. यह छेड़छाड़ क्यों हो रही है? आप कुछ नहीं कर रहे हैं, आप तो यहां एक नगमा छेड़ते हैं। अभी श्री मुख्तार अब्बास नक़वी जी चले गए। यदि वे यहां होते, तो में उन्हें बताता। वे कह रहे थे कि लम्हों ने खता की, जो लम्हों की खता करवा कर गए थे इधर से, आजकल वो उधर ही बैठते हैं। हम सब इस बात को जान गए हैं। मैं सिर्फ इतना ही कहना चाहता हूं कि इतना ध्यान रहे कि इस तरह के लेजिस्लेशन में सबसे पहले यह आवश्यकता होती है कि आप आखिर चाहते क्या हैं? क्या मुस्लिममैन को डेमोनाइज करना है, क्योंकि आप यहां कुछ कहते हैं। टेलिविजन चैनलों पर आजकल शाम को विपक्षी दलों ने जाना बन्द कर दिया है। शाम को उन चैनलों पर त्रिपुंडधारी बैठते हैं या लम्बी दाढ़ी और टोपी वाले बैठते हैं और वे मिलकर के तय करते हैं कि देश और समाज में लैंगिक समता का स्वरूप क्या होगा। यह नतीजा होता है, यहां से निकली हुई चीजों का।
[प्रो. मनोज कुमार झा]
महोदय, मैं आखिर में एक और चीज कहना चाहूंगा। आपने कुछ आंकड़े गिनाए, आपके आंकड़ों को सलाम। मेरे पास भी कुछ आंकड़े हैं। माननीय मंत्री जी, वर्ष 2014 से वर्ष 2006 तक - क्योंकि वर्ष 2006 के बाद से तो आपने आंकड़ों पर पाबन्दी लगा दी है- उक्त अवधि में 36,500 किसानों ने आत्महत्या की है, लेकिन मैंने सरकार में कोई ऐसा तेवर नहीं देखा कि कोई ऐसा बिल लाया जाए, जिसमें किसानों की आत्महत्या की एकाउंटेबिलिटी फिक्स हो। चूंकि वह आपको वोट नहीं दिला रहा है, इसलिए आप वैसा बिल नहीं लाए। सर, मैं प्रतिदिन संसद में आता हूं, तो माइक लेकर एक आदमी आता है और कहता है कि आज झारखंड में मॉब लिंचिंग हो गई, आज उत्तराखंड में, आज राजस्थान में। सर, मॉब लिंचिंग में सैकड़ों जानें गई हैं। क्या उनकी मां नहीं है, क्या उनकी बहनें नहीं हैं, क्या उनके लिए कानून नहीं बनना चाहिए? इसलिए जैसा मैंने शुरू में कहा था कि आप dog-whistle politics कब तक करेंगे?

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): अब आप कृपया अपना भाषण समाप्त कीजिए।
प्रो. मनोज कुमार झा: सर, बस एक मिनट में समाप्त कर रहा हूं। कृपया मुझे आखिरी टिप्पणी करने दीजिए। ...(व्यवधान)... सर, मैं अपनी बात नहीं कर रहा हूं। ...(व्यवधान)... न तलाक लिया न लेने की मंशा है और न देने की मंशा है। हम में से अधिकांश लोग तो ऐसे हैं, जो उससे दूर ही हैं, कम से कम सार्वजनिक तौर पर, बाकी तो पीछे-पीछे जो होता हो ...(व्यवधान)...

सर, मैं आखिरी टिप्पणी करना चाहता हूं। मैं अपनी बात नहीं कह रहा हूं। मैं Montesquieu को क्वोट कर रहा हूं। माननीय मंत्री जी, उन्हें क्वोट कर रहा हूं, अपनी जुबान से उन्हें ला रहा हूं। वे कहते हैं कि - "there is no crueller tyranny than that which is perpetuated under the sheid of law and in the name of justice." Please remember my words कि मैं छोटा हूं, इसलिए आपसे आग्रह करता हूं कि हठधर्मिता त्यागिए, बिल को इधर-उधर करके पास मत कराइए। आप यहां अपनी मेजॉरिटी आ जाने दीजिए, मैनेज्ड मेजॉरिटी से बिल पास मत कराइए।

SHRI TIRUCHI SIVA: Sir, on behalf of the DMK Party, I oppose this Bill. Sir, this Bill is a prelude to the path of reaching one of the goals of this Government to bring in a Uniform Civil Code. It is against the spirit of the Constitution. The Preamble of the Constitution very clearly says, 'We the people of India, solemnly resolved to constitute India into a Sovereign Socialist Secular Democratic Republic." So the spirit of secularism is now in question. Sir, this Bill says it is for the protection of Muslim women's rights or marriage. But it is not so. Only the title says so, but the contents do not say so. It says that it is for the protection of the Muslim women's rights, but it is to put the Muslim men behind the bars. This is one of the hidden agenda

### 3.00 P.M.

and we have to sadly say that once a particular section was targeted and now a group in the section is being targeted. Sir, this sense of scare should not come into the minds of the people anywhere. The Muslims feel that they are very safe and secured in this country because of the secular nature. They say that it is for the Muslim women's rights. It is not so. As everyone stated, the Supreme Court in August, 2017 set aside the Triple Talaq saying it is null and void, it is not in vogue now, and when you are bringing in a Bill, you say, I don't have time, but I have to explain -'either spoken or written or in electronic form or in any other manner whatsoever if it is pronounced."

But, actually, it cannot be done like that. It has to be pronounced once in a month. And, husband has to wait for wife's Iddat to pronounce the second Talaq. They have all those conditions. I don't want to go into those things as I don't have time.

But, the next point is about Clause 4 of the Bill. This Clause is contentious. Everyone here is disputing with this. Why should it be criminalized? The marriage in Muslim is a civil contract and hence Triple Talaq or divorce is also civil in nature. So, why should it be criminalized and why should husband put behind the bars? Sir, let me ask another question. The Bill says that the husband could be released on bail. My question is: When the pronouncement itself is null and void, he still remains as husband. When he comes out on bail, where will he go? Will he come back to his wife? Will they live together? Then, what is the purpose of this Bill? When you say that it is void and illegal, he remains to be husband. Then, why should he be punished? If he refuses to be husband, he should be punished. He is put behind the bars. When he comes out on bail, where will he live? You kindly tell me.

Sir, I put a very straight question. You say that you are for the rights of women. And, everyone asked why you have not brought the Women's Reservation Bill. I will ask you: Kindly tell me, very frankly, when I had brought a Private Member's Resolution in the last Session of this House for the welfare of widows in this country, why did you vote against it? Sir, I wish to place it on record that the ruling party voted against my resolution. They summoned all its Members and they defeated the resolution. If you are really intending to help women of the nation, it should not be discriminated between Muslims and Hindus. And, it was supported by all. But, it was defeated deliberately by you. The ruling party summoned all its Members and defeated it. So, they have a dual approach. It is not purely that they are for the rights of women. Sir, when they say that they are for the rights of Muslim women, they are against
[Shri Tiruchi Siva]
the Muslim men. This Bill should be taken back. Sir, what I suggest is that Clause 4 must be deleted. Or, if you want to justify this, you refer the Bill to a Select Committee where we will call the stakeholders and everything will be decided. Only then this Bill will serve the purpose. Otherwise, as we said, we cannot accept this in this form. Thank you.

SHRI SWAPAN DASGUPTA (Nominated): Sir, depending on which way the House decides, it will either be a turning point today in the history of our democracy or it will be a day where history will refuse to turn. Sir, I say this, because if you look at the Constituent Assembly, it empowered Governments undertake particular measures. The first one is: It decided to allow Governments to be pro-active in giving people economic empowerment and social empowerment. Hence, we have an affirmative action in various spheres. But, there is also another sphere and it is under Article 44 which, among other things, deals with the Uniform Civil Code. It means, the Governments were encouraged to undertake a policy of social reform. And, social reform, we have seen, was carried out in a major way in the 1950s. Various Hindu Code Bills were passed -some with opposition and some unanimously. The Special Marriage Act was passed. But, Sir, it is interesting that the Muslim Personal Laws are governed by the law which was passed in 1937 and another one is the Dissolution of Muslim Marriage Act in 1939. Since then, there has been no occasion. There have been changes in values. There have been changes in social conditions. But, no attempt has been made to even touch this! This, to my mind, is completely inexplicable. But, perhaps, it tells us that underlying this belief in secularism is also a notion of differentiated citizenship which says that one citizen is more equal than the other. And, I would say that one of the most important things today is, for the first time, an attempt has been made, however tentative, to address questions of Muslim social reform. It is an important first step. It is a very, very important first step because here this was a subject which was to be left untouched by all Governments because they feared the political vote bank, they feared political recrimination. So, I compliment you. Of course, this is only a half measure; it is a very small measure because the main body of the Muslim Personal Law (Shariyat) Application Act of 1937 has a lot of inequalities which have to be addressed, but that comes for a later day. But, at least, a beginning has been made. I compliment the Government for it.

श्री संजय राउत (महाराष्ट्र): वाइस-चेयरमैन सर, आज सिर्फ इस सदन के लिए नहीं, बल्कि में मानता हूँ कि जब इस सदन में यह बिल पास होगा, तो यह पूरे देश के लिए

एक ऐतिहासिक दिन रहेगा। अभी जुलाई महीना है, फिर अगस्त महीना शुरू होगा, वह हमारी आजादी का महीना है, लेकिन असल में जो इस देश की आधी आबादी है, उसको आजादी मिलेगी, जब यह बिल पास होगा। ट्रिपल तलाक की गुलामी में जो कैद हैं, ऐसी 10 करोड़ से भी ज्यादा महिलाएं हैं, जो हमारी माँ-बहनें हैं, इससे वे खुल कर साँस ले सकेंगी।

सर, में हमारे सभी यहाँ-वहाँ के लोग, हमारे भाइयों, हमारे साथियों को सुन रहा था। मुझे आश्चर्य होता है कि अगर हम कानून से देश चलाने की बात करते हैं, तो secularism कैसे खतरे में आ सकता है! देश संविधान से चलेगा, देश में एक ही कानून होना चाहिए, चाहे हिन्दू हो, चाहे मुसलमान हो, चाहे और कोई हो। अगर हमारी मुस्लिम महिलाओं को किसी कानून से तकलीफ है, जो कानून संविधान में नहीं लिखा है, जिस कानून को संविधान की कोई मान्यता नहीं है, सालों-साल हमारी ये महिलाएँ उस पर्सनल लॉ की चक्की में पिस रही हैं, अगर हमारी सरकार यह कानून खत्म करने की बात करती है, तो मुझे नहीं लगता है कि secularism खतरे में है, बल्कि इससे secularism मजबूत हुआ है। न हिन्दुओं को, न मुसलमानों को अलग-अलग न्याय, बल्कि सबको एक न्याय है। जब लोक सभा में यह बिल पास हुआ और उसे राज्य सभा में आने तक जो $4-5$ दिन का समय लगा, उन 45 दिनों में सौ से भी ज्यादा महिलाओं को तलाक दिया गया है। 7-8 दिन पुराना एक सूरत का केस है, में पढ़ रहा था। एक मुस्लिम माँ अपनी बेटी को अस्पताल लेकर गई, क्योंकि बेटी बीमार थी, वह अपने ...(व्यवधान)...

श्रीमती जया बच्चन (उत्तर प्रदेश): इस देश में बेटियाँ ज्यादातर बीमार ही रहती हैं।
श्री संजय राउत: जया जी, ठीक है, यह बीमारी अलग है। तो वह पति को कह रही थी कि बेटी बीमार है, उसको दवा की जरूरत है, उसे अस्पताल लेकर जाइए, लेकिन पति ने बेटी की तरफ नहीं देखा और बाहर काम पर चला गया। माँ का हृदय है, वह अपनी बेटी को अस्पताल लेकर गई। जब वह पति शाम को घर आया और उसको अपनी पत्नी नहीं दिखी, तो गुस्से में उसने पत्नी को तलाक दे दिया। तलाक, तलाक, तलाक - पूरे मोहल्ले के सामने तलाक दिया। उस महिला का क्या कसूर था? वह तो अपनी बेटी को अस्पताल लेकर गई। यह जिम्मेदारी उसके बाप की थी, वह जिम्मेदारी नहीं निभा रहा था और उस पति ने उसको तलाक दिया। अगर हम ऐसी महिलाओं को न्याय दिलाना चाहते हैं, क्योंकि यह हमारा फर्ज है, अगर उसके लिए कानून बनता है, तो मैं सरकार का अभिनंदन करता हूँ। पहली बार ऐसी मजबूत सरकार आई है, जो ऐसा कानून बनाने जा रही है। ...(समय की घंटी)... देखिए, तलाक के कारण क्या हैं? तलाक के ज्यादातर कारण हैं - खाने में नमक नहीं है, तो पत्नी को तलाक दे दिया; पत्नी बीमार है, तो तलाक दे दिया या पत्नी भूखे बच्चों के लिए राशन लाने के लिए पैसा माँग रही है, तो तलाक दे दिया। ऐसे बहुत से कारण हैं, जिन्हें में यहाँ बता भी नहीं सकता हूँ। अगर ऐसे कारणों से पति अपनी पत्नी को छोड़ता है, बच्चों को छोड़ता है, तो मुझे लगता है कि जो कानून हम बनाने जा रहे हैं, उससे हमारी ऐसी हजारों-लाखों माँ-बहनों को ताकत मिलेगी। एक तारिक फतेह हैं, जो इस्लाम के बड़े स्कॉलर हैं, जो सुधारवादी हैं, उनका एक बहुत अच्छा स्टेटमेंट है, "हमें अल्लाह का इस्लाम चाहिए, हमें मुल्लाओं का इस्लाम नहीं चाहिए"।

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): धन्यवाद, आपका समय समाप्त हो चुका है।
श्री संजय राउत: यह सरकार इस देश में मुल्लाओं का कानून खत्म करके, संविधान का कानून बनाना चाहती है और में यह भी मानता हूँ कि समान नागरिक कानून की तरफ जाने के लिए यह पहला कदम है, पहला स्टेप है। इसके बाद आप देखिएगा कि 370 भी जाएगा, 35 ए भी जाएगा और इस देश में सबके लिए, सभी धर्मों के लिए, सभी जातियों के लिए एक समान कानून आएगा।

अंत में, एक बार फिर में इस बिल का समर्थन करता हूँ और सरकार को धन्यवाद देता हूँ कि वह सदन के सामने एक मजबूत कानून लेकर आई है।

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I, on behalf of my party, YSR Congress Party, and my Party President, Shri Y.S. Jaganmohan Reddy, stand to oppose this Bill and have decided to vote against this Bill. The Bill defines 'talaq' as talaq-e-biddat or any other similar form of talaq pronounced by a Muslim man which results in instant and irrevocable divorce. It has got six salient features. I will not take much time. First of all, it is a cognizable offence and three years' imprisonment is prescribed in the Bill. Secondly, the Magistrate may grant the bail if he is satisfied that there is a reasonable ground for granting the bail. Thirdly, the offence may be compounded and the terms and conditions of the compounding will be determined by the Magistrate. Fourthly, the wife is entitled to seek subsistence allowance. Why only subsistence allowance? That is my question. The Muslim woman against whom such talaq has been declared is entitled to seek custody of her minor children. These are all the salient features. I oppose this Bill on six counts. One, when divorce is declared as invalid and unlawful and there is no divorce even after saying talaq three times, -the Act is non-existent -for a non-existent Act, why is the punishment? What is the logic behind this? The Bill wrongly punishes for a nonexistent Act. The Bill is also very stringent as it makes talaq a cognisable and nonbailable offence. The harsh punishment of three years' imprisonment is against the doctrine of proportionality of jurisprudence.

The third point on which I oppose this Bill is this. Sending husband to prison for a period of three years is virtually shutting the doors for any possibility of reconciliation. This is the third count.

The fourth count on which I oppose the Bill is: how will the husband pay for the maintenance of wife when the husband is put behind the bars for a period of three years? In many poor families, husband is the sole earner; therefore, putting him in jail will bring financial crisis in the family. It will not solve the problem.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.
SHRI V. VIJAYASAI REDDY: Sir, I am concluding. Muslim marriages are a civil contract and the Bill criminalises a civil contract. In principle, there should not be a 'criminal remedy' to civil contracts.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude. Your time is over.

SHRI V. VIJAYASAI REDDY: It is over, Sir. The next point on which I oppose this Bill is this. There is no need of fresh criminal provision because Section 498A of the IPC already exists and the Protection of Women from Domestic Violence Act, 2005, is also there; therefore, there is no necessity for this Bill.

Lastly, Section 5 of the Bill proposes subsistence allowance for the Muslim women. Why only subsistence allowance, why not beyond that?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.
SHRI V. VIJAYASAI REDDY: Triple talaq is a social evil and criminalizing it will not solve the problem. Therefore, I request the hon. Minister to kindly reconsider it. Therefore, we are opposing it, and we will be voting against this Bill. Thank you very much.
(श्री गुलाम नबी आज़ाद) माननीय वाइस चेयरमैन साहब, बहुत सारे वक्ताओं ने इस बिल पर चर्चा की, जो मेरे हिसाब से बिल्कुल misnomer है। बिल एक है, लेकिन इसके पीछे राज कोई दूसरा है। बिल है "the Muslim Women (Protection of Rights on Marriage)", लेकिन मकसद है - destruction of Muslim families. वह इसका असली मकसद है। माननीय मंत्री जी ने अपने opening remarks में बताया कि कुछ जो आपत्तियाँ हैं और आपत्तियाँ थीं, उनको हमने हटाया है। एक-डेढ़ साल पहले में समझ गया था कि ये मुस्लिम महिलाओं के नाम पर, मुसलमान.. न रहे बाँस, न बजे बांसुरी। हम lynching करते हैं या कोई lynching करता है, तो सरकार की बड़ी बदनामी होती है, कई पार्टियों की बदनामी होती है। तो सबसे बेहतर है कि इस घर को इसी घर के चिराग से आग लगाओ। घर भी जल जायेगा और किसी को आपत्ति भी नहीं होगी। जब दो समुदायों के बीच में लड़ाई होती है, तो एक समुदाय वाला दूसरे समुदाय के घर को, मोहल्ले को अगर आग लगाये, तो बड़ा केस बनता है, लेकिन अगर बिजली का short-circuit हो जाए और मोहल्ले का मोहल्ला जल जाये, शहर का शहर जल जाये, तो कोई केस नहीं बनता है। इसलिए इस खानदान को अगर खत्म करना है, तो घर से ही खत्म करो, ऐसा कानून बनाओ। यह असली मकसद था। माननीय लॉ मंत्री जी, यह मैं तब समझ गया था। आप और स्वर्गीय अनन्त कुमार जी तब पार्लियामेंटरी अफेयर्स मिनिस्टर थे, भगवान उनकी आत्मा को शान्ति दे, वे भले आदमी
[श्री गुलाम नबी आज़ाद]
थे, जब इस बिल को यहाँ लाने की आपने कोशिश की थी और कुछ आपत्तियाँ मैंने जतायी थीं, वे आपत्तियाँ आपने हटायी नहीं हैं, cosmetic surgery की है। जो बीमारी है, वह वहीं की वहीं रखी, face में cosmetic surgery की। मैंने क्या बताया था, जब आप हमारे कमरे में आये थे, एक-डेढ़ घंटे चर्चा हुई? मैंने यही बताया था, जो कि सदन के सभी सदस्यों ने कहा कि इस्लाम में शादी-ब्याह एक civil contract है। आप इस civil contract को क्रिमिनल शक्ल दे रहे हैं। मैंने दूसरी बात यह बतायी थी कि आप इसको cognizable offence बना रहे हैं। अब warrant के बगैर ही पुलिस जाकर, किसी को पकड़ कर अन्दर डाल सकती है। तीसरी बात मैंने 3 साल की punishment की बतायी थी। 3 साल की punishment के साथ-साथ दो चीज़ें और लगा दी हैं कि subsistence allowance भी देना है तथा बच्चों और बीवी का भी ख्याल रखना है। मैंने उस वक्त बताया था कि मान लीजिए कि आप सजा भी देते हैं, तो क्या आपकी सरकार इन महिलाओं को, इन so-called widows को.. में उस पर वापस आऊँगा, अभी वह widow नहीं है और उसका तलाक भी नहीं हुआ है। में उस पर बाद में आऊँगा। क्या तब तक सरकार इस महिला को सरकार की तरफ से कोई पैसा देगी, जब तक आप उसको जेल की सजा देते हैं, उसके बच्चों को पढ़ायेगी? आपने कहा कि एक नये पैसे की मदद भी नहीं करेंगे।

आप एक नए पैसे की मदद करने के लिए तैयार नहीं हैं लेकिन उसके पति को जेल में डालने को बहुत उत्सुक हैं। ऐसा कानून मैंने कभी नहीं देखा। दो मिसालें आपने दीं, मैं कहूंगा कि दूसरे सदन में और यहां भी आप ये मिसालें दोबारा मत दीजिए, नहीं तो पकड़े जाएंगे। आपने कहा कि दूसरी इस्लामिक कन्ट्रीज़ में ऐसा कानून है, तो क्या अपने देश में हाथ काटने का कानून भी हम लाएंगे, गरदन काटने का कानून भी लाएंगे, कोड़े लगाने का कानून भी लाएंगे, ...(व्यवधान)... ISI भी यहां लाएंगे? ...(व्यवधान)... हमारा मुल्क किसी मुस्लिम मुल्क का मोहताज़ नहीं है, किसी दूसरे मुस्लिम देश के कहने पर नहीं चलता। ...(व्यवधान)... यहां के मुसलमानों को अपने देश पर, भारत देश पर गर्व है। हजारों सालों से हम यहां इकट्ठे रहते आए हैं। वे यहीं पैदा हुए, यहीं जन्म लिया। हम किसी मुस्लिम देश की नकल नहीं करते, न उनके वहाबिज्म की नकल करते हैं - न अफगानिस्तान की, न सीरिया की और न ISI की। न किसी सोच - तालिबान - की हम नकल करते हैं। दुनिया के बड़े देशों में मुसलमानों की यहां सबसे ज्यादा आबादी है। हम अपनी सोच रखते हैं, secular सोच रखते हैं, socialist सोच रखते हैं, democratic सोच रखते हैं। मिल-जुलकर सभी समुदायों के साथ बैठकर रहना, खाना, पीना, जीना, मरना सीखते हैं। इसलिए यहां के मुसलमानों को आप किसी दूसरे मुल्क के मुसलमानों के साथ compare मत करिए क्योंकि उनमें जो खामियां हैं, कमजोरियां हैं, गलतियां हैं, वे कहीं हमारे देश के मुसलमानों को न लग जाएं।

दूसरी बात, आप कहते हैं कि कोर्ट ने ऐसा कहा, कोर्ट को भी आप गलत कह रहे हैं। सुप्रीम कोर्ट ने criminal law के बारे में कुछ नहीं कहा। Supreme Court ने minority
judgment की बात की। क्या मैं माननीय Law Minister से पूछ सकता हूं कि 1947 से लेकर आज तक जितने minority judgments आए हैं, क्या आप उन्हें लागू करने वाले हैं? लॉ मिनिस्टर साहब, आप कहते हैं कि कोर्ट ने ऐसा कहा, लेकिन 5 साल से पूरे देश में लिचिंग हो रही है, सुप्रीम कोर्ट ने कहा कि कानून बनाइए, लेकिन आपने नहीं बनाया। जहां आपको suit करता है, वहां आप Supreme Court का सहारा लेते हैं और जहां आपको suit नहीं करता है, वहां Supreme Court की बात आप नहीं सुनते। इसलिए Supreme Court को आप सोच-समझकर क्वोट कीजिए। अगर Supreme Court की बात माननी है तो कल लिंचिंग पर भी कानून लाइए, तो मैं मानूंगा कि आप Supreme Court की suggestion, guidance या हुक्म को मानते हैं। Selectively हर चीज़ को लिमिट करने की कोशिश मत करिए।

तीसरी बात मैं यह बताना चाहता हूं, आज में कोई लम्बा भाषण नहीं करना चाहता, लेकिन कुछ points की तरफ जरूर ध्यान दिलाना चाहूंगा। आप सज़ा किस चीज़ की देने जा रहे हैं ? मैं साइंस का student रहा हूं, लॉ का student नहीं रहा, लेकिन एक साधारण civilian होने के नाते, माननीय लॉ मिनिस्टर साहब से जानना चाहता हूं कि तीन बार तलाक कहना - लिखित रूप में, ज़बानी, Whatsapp के द्वारा, sms के ज़रिए, टेलीफोन पर इसे सुप्रीम कोर्ट ने खत्म किया। वह लॉ अब नहीं है। में आपको इस वक्त कोई गाली दूं, मैं कहूं कि मैं आपको जान से मार रहा हूं, माफ कीजिए, आप मेरे बहुत अच्छे दोस्त हैं, मैं ऐसा कभी सोच नहीं सकता और करूंगा भी नहीं, आपको यकीन दिलाता हूं, लेकिन यदि मैं कहूं कि मैं आपको गोली मार दूंगा, गोली मार दूंगा, गोली मार दूंगा - क्या आप मुझे फांसी की सजा दे सकते हैं ? नहीं दे सकते, क्योंकि मैंने act किया ही नहीं। मैंने जुबानी सिर्फ गुस्से में कह दिया कि मैंने आपको गाली दी, मां-बहन की गाली दी, आपको गुस्से में कह दिया -- यह triple talaq वैसा ही कानून है, जैसा में अभी बता रहा हूं। ...(व्यवधान)... बिल्कुल ऐसा ही है। ...(व्यवधान)... बिल्कुल ऐसा ही है। ...(व्यवधान)... आप जवाब दीजिएगा। ...(व्यवधान)...

$\dagger$ Transliteration in Urdu Script.
[श्री गुलाम नबी आज़ाद]

























 نـ دی، مث كهو گا كـ دوسر

 كانّه










[श्री गुलाम नबी आज़ाद]

 لحى جاك


















श्री रवि शंकर प्रसाद: आप देश के इतने बड़े नेता हैं, आप क्या बोल रहे हैं? ...(व्यवधान)... मैं जवाब दूंगा। ...(व्यवधान)...

श्री गुलाम नबी आज़ाद: लॉ मिनिस्टर साहब, मुझे आप पर भरोसा है। ...(व्यवधान).. ये बहुत सक्षम हैं। ये जवाब देने के लिए सक्षम हैं। ...(व्यवधान)... जिस तरह से इस देश में भाई-बहन में सैकड़ों लड़ाई-झगड़े होते हैं, वे आपस में कहते हैं कि मैं तुमको गोली मार दूंगा, मैं तुम्हारी गर्दन काट दूंगा, तो क्या उसने काट दिए? वह कानून नहीं है। जब सुप्रीम कोर्ट ने कहा दिया कि ट्रिपल तलाक खत्म हो गया, तो आप सज़ा किस चीज की दे रहे हैं? वह है ही नहीं, तलाक ही नहीं हुआ। आप उसको सज़ा देते, चाहे तीन ही साल की सज़ा देते, कोई भी सज़ा देते, लेकिन ट्रिपल तलाक तो हुआ ही नहीं, वह तो लागू ही नहीं हुआ। माननीय मंत्री जी, शिवा जी ने ठीक तरीके से बताया और में उनसे सहमत हूँ। मिस्टर शिवा ने यह बताया कि आपने तीन साल जेल में रखा, लेकिन तलाक तो हुआ नहीं, क्योंकि तलाक, according to the Supreme Court, null and void है। वह घर जाएगा, तो सज़ा किस चीज की मिली? माननीय लॉ मिनिस्टर, यह भी आप अपने, जो ज्यादा उत्सुक हैं इस कानून को बनाने के लिए, उन पर जरा अप्लाई कीजिए। आर्ट्स और साइंस में इतना ही फर्क है कि साइंस में पहले practical करते हैं। दवाई भी जब बनती है, तो उस दवाई का प्रयोग पहले चूहे, बंदर, आदि पर किया जाता है। आप यहां सीधे मुस्लिम विमेन पर यह मारने की दवाई..... मर जाए, तो वही, बच जाए, तो वही इस्तेमाल करेगी। आप में से जो इस कानून को बनाने के लिए उत्सुक है, उसको जरा अपनी पत्नी की शिकायत
[श्री गुलाम नबी आज़ाद]
पर तीन साल जेल में डलवा दीजिए और उसके बाद मैं देखूंगा कि वह अपनी पत्नी के साथ किस शांति और प्यार से रहेगा। ज़रा यह बीजेपी में एक experiment करिए, उसके बाद मैं यहां इसको पास करवा दूंगा। मैं यहां कहूंगा कि इसको लागू कीजिए, लेकिन experiment वहां से आएगा। जो पति अपनी पत्नी की वजह से, जायज़ या नाजायज़, उसकी शिकायत से, उसकी अदालत, कचहरी में जाने की वजह से जेल में चला जाए, क्या उसके बाद वह पति और पत्नी शांति से रह सकते हैं? यह हमारी समझ में नहीं आता है। माननीय लॉ मिनिस्टर साहब, इस तरह का कानून आप ही बना सकते हैं, कोई इधर वाला ऐसे कानून के बारे में सोच नहीं सकता है। यह कानून पावर का नशा है। पावर जब आती है, तो फिर कुछ नजर नहीं आता, फिर जो चाहो, वह करो। मैं आपसे यही गुजारिश करूंगा कि ऐसा कानून मत लाइए। यह राजनीति से पूरी तरह प्रेरित है, politically motivated है। इससे इस देश के अल्पसंख्यक आपसी लड़ाई-झगड़े में लगे रहेंगे, पति अपनी पत्नी के खिलाफ वकील करेगा और पत्नी अपने पति के खिलाफ वकील करेगी। उनके पास कहीं जमीन का टुकड़ा होगा, घर होगा, तो उसको बेच कर वे वकील आदि में खर्च करेंगे और इससे पहले कि उसकी जेल की मुद्दत खत्म होगी, तब तक उनका दिवालिया निकला होगा। बीवी भी सड़क पर होगी, बच्चे भी सड़क पर होंगे और जो जेल से निकल कर आएगा, वह या तो खुदकशी करेगा या डाकू बनेगा या चोर बनेगा या भीख मांगेगा। आपके ट्रिपल तलाक की मंशा यह है। The cat has come out of the bag, क्योंकि इसमें मुस्लिम विमेन के प्रोटेक्शन के लिए कोई प्रावधान नहीं है, उनके subsistence allowance का कोई प्रावधान नहीं है, उनके maintenance allowance का कोई प्रावधान नहीं है, उनके बच्चों की पढ़ाई के लिए कोई प्रावधान नहीं है। आदमी को सिर्फ जेल में भरो और उम्र भर के लिए कचहरी का चक्कर लगाते जाओ, यह आपका ट्रिपल तलाक है। हम इसका घोर विरोध करते हैं। मैं आपसे निवेदन करता हूँ कि आप इस बिल को सेलेक्ट कमेटी के हवाले कीजिए। सेलेक्ट कमिटी में इस पर चर्चा होगी। सेलेक्ट कमिटी देखेगी कि इसमें से कौन-सी चीज़ निकालनी है, कौन-सी रखनी है? हमें इसमें कोई आपत्ति नहीं है कि हमारी जो बहनें हैं, महिलाएं हैं, उनका सशक्तिकरण करना चाहिए, लेकिन यहाँ भी double speak है। अभी हमारे साथी बोल रहे थे, एक तरफ आप 70 साल से हर बार बोल रहे हैं कि एक कानून होना चाहिए, पर्सनल लॉ कहाँ से आ गया या मुसलमानों के लिए अलग से लॉ कैसे आया? इस तरह एक तरफ तो आप पर्सनल लॉ के खिलाफ हैं और दूसरी तरफ सिर्फ muslim women के लिए खुद ही आप कानून बनाते हैं। ये बाकी women के लिए क्यों नहीं हैं? जो लाखों और women हैं, पार्टी के अंदर, पार्टी के बाहर हैं, उनके बारे में कौन पूछेगा? हमारी majority community में भी, दूसरी communities में भी लाखों ऐसी हैं जिन्हें पति ने कई साल पहले छोड़ दिया है। उनको कोई नहीं पूछता है। उनके लिए कौन कानून बनाएगा? कानून सिर्फ, सशक्तिकरण सिर्फ muslim women का नहीं होना चाहिए, सशक्तिकरण, इंसाफ की जरूरत हिंदू बहनों-बेटियों को भी है, सशक्तिकरण की जरूरत Christian, पारसी और जैन बहनों को भी है, इसलिए अगर यह कानून है, तो यह partial है। यह unconstitutional कानून आप बना रहे हैं। इसे आप एक सेक्शन के लिए बना रहे हैं और जो दूसरी हमारी इस तरह की बहनें हैं, दूसरे धर्मों की हैं, यह उनके साथ नाइंसाफी है, तो आप ऐसा कानून

लाइए, जिससे पूरे देश की महिलाओं का सशक्तिकरण हो और एक मिसाल बने। किसी सेक्शन या रिलीजन को खत्म करने के लिए कानून नहीं बनना चाहिए। देश के लिए कानून बनना चाहिए और हमारी महिलाओं के उत्थान के लिए कानून बनना चाहिए। सबसे बड़ा काम जो आप उनके लिए कर सकते हैं, जिस तरह से कांग्रेस गवर्नमेंट पंचायतों में, कॉरपोरेशंस में, लोकल बॉडीज़ में रिजर्वेशन लाई थी, पहले 35 प्रतिशत, फिर उसके बाद 50 प्रतिशत और हमारे यूपीए के सब लोगों ने उसे सहयोग दिया था, उसी तरह से यदि आप महिलाओं का सशक्तिकरण चाहते हैं, तो एक सेक्शन को टारगेट मत करिए, आप पूरे देश में 33 या 50 परसेंट, मिनिमम 33 परसेंट रिज़र्वेशन लाइए। हमारी माँग 50 प्रतिशत रिज़र्वेशन की है। महिलाओं के लिए ऐसा रिज़र्वेशन लाइए और इस बिल को सेलेक्ट कमिटी के हवाले भेजिए। बहुत-बहुत धन्यवाद।
















[^9][श्री गुलाम नबी आज़ाद]

























 حورالـ كهِّة.














[श्री गुलाम नबी आज़ाद]







 فهـد، يهر اس كـع بعد 50 فهـد اور بمار





सुश्री सरोज पाण्डेय (छत्तीसगढ़): उपसभाध्धक्ष महोदय, में इस विधेयक के समर्थन में आज इस सदन में खड़ी हूँ। मुझे लगता है कि आज यह ऐतिहासिक दिन है, जिसका इंतजार हम सब लोगों ने किया है। ...(व्यवधान)...शायद आपके लिए यह जरूर वाह-वाह होगा, जहाँ पर आप बैठकर कह रहे हैं, आप लगातार उस तरफ बैठने के लिए केवल इसलिए मजबूर हुए हैं, क्योंकि आपने इन 70 सालों में केवल और केवल वोट की राजनीति के तहत तुष्टिकरण किया है और लगातार उन महिलाओं की भावनाओं के साथ खेला है। माननीय उपसभाध्यक्ष महोदय, मैं कहना चाहती हूँ:-

> "कत्ल केवल वो नहीं होता जो खंजर से किया जाए और जख्म केवल वो नहीं होते जो जिस्म के लहू को बहाए. कातिल वो भी होता है जो लफ़्ज़ों के तीर चलाए और जख्म वो भी होते हैं जो रूह का नासूर बन जाए"।

उपसभाध्यक्ष महोदय, जो तीन शब्द एक हंस्ती-खेलती खवातीन को पल भर में एक जिंदा लाश में तब्दील कर दें, उनका इस्तेमाल करने वाला शख्स यकीनन सज़ा का हकदार है। मैं आज कानून मंत्री जी को और देश के प्रधान मंत्री को इस बात की बधाई देती हूँ, धन्यवाद देती हूँ और तमाम महिलाओं की ओर से उनको साधुवाद देती हूँ, कि उन्होंने यह बिल

लाकर भारत देश में स्वाभिमानपूर्ण और समानता के एक नए युग की शुरुआत की है। माननीय उपसभाध्यक्ष महोदय, वह दिन याद करिए, जब 23 अप्रैल 1985 को सुप्रीम कोर्ट ने शाह बानो के पक्ष में निर्णय दिया।

शाह बानो सहित आम महिलाओं को विश्वास था कि इस मानवीय लड़ाई में देश की सरकार उन महिलाओं के साथ खड़ी होगी, परन्तु इतिहास की त्रासदी कहिए कि उस समय के तत्कालीन प्रधान मंत्री, प्रगतिशील और रूढ़ियों के खिलाफ माने जाने वाले प्रधान मंत्री, राजीव गाँधी जी इस बिल के साथ में नहीं खड़े हुए। राजनैतिक लाभ के लिए उन्होंने मौलवियों के साथ में खड़े होकर उस फैसले को निरस्त किया। जो शाह बानो सुप्रीम कोर्ट से जीत गई, वह शाह बानो सरकार के सामने हार गई। जो जीत गई, वह हार गई। यह लड़ाई तब से चल रही है, आज तक चल रही है।

उपसभाध्यक्ष महोदय, आज जब सदन में इस प्रकार का बिल आया है, तो मुझे यह देखकर बड़ा अफसोस हो रहा है कि यहाँ पर लोगों ने तलाक को मज़ाक के तौर पर प्रस्तुत किया है। क्या हम मज़ाक की वस्तुएँ हैं? क्या महिलाएँ मज़ाक की वस्तुएँ हैं? उन्होंने बार-बार कहा, वे इस विषय की गंभीरता पर नहीं गए। आप ज़रा उस महिला से पूछिए, जो तीन तलाक के बाद सड़क पर आ जाती है। आज उस महिला से पूछिए और उसकी भावनाओं को देखिए, जो "हलाला" के लिए तिल-तिल कर मरती है और वापस अपने पति के पास जाती है। यह तीन तलाक के बाद का "हलाला" है और आप उसका समर्थन करते हैं? मुझे लगता है कि जो लोग उसका समर्थन करते हैं, वे सब महिला-विरोधी हैं और आपने इस सदन में महिला-विरोधी होने का प्रमाण दिया है।

मुझे बेहद अफसोस है। मेरे साथी, उन्होंने यहाँ पर, सदन में बैठकर कहा कि में तीन तलाक नहीं दूँगा और यहाँ पर बैठे लोग भी तीन तलाक नहीं देंगे। पीठ पीछे क्या होता है? अगर आप यह मज़ाक की बात इस सदन में कहते हैं, तो इससे आपकी गंभीरता तय हो जाती है कि तीन तलाक पर आप कितने गंभीर हैं।

माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से यह बात सदन में कहना चाहती हूँ कि इस बिल की जो सबसे महत्वपूर्ण बात है, वह यह है कि इस्लाम में बहुत तरीके से तलाक दिए जा सकते हैं और केवल उसके एक पक्ष को, जो कि अमानवीय है, उसको इस बिल में कानून के दायरे में लाया गया है। जाहिर है कि इससे पुरुषों के तलाक देने का अधिकार खत्म नहीं होता है, बल्कि समुदाय विशेष की स्त्रियों के हितों की रक्षा करने का प्रयास किया जा रहा है। इसलिए इस विधेयक का नाम "मुस्लिम महिला विवाह अधिकार (संरक्षण) विधेयक" रखा गया है। जो बाकी नौ तरीके हैं, उनमें से एक तरीके पर, जो कि अमानवीय है, आपका जब मन आता है, आप तीन तलाक के द्वारा उस महिला को सड़क पर ला देते हैं और जब यहाँ इस विषय पर यह कहा जाता है कि उस पर तीन साल की सज़ा होगी, तो इतना हो-हल्ला ! अगर व्यक्ति कत्ल कर देता है, अगर व्यक्ति कोई अपराध करता है, तो क्या उसको सज़ा नहीं होगी? इस तीन तलाक के बाद जब एक
[सुश्री सरोज पाण्डेय]
हँसता-खेलता परिवार सड़क पर आ जाता है, तो क्या यह अपराध नहीं है? यह केवल एक वर्ग विशेष की बात नहीं है। हमने वर्ग विशेष के नाम पर बार-बार तुष्टिकरण की राजनीति करके उनको कई बरस पीछे धकेल दिया, वरना 70 साल के बाद भारत देश की इस संसद में कम से कम इस विषय की चर्चा नहीं होनी चाहिए थी, ऐसा मेरा मानना है। देश के प्रधान मंत्री जी ने यह शुरुआत की, ताकि सब महिलाओं को समानता का अधिकार मिले। आज देश की करोड़ों-करोड़ महिलाएँ बहुत आस से देश के प्रधान मंत्री जी और कानून मंत्री जी के इस विषय को देख रही हैं।

यह आपका ज़मीर भी जानता है। आपने जो मज़ाक उड़ाया है, आपका ज़मीर आपको जरूर कोस रहा होगा, में इस बात को मानती हूँ। उपसभाध्यक्ष महोदय, में यह जरूर कहना चाहती हूँ कि कुरान ने निकाह को मीसाक़े ग़लीज़ मजबूत समझौता करार दिया है। जब आप निकाह में एक मजबूत समझौता करते हैं और उस मजबूत समझौते के लिए, जिसको कि आप एक समझौता मानते हैं, तो उस निकाह को आप अकेले नहीं कर सकते। उसमें दो गवाह चाहिए, एक वकील चाहिए। जब उसमें दो गवाह और एक वकील की मौजूदगी बेहद जरूरी है, तो आप तीन तलाक केवल "ह्हाट्सऐप" पर कैसे कर सकते हैं? आप घर के किसी कमरे में बैठकर तीन तलाक कैसे कर सकते हैं? जब कुरान मीसाक़ेज़़ी़ीज़ यह कहता है कि यह एक मजबूत समझौता है, जिसमें दो गवाह चाहिए, एक वकील चाहिए, तो आखिर आप इस कृत्य को इस प्रकार से कैसे अंजाम दे सकते हैं?

इस पर बहुत चिंता व्यक्त की गई कि अगर जेल में चले जाएँगे, तो बच्चों का क्या होगा, तलाक के बाद क्या होगा, तलाक देने के बाद क्या होगा? अभी तक हज़ारों-हज़ार महिलाएँ, जो तीन तलाक के कारण प्रताड़ित हैं, पीड़ित हैं, इस पर अभी तक किसी ने क्यों नहीं संज्ञान लिया?

महोदय, केवल तुष्टिकरण की राजनीति, केवल एक वर्ग विशेष की बात बार-बार इस सदन में आयी। यह बहुत आहत करने वाली बात है। हमने आपको अपने से अलग कभी नहीं माना, आप अपने आपको बार-बार अलग क्यों दिखाना चाहते हैं? हम चाहते हैं और देश के प्रधान मंत्री जी चाहते हैं कि सब लोग एक साथ चलें और महिला सशक्तिकरण की दिशा में यह एक मज़बूत कदम है, इसलिए मैंने जब अपनी बात की शुरुआत की तो कहा कि यह एक ऐतिहासिक फैसला है और आज यह बिल पारित होगा, इस देश के इतिहास में यह हमेशा के लिए दर्ज किया जाएगा।

महोदय, तीन तलाक के बारे में बहुत सारे जो विषय हैं, उस पर हमारे नेता प्रतिपक्ष ने भी बहुत सारी बातें कही हैं। मैं केवल यह कहना चाहती हूं.. उन्होंने कहा कि हम घर के चिराग से आग लगाने की कोशिश कर रहे हैं, जो खुद ही खाक हो, उसको काहे को आग लगाएंगे? आप तो पहले ही अपने इन कृत्यों के कारण खाक हो चुके हैं। हमें आग लगाने की ज़रूरत नहीं है। न हम आपके चिराग से आपको आग लगाने की कोशिश

कर रहे हैं, न उस घर में आग लगाने की कोशिश कर रहे हैं। अगर आप खाक नहीं होते, तो आप उधर नहीं बैठते, अगर आप खाक नहीं होते, तो आप वहां पर अपने नेता को नहीं खोजते। आज आप खाक हो चुके हैं, इसलिए आप बार-बार Select Committee की बात करते हैं। जब आप विषयों पर बिना अध्ययन किए और बिना दूरगामी सोच के ये बातें कहते हैं, तो मुझे कभी-कभी बहुत अफ़सोस होता है।

महोदय, सज़ा की बात पर कहा गया कि एक महिला की ज़िन्दगी को बर्बाद करने के एवज़ में हम तीन साल की सज़ा का प्रावधान कर रहे हैं। माननीय महोदय, मैं यह कहना चाहती हूं कि व्यक्ति के मन में जब डर होता है, तब वह व्यक्ति उस कृत्य को करने से पीछे हटता है, अगर जुर्माने का डर होता है, तब वह उससे पीछे हटता है। अगर वह डर नहीं होगा, तो ये तीन तलाक के विषय, जैसा कि अभी सदन में बहुत सारे लोगों ने बार-बार कहा कि सब्ज़ी बनानी पसन्द नहीं आयी, तो तीन तलाक हो गया, लेकिन एक मूल कारण और है, जिसको यहां किसी ने नहीं कहा। तीन तलाक के कारणों में केवल गुस्सा ही नहीं होता है। तीन तलाक के कारणो में दूसरी शादी करना भी एक मूल कारण होता है। आप तीन तलाक दीजिए और दूसरी शादी कर लीजिए। आप उस महिला के जीवन को बर्बाद कर देते हैं और दूसरी महिला के जीवन को बर्बाद करने के लिए लपकते हैं, बंधुओ, इसे किसी ने नहीं कहा। जब गलती का एहसास हो तो हर बार मरने के लिए आप केवल महिला को क्यों भेजते हैं? अगर गलती का एहसास है, तो हवाला किसका होगा? वह महिला दूसरे पुरुष के साथ रहने के लिए जाएगी, तिल-तिल कर मरेगी, और आप उसे हलाला के बाद स्वीकार करेंगे या नहीं करेंगे, उसका सम्मान करेंगे या नहीं करेंगे, इस विषय पर यह सदन खामोश है। प्रधान मंत्री, श्री नरेन्द्र मोदी जी और हमारे कानून मंत्री जी ने इस विषय को लाकर महिलाओं के स्वाभिमान को जाग्रत करने का प्रयास किया है। में उन्हें साधुवाद देती हूं। इसके साथ ही यह अपेक्षा करती हूं कि आप वोट की राजनीति मत कीजिए, तुष्टिकरण की राजनीति मत कीजिए, महिलाओं को वोट बैंक मत समझिए। हमारी संवेदनाओं से परिचित होइए। हमें एक मानवीय रूप में स्थान दीजिए। अगर आप हमें मानवीयता के तौर पर स्थान देंगे, तो निश्चित तौर पर आपको दुआ मिलेगी और यह दुआ आपको आगे बढ़ाने में सहायक होगी। वरना घर के चिराग से हम आग नहीं लगाएंगे, आप तो वैसे ही खाक हो जाएंगे। यह कहकर में अपनी बात समाप्त करती हूं, धन्यवाद।

DR. NARENDRA JADHAV (Nominated): Thank you Mr. Vice-Chairman, Sir. I rise to strongly support the Muslim Women (Protection of Rights on Marriage) Bill, 2019. Sir, in the year 2017, hon. Supreme Court has set aside the practice of talaq-e-biddat and hailed it to be void and unconstitutional. This archaic practice was recognised as arbitrary and discriminatory to women and against their dignity. Despite the judgement of the apex court, cases of triple talaq have continued to occur. The Supreme Court judgement only offered a redressal to Muslim women after triple talaq was pronounced but there was no deterrent effect, and, it is for that reason that an express law, giving

## [Dr. Narendra Jadhav]

effect to the Supreme Court judgement, and, stating that the triple talaq is void and illegal, was imperatively needed. I therefore, whole-heartedly welcome this Bill.

Sir, this historic Bill sets a path for a progressive society wherein the prevailing archaic method of giving divorce does not have any place. The basic principle of ' right to be heard’ is not available in talaq-e-biddat, which has had an everlasting adverse effect on the Muslim women.

Sir, while supporting the Bill, I would like to raise only one question. Sir, currently, the Bill, under clause 4, prescribes a punishment of imprisonment for any man who pronounces triple talaq, and, as per clause 5, it also compels him to pay maintenance. These provisions are seemingly contradictory to each other and can create hindrances in achieving the objective of the law, which is to protect the interests of the married Muslim women. At the same time...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude. DR. NARENDRA JADHAV: Give me only thirty seconds. At the same time, let us not forget that this Bill has come up because the Supreme Court judgement could not have the necessary deterrent effect, and how can there be a deterrent effect unless there is a provision for stiff punishment? That is the dilemma.

I would urge the hon. Law Minister to explain as to how he is going to resolve this dilemma. With these remarks, I support this Bill whole-heartedly. Thank you very much.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Shri T.K.S. Elangovan. You have one minute. ...(Interruptions)...

SHRI NARESH GUJRAL (Punjab): Sir, this is such an important Bill. ...(Interruptions)... How can a Member express his views in one minute? At least, three to four minutes should be given to every Member.

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, please give me, at least, three minutes.

Sir, I welcome the order of the hon. Supreme Court with regard to triple talaq but I strongly oppose the Bill introduced today because it is faulty and the Government
has failed to understand that the Court has only made triple talaq as unlawful and not divorce per se as unlawful. The Government should have brought a Bill for an alternative form of divorce.

Sir, the Dissolution of Muslim Marriages Act was brought by the British Government when India and Pakistan were together. In 1947, Pakistan got separated. Even the Muslim countries were against this triple talaq. But what Pakistan did was that they amended this Act in 1961. Let me read the amendment. The amendment says, "The husband is duty bound to send written notice by registered post to the concerned Union Council or Government office in charge of issuance of divorce certificates." In the said notice, the husband must mention the address of his ex-wife, thereby enabling the Union Council or the Government office to issue notices to her by registered post, in pursuance of which, it shall constitute or refer the same to the Arbitration Council within 30 days of receipt of notice for the purpose of reconciliation and resettlement between husband and wife, if possible. ...(Time-bell rings)...

The purpose of introducing this legislation was to protect the women from instant and unrecorded divorce. So, when a Muslim country could amend this law, accepting that triple talaq itself was not enough, why can't you bring legislation like that? If you ban triple talaq, there won't be any divorce method left for the Muslims. Why should you shut the door? You have not considered this aspect. What is the alternative for divorce?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.
SHRI T.K.S. ELANGOVAN: So, Sir, in my view, sending this Bill to the Select Committee is itself a waste. The Bill is faulty, biased and prejudicial. My request to the Government is to consult the Muslim leaders, bring out a comprehensive Bill, which will save the Muslim women, which will save the Muslim men and the community and which will do good to the society. Thank you.

श्री नज़ीर अहमद लवाय (जम्मू-कश्मीर): वाइस चेयरमैन साहब, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए शुक्रिया। में जम्मू-कश्मीर स्टेट को represent करता हूं और मैं इस बिल के विरोध में बोल रहा हूं क्योंकि यहां सब लोगों को पता चलना चाहिए कि जो इस्लाम है, यह भाईचारे का मज़हब है, यह दहशतगर्दी का मज़हब नहीं है, यह मसावात का मज़हब है। इस मसावात में जो पहली preference है, वह ladies को है, वह
[श्री नज़ीर अहमद लवाय]
मां को है, वह बेटी को है। लिहाज़ा इस बिल में जो लाया गया है कि एक husband को सज़ा दी जाए, हमारे पैगम्बर आखिर-उज़-ज़मां ने कहा कि सबसे अज़ीम जो दुनिया में है, वह हमारा निकाह है, जैसे सब मज़हबों में अपना-अपना सिस्टम है। हमारे religion में निकाह सबसे अज़ीम है और पैगम्बर आखिर-उज़-ज़मां, खुद अल्लाह-ताला इससे खुश होते हैं और सबसे बदतरीन चीज़ जो है, वह तलाक़ है। इसलिए मुझे खुशी है कि इस तलाक़-ए-बिद्दत पर कुछ लोग बोलते हैं। तलाक़ हमारे religion में बिद्दत है, इससे अल्लाह-ताला खुश नहीं होता है, लेकिन इसके लिए कुछ चीज़ें जरूरी हैं। मैंने अपनी बहनों से भी सुना, एमपी साहेबान से भी सुना, मुझे इस बात की खुशी है कि हमारे इस मुल्क में सभी लोगों को बगेर मज़हब-ओ-मिल्लत हमारी बेटी, हमारी मां की चिंता है, जो में सुन रहा था, लेकिन एक आदमी को तीन साल के लिए Section 4 में बंद किया जाए, हमारे religion में lady की कोई ज़िम्मेदारी नहीं है, बच्चों के लिए। जो भी कुछ है, जो जिम्मेदारी है, वह मर्द की है। अगर हमारा तलाक़ हो जाएगा, तो lady बच्चों के लिए ज़िम्मेदार नहीं है, उसके लिए जो ज़िम्मेदार है, वह husband है। जब आप husband को ही जेल में रख देंगे तो उन बच्चों के साथ क्या करेंगे? इसलिए हम चाहते हैं कि जो आपने बिल बनाया है, इस बिल में लिखा है, 'to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq', अगर इसमें यह लिखा जाए, अगर इसमें यह हो कि 'to protect the rights of Indian women' तो एक message जाएगा, जैसे आज मुसलमानों को लगता है कि शायद हमारे साथ खिलवाड़ किया जाता है, शायद हम मुस्लिमों को degrade किया जाता है। सर, जब हमारे पास लोगों के फोन आते हैं तो वे कहते हैं कि शायद मुस्लिम के लिए यह below dignity हो रहा है। क्योंकि जम्मू-कश्मीर में यह नहीं लगता है, मेरी स्टेट में यह न लगने के बाद भी सारे जम्मू-कश्मीर के लोग परेशान हैं कि शायद इसके पीछे कोई कारण है, अगर आज यह हो रहा है तो कल कुछ और होगा। लोगों में तज़-बज़ब है, इसीलिए जो majority एमपीज़ ने यहां demand की कि इस बिल को Select Committee भेज दिया जाए, क्योंकि निर्भया का केस हमारे सामने है, हमारी बहनों और बेटियों के साथ जो अन्याय हो रहा है, उसके लिए strict होना चाहिए। हमारे देश की जो बहनें और माँएं हैं, उनके साथ हर मज़हब में गलत हो रहा है, सिर्फ मुस्लिम्स के साथ गलत नहीं हो रहा है, जम्मू-कश्मीर में यह है ही नहीं। तीन तलाक़ मैंने यहां सुना है, मैंने अपने खानदान में नहीं सुना, हमारे खानदान में, जब से मैं पैदा हुआ, उससे पहले, मेरे खानदान में एक भी तलाक़ नहीं हुआ, हमारी स्टेट में तलाक़ नहीं होता है। मुझे पता नहीं है, तलाक़, तलाक़, तलाक़ क्या है। अगर बाकी स्टेट्स में होता होगा, तो वे लोग जानते होंगे, लेकिन हम कहते हैं कि हमारे वहां पर जब से यह migration हुआ, हज़ारों बहनें, जो दिल्ली में अकेली रहती हैं, सैकड़ों बहनें, जो जम्मू में शादी होने के बाद

भी विधवा की ज़िदगी जीती हैं, क्योंकि उस religion में दुबारा शादी नहीं करनी है, लेकिन वे उसके बाद भी तलाक़शुदा है। इसलिए मेरी मिनिस्टर साहब से गुजारिश है कि जो यह तलाक़ है, यह सब religion में तलाक़ है, इसको क्यों हम communalize कर रहे हैं, इसको क्यों हम खाली मुसलमानों के लिए बना रहे हैं? हमारी बेटी, जो देश की बेटी है - जैसे हमारी लेडी एमपीज़ मुस्लिम लेडीज़ के हक में बोल रही थीं, हम क्यों नहीं तलाक़ के बारे में सारी communities के लिए कहते? सबमें तलाक़ होता है। एमपीज़ बातें करते हैं, हमारे religion में सबसे महान, सबसे अज़ीम जो है, वह हमारी मां है। आपको यह करना चाहिए कि जो maintenance देनी है, वह मर्द को देनी है, अगर वह तलाक़ देगा। ...(समय की घंटी)... अगर उसके 6 बच्चे होंगे या 10 बच्चे होंगे, लेकिन यहां पर उल्टा हो रहा है। उसी को जेल में डाला जाएगा। जब उसको जेल में डाला जाएगा तो उन बच्चों की कौन कफालत करेगा? हमारे मज़हब में ladies को कफालत करने की जरूरत नहीं है। हमारे religion में दूसरी चीज़ है। हमारी वल्दियत जो होती है, मजहब के हिसाब से, religion के हिसाब से वालिद होता है, father होता है, मां नहीं होती। मां चली जाएगी, तो 6 महीने के बाद वह शादी कर सकती है, लेकिन जो बच्चे हैं, वे किसके हैं? वे वालिद साहब के हैं। अगर उन वालिद साहब को आप जेल में डालेंगे तो उन बच्चों का क्या हाल होगा? उन बच्चों के लिए कोई provision रख दो। अगर उन बच्चों का provision नहीं रखना है तो फिर उन्हें भी जेल में डाल दो। लिहाज़ा संसद से मेरी गुज़ारिश है कि जो बिल है, उसमें इस्लामिक सिस्टम होना चाहिए। आप इस्लामिक लॉ के बारे में कहते हैं, इस्लामिक लॉ उस वक्त के उलेमाओं ने बनाया। इस पार्लियामेंट में, देश के जो अजीम इंसान थे, उन्होंने उलेमाओं को दावत देकर, वह लॉ बनाया था। जैसे हिंदू लॉ है, जैसे क्रिश्चियन लॉ है...

[^10][श्री नज़ीर अहमद लवाय]












 'to protect the rights of married Muslim women and to prohibit '
 (to protect the rights of Indian women' مسلمانون كو لكنّا بـه كـ شانى بمار


























[श्री नज़ीर अहमद लवाय]










उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): अब आप समाप्त कीजिए, आपका समय हो चुका है।

श्री नज़ीर अहमद लवाय: उस लॉ के हिसाब से उन्होंने लॉ बनाया। यहां तोड़-मरोड़ कर चीज़ें पेश की जाती हैं। लिहाज़ा मेरी गुज़ारिश है, मेरी सारे हाउस से विनती है कि हमारे जो मुस्लिम मर्द हैं, उनको तख़्ता-ए-दार पर चढ़ाने की कोशिश मत कीजिए। कल दूसरे लोगों को भी इसी के बहाने चढ़ाया जाएगा और हमारी बेटी मुसीबत में पड़ जाएगी। लिहाज़ा में आपके माध्यम से गुज़ारिश करता हूं कि जो मैंने कहा यह नोट कर लिया जाए।





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$\dagger$ Transliteration in Urdu Script.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the next speaker is Shri Abdul Wahab; not present. Then, Shri Majeed Memon.

SHRI MAJEED MEMON (Maharashtra): Mr. Vice-Chairman, Sir, my Party is unable to accept the proposed Bill for various clear reasons. I would just spell them out. The hon. Law Minister is here. As a student of law, we are aware that when the Supreme Court pronounces a judgment, it becomes law by itself under Article 141 of the Constitution of India. Pronouncements by the Supreme Court or judicial pronouncements are source of law. I am surprised as a student of law to find in this drafted Bill and the Statement of Objects and Reasons, $I$ would particularly draw attention of the hon. Law Minister to para 3 of the same - where it says, "In spite of the Supreme Court setting aside talaq-e-biddat, and the assurance of AIMPLB, there have been reports of divorce by way of talaq-e-biddat from different parts of the country. It is seen that setting aside talaq-e-biddat by the Supreme Court has not worked as any deterrent in bringing down the number of divorces by this practice among certain Muslims. It is, therefore, felt that there is a need for State action to give effect to the order of the Supreme Court." It is to give effect to the order of the Supreme Court. I may humbly ask the hon. Law Minister: For purposes of giving effect to a law made by the Supreme Court, do you have to enact another law? What you have to do is that you have to adequately promulgate the order of the Supreme Court, which you, unfortunately, did not do. It seems that the administration failed. It is a manifestation of the failure of the administration of the Union of India to promulgate a law already in place in respect of relationship of husband and wife in Muslim community. If you are unable to communicate or spread it to the people, you cannot make another law for that. If you keep on making laws like this, you will only have jungles of laws. There will be laws and laws but no justice. You could have also alternatively approached the Supreme Court. When you found that the order of the Supreme Court could not be implemented for certain reasons, you could have done that. You are a party in the petition. You could have elaborated and explained to the Supreme Court that if the people do not follow this law, what would happen! For that, you need not make a separate law.

Secondly, as has been spoken by so many Members before me, what is disturbing all of us, particularly, my leader and my Party, is this. How do you expect a Muslim husband or man to be sent to jail for three years for having committed no offence? What offence did he commit? He has only, in a fit of rage or anger, said by mouth, 'Talaq, talaq, talaq'. I would say that it is not an offence. Let us call it an act. For
[Shri Majeed Memon]

### 4.00 Р.м.

an act on the part of the husband telling his wife talaq, talaq, talaq, what is the consequence? According to the judgment of the Supreme Court, the consequence is not there at all. It is inconsequential. It is ineffective. It does not result into anything. Both spouses remain where they stood even before the utterances; the marriage subsists; the matrimonial obligations remain intact. In that situation, you are asking the woman to look here and tempting her to get separate maintenance, custody of minor children, etc.

I would tell the hon. Law Minister, who himself happens to be a lawyer, that please understand there is a general provision under Section 125, Code of Criminal Procedure, for the grant of separate maintenance to a destitute wife. Now, in that, there are two preconditions. Both those preconditions would not be available to this particular woman. Number one is that she must live separately from her husband. Now, unless you chase her out of her matrimonial house, where the matrimony remains intact, divorce has not taken place. You are asking her, for the purposes of claiming maintenance, to leave the matrimonial house. The Magistrate will ask the first question when she goes to the Magistrate for the purpose of seeking separate maintenance. One of the essential preconditions for claim of separate maintenance is that you must live separately from your husband. ...(Time-Bell rings)... Sir, I will just take one or two minutes. Now, number two is that the moment the woman goes to the court -please see it practically what you are saying in law for separate maintenance and the man is in prison, he is unable to earn. So, the ability to earn on the part of the husband is yet another precondition for grant of maintenance to woman. So, she will fail on both these counts. Your this kind of temptation that we will help you, see how sympathetic the Government is towards you, we would not pay from our pocket but we will see that the husband pays! Husband would not be able to pay because of Section 125. Her husband, through his lawyer, will go to the court and say: 'She is not living separately. She is living in my house. Number two, I am unable to earn because I am in prison.' Maintenance application summarily fails.

Same thing applies about custody of minor children. You are asking her: 'Leave matrimonial house. Go to your mother's house. Become a burden to her or you go to some orphanage or some other place.' Why are you wrecking her matrimonial house? She continues to be the wife. She will remain put there. Nobody can chase her out of the house. Yet you are provoking her to leave the House. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Please conclude. ...(Interruptions)...

SHRI MAJEED MEMON: This is a conspiracy to break Muslim houses, send Muslim men to jail, destroy Muslim matrimony. This is not 'खाना आबादी', this is 'खाना बरबादी'। ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. ...(Interruptions)... Now, message from Lok Sabha, Secretary-General. ...(Interruptions)...

SHRI MAJEED MEMON: I would, therefore, earnestly request you to kindly have a. ...(Interruptions)... Why do you not send it to a Select Committee? In 2017, just after the Supreme Court judgement, you came with the same idea. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. ...(Interruptions)... Please take your seat. ...(Interruptions)...

SHRI MAJEED MEMON: We had said, 'Please send it to a Select Committee.' You said that it would take time. The Select Committee would have given the report in two weeks in 2017. This would have been a law then itself. You are only playing politics. This is no law, no justice, no women sympathy. This is pure politics. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. ...(Interruptions)...

SHRI MAJEED MEMON: So, I am afraid we are not going to fall into your net of political advantage that you want to derive. Therefore, we are constrained to oppose this Bill and we will see to it that this Bill is not passed. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Message from Lok Sabha, Secretary-General.

## MESSAGES FROM LOK SABHA - Contd.

## The Consumer Protection Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:
"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Consumer Protection Bill, 2019, as passed by Lok Sabha at its sitting held on the 30th July, 2019."

Sir, I lay a copy of the Bill on the Table.

GOVERNMENT BILLS - contd.
Statutory Resolution disapproving the Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019

## and

The Muslim Women (Protection of Rights on Marriage) Bill, 2019
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speaker is Shri Satish Chandra Misra.

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): धन्यवाद सर। हम अपनी पार्टी की तरफ से इस बिल का विरोध करने के लिए खड़े हुए हैं। हमारी पार्टी का यह भी मत है कि इस बिल को सेलेक्ट कमेटी को भेजा जाना चाहिए।

मान्यवर, बहुजन समाज पार्टी की मुखिया एक महिला हैं, सुश्री बहन मायावती जी और महिलाओं के हक़ के लिए हम लोग हमेशा से लड़ते रहे हैं और लड़ते भी रहेंगे। इस बिल के बारे में ऐसा कहा जा रहा है कि जैसे यह महिलाओं के पक्ष में आया है, जो कि पूर्णत: गलत है। समय बहुत कम है, जो हमें बोलने के लिए दिया गया है, इसलिए में उतने समय में ही अपनी बात कहना चाहूँगा। जो बातें और सदस्यों ने कही हैं, उनको मैं दोहराना नहीं चाहूँगा।

मान्यवर, लॉ मिनिस्टर साहब एक सम्मानित सीनियर एडवोकेट भी हैं और लॉ में उनका पूरा ज्ञान भी है, लेकिन जब वे इस बिल को लेकर आए हैं, तो इसमें यह सोचने की जरूरत है कि इस बिल से आप क्या दे रहे हैं? एक void action है, जिसके बारे में सुप्रीम कोर्ट कह चुका है कि यह एक्शन जो होगा, अगर किसी ने तलाक बोला है, तो वह invalid है और वह void है।

महोदय, अगर 'void' word use किया गया है, तो वह exit नहीं करता है। इस बिल के माध्यम से आप जो non-existence चीज है, उसे existence में ला रहे हैं। उसे existence में लाकर, पुरुषों को तो आप कह रहे हैं कि criminal office बनाकर उन्हें हम जेल में भेज देंगे, लेकिन सबसे ज्यादा प्रताड़ित इसमें महिलाएं होने वाली हैं। आप कहते हैं कि उन्हें मैजिस्ट्रेट कंपन्सेशन देंगे और एडीक्वेट कंपन्सेशन देंगे ,आप कंपन्सेशन किससे दिलाएंगे? वे कहते हैं कि उनके हस्बैंड से दिलाएंगे। हस्बेंड को आप जेल भेज चुके हैं, तो उन्हें

कंपन्सेशन कौन देगा और उनका तथा उनके बच्चों का पोषण कौन करेगा ? इससे क्लियर है कि वे महिलाएं भी कहीं की नहीं रह जाएंगी।

महोदय, कंपन्सेशन देने की बात सरकार कर रही है, तो आप इस बिल में लाते कि सरकार उन्हें कंपन्सेशन देगी, सरकार उनके बच्चों की देख-रेख करेगी और यह जिम्मेदारी सरकार की होगी और उसके लिए सरकार अलग से एक फंड क्रिएट कर रही है, जिसके माध्यम से हम उन्हें खर्चा-पानी देते रहेंगे।

महोदय, महिलाएं अभी तक कोर्ट्स में नहीं जाती थीं, इस प्रकार के मैटर्स कोर्ट में या मैजिस्ट्रेट्स के सामने नहीं जाते थे, बल्कि ये स्पेशल कोर्ट्स होती हैं, जो फैमिली कोर्ट्स कहलाती हैं, जहां पर ये लॉज नहीं होते हैं, लेकिन अब आप कह रहे हैं कि उनका कोई भी जानने वाला, यानी रिश्तेदार पुलिस में यदि कंप्लेंट कर देगा, तो यह cognizable offence होगा और उसके हस्बैंड को तुरन्त पुलिस द्वारा गिरफ्तार कर लिया जाएगा तथा उसकी बेल भी नहीं होगी। बेल देने से पहले भी उस महिला को मैजिस्ट्रेट के सामने जाना पड़ेगा। मैजिस्ट्रेट के सामने कंपन्सेशन के लिए जाना पड़ेगा, कितना adequate compensation होगा, इसके लिए proceedings चलेंगी। उस महिला को वकील की आवश्यकता पड़ेगी और वह यह तय कराएगा कि उसके लिए adequate compensation क्या होगा। पहले जो मैटर केवल फैमिली कोर्ट में होता था, जहां फैमिली डिस्प्यूट का एक अलग एनवायरनमेंट होता था, आपने उसे उठाकर एक दूसरी कोर्ट में पहुंचा दिया, जहां पर आम मुजरिमों के मामले होते हैं, वहां उस महिला की पेशी कराने लगे। उस महिला का जीवन तो आपने हमेशा के लिए खराब कर दिया।

महोदय, आपने कहा कि सज़ा तीन साल तक रहेगी और उसके बाद वे हर्बेंड और वाइफ की तरह रह सकेंगे। वे हर्बैंड वाइफ रहेंगे, लेकिन तीन साल जेल में रहेंगे। तीन साल के बाद जब, जेल से वापस आएंगे, तब क्या होगा? तब वाइफ और हस्बैंड की हैसियत से रहेंगे? क्या इस प्रकार से उनका परिवार चल पाएगा, क्या वे वाइफ और हर्बैंड की हैसियत से रह पाएंगे? इस प्रकार से देखें, तो आपने हस्बैंड का तो जीवन खराब कर ही दिया और एक वॉइड एक्शन पर, जो एक्शन एग्जिस्ट नहीं करता, जो इल्लीगल है, जिसे कि माननीय सर्वोच्च न्यायालय कह चुका है, उसके लिए आपने एक्ट बनाकर, इसे आपने एक तरीके से नॉन-बेलेबल कर दिया है, क्योंकि जब तक महिला को सुना नहीं जाएगा, तब तक वे जेल में रहेंगे।

महोदय, इस बिल को लाकर आपने ऐसी स्थिति उत्पन्न कर दी है, जिससे कि हस्बैंड, वाइफ और पूरा परिवार ध्वस्त हो जाएगा। आप महिला के प्रोटेक्शन की बात कर रहे हैं, लेकिन इससे महिलाओं का प्रोटेक्शन नहीं होगा। अगर आप महिलाओं के प्रोटेक्शन की बात करते, तो आप बाकी महिलाओं के बारे में भी सोचते, तो अच्छा लगता। उन्नाव में कांड हुआ, इस तरह के बहुत से कांड देश के विभिन्न क्षेत्रों में हो चुके हैं, जहां कि रेप होता है, जो एक ऑफेंस है, उसके बाद मामला कोर्ट में जाता है। जो वकील कोर्ट में उस केस
[श्री सतीश चन्द्र मिश्रा]
की पैरवी कर रहा है, जो उसके पिता हैं, उसे थाने में जाकर, पीट-पीट कर मार दिया जाता है, लेकिन उसके खिलाफ कोई एक्शन नहीं होता है। एक पैरोकार चाचा था, उसे जेल में बन्द कर दिया गया। जब वह महिला उस चाचा से जेल में मिलने जा रही थी, तो उसके ऊपर भी जानलेवा हमला कर दिया गया, जिसके कारण आज वह मरणासन्न अवस्था में पड़ी हुई है। उनके वकील भी मरणासन्न अवस्था में पड़े हुए हैं। इसलिए मैं कहना चाहता हूं कि अगर आप महिलाओं के प्रोटेक्शन की बात कर रहे हैं, तो सारी महिलाओं के बारे में सोचिए। अत: इस तरह का जो बिल है, इसे वापस लीजिए। इस बिल से न पुरुषों को कोई फायदा होने वाला है और न महिलाओं को। अगर यह किसी और मकसद से लाया गया है, तो वह तो लॉ मिनिस्टर साहब ही एक्सप्लेन कर सकते हैं, लेकिन एक वॉइड एक्शन के बारे में, एक कानून बन रहा है, यह पहली बार हो रहा है, धन्यवाद।

DR. SONAL MANSINGH (Nominated): Sir, this is not my maiden speech. I want to remind the House and the Chair again. I don't want as to why it is called maiden and why not the bachelor speech. The great Tamil Saint Thiruvalluvar has said, "All men are children of women." Strangely, Sir, despite seventy plus years since Independence and Constitutional guarantee of no discrimination on the basis of gender or sex, women in India are still classified under four categories: Parsi, Christian, Muslim and Hindu. Today, I rise and speak only and only as a woman. Section 125 of Cr.P.C. includes all women, all communities. Since the Supreme Court order of 2018, about which so many lawyers and hon. Members have spoken, $\Psi$ am not a lawyer, I am just speaking as a citizen and as a woman $\Psi$-believe and told by my women lawyer friends that the provision now is that unlimited amount can be fixed, of course, according to the financial situation over and above the amount of mahr. The long wait to receive maintenance is now almost over, I am told, because in the second hearing itself, the Judge orders the amount to be paid, fixes the amount. These are all the legalities which I do not wish to speak about too much because the legal processes will take their time. The Bill, of course, needs to be passed and I support it wholeheartedly. Yet, my Muslim sisters do not enjoy their rights to property, to adoption and their right to remain in the common household, that is the married house.
(MR. DEPUTY CHAIRMAN in the Chair)
सर, परिवर्तन तो होगा, परिवर्तन करना होगा। परिवर्तन नहीं, लेकिन परिवर्तन का विरोध पीड़ादायक होता है, इसीलिए में सबसे अपील करती हूं कि परिवर्तन तो वैसे ही होना चाहिए, जैसे होते आ रहे हैं, क्योंकि,

> "उल्फ़त बदल गई, तो नीयत बदल गई खुदग़र्ज जब हुए, तो फिर सीरत बदल गई। अपना कसूर दूसरों के सर पर डाल के, कुछ लोग सोचते हैं कि हकीकत ही बदल गई।"

सर, मेरा यह कहना है कि औरत, जिसको श्री कहते हैं, वह प्रभु की सबसे उम्दा देन है। वह संसार बनाती है, संसार चलाती है, निभाती है, सब झेलती है, सम्भालती है, संवारती है, निखारती है, बिना उसके जिंदगी वैसे ही सूनी है, बेस्वाद है, जैसे बिना चीनी का हलवा।

सर, मुझे यह बड़े दुख के साथ कहना पड़ता है कि आज भी हमारा समाज पुरुष प्रधान समाज है। सिर्फ दिखावे का, शोशेबाजी का बोलबाला है, लेकिन इत्र से कपड़ों को महकाया नहीं जा सकता, वह किया तो जा सकता है, लेकिन मजा तो तब आता है, जब खुशबू किरदार से जाए। According to me, certain things could be looked at parallellyawareness creation. I believe, in metro cities, there are certain possibilities, there are certain opportunities. But in the casbas, in the smaller towns, in the rural areas, the women's voice is very feeble. The male clerics-unfortunately, clerics are all men so far-they are the chief arbiters of every social, familiar issue. My suggestion, I am sure they are looking at it, is to open many, many more awareness centres, where women should be made aware of their rights and how they can get legal aid. I am told that the National Commission for Women needs to enrich its data because data collection is also a very important point. Of course, the hon. Minister for Law has also mentioned the number of cases. But there may be other number of cases which are not known or which have not come to the notice.

Parallelly, so many steps need to be taken to provide counselling centres and legal aid. In the end, I would like to just conclude very quickly that,
"शबद-शबद हर कोई कहे"

We are all so engrossed in our words, we create a web of words.
हम शब्दों के मायाजाल रचते रहते हैं,

$$
\begin{aligned}
& \text { "शबद-शबद हर कोई कहे } \\
& \text { शबद के हाथ न पाँव" }
\end{aligned}
$$

And because a word does not have arms or legs, they just fly any which way in all directions.

## [Dr. Sonal Mansingh]

One word like prem, like मोहब्बत like love, like friendship, सौजन्य, like सौहार्द्र, it can work like panacea. It can work like ambrosia. It can bring dead people to life. और एक शब्द करे घाव but, another word can hurt so deeply that one is almost dead, and here, Sir, I refer to the word talaq, talaq, talaq.

सर, कल रात जब मैं इस पर सोच रही थी, तो मैंने ये दो लाइनें लिखी हैं, जिन्हें मैं आपको सुनाना चाहती हूँ और आपके साथ share करना चाहती हूँ। मैंने लिखा, ...(व्यवधान)... आप भी लिखते हैं, मैं भी कभी-कभी थोड़ा लिख लेती हूँ।
"न करो ऐसा कि टूट जाएँ सब सपने और मुरझाएँ अरमान, उजड़ें दिलों की महफिलें, जिससे बन जाए घर वीरान, न करो ऐसा।"

Sir, I would like to say कि कबीर कह गए, and I think, we all need to understand that woman is called the weaker sex. When it suits, as we say, woman is strong, her aatam bal is so tremendous that she can tolerate anything. But, Sir, otherwise, woman is called the weaker sex. Therefore, Kabir has said:
"निर्बल को न सताइए, जाकी मोटी हाय, मुई खाल की आह सों, लौह भसम हो जाए।"

इसलिए निर्बल को न सताओ, woman को न सताओ, औरत को न सताओ, पत्नी को न सताओ। सर, मेरा यही कहना है कि कबीर के शब्दों में जो भार है, जो भाव है, उसको सभी को समझना चाहिए।

सर, अंत में मेरा आखिरी वाक्य है कि "मुझे जानो, मुझे मानो, मुझे बूझो, मुझे समझो" । Woman is there to be loved, to be respected, to be admired, and to be cherished. Thank you.

MR. DEPUTY CHAIRMAN: Shri K.T.S. Tulsi mot present. Mir Mohammad Fayaz.

मीर मोहम्मद फ़ैयाज (जम्मू-कश्मीर): डिप्टी चेयरमैन सर, मैं इस बिल के विरोध में खड़ा हूँ। बहुत अच्छा लगा कि 70 सालों के बाद आज हमारी सरकार को मुसलमान औरत याद आई। इसलिए मैं अपने मंत्री साहब को और इस हुकूमत को मुबारकबाद देता हूँ कि 70 सालों के बाद कम से कम मुसलमान औरत की याद आई। यहाँ हमारे बहुत सारे एमपी साहेबान ने एक बात की। काश ! में अपने कश्मीर की बात करूँगा, हमारे कश्मीर में एक

लाख बेवा हैं। जिस डिस्ट्रिक्ट में मैं रहता हूँ, उस डिस्ट्रिक्ट का नाम कुपवाड़ा है। उस कुपवाड़ा में एक गाँव है, उसका नाम है - दर्दपोरा। उस दर्दपोरा में 422 बेवाएँ हैं, हजारों यतीम बच्चे हैं। हमारे कश्मीर में ऐसे लाखों परिवार हैं। वहाँ पिछले 30 साल से जो लड़ाई चल रही है, वहाँ की हमारी बहनें-हमारी माँएं आज भी इंतजार कर रही हैं कि शायद कभी उस हाउस में या इस हाउस में हमारी भी बात होगी। आज यहाँ पर मुस्लिम खवातीन की जो बात हो रही है, बड़ा अच्छा लगता कि पहले उन बेवाओं की बात होती, जिनके यतीम बच्चे आज भी इंतजार कर रहे हैं। ...(समय की घंटी)...

सर, दो-तीन मिनट दीजिए, मैं ज्यादा नहीं कहूँगा। हमारे कश्मीर में कुनन-पोशपोरा में एक वाकया हुआ, जहाँ 40 खवातीन के साथ ज्यादती हुई।

20 साल हो गए, लेकिन किसी ने उनकी बात नहीं की। काश यहां अगर, Shopian में Aasia और Neelofar के साथ जो ज़्यादती हुई, बलात्कार हुआ, उनकी बात होती, तो हम समझते कि मुसलमान औरतों के साथ हमदर्दी के लिए यह बिल लाया गया है। काश यहां अगर, कठुआ में आसिफा का जो केस हुआ, उस बच्ची की बात होती, उसके लिए यह बिल लाया जाता कि एक मासूम बच्ची के साथ ज़्यादती हुई है, तब हम मानते कि ये मुसलमान औरतों के साथ हैं।

यहां अभी संजय जी ने बात की। उन्होंने कहा कि अब हम धारा 355 ए और धारा 370 को भी हटाने वाले हैं। अगर मुसलमानों के साथ आपकी हमदर्दी होती, मैं यह तब मानूंगा कि पिछले कुछ दिनों से ...(समय की घंटी)... एक मिनट, सर, यह मुसलमानों की बात है।...(व्यवधान)...








$\dagger$ Transliteration in Urdu Script.
[मीर मोहम्मद फैयाज]














بات بـه ...(مداخلت)...

MR. DEPUTY CHAIRMAN: You are not allowed to speak. Please take your seat. फैयाज जी, आप बोलें।

मीर मोहम्मद फैयाज: सर, तीन दिन पहले की बात है, कश्मीर में 10,000 ट्रूप्स भेजे गए। में सिर्फ आज की बात नहीं कर रहा हूं, इससे पहले भी ट्रूप्स भेजे गए ...(व्यवधान)... सर, मैं वहीं पहुंचूंगा, अभी मुझे अपनी बात करने दीजिए। ...(व्यवधान)...


 دهئِه ...(مداخلت)...

श्री उपसभापति: कृपया बीच में न बोलें, प्लीज़ ...(व्यवधान)... फैयाज जी, आप बोलिए और कन्क्लूड कीजिए।

मीर मोहम्मद फैयाज: मैं यह बता रहा हूं कि मुसलमानों के प्रति आपकी कितनी हमदर्दी है। ...(व्यवधान)... में बताता हूं। ...(व्यवधान) ...

...(مداخلت).-. مك بتاتا بون ...(مداخلت)-.-.
श्री उपसभापति: प्लीज़, आप कन्क्लूड करें। ...(व्यवधान)...
मीर मोहम्मद फैयाज: वहां पर रेलवे वाले अलग एडवाइज़री जारी कर रहे हैं। हमारे स्टेट में खौफ और दहशत फैलाई गई है। इस कंट्री में वही एक Muslim majority State है और उसी Muslim majority State में इतना ख़ीफ और दहशत फैलाई गई है कि वहां कोई बात ही नहीं कर रहा है। ...(समय की घंटी)...





श्री उपसभापतिः फैयाज जी, आप कन्क्लूड कीजिए। ऑलरेडी आपके दो मिनट अधिक हो गए हैं। ...(व्यवधान)...

मीर मोहम्मद फैयाजः अगर उस पर बात होती, तो हम मानते, लेकिन उस पर कोई भी बात नहीं कर रहा है। यहां धारा 35 ए और धारा 370 की बात हो रही है। ...(समय की घंटी)... धारा 35ए और धारा 370 की बात मत कीजिए, हम मरेंगे, लेकिन उसको हटने नहीं देंगे। ये हमें यहीं से मिले हैं। ये हमें पाकिस्तान ने नहीं दिए हैं। ...(व्यवधान)...
$\dagger$ Transliteration in Urdu Script.
[मीर मोहम्मद फैयाज]



 --...-(مداخلت)

श्री उपसभापति: आप कन्क्लूड करें, आपका समय खत्म हो गया है।...(व्यवधान)...
मीर मोहम्मद फैयाज: धारा 35 ए और धारा 370 हमें अपने देश ने दिए हैं। आज यहां पर यह जो बिल आया है, हमारी रिक्वेस्ट है कि इसको सेलेक्ट कमेटी में भेजा जाए, ताकि इसमें जो नाइंसाफी है कि तीन साल के लिए आप husband को जेल में भेजोगे, ऐसे में उस परिवार का ख्याल कौन रखेगा? ...(समय की घंटी)...



ميس اس بريوار كا خيال كون ركهه گا ..-(وقت كى گهنثى)-....]

श्री उपसभापति: फैयाज जी, अब आप खत्म करिए, मैं दूसरे स्पीकर को बुलाऊंगा। ऑलरेडी आपके तीन मिनट ज्यादा हो गए हैं।

मीर मोहम्मद फैयाज: थैंक यू, एँ
† † باب مير شحـ فيّاض : تتهينــ يو، سر-

SHRI HISHEY LACHUNGPA (Sikkim): Sir, on behalf of the Sikkim Democratic Front party, I support the triple talaq Bill brought by the Government to provide gender justice and equality to women. However, the said proposed Bill should not be misused or otherwise adversely affect the interests or rights of any individual or any section of our society in any manner whatsoever. My party believes in the ideology of providing overall justice and empowering our women socially, economically and politically.

Empowerment of women is empowerment of the nation as the Indian women are the backbone of the country. Thank you, Jai Hind.

[^11]MR. DEPUTY CHAIRMAN: Shri Naresh Gujral is absent. Shri Binoy Viswam, please.

SHRI BINOY VISWAM (Kerala): Sir, in politics, there are crocodiles. Sometimes they come even to Parliament also to shed tears. In this Bill, we can see those tears, Sir. All of a sudden, an ideology which always preached that all Muslims should go to Pakistan, comes to say that empowerment of Muslim women is very important. All of a sudden. They are killing the Muslims everywhere. Irrespective of men and women, they kill Muslims. They preach an ideology telling 'one nation one religion' and so on and so forth. That ideology, when comes to Parliament saying that it is for the protection of Muslim women rights, nobody can believe it. That is why, we, from the Communist Party of India, object to this Bill.

We demand that this Bill be referred to a Select Committee for appropriate scrutiny. Sir, I would like to ask the Government two names. One name is Zakia Jafri and the other name is Bilkis Bano. Both of them are women and Muslim women. Sir, they have no husbands. They are not divorcees. Husbands were killed by an ideology which is preaching supremacy for a special religion and special thoughts. They killed their husbands. Will the Government come to the rescue of these two Muslim women? Will they come? Why is this Bill coming up now? The moment the Supreme Court had its verdict on Shayara Bano's case in 2017, triple talaq is dead. From that day onwards it is null and void. Now, the Government is trying to stab again and again a dead body with a dagger and the name is, this Bill. So, this is a fantastic political drama. The drama is to tell that we are the only saviours of the Muslim women which you are not. Sir, what about the Hindu women? Kindly forgive me. What about the Hindu women empowerment? I ask the friends in the BJP whether women are allowed to have a membership in RSS. No. They have Rashtriya Swayamsevika Sangh for women. Where is women empowerment in the RSS? Why can't they give equal status for membership in the RSS? ...(Time-bell rings)... Such questions are there. This Bill is arbitrary in the eyes of law and this Bill is a misadventure politically. Sir, this Bill is out and out hypocritical. This Bill, being violative of Article 14, is unconstitutional. Hence, I demand that this Bill be referred to a Select Committee. Thank you.

श्री राकेश सिन्हा (नाम निर्देशित): उपसभापति महोदय, मैं सुबह से इस बिल पर बहस सुन रहा था और अभी हमारे वामपंथी साथी ने इस बिल के बारे में कुछ कहा। मैं उनको याद दिला दूँ कि 1986 में जब लोक सभा में मुस्लिम विमेन प्रोटेक्शन बिल पर बहस हो रही थी, तब आपकी ही पार्टी के सोमनाथ चटर्जी, इंद्रजीत गुप्ता, गीता मुखर्जी, ये सभी उस प्रोटेक्शन बिल का विरोध कर रहे थे। वे यह कह रहे थे कि ऐसा करके आप समाज को पीछे ले जा रहे हैं। मैं नहीं समझ पा रहा हूँ कि वामपंथ में प्रगतिशीलता आ रही है या वे पीछे जा रहे हैं। सोमनाथ चटर्जी जी सीपीएम के थे, में यह बता रहा हूँ।
[श्री राकेश सिन्हा]
उपसभापति महोदय, मैं एक वाकये का जिक्र करना चाहता हूँ। 1986 में जब मुस्लिम विमेन प्रोटेक्शन बिल पर लोक सभा में बहस चल रही थी, तब मधु दंडवते साहब बहस में भाग ले रहे थे। मधु दंडवते साहब के दर्शन को हम जानते हैं- प्रगतिशीलता। समाज को आगे बढ़ाने में उनका योगदान हम सब जानते हैं। उन्होंने एक घटना का जिक्र किया था। यह घटना खास करके हमारे कांग्रेस के मित्रों के लिए बहुत ही उपयोगी होगी। यह घटना उस प्रधान मंत्री जी की आँखों में आंसू आने की घटना है। स्वर्गीय राजीव गांधी जी की आँखों में आंसू क्यों आये थे? आज आपके पास अवसर है। राजीव जी की आँखों में जो आंसू आये थे, उसको पोंछने का अवसर आपके पास है। यह स्वर्णिम अवसर प्रधान मंत्री नरेन्द्र मोदी जी आपको दे रहे हैं। आप राजीव जी को आज श्रद्धांजलि दीजिए, उनके आंसू को पोंछ कर। मैं मधु दंडवते जी को उद्धृत कर रहा हूँ। मुस्लिम महिलाओं की एक टीम राजीव जी से मिलने गयी। एक युवती ने राजीव जी से जो कहा, उस समय मीडिया भी विद्यमान थी। उस युवती ने राजीव जी से कहा कि मुझे तीसरी बार तलाक दिया गया है, , आप देश को 21 वीं शताब्दी में ले जाने की बात कर रहे हैं, मुझे ध्यान है, उस समय राजीव जी ने 21 वीं शताब्दी में देश को ले जाने की बात कही थी, फिर आप हमें छठी शताब्दी में क्यों धकेल रहे हैं ? इसके आगे उस युवती ने तत्कालीन प्रधान मंत्री जी से कहा कि तीन तलाक के बाद, मेरे parents ने मुझे नहीं बचाया,मुस्लिम वक्फ बोर्ड ने नहीं बचाया, अब मेरे पास दो ही विकल्प हैं - Either I should live life of a prostitute or commit suicide. यह सुनते ही राजीव जी की आंखों में आंसू आ गए। उपसभापति महोदय, राजनीति बहुत क्रूर होती है। राजनीति में सत्ता पाने के लिए, सत्ता में बने रहने के लिए और वोट पाने के लिए सबसे पहले हम अपनी संवेदनशीलता को रौंदते हैं। यदि आंसुओं की कीमत होती तो राजीव जी 1986 में आरिफ मोहम्मद खां के साथ खड़े होते, लेकिन उस समय आरिफ मोहम्मद खां की बलि चढ़ा दी गई। जो व्यक्ति कांग्रेस पार्टी का था, भारतीय धर्म-निरपेक्षता का epitome बना, उन्होंने उस समय जो कहा, मैं उसे quote करता हूं, ...(व्यवधान)... I should lead life as prostitute or commit suicide.

AN HON. MEMBER: Sir, he cannot take the names.
SHRI RAKESH SINHA: Sir, it is a 'historical' name. I will take Shri Arif Mohammad Khan's name hundred times. He had become a part of history. He is a part of secular discourse. His name cannot be ignored in any discourse or in any debate. ...(व्यवधान)... आरिफ जी ने कहा कि पार्टी का क्टिप है, इसलिए मतदान तो में पार्टी के कहने पर करूंगा, लेकिन मेरा मत नहीं बदला है। जो कानून बनाया जा रहा है, उससे मुस्लिम महिलाओं को pre-islamic era में भेजा जा रहा है, जिससे उनकी स्थिति जानवरों जैसी हो जाएगी। आरिफ जी के ये शब्द लोक सभा की debate में हैं। जैसे pre-islamic era में महिलाओं को सम्पत्ति का हिस्सा समझा जाता था, वैसे ही अब भी सम्पत्ति की हिस्सा समझा जाएगा। में आज उस कहानी की याद दिलाना चाहता हूं क्योंकि पूरी दुनिया हमें देख रही है। इस देश

में दो बड़ी घटनाएं घटीं - 1949 में जब हिन्दू कोड बिल लाया गया, उसी सभा में बैठे कई हिन्दू विद्वान, हिन्दू धर्म से जुड़े हुए कई नेताओं ने साफ तौर पर कहा कि हिन्दू धर्म की destruction का रास्ता खोला जा रहा है। स्वयं भारत के तत्कालीन राष्ट्रपति जी ने प्रधान मंत्री नेहरू जी को पत्र लिखकर हिन्दू कोड बिल का विरोध किया था। फिर भी पूरे देश ने एकमत होकर हिन्दू कानून का codification किया, ताकि हिन्दू महिलाओं को न्याय मिल सके। ...(व्यवधान)... यहां सवाल किसी एक व्यक्ति का नहीं है, बल्कि सवाल प्रक्रिया का है, परिणाम का है। उस घटना के बाद, मैं यहां एक बात का जिक्र करना चाहता हूं कि आचार्य जे. बी. कृपलानी ने अपने भाषण में कांग्रेस के प्रति क्या कहा था? जे. बी. कृपलानी राष्ट्रीय स्वयंसेवक संघ के स्वयंसेवक नहीं थे। वे भारतीय जनसंघ के नेता भी नहीं थे। जे. बी. कृपलानी जी गांधीवादी थे और कांग्रेस के राष्ट्रीय अध्यक्ष रह चुके थे। उस समय जे.बी. कृपलानी ने नेहरू जी से कहा था, मैं यहां उनके शब्दों को उद्धृत करता हूं It is not only the Hindu Mahasabha which is communal, you, the Government, are also communal. भारत राष्ट्र भी साम्प्रदायिक है। आप समाज के एक वर्ग के लिए तो कानून बना रहे हैं, शेष वर्गों की महिलाओं को क्यों छोड़ रहे हैं? उस समय जे. बी. कृपलानी जी का संकेत मुस्लिम महिलाओं की तरफ था। उसके बाद 1986 में जो घटना घटी, कुछ सेकेंड्स में में यहां उसका जिक्र करना चाहता हूं। में सदन को याद दिलाना चाहता हूं कि 1932 में एक महिला की शादी होती है और 1975 में उस महिला को घर से बाहर कर दिया जाता है। 1975 में घर से बाहर होने के बाद, वह महिला इंदौर की कोर्ट का दरवाजा खटखटाती है और 500 रुपए दिलाने का आग्रह करती है क्योंकि उसके शोहर की वार्षिक आमदनी 60,000 रुपए थी। वह सिर्फ पांच सौ रुपए मांगती है। कोर्ट ने उसे 25 रुपए दिए। स्वीकार्य नहीं था। उसके खिलाफ हाई कोर्ट में अपील हुई, हाई कोर्ट ने उसे बढ़ा कर 179 रुपए कर दिया। स्वीकार्य नहीं था। जब न्यायालय उस महिला के साथ खड़ी हो रही थी, तो अंतिम सहारा शरीयत का लिया गया। उस शाह बानो को तलाक दे दिया गया। तलाक, तलाक, तलाक के बाद तलाक देकर कहा गया अब हम शरीयत से प्रोटेक्टेड हैं। कोई कानून नहीं आ सकता है। फिर सर्वोच्च न्यायालय आया। मैं इसके साथ सरला मुद्गल केस को जोड़ते हुए अपनी बात कहना चाहता हूँ। सरला मुद्गल केस में जस्टिस कुलदीप सिंह जी ने कहा था, "There is no relationship between religion and personal law, in any civilized society". किसी भी सभ्य समाज में ...(समय की घंटी)...

श्री उपसभापतिः पार्टी के द्वारा आपके लिए जो समय तय था, वह 8 मिनट का था, इसलिए अब आप conclude करें।

श्री राकेश सिन्हा: सर, में conclude करता हूँ। किसी भी सभ्य समाज में पर्सनल लॉ और religion का संबंध नहीं होता है और शाह बानो केस में यह कहा गया कि आपने आर्टिकल 44 को dead letter बना दिया है।

उपसभापति महोदय, में अपनी बात को समाप्त करते हुए यह कहना चाहता हूँ कि यह कानून नहीं बनने से हिन्दुस्तान में और बाकी इस्लामिक मुल्कों के अंतर में क्या अंतर
[श्री राकेश सिन्हा]
है? Crude divorce rate निकालने का एक formula होता है। जॉर्डन, जो इस्लामिक देश है, वहां यह per thousand 2.6 है, कुवैत में 2.2 है, इजिप्ट में 1.9 है, लेबनान में 1.6 है, आप उससे नीचे आ जाइए, बहरीन में 0.07 है और अंत में लीबिया में 0.03 है और भारत में यह मुस्लिमों के बीच divorce का रेट 3.7 है। ...(समय की घंटी)... में इतना कहना चाहता हूँ कि यदि आप मुसलमान महिलाओं को dignity देना चाहते हैं, न्याय देना चाहते हैं, संवैधानिक अधिकार देना चाहते हैं, तो आप इस बिल का समर्थन कीजिए। यह मजबूती के लिए और मजबूर बनाए रखने, ये दो विचारधाराओं की लड़ाई है। जो लोग इस बिल का विरोध कर रहे हैं, वे मुस्लिम महिलाओं को मजबूर बना कर रखना चाहते हैं और जो इसको समर्थन दे रहे हैं, वे मुस्लिम महिलाओं को मजबूती प्रदान करना चाहते हैं। ...(समय की घंटी)... यह मजबूती और मजबूरी के बीच की लड़ाई है। पूरा हिन्दुस्तान देख रहा है। ...(समय की घंटी)... जो काम आपने शाह बानो के समय में किया, वही काम मत कीजिए। ...(समय की घंटी)...

श्री उपसभापतिः धन्यवाद, राकेश जी।
श्री राकेश सिन्हाः मुस्लिम महिलाओं को उन दो विकल्पों में मत छोड़िए कि मैं वेश्यावृत्ति की जिन्दगी बिताऊं या में आत्महत्या कर लूं। ये दो विकल्पों के साथ मत छोड़िए। ...(समय की घंटी)... मेरा आपसे आग्रह है कि अपनी विचारधारा को बदलिए। ...(समय की घंटी)... राजनीति की आंखों में जो सियासी आंसू था, उसको पोंछने का काम कीजिए, धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri S.R. Balasubramoniyan. You have one minute. Your party time is already over, but hon. Chairman has permitted you.

SHRI S.R. BALASUBRAMONIYAN: Mr. Deputy Chairman, Sir, in the morning, I moved a Motion for referring this Bill to a Select Committee. This Bill is not acceptable to us because it violates the Constitution and you are unnecessarily touching the Personal Law of Muslims. So, this is not acceptable to us. This is not acceptable to anyone. Most of us want that this should be referred to a Select Committee. But, as the Government is not accepting our proposal, we are staging a walk-out.
(At this stage some hon. Members left the Chamber)
MR. DEPUTY CHAIRMAN: Now, Shri Kanakamedala. ...(Interruptions)... Shri Kanakamedaia. ...(Interruptions)... Shri Kanakamedala. ...(Interruptions)... Mr. Vaiko, please be on your seat. ...(Interruptions)... Mr. Ravindra Kumar Kanakamedala. ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Hon. Deputy Chairman, Sir, thank you for giving me this opportunity to participate in the debate.

Sir, the Statement of Objects and Reasons of the Muslim Women (Protection of Rights on Marriage) Bill reasons are there with regard to talaq to be void and illegal, but it does not specify the reasons for introducing Clause 4 with regard to penal provision, which says, "Any Muslim husband who pronounces talaq referred to in Clause 3 upon his wife shall be punished with imprisonment for a term which may extend to three years, and shall also be liable to fine". No reason has been mentioned in the Statement of Objects and Reasons. I do not know, without assigning any reason and without any object, how Clause 4 was introduced in this Bill. Clause 7(a) states that pronouncing talaq is a punishable offence and it is cognizable. Clause 7(b) states that offence of talaq can be compounded at the instance of a Muslim woman upon whom talaq has been pronounced. Clause 7(c) prescribes stringent provision for releasing a husband on bail who has pronounced talaq on his wife. This Bill criminalizes a civil act. Marriage is a civil contract. There are several other religions. In Hindu Marriage Act, Christian Marriage Act and Special Marriage Act, there are provisions. A Hindu woman who is living separately can file a petition for restitution of conjugal rights. She is also entitled to file a petition for divorce. And, there is no penal provision as per the Hindu law and also the Christian law. Why is this discrimination? This discrimination should not be there. This Bill discriminates between Muslim men and the men belonging to other communities. This Bill makes the act of pronouncing triple talaq a criminal act. The Bill directly infringes the provisions of Article 14 Equality before law; Article 21- Protection of life and personal liberty; Article 26 Freedom to manage religious affairs; and also Article $29-$ Protection of interest of minorities. If the Government showed some amount of interest in passing this Bill and implementing the recommendations of Sachar Committee Report, certainly, the socio-economic conditions of the Muslim minorities would have increased to a considerable extent. The interest which the Government is showing in passing this Bill is a part of women empowerment, if woman empowerment is the consideration, then, we are ready and willing to support the Women Reservation Bill. The Women's Reservation Billl has to be introduced in this House. There is no urgency to pass this Bill. That also can be passed by this House. I vehemently oppose this Bill because of the penal provisions. A woman has a right to live with dignity. It is a civil contract between the parties, wife and husband; it cannot be penalised. On one hand you are penalising, on the other hand, the power to determine the maintenance and also custody of children is being given to the Magistrate, which is unconstitutional. So, in view of these provisions, I would request the Minister to withdraw the Bill, and after deleting these provisions, reintroduce the Bill. Thank you, Sir.

SHRI NARESH GUJRAL: Mr. Deputy Chairman, Sir, it is ironic that those parties and people who very strongly demand reservations in both Parliament and State Assemblies for women are today the most vocal critics of this Bill, which seeks to provide greater equality, liberty and honour to our Muslim women. The very act of triple talaq belittles the status of Muslim women, and every man who violates their dignity and their fundamental rights must be punished. Many Muslim women constantly live in fear and many of those who have been victims of triple talaq are literally on the road. I know of one such case, of one Nazia Naaz, daughter of Abul Fazal, who lives in Okhla. This young lady was a physiotherapist earning five-digit salary. She got married about two-and-a-half years ago. Unfortunately, for her, a year later, she got some kind of viral which led to kidney failure. Her mother agreed to donate her kidney, but the husband's family decided that they should separate, and this poor girl was given triple talaq and she was left on the road. Not only this, the gifts that she received, including a car at her wedding, were not returned. They went from pillar to post, but nobody paid any attention because this was a civil offence and not a criminal offence. Sir, I am glad that this law has finally criminalized Triple Talaq. This may put some fear of Allah in those minds who have misused it for centuries. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Please.
SHRI NARESH GUJRAL: I will come to that, Sir.

At the same time, I also appreciate that the Government has included certain safeguards such as provision for bail for the accused before the trial along with provisions of locus standi under Clause 7(c) of the Bill.

Sir, when Sati was abolished, there was a huge hue and cry in the country. Similarly, when the Sharda Act, 1929 was brought in, it was opposed at that time. The Dowry Act, the Domestic Violence Act -they all faced opposition. But, Sir, if the society has to evolve, we must make sure and disregard such criticism.

Sir, I would urge my friends to kindly do not look at this through the prism of religion. ...(Time-bell rings)... This is a social reform and, Sir, I want to point out what Guru Nanak Dev Ji said more than 500 years ago. Guru Nanak Dev Ji at that time said, "सो क्यों मंदा आंखिए, जित जमे राजान/" He said at that time, 'Give equal status to women'; and, Sir, I want to say in the end, Karl Max famously said, and I quote, "Social reforms are never carried out by the weakness of the strong but always by the strength of the weak."

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI NARESH GUJRAL: So, the law indeed is a victory of all those Muslim women who have suffered in silence for centuries, and I congratulate the Government and the Law Minister for ushering in a new dawn in the lives of our Muslim sisters and daughters. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri K.K. Ragesh. Rageshji, your Party has already used two minutes more than the allocated time. Even then the hon. Chairman has permitted you for two minutes. Two minutes.

SHRI K.K. RAGESH: Sir, the hon. Minister was saying that it is a historic day. I don't think that it is a historic day. It is a dark day. Sir, it is a day that we are making an assault on plurality and secular fabric of our country. Sir, Triple Talaq has already been banned, is already made null and void by the Supreme Court. But, unfortunately, the Government is using the Supreme Court verdict to target a community as Hitler and Mussolini had done. I am sorry to say that. Sir, you see the name of the Bill; Muslim Women Protection. Ridiculous, Sir. You don't want to protect Hindu women; you don't want to protect Christian women, you don't want to protect Parsi women, you don't want to protect Sikh women. Why are you so eager in protecting Muslim women?

Sir, we must understand, the country must understand the hidden agenda of the BJP Government in bringing in this particular legislation. Sir, they are sending, provisions are made to send, Muslim women's husbands to jail and they are saying, the Government is saying that it is protection. What kind of protection is it, Sir? Do we have any personal law that has got penal provisions? What is the Government doing? The hon. Minister was saying that it is on the direction of the Supreme Court. Which Supreme Court has directed it? Sir, the judgement means, it is the majority judgement. The Supreme Court judgement on Triple Talaq had never directed the Government to bring in a legislation. Unfortunately, the hon. Minister is misleading the House because you cannot quote a minority judgement in that way. The majority judgement had never directed the Government to bring a legislation. Yes, the Supreme Court had asked the Government to bring legislation on various issues. Minorities are being targeted in our country in the name of lynching. ...(Time-bell rings)... From Mohammed Akhlaq to numerous minority individuals are being attacked, killed and the Supreme Court had directed to bring a legislation. Where is the legislation?

MR. DEPUTY CHAIRMAN: Rageshji, please conclude.
SHRI K.K. RAGESH: Why are you not bringing the legislation?
MR. DEPUTY CHAIRMAN: Rageshji, please conclude. I am calling the next speaker.

SHRI K.K. RAGESH: On criminalization of politics, the Supreme Court had directed the Government to bring a legislation. But where is the legislation?

## MR. DEPUTY CHAIRMAN: Please conclude.

SHRI K.K. RAGESH: The Government is not doing that. But unfortunately they are so eager in bringing a legislation that protects Muslim women. It is ridiculous. Ridiculous.

MR. DEPUTY CHAIRMAN: Shri Sanjay Singh; two minutes.
श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): उपसभापति महोदय, आपने मुझे इस विषय पर अपनी बात कहने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

महोदय, भाजपा की सरकार मुस्लिम महिलाओं को न्याय देना चाहती है, यह बात सुनकर अपने-आप में हंसी आती है। वे लोग मुस्लिम महिलाओं के अधिकार के लिए चिंतित हैं, जिन्होंने वर्ष 1952 से लेकर आज तक विधान सभा के चुनाव हों, चाहे लोक सभा के चुनाव हों, किसी भी चुनाव में मुस्लिम महिलाओं को टिकट देने का काम नहीं किया, न मंत्री बनाया, न विधायक बनाया और न ही सांसद बनाया। जहां सत्ता में अधिकार देने की बात आती है, आप वर्ष 1952 से लेकर अब तक का इनका इतिहास खुद पलट लीजिए, किसी दूसरे को पलटने की ज़रूरत नहीं है, आपने उनको सत्ता में क्या अधिकार दिए हैं, यह ज़ूर बताइए।

मान्यवर, दूसरी बात यह कि अगर आप मुस्लिम महिलाओं को न्याय दिलाने के लिए चिंतित हैं, तो में आपके माध्यम से सरकार से अनुरोध करना चाहता हूं कि इख्लाक की पत्नी को न्याय दिलाइए, आप पहलू खान की मां को न्याय दिलाइए, आप तबरेज़ की पत्नी को न्याय दिलाइए और आप झारखंड में मॉब लिंचिंग में मारे गए लोगों की माताओं और बहनों को न्याय दिलाइए। न्याय देने की बात तो दूर है, उन मॉब लिंचिंग करने वाले कातिलों को सरकार के मंत्री माला पहनाकर सम्मानित करते हैं, आप कैसे मुस्लिम महिलाओं को न्याय दिलाएंगे? आप मुस्लिम महिलाओं को न्याय दिलाने की बात कह रहे हैं। उन्नाव में क्या हुआ? एक रेप पीड़िता को जान से मारने की कोशिश की गई, उसके पिता को मार दिया गया, उसकी मां को मार दिया गया, उसकी मौसी को मार दिया गया और उसको जान से मारने की कोशिश की गई। वह तो हिन्दू थी। उस रेप के, बलात्कार के आरोपी से मिलने सरकार के एक सांसद जेल में जाते हैं, इससे ज्यादा शर्मनाक बात कोई और नहीं हो सकती।

मान्यवर, मैं आपसे बहुत विनम्रतापूर्वक कहना चाहता हूं और सरकार से अनुरोध करना चाहता हूं कि आप कानून में भेद मत कीजिए, हिन्दू हत्या करेगा तो उसके लिए अलग कानून होगा ...(व्यवधान)... मुस्लिम हत्या करेगा तो उसके लिए अलग कानून...महोदय, अभी तो सिर्फ दो मिनट ही हुए है।

श्री उपसभापतिः आपको दो मिनट का ही समय दिया गया है।
श्री संजय सिंहः उपसभापति महोदय, हिन्दू हत्या करेगा तो उसके लिए अलग कानून होगा, मुस्लिम हत्या करेगा तो उसके लिए अलग कानून होगा। मान्यवर, ये काम मत कीजिए। मान्यवर, जहां तक तीन साल की सज़ा का प्रावधान है, यह अपने आप में अन्यायपूर्ण है, क्योंकि आप कह रहे हैं कि हम सुप्रीम कोर्ट के कहने पर कानून बना रहे हैं। अगर आप सुप्रीम कोर्ट के कहने पर कानून बना रहे हैं तो वर्ष 2018 में देश के सर्वोच्च न्यायालय ने मॉब लिंचिंग के खिलाफ कानून बनाने के लिए फैसला दिया है। आप इस सदन के सत्र को और बढ़ाइए और मॉब लिचिंग के खिलाफ सख्त कानून इस सदन में पास कीजिए। हम लोग आपका समर्थन करेंगे।

मान्यवर, आप महिलाओं को न्याय दिलाने की बात कर रहे हैं, मुझे इस सदन में बड़े अफसोस के साथ कहना पड़ता है कि आप मुस्लिम महिलाओं को न्याय दिलाने के लिए नहीं, बल्कि उन महिलाओं को न्याय दिलाना चाहते हैं ...(व्यवधान)...

श्री उपसभापतिः संजय जी, आप अपनी बात खत्म कीजिए।
श्री संजय सिंहः सर, सिर्फ दो मिनट का समय दे दीजिए।
श्री उपसभापतिः आप अपनी बात खत्म कीजिए, ऑलरेडी तीन मिनट हो चुके हैं।
श्री संजय सिंह: सर, में अंतिम एक मिनट में अपनी बात समाप्त करूंगा। आप उन महिलाओं को न्याय दिलाना चाहते हैं, जो गोडसे के लिए ज़िन्दाबाद का नारा लगाती हैं, उन महिलाओं को न्याय दिलाना चाहते हैं, जो महिलाएं देश के महान शहीद हेमन्त करकरे को देशद्रोही कहने का काम करती हैं, आप उन महिलाओं को न्याय दिलाने की बात करते हैं। मान्यवर, यह बहुत ही दुर्भाग्यपूर्ण है। ...(व्यवधान)... आज आप क्या कर रहे हैं, यह दिखाई पड़ रहा है। अंत में में एक आंकड़ा पढ़कर अपनी बात खत्म करूंगा। एन.सी.आर.बी का डेटा है कि वर्ष 2015 के मुकाबले 82 प्रतिशत बच्चियों के साथ बलात्कार की घटनाएं इस देश में बढ़ी हैं, वर्ष 2015 में 38,947 महिलाओं के साथ बलात्कार की घटनाएं दर्ज की गई हैं और Thomson Reuters Foundation Poll की वर्ष 2018 की रिपोर्ट में साफ तौर पर कहा गया है कि वर्ष 2018 में हिन्दुस्तान को दुनिया की सबसे dangerous country महिलाओं के लिए बताया गया है। ...(व्यवधान)... यह हम सबके लिए व सरकार के लिए शर्म की बात है।

श्री उपसभापतिः श्री बीरेन्द्र बैश्य ...(व्यवधान)... आप अपनी बात conclude कीजिए।

श्री संजय सिंह: सर, में अपनी बात खत्म कर रहा हूं।
श्री उपसभापति: ऑलरेडी 4 मिनट हो चुके हैं। आपके पास दो मिनट का समय था। ...(व्यवधान)... यह आपका लास्ट वाक्य है।

श्री संजय सिंह: मैं अंतिम बात कहकर अपनी बात खत्म कर रहा हूं। मैं माननीय मंत्री जी से आपके माध्यम से अनुरोध करना चाहता हूं कि मुस्लिम महिलाओं के मामले में आप कानून लेकर आ रहे हैं। मैं आपसे विनग्रतापूर्वक अनुरोध करना चाहता हूं कि जिन लोगों ने बगैर तीन तलाक कहे अपनी पत्नियों को छोड़ रखा है, उनके ...(व्यवधान)...

श्री उपसभापति: बैठिए, बैठिए।
श्री संजय सिंह: उनके खिलाफ सख्त से सख्त कानून लेकर आइए।
श्री उपसभापति: श्री बीरेंद्र प्रसाद बैश्य जी, आप बोलिए।
SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You are not allowed. ...(Interruptions)... No permission. ...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA (Assam): Hon. Deputy Chairman, Sir, I rise to support the Bill. Today, it is a historic moment for us. A very important Bill is being taken up for discussion and passage in our House. I must congratulate the hon. Law Minister for having brought this important Bill. This is a Bill for woman protection. This is a Bill for justice. This is a Bill for equality. I have been listening to the speeches of everybody who spoke here. Many speakers pointed out the provision of the Bill saying if anybody gives talaq, he has to go to jail for three years. But many speakers have protested against it. I would like to give you a simple example. The person, who has given talaq, has to go to jail. If he is not going to give talaq, he won't go to jail. So, he is getting imprisonment only for talaq. So, this Bill is very important. Our women sisters will get protection from this Bill. With these words, I totally support the Bill.

MR. DEPUTY CHAIRMAN: Shri Bhupender Yadav; not present. Shri Vijay Goel.
श्री विजय गोयल (राजस्थान): उपसभापति महोदय, मैं आपका आभार व्यक्त करना चाहता हूं। आपने मुझे The Muslim Women (Protection of Rights on Marriage) Bill, 2019 बिल के ऊपर बोलने का मौका दिया है। यह बिल मुस्लिम महिलाओं को न्याय दिलाने के लिए है, यह बिल इंसानियत का बिल है, यह बिल महिलाओं को उनका अधिकार दिलाने के लिए

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है। मुझे आज ताज्जुब श्री गुलाम नबी आज़ाद जी की बात पर हुआ, जिनका मैं बहुत सम्मान करता हूं। उन्होंने इतने कड़े शब्द इस्तेमाल किए हैं कि मुस्लिम फैमिलीज़ का destruction करने के लिए यह बिल लाया गया है। वे कहते हैं कि घर के चिराग से आग लगाने के लिए यह बिल लाया गया है।

उपसभापति महोदय, $40-50$ साल तक हमें ऐसे लेबल किया गया, जैसे हम मुस्लिम विरोधी हों, मुस्लिमों के हितों के खिलाफ हों। जो प्रधान मंत्री देश के अंदर 'सब का साथ, सब का विकास और सब का विश्वास' की बात करता हो - मैं नहीं समझता कि इस ट्रिपल तलाक वाले बिल का विरोध करने का कोई भी कारण होना चाहिए। हमारे प्रधान मंत्री जी कहते हैं, मैं क्वोट करता हूं "एक काल्पनिक वातावरण और डर का माहौल पैदा करके अल्पसंख्यकों को दूर रखा गया है। उन्हें दबाकर रखा गया और उनके साथ सिर्फ चुनाव में उपयोग करने का खेल खेला गया, उनसे छल किया गया और हमें छल के अंदर छेद करना है।"

उपसभापति महोदय, श्री गुलाम नबी आज़ाद जी हों, चाहे मीर मोहम्मद फैयाज हों या फिर नजीर अहमद लवाय हों, ये मुस्लिम समाज से आते हैं, किंतु मैं मुस्लिम समाज में रहता हूं। में तीन बार लोक सभा का मेम्बर रहा, जिसमें से दो बार में चांदनी चौक से मेम्बर रह चुका हूं। जब में पहली बार चांदनी चौक चुनाव लड़ने गया था, तो मेरे अंदर डर था, मैं वहां से चुनाव नहीं लड़ना चाहता था, क्योंकि भारतीय जनता पार्टी वहां से कभी भी जीती नहीं थी। लोग कहते थे कि बीजेपी की जो इमेज है, वह मुस्लिम विरोधी बनाई हुई है, एक भी मुस्लिम आपको वोट नहीं देगा। जब में वहां गया और सदर का चुनाव जीतने के बाद, चांदनी चौक से भी मैंने चुनाव जीता, तो लोगों ने कहा कमाल कर दिया है। मैंने उनसे कहा कि आपने वह कहानी सुनी है - एक नदी थी, उसके अंदर एक बच्चा डूब रहा था, किनारे पर बहुत सारे लोग खड़े थे, कोई भी उसको बचा नहीं रहा था, तभी एक आदमी ने तेजी से छलांग लगाई और वह उस बच्चे को बचा लाया। लोगों ने कहा, क्या कमाल कर दिया। उसने कहा 'क्या कमाल कर दिया' को मारो गोली, पहले मुझे बताओ, धक्का किसने दिया था। मुझे भी पार्टी ने धक्का दिया कि जाओ चांदनी चौक से चुनाव लड़ो।

फिर लोगों ने कहा कि जीतोगे कैसे, तो मैंने कहा कि सदर में ईश्वर था, चांदनी चौक में अल्लाह भी साथ आ गया है। तो में चांदनी चौक में मुस्लिम्स की ज़हनियत को समझता हूं। वहां कितनी समस्याएं हैं, आप लोग नहीं जानते। जो नज़ीर अहमद जी, फ़ैयाज जी या गुलाम नबी आज़ाद जी बात करते हैं - आज आप कहते हैं कि जिन महिलाओं को तलाक दे दिया जाएगा, उनके बच्चों का क्या होगा? तो में कहना चाहता हूं कि आपकी सरकार रही, कांग्रेस की 60 साल तक सरकार रही, जिन्हें तलाक़, तलाक़, तलाक़, कहकर तलाक़ दे दिया गया, तब आपने उनके बच्चों का क्या ध्यान रखा, मैं यह आपसे पूछ्ना चाहता हूं? उसका जवाब आप नहीं देंगे। लोग मुझे कहते हैं कि कुरान के अंदर तीन तलाक़ का विरोध किया गया है। लोग मुझे कहते हैं कि मुस्लिम समाज के अंदर हम खुद चाहते हैं
[श्री विजय गोयल]

- अभी जब सबसे पहले वहां से मोहतरमा बोल रही थीं तो उन्होंने कहा था कि हम खुद चाहते हैं कि तीन तलाक़ खत्म होना चाहिए, लेकिन मुझे एक बात समझ नहीं आ रही है कि जो व्यक्ति अपनी पत्नी को तीन बार तलाक़, तलाक़, तलाक़ कहकर तलाक़ दे देगा, उससे आप यह आशा कैसे कर सकते हैं कि अगर वह जेल नहीं भी जाएगा तो उसके बाद वह उसका ध्यान रखेगा? पत्नी तो उसे जेल भेजेगी ही - जब उसे घर से निकाल दिया तो वह उसे क्यों नहीं जेल में भेजेगी? आज गुलाम नबी जी कहते हैं कि तीन बार अगर मैं गोली, गोली, गोली बोलूं... तो में उनसे कहूंगा कि केस तो आप पर चलेगा। अगर आप इस तरीके की भाषा बोलेंगे कि मैं तुम्हे गोली मार दूंगा तो ऐसा तो नहीं है कि इसे अपराध नहीं माना जाएगा। सवाल यह है कि जब आप मुस्लिम महिला को, तलाक़ बोलें या न बोलें, घर से निकाल रहे हैं तो उसे हम रोकने की कोशिश कर रहे हैं।

उपसभापति महोदय, में यह कहना चाहता हूं कि आज आप चांदनी चौक चले जाइए - चांदनी चौक पूरे देश को represent करता है - आप देखिए कि वहां छोटे-छोटे घरों में कितने-कितने लोग रहते हैं। वहां पर मुस्लिम्स की 80 प्रतिशत महिलाएं काम नहीं कर सकती हैं। कुछ को यह काम दिया जाता है कि कोई मोबाइल में जैक लगाएगी, कोई प्लास्टिक लगाएगी, कोई उस पर थैली लगाएगी या ऐसा कुछ काम करेगी। मुस्लिम महिलाओं को इस बात का अधिकार था कि उन्हें उनकी सम्पत्ति में 25 प्रतिशत हिस्सा मिलेगा, वह भी नहीं मिलता है। जो मेहर की बात की जाती थी, मुझे बताया गया कि वह प्रतिदिन के हिसाब से पूरे जीवन के लिए होता है, लेकिन उसे केवल 786 रुपए कर दिया गया है कि महिला को हाथ तब लगाना, जब आप यह 786 रुपए की मेहर pay कर देंगे। सर, हमने तो अटल जी से यह सीखा था, अटल जी हमेशा कहते थे - लोग उनके बारे में भी यह कहते थे कि ये तो केवल नकाब हैं, अंदर से भारतीय जनता पार्टी और अटल जी साम्प्रदायिक थे - मेरी पार्टी ने, राष्ट्रीय स्वयं सेवक संघ ने मुझे यही सिखाया है कि सबके लिए काम करें। आप जाइए, चांदनी चौक में पूछिए, विजय गोयल एक बार नहीं, दो बार अगर वहां से सांसद रहा तो उसने जितना काम हिन्दुओं के लिए किया, उतना ही मुस्लिम भाई-बहनों के लिए काम किया, यह आप वहां जाकर पता कीजिए, लोग आपको इसके बारे में बताएंगे। जितनी इमदाद प्रधान मंत्री के कोष से हमने एक वर्ग को दिलायी, उतनी ही इमदाद हमने दूसरे वर्ग को भी दिलायी। आप यह तो बताइए कि आप क्या कर रहे थे? कितनी बार आप मुस्लिम्स के बीच में काम करने के लिए गए? आपने उनकी बेवाओं, तलाकशुदा औरतों और उनके बच्चों के लिए क्या काम किया, यह में देखना चाहता हूं।

उपसभापति महोदय, इतिहास इस बात का गवाह है कि जब भी कोई बड़े reforms हुए हैं, उनका विरोध हुआ है। चाहे वह सती प्रथा पर प्रतिबंध हो, चाहे वह हिन्दू मैरिज एक्ट हो, चाहे वह हिन्दू कोड बिल हो, चाहे चाइल्ड मैरिज हो या लड़कियों को property में हिस्सा देने की बात हो, ऐसा हमेशा से होता रहा है। महोदय, इस देश में लोगों को आज इस बात की चिंता है और अगर हम आज इस बात की चिंता कर रहे हैं कि मुस्लिम

समाज की जो महिलाएं हैं, उन्हें अधिकार मिलना चाहिए और उनके साथ अन्याय नहीं होना चाहिए, तो मुझे यह नहीं समझ में आ रहा कि इस बात के ऊपर सदन के अंदर किस बात की डिबेट हो रही है, उन्हें यह अधिकार क्यों न मिले? महोदय, कहा यह जा रहा है कि हमारे समाज के ऊपर बात क्यों की जा रही है। हम तो चाहते हैं कि हर समाज का हो। आज आपने देखा होगा, चाहे वह क्रिश्चियन समाज हो, चाहे पारसी हो, चाहे हिन्दू समाज हो, सभी के अंदर हमने अधिकारों की बात की है।

महोदय, मुझे बताया गया कि हज़रत उमर, जो चौथे खलीफा थे, उन्होंने तलाक़ को 1,400 साल पहले अपराध कहा था। आज आप कहते हैं कि सुप्रीम कोर्ट ने इसे illegal कर दिया है। में आपसे पूछना चाहता हूं कि अगर सुप्रीम कोर्ट ने इसे illegal नहीं किया होता और हमारे मंत्री श्री रवि शंकर प्रसाद जी इस बिल को लाए होते, तो क्या तब आप इसका समर्थन कर रहे होते कि हां, कोर्ट ने इसे illegal नहीं किया है तो तीन तलाक़ की प्रथा को बंद होना चाहिए? केवल इस बात के लिए defend किया जा रहा है। आप मुस्लिम महिलाओं के लिए बात नहीं कर रहे हैं, आप मुस्लिम महिलाओं के उन पतियों की सुरक्षा के लिए बात कर रहे हैं जिन्होंने उन्हें तलाक कहकर छोड़ दिया हो या बिना तलाक़ कहे भी छोड़ दिया हो। जाहिर तौर पर, उनको न्याय चाहिए। हमने अभी चांदनी चौक में मुस्लिम्स के बीच में सर्वे करवाया। एक और organization ने भी करवाया था। हमने अपनी लोक अभियान संस्था से करवाया था। 82 प्रतिशत से ज्यादा महिलाओं ने, अपने चेहरे के पर्दे के अंदर से और अपने दरवाजे के पर्द के अंदर से कहा, तीन तलाक के बारे में नहीं, बल्कि यह कहा कि मोदी जी हमारे लिए जो कुछ कर रहे हैं, वह बहुत अच्छा कर रहे हैं और हम मोदी जी के साथ हैं। ...(समय की घंटी)...

उपसभापति जी, मैं ज्यादा कुछ नहीं कहूंगा कि हमारे मंत्री श्री रवि शंकर प्रसाद जी ने लोक सभा में कांग्रेस के समर्थन के बाद भी, आपने जिन आपत्तियों को व्यक्त किया था, उन आपत्तियों के ऊपर उन्होंने संशोधन किए हैं। अंत में, आपको एक कविता सुनाकर, में अपनी बात को समाप्त करूंगा।
"सर्वोच्च न्यायालय व मोदी सरकार के मार्गदर्शन के प्रकाश में,
खोला है सुधारों का यह द्वार हमने।
अनेक जागरूक देशों की सुधार की पहल को,
किया है सहर्ष अंगीकार हमने।
कितनी निरीह अबलाओं, परित्यक्ताओं, रंजजदाओं,
की सुनी है कातर, करुण, हदयदाही पुकार हमने।
धर्म, वर्ग, सम्प्रदाय, रूढ़ि, अंधविश्वासों से ऊपर उठकर
मानवीय न्याय को दी है रफ्तार हमने।"
SHRI AHAMED HASSAN: Sir, I have a point of order. He is mis-explaining Islam in this House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Under which rule, are you raising the point of order? ...(Interruptions)...

SHRI AHAMED HASSAN: He is misinforming about Islam. ...(Interruptions)...
MR. DEPUTY CHAIRMAN: No, you just quote the rule. I will allow you. Which is the rule? ...(Interruptions)... No rule? Now, Shri Bhupender Yadav. ...(Interruptions)... Not permitted. ...(Interruptions)...

श्री भूपेन्द्र यादव (राजस्थान): सम्माननीय उपसभापति महोदय, सुबह से इस महत्वपूर्ण विषय पर चर्चा चल रही है और चर्चा में बहुत सारे विषय आ रहे हैं।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, a Half-an-Hour Discussion is scheduled for today, for which the notice was given by Shri Rewati Raman Singh. The hon. Member has requested that since the House is discussing such a serious Legislative Business, the Half-anHour Discussion may be taken up tomorrow. And, I have had the matter confirmed with the hon. Minister who has agreed to be present tomorrow at 3.00 p.m. for that discussion.

श्री भूपेन्द्र यादव: सर, जो यह एक महत्वपूर्ण विषय है, अपने-अपने राजनैतिक दलों से और राजनैतिक विषयों के हिसाब से, हम इस पर अपने विचार रखते हैं, लेकिन कई बार अगर विषय के मूल में देखा जाए, तो यह जो ट्रिपल तलाक का विषय है, इसको न्यायालय तक किसने लड़ा। इसको न्यायालय में लड़ने वाली जो महिलाएं थीं और जिन्होंने इस लड़ाई को जीता, वे देश के सामान्य परिवेश में, अपनी परिस्थितियों, अपनी यातनाओं में, अपने दुखों को लेकर सुप्रीम कोर्ट तक गईं, उसके बाद सुप्रीम कोर्ट ने निर्णय दिया। यह देश की सामान्य महिला की लड़ाई है, जिसको हमें सम्मान देना चाहिए। इसे ऐसा नहीं समझना चाहिए कि राजनैतिक दल से यह कोई विषय शुरू हुआ है। आप उन महिलाओं की यातनाओं को समझो, आप उनके जीवन की पीड़ाओं को समझो। मैं तो उनकी बहुत हिम्मत की बात मानता हूं कि सुप्रीम कोर्ट जाकर यह लड़ाई लड़ी है, तब समाज में यह विषय आया है कि यह कानून बनना चाहिए। अक्सर यह भी कहा जा रहा है और हम पर आरोप लगाया जा रहा है कि हम यह एकतरफा कानून लाए हैं, हम यह एक ऐसा कानून लेकर आए हैं, जिसमें civil law में हम criminal offence का प्रावधान कर रहे हैं । महोदय, मैं आपके माध्यम से यह कहना चाहता हूं कि ऐसा नहीं है। Indian Christian Marriage Act, 1872 के Section 66 के अंतर्गत कोई विवाह के संबंध में गलत दस्तावेज़ भी देता है, तो IPC के सैक्शन 93 में तीन साल की सज़ा का प्रावधान है। इसके अलावा स्पेशल मैरिज एक्ट, 4954 के सैक्शन 43, 44 में शादीशुदा व्यक्ति अगर दो शादियां करता है, तो आईपीसी में उसके लिए भी सज़ा का प्रावधान है। पारसी मैरिज एक्ट एंड डॉयवोर्स एक्ट, 1936 के सैक्शन

5 के अंतर्गत दो विवाह पर आईपीसी में सज़ा का प्रावधान है और सैक्शन 12, 13 और 14 में भी ...(व्यवधान)...

SHRI MAJEED MEMON: No, this is not correct. ...(Interruptions)...
श्री भूपेन्द्र यादव: मैं बता रहा हूँ। आप यह नहीं कह सकते कि आप केवल एक ही सिविल कानून में .... हिन्दू मैरिज़ एक्ट में भी दो विवाह के लिए सज़ा का प्रावधान है। उसके साथ ही साथ, अगर कोई व्यक्ति दहेज लेता है, तो आप तो कल को यह कहोगे कि दहेज में आदमी जेल के अंदर चला गया, अब इस महिला का भरण-पोषण कौन करेगा? जहां तक आप इस विषय को बार-बार कह रहे हो कि इसमें public order किया जाता है, सबसे बड़ी बात यह है कि public order का क्या अर्थ है? हम जिस सामाजिक व्यवस्था के अंतर्गत रहते हैं, उस सामाजिक व्यवस्था के अंतर्गत, अगर किसी भी पर्सनल लॉ में कोई चीज़ अमान्य हो रही है, अगर आपको ऐसा लगता है कि वह संविधान की धारा 14 के खिलाफ है और मैं यह कहना चाहूँगा कि जो धार्मिक सुरक्षा का अधिकार अनुच्छेद 25 में मिला हुआ है, उसमें और हमारे संविधान के बाकी जो पर्सनल लॉ में जो रूढ़ियां अमान्य हैं, जिनके कारण स्त्री-पुरुष समानता का भाव टूटता है, जिसके कारण पारिवारिक तनाव में एक व्यक्ति को हम किसी प्रकार का आश्रय नहीं दे सकते हैं, आखिर दहेज अधिनियम क्या है, कि कोई भी स्त्री जो विवाह करके आती है, उसको अनावश्यक रूप से प्रताड़ित करना, उसको मानसिक रूप से प्रताड़ित करना, उसको ऐसी परिस्थितियों में डालना, जिससे कि वह विवाह में एक प्रकार से प्रताड़ित हो, यह कानून तो कांग्रेस के लोग लेकर आए थे। इसीलिए जब हमने महिलाओं को परिवार के अंदर सुरक्षा देने का कार्य किया है कि परिवार के अंदर उसको कोई भी अनावश्यक रूप से दबा न सके। आप यह मानकर चलिए कि किसी भी... अगर यह काँट्रेक्ट भी है, मैं किसी धर्म का व्याख्याकार नहीं हूँ, लेकिन अगर कोई काँट्रेक्ट है और यह माना जाता है, मगर उसमें किसी को एक तरफा यह कह देना, केवल तीन शब्दों के माध्यम से कह कर, अगर उसके जीवन को असुरक्षित करना है, तो यह निश्चित रूप से अमान्य है, जो सर्वोच्च न्यायालय ने निर्णय दिया है, उस पर कानून बनना चाहिए। ऐसा नहीं है कि हमने किसी को कह दिया कि में तुम्हें गोली मार दूँगा, गोली लगी नहीं, लेकिन अगर किसी ने उसको तलाक, तलाक, तलाक कह कर छोड़ दिया है, तो उसके बाद जो उसके जीवन की यातनाएं हुई हैं, उनसे सुरक्षा देना जरूरी है।

उपसभापति महोदय, मैं आपके माध्यम से यह कहना चाहता हूँ कि दुनिया के बाकी के देशों में निश्चित रूप से पर्सनल लॉ है। हर व्यक्ति को अपनी धार्मिक आज़ादी का अधिकार है, अपनी आस्था को मानने का अधिकार है। पूरे समाज में अलग-अलग तरीके से हम theology से अपने-अपने तरीके से, अपनी-अपनी आस्थाओं के साथ शासित होते हैं, लेकिन उसका जो अर्थ है, हमें किसी पर विश्वास और आस्था है, उस विश्वास और आस्था को रूढ़ि और परम्परा से अलग करके देखना चाहिए। अपनी विश्वास और आस्था को हम जिस तरीके से, हम दुनिया में अपने भगवान को, खुदा को जिस तरीके से पाना चाहते हैं, हम पा सकते
[श्री भूपेन्द्र यादव]
हैं, लेकिन अगर उसको हम रूढ़ियों से जोड़ेंगे, अगर हम उसको रूढ़ियों से जोड़कर विवाह के एक पक्ष के खिलाफ, अगर हम अन्याय करने का काम करेंगे, तो मेरा यह मानना है कि लोकतंत्र के अंदर, हमारा यह संविधान अधिकार देता है, उस महिला को और उस व्यक्ति को सुरक्षा प्रदान की जाए, उसके लिए यह कानून लाया गया है।

उपसभापति महोदय, में यह कहना चाहता हूँ कि सबसे पहला विषय ट्रिपल तलाक के संबंध में अपने आप से कोई पहली बार, हमने इस प्रकार का कार्य किया है कि हमने सिविल लॉ को क्रिमिनल लॉ में बदल दिया है, में इस तर्क से सहमत नहीं हूँ। दूसरी बात, हमारा संविधान पूरी व्यवस्था के अंतर्गत संतुलन देता है। जहां हमारे वैयक्तिक अधिकार, हमारी आस्था के विषय और रूढ़ियां हैं, उनके बीच में हमारा संविधान एक रेखा खींचता है और इसीलिए रूढ़ियों को दरकिनार करके आगे बढ़ने के रास्ते पर हमको चलना चाहिए।

तीसरा विषय यह है कि दुनिया में Beijing Declaration की बात कही जाती है। जेएनयू में वामपंथी से लेकर सारे लोग बहुत तरह की कविताएं तथा तरह-तरह के विषय कहा करते हैं, लेकिन में यह पूछना चाहता हूँ कि जब आप Beijing Declaration की बात करते हैं, दुनिया में महिलाओं के समान अधिकार की बात करते हैं...

महोदय, जब आप महिलाओं के समान अधिकार की बात करते हैं, तो एक वर्ग-विशेष में, किसी भी वर्ग-विशेष की महिला हो, फिर चाहे वह हिन्दू समाज के अन्तर्गत हो, मुस्लिम समाज के अन्तर्गत हो या सिख समाज के अन्तर्गत हो, उनके कानूनों में यदि विसंगतियां हैं, तब वे उसी पर्सनल लॉ को एड्रेस करते होंगे, जब आस्था और विश्वास को चुनौती न देते हों।

महोदय, जैसा माननीय विधि मंत्री जी ने कहा है, जब पूरी दुनिया के अनेक मुस्लिम देशों में तलाक का कानून नहीं है और फिर कुछ हमारे माननीय सदस्यों ने कहा कि हम केवल ऐसे देशों का उदाहरण ही क्यों देते हैं, जहां समाजवाद नहीं है। मैं कहना चाहता हूं कि वहां भले ही लोकतंत्र नहीं है, लेकिन वे देश शरीयत के हिसाब से चलते हैं, वे देश मुस्लिम लॉ के हिसाब से चलते हैं। अगर वे मुस्लिम लॉ के हिसाब से चलते हैं और यदि वहां के पर्सनल लॉ में इसे अमान्य माना गया है, तो भारत लोकतांत्रिक दृष्टि से बड़ा समृद्ध देश है। हमारे यहां तो सभी प्रकार की आस्थाओं को सम्मान देने की बात कही गई है। हम इसे किसी की आस्था के साथ नही जोड़ रहे हैं, लेकिन हम एक स्त्री के सम्मान के विषय में बोल रहे हैं, एक महिला के सम्मान के विषय में बोल रहे हैं। हम उस कानून के विषय में बोल रहे हैं, जिसे सर्वोच्च न्यायालय ने भी अपने निर्णय के माध्यम से महिलाओं के हक में निर्णय दिया है। इसलिए ट्रिपल तलाक के पूरे विषय से लड़ने के लिए जिन समाज की महिलाओं ने सर्वोच्च न्यायालय जाकर यह निर्णय पाया है। मुझे लगता है कि यह सामान्य समाज की और सामान्य महिलाओं की बात है और यह कार्य करके सरकार ने एक बहुत बड़ा काम किया है और यह सुधारवादी कार्य करके हम एक नए भारत में, सबको

समता-मूलक और सबको समानता का दृष्टिकोण देंगे, इसकी आज सबसे बड़ी आवश्यकता है और उसके लिए यह कानून लाया गया है। इसलिए इसका हम पूरे तरीके से समर्थन करते हैं।

श्री उपसभापतिः श्रीमती सम्पतिया उइके। आपके बोलने के लिए केवल दो मिनट का समय है।

श्रीमती सम्पतिया उइके (मध्य प्रदेश): माननीय उपसभापति जी, चूंकि आज का यह दिन हमारी मुस्लिम बहनों और पूरे देश की बहनों के लिए ऐतिहासिक दिन है, इसलिए में बहुतबहुत बधाई देना चाहती हूं माननीय विधि मंत्री जी को, जिन्होंने माननीय प्रधान मंत्री जी के नेतृत्व में इस बिल को यहां प्रस्तुत किया। इस बिल पर लगभग चार घंटे से लगातार बहस हो रही है। हमारे बहुत से वक्तागण ने इस बिल को गंभीरता से लिया और इसका समर्थन भी किया, लेकिन कुछ हमारे ऐसे सांसद भी हैं, जिन्होंने इसका विरोध किया है।

महोदय, में इस देश की समस्त मुस्लिम बहनों और देश की सभी बहनों की ओर से सदन में उपस्थित माननीय सदस्यों से अनुरोध करना चाहती हूं कि इस बिल को पास किया जाए। इस बिल में जिस प्रकार से प्रावधान किए गए हैं, अभी मुझ से पहले बोलने वाले हमारे प्रवक्ता, जिन्होंने इस बिल का समर्थन किया है, उन्होंने पूरे विस्तार से इस बारे में बताया है। चूंकि मुझे आज इस पर बोलने का अवसर मिला है, इसलिए मैं कहना चाहती हूं कि इसमें कड़ी से कड़ी सजा का प्रावधान होना चाहिए, क्योंकि जब तक हम कड़ी से कड़ी सजा का प्रावधान नहीं रखेंगे, तब तक लोगों को भय नहीं होगा। बार-बार कहा गया है कि पति द्वारा तीन तलाक देने पर, उसे तीन साल की सजा मिलेगी, मैं कहना चाहती हूं कि ऐसी स्थिति आए ही नहीं। इसलिए में आप सबसे निवेदन करना चाहती हूं कि इस बिल का आप सब लोग पुरजोर समर्थन करें, ताकि हमारी बहनों को परेशानियों से बचाया जा सके।

महोदय, मैं अन्त में सभी से कहना चाहती हूं कि इस बिल को पास करें और इस रक्षा बंधन पर हमारी बहनों को यह तोहफा दें। इसी विश्वास के साथ मैं आप सबको धन्यवाद देती हूं और अपनी वाणी को विराम देती हूं।

श्रीमती रूपा गांगुली (नाम निर्देशित) : माननीय उपसभापति महोदय, आज मैं इस मुस्लिम विमेन प्रोटक्शन ऑफ राइट्स ऑन मैरिज बिल, 2019 के पक्ष में बोलने के लिए खड़ी हुई हूं। आज मुझे हर्तुनिशा बीबी, वीरभूम, पश्चिम बंगाल की बातें याद आ रही हैं तथा इशरत जहां की भी बातें याद आ रही हैं। मैंने दोनों को ही पूछा है। हर्तुन्निशा को वर्ष 2018 में पूछा था, जब इस बिल को सदन में लाया गया था और आज इशरत को मैंने दोबारा पूछा, तो मुझे पिछले तीन दिनों से लगातार फोन और मैसेज यह कहते हुए आ रहे हैं कि मैडम जी, आप इस बिल को पास मत करिए, क्योंकि अगर पति जेल में चला जाता है, तो हम बच्चों को कैसे खिलाएंगे-पिलाएंगे और कैसे उनकी देखभाल करेंगे। अत: मेरी तो यही रिक्वेस्ट है कि तलाक-तलाक-तलाक न कहा जाए, क्योंकि जिंदगी भर एक औरत
[श्रीमती रूपा गांगुली]
वेट करती रहती है और डरती रहती है कि एक बार अगर तलाक पति ने कह दिया, तो दो बार का तलाक बाकी रह गया।

एक बार कभी तलाक बोल दिया, एक साथ तीन तलाक बोल दिया, तो क्या होगा? वे इस डर की वजह से जीती रहती हैं, वे मरते-मरते जीती रहती हैं। यहाँ पर सभी लोग कहे जा रहे हैं, अलग-अलग दायरों के बारे में कहे जा रहे हैं कि यहाँ क्यों नहीं किया जा रहा है, वहाँ हिंदू स्त्रियों के ऊपर क्यों नहीं किया जा रहा है, आप धीरज रखिए, सब किया जाएगा। अगर कहीं भी कुछ गलत होता है, तो वह सब इस देश के प्रधान मंत्री श्री नरेन्द्र मोदी के दिमाग में है। अगर इस देश में कहीं पर भी कुछ गलत हो रहा है, तो वे जरूर देखेंगे। यहाँ पर ख्वामख्वाह सब गुमराह किए जा रहे हैं, लोगों से कहा जा रहा है ...(व्यवधान)... गुमराह किए जा रहे हैं, लोगों से कहा जा रहा है। ...(य्यवधान)... मैं एक छोटी-सी सीधी बात कहना चाहूंगी, वैसे ही मुझे दो मिनट का वक्त मिला है और मैंने इन लोगों को चार घंटे सुना है, इसलिए में उम्मीद करती हूं कि ये लोग मुझे दो मिनट सुनने के लिए चुपचाप धीरज रख पाएंगे। ...(व्यवधान)...

श्री उपसभापतिः आप बोलिए।
श्रीमती रूपा गांगुली: में यह कहना चाहूंगी कि यह पति, पत्नी के बीच की बात है। अगर यह समझें कि किसी पति ने गुस्से से, नाराज़गी से, ग़लती से, कुछ भी करके तलाक-तलाक-तलाक कह दिया, अगर उन दोनों के बीच में प्यार है, मुहब्बत है, तो वह आगे पत्नी के हाथ में होगा। वह पत्नी बोलेगी कि ठीक है, आपने इस बार ग़लत कर दिया है, आगे मत करना, नहीं तो रास्ता है, अब judicial magistrate के पास ले चलेंगे। वह पत्नी के दायरे में रहेगा। ...(समय की घंटी)... पत्नी के ऊपर डिपेंड करेगा। ...(समय की घंटी)... सर, एक मिनट। यह पत्नी के ऊपर डिपेंड करेगा। आप पत्नी का सम्मान कीजिए, ऐसा मौका ही न दें, ऐसी घटना ही न घटे।

सर, में एक बहुत ही कठिन-सी बात कहकर अपनी बात को विराम देना चाहती हूं कि अभी हिंदू परिवार के बारे में बात हो रही है। इस देश में, किसी धर्म में ऐसा नहीं है divorce - divorce - divorce बोल दिया और घर से निकाल दिया। ऐसा नहीं है। में एक और बात कहना चाहती हूं कि मैं गाँव-गाँव में घूमती रहती हूं, बीरभूम में ऐसे कई गाँव हैं ...(समय की घंटी)... सर, बस एक सैकंड.. थर्टी सैकंड्स दे दीजिए।

श्री उपसभापतिः कन्क्लूड कीजिए।
श्रीमती रूपा गांगुली: सर, में गाँव-गाँव में घूमती रहती हूं। इस देश में यह भी सच्चाई है कि औरत यहाँ पर एक बच्चा, यहाँ पर एक बच्चा, एक पेट में और यहाँ पर भी बच्चा लेकर घूमती है, लेकिन तलाक के डर से रात में पति को न नहीं बोल सकती है। आपने मुझे बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री दिग्विजय सिंह (मध्य प्रदेश): माननीय उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। हम तलाक़-ए-बिद्दत के खिलाफ हैं। जो कानून लाया गया है, जिस प्रकार से और जिस उद्देश्य से लाया गया है, हम उसके भी खिलाफ हैं। सर, समस्या इतनी बड़ी नहीं थी। शिया और वहाबी लोग तो इसको मानते भी नहीं हैं, सुन्नी में भी हनाफी सुन्नी इसको थोड़ा मानते हैं और $17-18$ करोड़ की जनसंख्या में मुश्किल से 400,500 ऐसे प्रकरण होंगे, जो इससे प्रभावित होते हों और वह भी सुप्रीम कोर्ट के आदेश के बाद, जहाँ उसको unconstitutional, unquranic डिक्लेयर किया गया था, इस कानून की आवश्यकता नहीं थी, क्योंकि मौजूदा कानून में ही इतने प्रावधान थे कि उसका निराकरण किया जा सकता था।

सर, माननीय मोदी जी जब से दूसरी बार प्रधान मंत्री बने हैं, तब से उन्होंने "सबका साथ-सबका विकास-सबका विश्वास" की बात कही है। में जानना चाहता हूं किनके विश्वास की बात कही है? उन्होंने अपने भाषण में कहा है कि हमें अल्पसंख्यकों के विश्वास को लेना चाहिए। क्या इस कानून पर अल्पसंख्यक समुदाय के लोगों से चर्चा करके उन्हें विश्वास में लिया गया? आपने किससे चर्चा की, आपने किसको विश्वास में लिया, हम जानना चाहेंगे? मैं आपसे इतना जरूर कहता हूं कि आपका एजेंडा, में उसकी तारीफ भी करता हूं कि जब से संघ का गठन हुआ है, तब से लेकर आज तक आप अपने उद्देश्य की पूर्ति से कहीं भी विचलित नहीं हुए। आप आज भी उसी लाइन पर चले हुए हैं। मैं इसके लिए आपकी प्रशंसा भी करता हूं, लेकिन प्रश्न इस बात का है कि जब आप, "Muslim Women (Protection of Rights on Marriage) Bill" की बात करते हैं, तो जैसा मेरे मित्र ने कहा कि lynching में जो प्रभावित लोग हैं, जिनकी हत्या कर दी गई, क्या आपने कभी उनकी महिलाओं के बारे में सोचा?

2002 में गुजरात के riots में खुलेआम गर्भवती महिला के पेट में तलवार भोंक कर उसके बच्चे को काट डाला, ...(व्यवधान)... क्या उसके बारे में आपने कभी बात कही? ...(्यवधान)... तब कहाँ गया था आपका यह मुस्लिम महिलाओं के प्रति प्रेम? ...(व्यवधान)... यह आप शुद्ध रूप से राजनैतिक दृष्टि से बात करते हैं। ...(व्यवधान)... में आपसे कहना चाहता हूँ ...(व्यवधान)...

SARDAR BALWINDER SINGH BHUNDER (Punjab): Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Under which rule? ...(Interruptions)... Then, no point of order. ...(Interruptions)... दिग्विजय जी, आप बोलें।

श्री दिग्विजय सिंहः मैंने आपसे अनुरोध किया है कि जो संशोधन मैंने दिए हैं, उन पर मैं अलग से आपसे बात करूँगा, क्योंकि इसमें criminal liability को लाना उचित नहीं है। हमारे हिन्दुओं में ऐसी प्रथाएँ हैं, राजस्थान के लोग यहाँ बैठे हैं, गुजरात के हैं, मध्य प्रदेश के हैं, अनेक जातियों में आज भी नात्रा की प्रथा है, झगड़े की प्रथा है। ...(य्यवधान)... नहीं।

श्री उपसभापति: कृपया आपस में बात न करें।
श्री दिग्विजय सिंह: माथुर साहब, मेरे पास प्रमाण है। नात्रा क्या होता है? ...(व्यवधान)... नहीं, I am not yielding. ...(Interruptions)... नात्रा क्या होता है? जब हिन्दू बाल विवाह हो जाता है, आज भी कई जगह बाल विवाह होता है, अगर कोई पति अपनी पत्नी को छोड़ देता है और उसके बाद पति दूसरी शादी कर लेता है, तो जो लड़की छोड़ दी गई है, उस परिवार को अगर उस लड़की की दूसरी शादी करनी है, तो उस पति को उसको लाखों रुपए देने पड़ते हैं, जिसने उसे छोड़ कर दूसरी शादी कर ली। यह प्रथा आज भी है और अनेक जातियों में है। आदिवासियों में भी है, हमारे पिछड़ा वर्ग में अनेक जातियों में आज भी यह प्रथा है। माननीय मंत्री जी, में आपसे पूछना चाहता हूँ कि क्या आप उनके लिए हिन्दू प्रोटेक्शन बिल लाएँगे? मैं आपसे यह भी कहना चाहता हूँ कि किस प्रकार से यह लाखों रुपए का झगड़ा दिया जाता है और यही नहीं, जब कोई झगड़े का पैसा नहीं देता है, तो पंचायत बिठाई जाती है। फिर पंचायत में दलाल लोग बीच में आ जाते हैं और दलाल लोग बीच में आकर सौदा करते हैं। झगड़े का पैसा नहीं देने पर वे उनकी फसल उजाड़ देते हैं और घर जला देते हैं। माननीय मंत्री जी, क्या आप हिन्दू महिलाओं के marriage rights पर भी कानून लाने के बारे में हमें बताएँगे? माननीय मंत्री जी, मैं यह भी अनुरोध करना चाहता हूँ कि आज हिन्दुओं की लाखों महिलाएँ हैं, जो बिना divorce के, बिना किसी कानून के छोड़ दी गई हैं। इस देश में ऐसी लगभग 20 लाख हिन्दू महिलाएं हैं। मैं आपसे पूछना चाहता हूँ कि क्या आप उनके लिए कानून लाएँगे या केवल हिन्दू-मुसलमानों में झगड़ा खड़ा करने के लिए आप इस प्रकार के कानून लाएँगे? में आपसे कहना चाहता हूँ कि कानूनी रूप से विद्वान लोगों ने काफी बातें कही हैं। जब तलाक-ए-बिद्दत गैर-कानूनी हो चुका है, तो फिर इस प्रकार के कानून लाने का क्या औचित्य है, मैं नहीं समझ पाया हूँ। माननीय मंत्री जी, मैं तो आपसे यह भी कहना चाहता हूँ कि आप आज की भारतीय जनता पार्टी में वरिष्ठतम नेता हैं। आपसे कनिष्ठ कई लोग आपसे ऊपर चले गए। ...(्यवधान)... मैं आपसे कहना चाहता हूँ कि क्या माननीय मंत्री जी, आप उन लोगों को भी सलाह देंगे, जो आपसे कनिष्ठ हैं, लेकिन ऊपर चले गए हैं, आपसे ज्यादा ऊँचे ओहदे पर पहुँच गए हैं, क्या प्रथम सेवक से भी कहेंगे कि प्रथम सेविका को भी न्याय दिलवाएँ? धन्यवाद।

श्री उपसभापतिः श्री रामदास अठावले जी, आपके पास सिर्फ दो मिनट का समय है।
सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले): डिप्टी चेयरमैन सर, रवि शंकर प्रसाद जी जो "The Muslim Women (Protection of Rights of Marriage) Bill, 2019" लाए हैं, मैं उसके समर्थन में खड़ा हुआ हूं। में इस विषय को लेकर बहुत सालों तक लड़ा हूं। मुस्लिम महिलाओं पर होने वाला जो अन्याय था, उस अन्याय के खिलाफ बहुत साल तक एक आम मुस्लिम महिला ने लड़ाई लड़ी, जिसके बाद सुप्रीम कोर्ट ने आदेश दे दिया कि तीन तलाक़ के माध्यम से मुस्लिम महिलाओं पर बहुत बड़ा अन्याय हो रहा है और सरकार को इस पर कानून बनाने की आवश्यकता है। नरेन्द्र मोदी जी की सरकार इसीलिए इस बिल को लेकर आई है। भारतीय जनता पार्टी की सरकार को आप मुस्लिम

विरोधी समझते हैं। मैं भी जब आपके साथ था, तो मैं भी यही सीखता था कि बीजेपी मुस्लिम विरोधी है, दलित विरोधी है, लेकिन जब मुझे मालूम हुआ कि बीजेपी मुस्लिम विरोधी नहीं है, दलित विरोधी नहीं है, तभी में आपको छोड़कर इधर आ गया हूं। ...(व्यवधान)... इसलिए मुझे लगता है और में बताना चाहता हूं कि

राजनीति और समाजनीति में मोदी जी हैं बहुत ही चालाक।
इसलिए आया है बिल - तीन तलाक़।
मोदी जी ने दिखाई है तेज़ झलक।
इसलिए जनता ने लगाया है उनको प्रधान मंत्री का तिलक ? ...(व्यवधान)...
श्री उपसभापतिः आप अपने टाइम का ध्यान रखें, आपका टाइम खत्म होने वाला है।
श्री रामदास अठावले: मैं इतना ही बताना चाहता हूं कि यह जो बिल है, यह एक ऐतिहासिक बिल है। कांग्रेस पार्टी एक secular party है, कांग्रेस पार्टी सबका साथ देने वाली पार्टी है, लेकिन मुस्लिम महिलाओं का विरोध करने वाली कांग्रेस पार्टी कौन सी पार्टी है, यह में नहीं समझ पा रहा हूं। कांग्रेस पार्टी को मुस्लिम महिलाओं का समर्थन करना चाहिए था। दिग्विजय सिंह साहब अभी बोल रहे थे कि 20 लाख हिन्दू महिलाओं पर अन्याय हो रहा है, क्या उनके लिए भी कानून लाएंगे? ...(व्यवधान)...

श्री उपसभापतिः आप कन्क्लूड करिए।
श्री रामदास अठावलेः अगर हिन्दू महिलाओं पर भी अन्याय होता है, तो उनके लिए कानून बनाने के लिए ...(समय की घंटी)... जैसे इस अधिवेशन को हमने आठ-नौ दिन बढ़ाया है, अगला अधिवेशन भी हम ऐसे ही बढ़ाएंगे और तब पूरे बिल पास कर देंगे, लेकिन उसके लिए हमें आपका सहयोग मिलने की आवश्यकता है। ...(व्यवधान)...

श्री उपसभापति: माननीय अठावले जी, प्लीज़ आप कन्क्लूड करिए।
श्री रामदास अठावले: आपकी जो पार्टी है, मुझे लगता है कि वह मुस्लिम महिलाओं का ...(व्यवधान)... अभी ये सब मुझे डिस्टर्ब कर रहे हैं। ...(व्यवधान)... इस बिल में प्रावधान है कि अगर किसी मैजिस्ट्रेट के पास कोई महिला जाती है, तो वहां उसको compromise करने का भी अधिकार है। तीन बार खाली तलाक़ तलाक़ तलाक़ बोल देने से उस महिला पर अन्याय होगा, इसलिए सुप्रीम कोर्ट के आदेश के मुताबिक ही इस सरकार ने यह कानून बनाने का निर्णय लिया है। हमारी आपसे अपेक्षा थी कि आप इस बिल को सपोर्ट करेंगे, क्योंकि पहले भी आप कुछ बिलों को सपोर्ट करते रहे हैं। लेकिन इस बिल को सपोर्ट करने से आपको मुसलमानों का वोट नहीं मिलेगा, क्योंकि पूरे मुसलमान तो इधर आ रहे हैं। ...(समय की घंटी)... पूरे हिन्दू इधर हैं, पूरे दलित इधर हैं। उधर कौन है? वहां कोई भी नहीं है, इस तरह की स्थिति है। अब आपको मुस्लिम महिलाओं का वोट भी नहीं मिलेगा।
[श्री रामदास अठावले]
सभापति महोदय, यह बिल बहुत ऐतिहासिक बिल है। डा. बाबा साहेब अम्बेडकर जी हिन्दू कोड बिल लाए थे। चाहे मुस्लिम महिला हो, हिन्दू महिला हो, मुसलमान महिला हो या दलित महिला हो, उन्होंने उन सबको न्याय देने की बात कही थी, लेकिन तब इसका विरोध हुआ था। आज मोदी जी dare करके यह बिल लाए हैं। में अपनी Republican Party of India की ओर से इस बिल का समर्थन करता हूं और आपसे भी अनुरोध करता हूं कि आप भी इस बिल का समर्थन करें, नहीं तो 2024 में आपकी हालत वैसी हो जाएगी, जय भीम जय भारत।

MR. CHAIRMAN: Thank you. Now, hon. Minister, Shri Ravi Shankar Prasad. One minute, sorry! Shri Elamaram Kareem, the mover of the Statutory Resolution.

SHRI ELAMARAM KAREEM: Yes, Sir. I have already moved the Resolution. I would ask for a division.

MR. CHAIRMAN: Right; now, Mr. Minister.
विधि और न्याय मंत्री (श्री रवि शंकर प्रसाद): सर, कोई साढ़े चार घंटे से इस महत्वपूर्ण विषय पर बहुत ही प्रभावी चर्चा हुई है। कई वक्ताओं ने बोला है। लिस्ट बहुत लम्बी है, लेकिन आपकी अनुमति से इस सदन की हमारी जो women Members हैं, उनके नामों का मैं विशेष रूप से उल्लेख करूँगा - अमी यज्ञिक जी, दोला सेन जी, सरोज पाण्डेय जी, सम्पतिया उइके जी, रूपा गांगुली जी। हमारे गुलाम नबी आज़ाद साहब बोले, मुख्तार अब्बास नक़वी जी बोले, आचार्य जी बोले, दिग्विजय सिंह जी बोले और बाकी प्रमुख लोगों ने अपनीअपनी बातें कही हैं।

सर, मैं एक-एक करके बिन्दुवार उत्तर दूँगा, लेकिन कुछ बुनियादी सवाल सबसे पहले उठाना चाहता हूँ। सुप्रीम कोर्ट के फैसले का क्या मतलब है, हमने क्या कहा, उस पर मैं आगे आऊँगा। लेकिन थोड़ा हम भी इस मामले को समझने की कोशिश कर रहे थे कि कुरान में क्या है और इस्लाम में क्या है। में अपनी बात यहीं से शुरू करना चाहता हूँ।

आमिर अली प्रिवी काउंसिल के जज थे। बाद में बंगाल हाई कोर्ट, कलकत्ता हाई कोर्ट के जज रहे। उन्होंने एक किताब लिखी है - "Commentaries on Mohammedan Law" उन्होंने यह किताब 1908 में लिखी थी और अब तक इस किताब के 12-13 संस्करण आ चुके हैं। And, this book is considered to be one of the authoritative book on the Mohammedan Law. सर, मैं सिर्फ चार लाइनें पढ़ने की इजाज़त चाहूँगा। तलाक-ए-बिद्दत पर उन्होंने क्या कहा, मैं बस पाँच लाइनें पढ़ता हूँ। यह इसका 2005 का 5th reprint edition है। "As a matter of fact, the capricious and irregular exercise of the power of divorce which was in the beginning left to the husbands was strongly disapproved of by the Prophet. It is reported that when once news was brought to him that one of his
disciples had divorced his wife, pronouncing the three talaqs at one and the same time, the Prophet stood up in anger on his carpet and declared that the man was making a plaything of the words of God, and made him take back his wife." ...(Interruptions)... मैंने आपको शान्ति से सुना। ...(व्यवधान)... अब आप शान्ति से रहिए। ...(व्यवधान)...

SHRI ELAMARAM KAREEM: Sir, ...(Interruptions)...
MR. CHAIRMAN: Nothing shall go on record. ...(Interruptions)...

## SHRI ELAMARAM KAREEM: *

MR. CHAIRMAN: What is it, Shri Kareem? What happened to you? ...(Interruptions)... Why are you sitting and talking? ...(Interruptions)... Please, please. ...(Interruptions)... When the Minister is on his legs; if anybody wants to say anything, they should seek my permission. That is the system. You are all aware of it, and we had four hours' discussion. Then, let us hear the Minister.

श्री रवि शंकर प्रसाद: सर, प्रोफेट मोहम्मद साहब के लिए मेरे मन में भी बहुत इज्जत है, अदब है। He is the last word. अगर उन्होंने हजारों साल पहले इस पर इतनी सख्त पाबंदी लगायी कि उनके जिस बन्दे ने ऐसा किया, उसको कहा कि तुम अपनी पत्नी को वापस लो और 2019 में हम 6 घंटे से बहस कर रहे हैं कि यह होना चाहिए या नहीं होना चाहिए। एक-दो माननीय सदस्यों ने सही कहा, हमने इसका समर्थन नहीं किया, लेकिन क्या बोल रहे हैं- "तीन तलाक़ गलत है, लेकिन, but..." यह "but" क्या है? मतलब तीन तलाक को नाम के लिए गलत कह दो, बाकी जो होता है, चलते रहने दो, तो इससे हमारा difference है।

सर, जब भी हम सोसायटी की बात करते हैं, सोसायटी evolve करती है। आज जब मैं इस विषय को बोल रहा हूँ, तो गुलाम नबी आज़ाद साहब अपनी पार्टी के बहुत ही वरिष्ठ नेता हैं, मैं उनकी बड़ी इज्जत करता हूँ। वे कांग्रेस पार्टी के उन नेताओं में हैं, जो सुख और दुःख में कांग्रेस के साथ रहते हैं, इसलिए मैं उनकी और इज्जत करता हूँ। वे ऐसे नेता हैं, जो कांग्रेस पार्टी का इतिहास भी जानते हैं। कांग्रेस पार्टी ने 58 साल राज किया, तो क्या-क्या किया, वे यह भी समझते हैं। लेकिन आज मैं जब उनकी तकरीर सुन रहा था, तो मुझे इस बात का बड़ा आश्चर्य हुआ कि जो अच्छे काम उन्होंने किये, उन्हें भी भूल गये। सर, शारदा एक्ट, सती की बात बहुत लोगों ने कही। शारदा एक्ट, 1929 से हमने बाल विवाह खत्म किया। तो क्या खाली छोड़ दें? जब Hindu Marriage Act, 1955 बना, तो essentials of the Hindu Marriage में यह प्रावधान रखा गया कि पति की उम्र 21 साल होनी चाहिए और पत्नी की उम्र 18 साल होनी चाहिए और जो इसका उल्लंघन करेगा, तो सेक्शन 18 में कहा गया है कि उसको 2 साल की सज़ा होगी।

[^12][श्री रवि शंकर प्रसाद]
गुलाम नबी आज़ाद साहब, यह तो आपकी सरकार ने किया था। उस वक्त किसी ने नहीं कहा कि हम सजा देंगे तो वैवाहिक जीवन गड़बड़ा जाएगा। इसके आगे कहा गया कि -If a wife or a husband has a spouse already existing, the wife or the husband as the case may be, then the marriage is void. आप यहीं नहीं रुके, Section 494 में उसे 7 साल की सजा भी होगी। आज यहां माननीय सदस्य कह रहे हैं कि जब Supreme Court ने इसे void कर दिया, फिर इसे लाने की क्या जरूरत थी - गुलाम नबी आज़ाद साहब, आपने तो आज से 55 साल पहले यही काम किया था कि अगर एक पत्नी के रहते तुम दूसरी पत्नी ले आए, बीवी ले आए या पति के रहते, पत्नी दूसरा पति ले आई तो उनकी marriage बिल्कुल गैर-कानूनी है और 7 साल की सजा भी होगी। उस समय आपने नहीं कहा कि अगर वह जेल जाएगा, सजा होगी तो उसका काम कैसे चलेगा? आपने अच्छा काम किया, हम आपके साथ हैं। आप यहीं नहीं रुके - Today, I am talking about Avolution. It is very important. What they have done and what they are doing now, I need to explain to this House, and though this House, to the people of this country.

अब दहेज को ले लीजिए। हर समाज कहता है कि दहेज हमारा अधिकार है और मिलना चाहिए। उसके लिए आज नहीं, 1961 में आप दहेज के खिलाफ कानून लाए, जो मेरे सामने है। इसमें दहेज मांगने पर, लेने पर या देने पर, 5 साल की सज़ा का प्रावधान है। यदि दहेज मांगते हैं तो 2 साल की सज़ा का प्रावधान है। पहले इन्होंने यह कानून bailable किया था, लेकिन आप इसका सैक्शन 8 देखें, सैक्शन 8 में इन्होंने 19.11.1986 को कहा कि अब यह non-bailable होगा, non-compoundable होगा। इन्होंने दहेज को भी non-bailable बना दिया। उस समय कुछ भी नहीं सोचा। The Dowry Prohibition Act is applicable to a Hindu husband or to a Muslim husband, to a Hindu mother-in-law or to a Muslim brother-in-law because it is religion neutral. ठीक भी किया लेकिन उस समय आपने कभी नहीं कहा कि non-bailable होने पर, अगर पति जेल चला जाए तो पत्नी की चिन्ता कैसे करेगा ? आज आप सहमति की बात करते हैं, लेकिन उस समय आपने नहीं कहा कि समझौता करना क्यों जरूरी है, समझौता नहीं होना चाहिए। ये आपने काम किया।

महोदय, 1961 के कानून से ही बात नहीं बनी। फिर आपने Indian Penal Code में सैक्शन 498 (ए) add किया और कहा कि अगर कोई पति अपनी पत्नी के साथ cruelty करता है, बदसलूकी करता है तो उसे 3 साल तक की सजा हो सकती है और वह nonbailable होगा, चाहे वह हिन्दू पति हो या मुस्लिम पति हो, हिन्दू पत्नी हो या मुस्लिम पत्नी हो। आपने 1983 में यह कानून बनाया । उस वक्त किसकी सरकार थी, इनकी सरकार थी। 1955 का कानून आप लेकर आए, आपका अभिनंदन; Dowry Prohibition Law आपने बनाया, आपका अभिनंदन; सैक्शन 498 आप लाए, आपका अभिनंदन, लेकिन इतने प्रगतिशील काम करने वाले गुलाम नबी आज़ाद साहब, आपकी पार्टी और आपकी सरकार के, 1986

में शाह बानो के मामले में, कदम क्यों हिलने लगे - यह सवाल बहुत महत्वपूर्ण है। ...(व्यवधान)... में बड़े अदब से कांग्रेस पार्टी का विरोधी हूं लेकिन राजीव गांधी, a young Prime Minister, with 400 plus majority, के आने के बाद हमें लगा कि अब कुछ अच्छी चीज़ें होंगी। ...(व्यवधान)...

श्री रवि शंकर प्रसाद: आज जब में इस बात को राज्य सभा में उठा रहा हूं, तो मुझे यहां आरिफ मोहम्मद खां की याद आ रही है।

MR. CHAIRMAN: Please. ...(Interruptions)...
श्री रवि शंकर प्रसाद: उनके ऐतिहासिक भाषण पर उस हाउस में दो दिन बहस चली थी। मैं सदन के लोगों से कहना चाहूंगा कि हमें उनका भाषण पढ़ना चाहिए। दो दिन के बाद, उनके लिए कहा गया -- back off. उनके साथ कैसा व्यवहार हुआ, उसे यहां बोला जा चुका है। लेकिन में यह सवाल पूछ रहा हूं ...(व्यवधान)... कि इतनी हिम्मत दिखाने वाली कांग्रेस पार्टी 19.11.1986 को Dowry Prohibition Act को non-bailable बनाती है, लेकिन 1986 में शाह बानो के लिए न्याय के दरवाजे बंद कर देती है -- उस समय क्या हो रहा था? ...(व्यवधान)... सर, मैं बड़े अदब से कहना चाहूंगा, जिसकी चर्चा आदरणीय भूपेन्द्र यादव जी ने की कि शाह बानो, 1986 से लेकर 2019, शायरा बानो के मामलें तक कांग्रेस पार्टी वहीं खड़ी है। इसका कारण क्या है? मुझे मालूम है कि यही कांग्रेस पार्टी है, जिसने आज़ादी के आंदोलन में Communal Award के खिलाफ संघर्ष किया, यही कांग्रेस पार्टी है, जिसने आज़ादी के आंदोलन में communal representation का खिलाफत किया, लेकिन 2019 में भी शाह बानो मॉडल गाड़ी क्यों चल रही है? आदरणीय गुलाम नबी आज़ाद साहब, मुझे यह बोलने का मन नहीं था, लेकिन आज आप काफी बोले हैं, तो मुझे आपके लिए एक food for thought देना है। अगर आपको मुनासिब लगे, तो सोचिएगा। 1986 में आपको 400 सीटें आई थीं और उसके बाद लोक सभा के 9 चुनाव हुए हैं, आपको एक चुनाव में बहुमत नहीं मिला है। आप इसका ध्यान रखिए। इसका क्या कारण है? कभी सोचिएगा। 2014 में आप 44 हुए, आज आप 52 पर हैं, लेकिन आप 400 की ऊंची ऊंचाई से उठे, 1986 में शाह बानो का मामला लाए और उसके बाद से आपको बहुमत नहीं मिला। I am giving a food for thought for you. Kindly think over it. यह देश किधर बढ़ रहा है, आपको यह सोचना चाहिए।

सर, बार-बार सुप्रीम कोर्ट की बात आई, लेकिन हमने यह कभी नहीं कहा कि हम यह कानून सुप्रीम कोर्ट के फैसले के कारण ला रहे हैं। लेकिन सुप्रीम कोर्ट की कहानी क्या है, यह मैंने उस हाउस को भी बताया और मुझे इस हाउस को भी बताने दीजिए, सर। ये शायरा बानो जी कुछ और के साथ, जो तीन तलाक के पीड़ित महिलाएं थीं, 2013 में सुप्रीम कोर्ट में गई थीं, challenging triple talaq, तीन तलाक, उसके बाद बाकी जो हैं, बहुविवाह, multiple marriages और बाकी सब जो उनको लगता था, इस्लामिक समाज में गलत है, उन सबको challenge करते हुए... सुप्रीम कोर्ट में आपकी तरफ से कोई जवाब नहीं गया था। जब मेरे पास फाइल आई, 2014 में प्रधान मंत्री जी ने मुझे कानून विभाग
[श्री रवि शंकर प्रसाद]
दिया था, तब पदाधिकारी आए, तो माननीय प्रधान मंत्री जी के पास गया कि सर, यह विषय है, क्या करना है? उन्होंने बिना छूटते कहा, जाओ तीन तलाक की पीड़ित बेटियों के साथ खड़े हो जाओ और सुप्रीम कोर्ट में कस कर जवाब दो, हम कोर्ट के अंदर भी और कोर्ट के बाहर भी खड़े रहेंगे। We filed our reply soon. Now, the judgment has come, and, Sir, kindly check the record. Someone said I sought to mislead the House. No; I clearly outlined what all the five people have said. But, Sir, let me very clearly assert in this House that this House does not need the mandate of the Supreme Court to pass a law. That is a sovereign right of this House, always independent of any judgment. लेकिन आज मैं अपने से एक सवाल पूछता हूँ और यह सवाल पूछना बहुत जरूरी है। मैंने विजय गोयल की तरह चांदनी चौक में काम नहीं किया, पटना की सब्जीबाग की महिलाएं मुझसे मिलती थीं, बाकी देखा है, लेकिन इस मामले को टेकअप करने के बाद बहुत सी खवातीनें मुझसे मिली हैं और उनकी पीड़ा और दर्द को मैंने समझा है। सर, में दो उदाहरण दूंगा। मेरे पास एक delegation आया था, नाम लेने की जरूरत नहीं है। उन्होंने कहा कि माननीय कानून मंत्री जी, आप जो यह कानून लेकर आ रहे हैं, तो हमारी ईद भी आज है और हमारा 15 अगस्त भी आज है। यह हम आपसे कहना चाहते हैं। सर, चूंकि मैं आईटी विभाग भी हैंडल करता हूँ, इसलिए एक दिन मेरे पास एक आईटी प्रोफेशनल आई। वह obviously मुस्लिम जमात की थी। उसने मुझसे एक बात कही कि मंत्री जी, I am an IT professional. Talk to me in English. में आईटी प्रोफेशनल हूँ, मैंने तीन बेटियों को जन्म दिया और मेरे पति ने गर्व से WhatsApp से मुझे तलाक, तलाक, तलाक दे दिया। सर, अब मैं अपने से एक सवाल पूछना चाहता हूँ और इस सदन में रखना चाहता हूँ कि ऐसी खवातीनों को में क्या कहूं? देश का कानून मंत्री हूँ, कि तुम इस जजमेंट को मढ़वा लो, मढ़वा कर घर में टांग दो या फिर contempt करो, यही करूं?

सर, यह जो नंबर के बारे में पूछा गया, इस संबंध में में यह बताना चाहता हूँ कि हम सही में यह नंबर collect नहीं करते हैं। हमारे एक दोस्त ने सही कहा, लेकिन यह क्या हो रहा है, इसलिए नंबर collect करना पड़ा कि more than 300 after the judgment and 574 from 2017. यूपी में 74..., एक बात जान लें कि ये वे नंबर हैं, जो हम मीडिया से, टीवी से, अखबार से इकट्ठा कर सके। अभी गोयल साहब ने दो नंबर बताए। सॉरी। अभी किसी और ने दो-तीन नंबर बताए। नंबर आगे बढ़ेगा। यह नंबर सैकड़ों में और होगा। अगर पीड़ित होती हुईं हमारे मुसलमान समाज की बेटियाँ-बहनें आएं, तो हम कहें कि खाली जजमेंट पढ़ा करो! सर, आप भी जानते हैं कि वे पुलिस के पास जाती थीं और पुलिस कहती थी कि हमें कानून में पावर चाहिए, क्योंकि जब तक कानून में पावर नहीं होगी, हम एफआईआर दर्ज नहीं कर सकते और कार्रवाई नहीं कर सकते। सर, मैं क्या उन्हें फुटपाथ पर रोता हुआ छोड़ दूँ, असहाय, निसहाय, बिलखता हुआ? में बड़ी विनम्रता से कहूँगा में

नरेन्द्र मोदी सरकार का कानून मंत्री हूँ, राजीव गाँधी सरकार का नहीं हूँ। अगर न्याय की जरूरत होगी, तो यह सरकार खड़ी होगी और हम खड़े हुए हैं। सर, में फिर उसी सवाल पर आऊँगा, क्योंकि हमारे ऊपर बहुत आरोप लगाए हैं कि हम मुसलमानों के साथ नाइंसाफी करते हैं। मैं इसका जवाब दूँगा, But, let me ask a fundamental question. Why no religioncentric issues are raised when wholesale amendments for right reasons were sought to be done in the Hindu Marriage Act, when the marriage was sought to be made void in the absence of subsistence of the marriage, not only void simply, Sir, but even punishment for seven years? उस समय किसी ने यह बात नहीं उठाई कि पति कहाँ से खिलाएगा? कहाँ से परिवार चलेगा? On the Dowry Prohibition Act, no one raised the issue that when the husband goes to jail, how he will feed his wife or children. No questions were asked. When Section 498A came about, three years' punishment and the offence made non-bailable, not a question was raised on this. ये सवाल तभी क्यों उठते हैं, जब मुस्लिम समाज की बेटियों के लिए न्याय की गुहार लेकर हम आगे बढ़ते हैं? माननीय सभापति जी, ये बड़े सवाल इसलिए हैं, क्योंकि ये वर्ष 1986 में उठे और ये सवाल आज भी उठ रहे हैं। शाह बानो से लेकर शायरा बानो तक ये उसी जगह पर खड़े हैं, भले ही 44 हो गए, भले ही 52 हो गए। अब आगे क्या होगा पता नहीं?

सर, जब समाज आगे बढ़ता है, कुछ लोगों ने बहुत सही कहा, जब समाज आगे बढ़ता है, तो आपको बदलाव करना पड़ेगा और कड़े कदम उठाने पड़ेंगे और आज में कहना चाहता हूँ कि हमारी सरकार में कई चीज़ें हुई। आप नोटबंदी, जीएसटी को छोड़िए, हमने सिटिजनशिप एक्ट में अमेंडमेंट की बात की, तब नॉर्थ-ईस्ट को लेकर काफी हंगामा हुआ। आपकी तरफ से भी हुआ। हमारी सरकार अड़ी रही, खड़ी रही। इसके लिए आज मैं अपने प्रधान मंत्री, अपने गृह मंत्री का अभिनंदन करूँगा। हमारे भी बहुत लोग कहते थे कि क्या हार जाएंगे? हमने कहा देश हित में देखा जाएगा। आप देखिए, हमने देश को बताने की कोशिश की, तो पूरा नॉर्थ-ईस्ट हम स्वीप कर गए। सिटिजनशिप बिल के रहते हुए स्वीप किया। सर, में बड़े अदब से कहना चाहता हूँ कि देश जागता है, जगाने वाला होना चाहिए और आज यह देश mature हुआ है। Let us understand the changing profile of India, that the people are willing to support a positive initiative for change if the initiative is fair.

सर, अब बात आती है कि आपने इसे क्राइम के अंतर्गत क्यों किया? इसी context में मैंने कहा था कि सुप्रीम कोर्ट ने अपने पूरे जजमेंट में लगभग आठ-नौ पेजेज़ में इस्लामिक कंट्रीज़, बाकी कंट्रीज के तीन तलाक के सिस्टम को आउटलाइन किया है। गुलाम नबी आज़ाद साहब बे-अदबी माफ करेंगे, हम किसी theocracy को सपोर्ट नहीं करते। हम तो आईएसआई और आतंकवाद से लड़ने वाले लोग हैं, उनको पटकने वाले लोग हैं और उनको इस हिंदुस्तान से मुक्त करने वाले लोग हैं। लेकिन हमने यह बात क्यों कही? ...(व्यवधान)...

श्री सभापति: थेड़ा आवाज़ पर भी ध्यान दीजिए। ...(यवधान)...
श्री रवि शंकर प्रसाद: Sir, I am sorry. I am sorry. सर, क्या करें, आज़ाद साहब के सामने बहुत दिन के बाद बोलने का मौका मिला है। सर, हमारा सिर्फ यही कहना है कि इस तरीके से हम लोगों ने आज - हम सबको साथ लेकर चलने की बात करते हैं। कुछ लोग कह रहे थे कि आपने क्या किया? जब हम सत्ता में थे, अटल बिहारी वाजपेयी जी की सरकार में इस देश का एक बहुत ही योग्य राष्ट्रपति हमने बनाया था। वे भी मुस्लिम जमात से आते थे। सर, और बहुत से सवाल आए। में आपसे कहूँगा कि वे सारे सवाल हमने इन मुद्दों में रख दिए हैं। ये सारे सवाल इसलिए हैं कि अगर Arabic countries, Islamic countries, मजहबपरस्त कंट्रीज भी अपने समाज की खवातीनों के लिए बदलाव करने की कोशिश कर रही हैं, तो हम तो एक डेमोक्रेसी है। हम एक सेक्युलर कंट्री हैं, तो यहाँ पर यह क्यों नहीं होना चाहिए? सर, आपने देखा होगा कि हमने एक प्रकार से विस्तार से सारे मुद्दों का जवाब दिया है।

सर, अब मैं political brinkmanship की बात नहीं करूँगा। उसका आरोप तो चलता रहता है, आगे जवाब देंगे। सर, मुझे अंत में एक बात कहनी है। दो सवाल और उठे हैं कि अपनी पत्नी को मैजिस्ट्रेट के सामने क्यों लाया जाए? ...(व्यवधान)...

SHRI KAPIL SIBAL (Uttar Pradesh): Sir, through you, can I put a question to the Minister?

SHRI RAVI SHANKAR PRASAD: Sir, I am not yielding. ...(Interruptions)... Sir, I am not yielding.

MR. CHAIRMAN: The Minister is on his legs. What you are saying is not going on record. You are a very senior Member. You know it.

SHRI RAVI SHANKAR PRASAD: Sir, I am not yielding.
MR. CHAIRMAN: He is not yielding.
श्री रवि शंकर प्रसाद: सर, एक सवाल उठा कि हमने इसमें मैजिस्ट्रेट के यहाँ जाने का प्रावधान क्यों रखा है? कानून में बहुत सारे प्रावधान हैं। अगर कोई बड़े व्यवसायी हैं, तो उनका subsistence allowance ज्यादा होगा और अगर कोई रिक्शा वाला है, तो उसका कम होगा। लेकिन सर, एक बात ध्यान रखी जाए, हमने थोड़ी मोटी जानकारी प्राप्त करने की कोशिश की। तीन तलाक की सबसे अधिक पीड़ित महिलाएँ, 75 परसेंट गरीब परिवारों से आती हैं, यह समझना चाहिए। उन गरीब महिलाओं के लिए भी यह एक बहुत बड़ा रास्ता है।

### 6.00 Р.м.

सर, यह भी कहा गया कि आपने bail में उसको सुनने के लिए क्यों कहा है? यह बहुत सिम्पल-सी बात है। जब husband साहब bail लेकर आएँगे, तो एक सवाल यह उठता है कि वे ऐसा क्यों करें? ठीक है, वे ऐसा न करें। वे तीन तलाक नहीं दें, तो जेल जाने की जरूरत नहीं है। जब वह bail लेने आएगा, तो पति से पूछा जाएगा कि क्या तुमने तीन तलाक दिया है? अगर तुमने नहीं दिया है, तो जाओ, इज्जत से घर लेकर जाओ, नोट कर लेंगे और अगर दिया है, तो जेल जाओ, subsistence allowance दो। So, we have tried to make it as straight as possible. सर, यह जो पूरा सिस्टम है, इसको हमने bailable भी किया है और हमने compoundable भी किया है। किसी ने पूछा कि आपने blood relation क्यों कहा, तो में बताना चाहता हूँ कि सेक्शन 498 में इसका प्रावधान है।

सर, मैं बस एक अंतिम बात कहकर अपनी बात समाप्त करूँगा। ये कहते हैं कि हम मुस्लिम समाज को टारगेट करते हैं। सर, हमारा क्या सोच है, बस यह उदाहरण देकर में अपनी बात समाप्त करूँगा। अटल बिहारी वाजपेयी जी की सरकार में में Information and Broadcasting Minister था। उस समय पाकिस्तान के लाहौर में भारत-पाकिस्तान का एक मैच था, जिसका मुझे निमंत्रण मिला। मैं प्रधान मंत्री के पास गया, तो उन्होंने मुझसे कहा कि जाओ देखो कि क्या है। सर, मैं वीआईपी बॉक्स में कसूरी साहब के साथ बैठा था, जो उस समय वहाँ के विदेश मंत्री थे। उस मैच में जहीर अब्बास ने ऐसी बाउलिंग की कि कई पाकिस्तानी आउट हो गए। यूसुफ पठान ने भी ऐसा ही किया। बाद में, हमारे एक और बैट्समैन ने ...(व्यवधान)...

कई माननीय सदस्य: ज़हीर खान।
SHRI RAVI SHANKAR PRASAD: I correct myself. Zaheer Khan. सर, यूसुफ पठान ने भी ऐसा ही किया। बाद में, मोहम्मद मुश्ताक ने बैटिंग में छ: छक्के लगा दिए। तब बात-बात पर कसूरी साहब मुझसे पूछने लगे कि जनाब रवि शंकर साहब, ये ज़हीर खान साहब, यूसुफ पठान साहब हिन्दुस्तान में कहाँ के मुसलमान हैं? सर, मैं चुप रहा, तो उन्होंने फिर पूछा कि आप कुछ बोलते क्यों नहीं हैं? मैंने कहा- आप बेअदबी माफ कीजिए, वे भारत माता के बन्दे हैं और इस वक्त वे यहाँ पाकिस्तान में भारत को जिताने के लिए आए हैं। सर, यह हमारी सोच है और यही हमारी सोच रहेगी। भले हमें वोट कम मिलता हो, लेकिन अगर हम "सबका साथ, सबका विश्वास और सबका विकास" की बात करते हैं, तो इस पर आगे बढ़ेंगे, वोट का नफा-नुकसान नहीं देखेंगे, क्योंकि वे उतने ही हिन्दुस्तानी हैं, जितने बाकी हैं और हमको उन्हें आगे बढ़ाना है। सर, इसी के साथ मैं इस सदन से गुजारिश करूँगा कि पूरा सदन एक होकर इस बिल को पास करे। ...(व्यवधान)...

MR. CHAIRMAN: I shall first put the Statutory Resolution moved by Shri Elamaram Kareem to vote. The question is:
"That this House disapproves the Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019 (No. 4 of 2019) promulgated by the President of India on 21 ${ }^{\text {st }}$ February, 2019."

The motion was negatived.
...(Interruptions)...

MR. CHAIRMAN: I shall now put the Amendment moved by Shri Elamaram Kareem for reference of the Muslim Women (Protection of Rights on Marriage) Bill, 2019 as passed by Lok Sabha to a Select Committee of the Rajya Sabha to vote. The question is:
"That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:

1. Shri Elamaram Kareem
2. Shri Tiruchi Siva
3. Ms. Dola Sen
4. Shri Bhubaneswar Kalita
5. Prof. Manoj Kumar Jha
6. Shri Sanjay Singh
7. Shri Vaiko
8. Shri K.T. S. TuIsi
9. Shri Kanakamedala Ravindra Kumar
10. Shrimati Vandana Chavan
11. Shri Binoy Viswam
with the instruction to report by the last day of the first week of the next Session of the Rajya Sabha.

SHRI ELAMARAM KAREEM: Sir, I want division. ...(Interruptions)...
MR. CHAIRMAN: Okay. Lobbies to be cleared. ...(Interruptions)... The House will continue to sit for this Bill and also for the next Bill. ...(Interruptions)...

SOME HON. MEMBERS: Sir, there are some new Members.

MR. CHAIRMAN: They will get slips. There are some new Members who have been elected and sworn-in.

SOME HON. MEMBERS: Sir, they have not been allotted seats. ...(Interruptions)...
MR. CHAIRMAN: That is why the voting process is not through electronic voting system. We will do it manually and slips would be given to all Members. ...(Interruptions)... प्लीज़, number one, बैठ के बोलना नहीं है। Secondly, once the Chairman announced something, it has to be followed.

MS. DOLA SEN: Sir, I have a point to make. ...(Interruptions)...
MR. CHAIRMAN: Please, sit down. ...(Interruptions)...
MS. DOLA SEN: Sir, the point is. ...(Interruptions)...
MR. CHAIRMAN: You can meet me later. We will discuss. ...(Interruptions)... I repeat it again. No Member is supposed to go to the seat of another Member. If any Member has got doubt about his seat and his Division Number, as I told you, due to interim arrangement, the slips will be given to them and if any Member finds any difficulty in getting slip, he can raise his hand and I shall see to it that he gets a slip. But, no Member should give slip to another Member and no Member should go and sit by the side of other Member leaving his original seat. This is what is required. ...(Interruptions)... The Ministers can sit in the House. They are Ministers, but they cannot vote. This is the rule ...(Interruptions)... Ministers have got every right to sit. ...(Interruptions)... Secretary-General will now explain the voting procedure.

SECRETARY-GENERAL: Hon. Members, as you are aware, due to some changes in the composition of the House, the consequential changes in the seating plan and allotment of Division Nos. to new Members has not been done as yet. The voting today, therefore, on this Motion of Amendment, will be done through voting slips. These voting slips will be distributed to hon. Members by the officers of the Secretariat. Hon. Members may cast their vote by ticking 'Ayes' 'Noes', 'Abstentions' as per their choice and hand-over the slips back to the officials after signing. Thank you.

MR. CHAIRMAN: I shall now put the Amendment moved by Shri Elamaram Kareem for reference of the Muslim Women (Protection of Rights on Marriage) Bill, 2019 as passed by Lok Sabha to a Select Committee of the Rajya Sabha to vote. The question is:
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8. Shri K.T. S. Tulsi
9. Shri Kanakamedala Ravindra Kumar
10. Shrimati Vandana Chavan
11. Shri Binoy Viswam
with the instruction to report by the last day of the first week of the next Session of the Rajya Sabha.

The House divided.

MR. CHAIRMAN: Result of the 'Division' on disposal of Amendment for reference of the Bill to the Select Committee:

Ayes : 84

Noes: 100

AYES - 84
Abdul Wahab, Shri
Anand Sharma, Shri
Antony, Shri A.K.
Azad, Shri Ghulam Nabi
Babbar, Shri Raj
Bachchan, Shrimati Jaya

Banerjee, Shri Ritabrata
Bharti, Shrimati Misha
Bhattacharya, Shri P.
Bhunia, Shri Manas Ranjan
Biswas, Shri Abir Ranjan
Bora, Shri Ripun
Chakraborty, Shri Subhasish
Chandrashekhar, Shri G.C.
Chavan, Shrimati Vandana
Chhetri, Shrimati Shanta
Chidambaram, Shri P.
Chowdhury, Prof. Jogen
Dalwai, Shri Husain
Dullo, Shri Shamsher Singh
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Gowda, Prof. M. V. Rajee
Gupta, Shri Manish
Gupta, Shri Narain Dass
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Md. Nadimul
Hariprasad, Shri B. K.
Hassan, Shri Ahamed
Hussain, Shri Syed Nasir
Jha, Prof. Manoj Kumar
Kalita, Shri Bhubaneswar
Kareem, Shri Elamaram

Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Shri Javed Ali
Khan, Shri Mohd. Ali
Memon, Shri Majeed
Mistry, Shri Madhusudan
Narah, Shrimati Ranee
Nishad, Shri Vishambhar Prasad
O'Brien, Shri Derek
Patel, Shri Ahmed
Patel, Shri Rajmani
Punia, Shri P. L.
Ragesh, Shri K. K.
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K.V.P. Ramachandra
Rathwa Naranbhai J., Shri
Ravi, Shri Vayalar
Ray, Shri Sukhendu Sekhar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Sahu, Shri Dhiraj Prasad
Seetharama Lakshmi, Shrimati Thota
Selja, Kumari
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri M.
Sibal, Shri Kapil

Singh, Shri Akhilesh Prasad
Singh, Shri Digvijaya
Singh, Shri Rewati Raman
Singh, Shri Sanjay
Singhvi, Dr. Abhishek Manu
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Thakur, Shrimati Viplove
Tlau, Shri Ronald Sapa
Vaiko, Shri
Verma, Shri Ravi Prakash
Verma, Shrimati Chhaya
Viswam, Shri Binoy
Vora, Shri Motilal
Wilson, Shri P.
Yadav, Prof. Ram Gopal
Yajnik, Dr. Amee
NOES - 100
Acharya, Shri Prasanna
Agrawal, Dr. Anil
Akbar, Shri M. J.
Alphons, Shri K. J.
Athawale, Shri Ramdas
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Baluni, Shri Anil

Bhunder, Sardar Balwinder Singh
Chandrasekhar, Shri Rajeev
Chhatrapati, Shri Sambhaji
Chowdary, Shri Y. S.
Dasgupta, Shri Swapan
Desai, Shri Anil
Dhindsa, Sardar Sukhdev Singh
Dhoot, Shri Rajkumar
Dudi, Shri Ram Narain
Dungarpur, Shri Harshvardhan Singh
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawarchand
Goel, Shri Vijay
Gohel, Shri Chunibhai Kanjibhai
Goyal, Shri Piyush
Gujral, Shri Naresh
Hembram, Shrimati Sarojini
Jadhav, Dr. Narendra
Jain, Dr. Anil
Jaishankar, Shri S.
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kakade, Shri Sanjay Dattatraya
Kardam, Shrimati Kanta
Kashyap, Shri Ram Kumar
Kom, Shrimati M. C. Mary
Kore, Dr. Prabhakar

Lachungpa, Shri Hishey
Lokhandwala, Shri Jugalsinh Mathurji
Mahatme, Dr. Vikas
Malik, Shri Shwait
Mandaviya, Shri Mansukh
Manhas, Shri Shamsher Singh
Mansingh, Dr. Sonal
Mathur, Shri Om Prakash
Meena, Dr. Kirodi Lal
Mohapatra, Dr. Raghunath
Muraleedharan, Shri V.
Nadda, Shri Jagat Prakash
Nanda, Shri Prashanta
Naqvi, Shri Mukhtar Abbas
Nathwani, Shri Parimal
Nekkanti, Shri Bhaskar Rao
Netam, Shri Ram Vichar
Nirmala Sitharaman, Shrimati
Oraon, Shri Samir
Panchariya, Shri Narayan Lal
Pandey, Ms. Saroj
Paswan, Shri Ram Vilas
Patnaik, Shri Amar
Patra, Shri Sasmit
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Pradhan, Shri Dharmendra
Puri, Shri Hardeep Singh
Rajbhar, Shri Sakaldeep

Ramesh, Shri C. M.
Rane, Shri Narayan
Rao, Shri G.V.L. Narasimha
Rao, Shri Garikapati Mohan
Raut, Shri Sanjay
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Shakal, Shri Ram
Shukla, Shri Shiv Pratap
Singh, Chaudhary Birender
Singh, Shri Ajay Pratap
Singh, Shri Amar
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Sinha, Shri R. K.
Sinha, Shri Rakesh
Soni, Shri Kailash
Subhash Chandra, Dr.
Suresh Gopi, Shri
Swain, Shri Narendra Kumar
Swamy, Dr. Subramanian
Tasa, Shri Kamakhya Prasad
Tendulkar, Shri Vinay Dinu
Thakur, Dr. C.P.
Tomar, Shri Vijay Pal Singh
Tundiya, Mahant Shambhuprasadji
Uikey, Shrimati Sampatiya
Vaishnaw, Shri Ashwini

Vats, Dr. D.P.
Venkatesh, Shri T. G.
Verma, Shri Ramkumar
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment moved by Shri S.R. Balasubramoniyan for reference of the Muslim Women (Protection of Rights on Marriage) Bill, 2019 as passed by Lok Sabha to a Select Committee of the Rajya Sabha to vote. The question is:
"That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-
(Names to be given at the time of moving the motion)
with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

The motion was negatived.
MR. CHAIRMAN: I shall now put the Motion moved by Shri Ravi Shankar Prasad to vote. The question is:
"That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.
MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are two Amendments; Amendment(No.9) by Dr. T. Subbarami Reddy and Amendment (No.16) by Shri Elamaram Kareem. Dr. Reddy, are you pressing your Amendment?

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, before my decision, I would like to say that my Amendment to Clause 2 is about the jurisdiction of the Judicial Magistrate...

MR. CHAIRMAN: No, no. You are supposed to say, "I am pressing" or 'I am not pressing'.

DR. T. SUBBARAMI REDDY: ...and I have made it clear that it should be either at the place where the woman was last residing with her husband or the place where the marriage took place. Sir, I am not pressing it.

MR. CHAIRMAN: Okay. Now, Amendment (No.16) by Shri Elamaram Kareem. Are you moving?

## CLAUSE 2 - DEFINITIONS

SHRI ELAMARAM KAREEM: Sir, I move:
(No.16) That at page 2, for lines 1 to 3, the following be substituted, namely:-
(b) "Magistrate" means a Judicial Officer in-charge of the family court of the area where the married Muslim woman, upon whom talaq is pronounced resides; and"

The question was put and the motion was negatived.
Clause 2 was added to the Bill.
MR. CHAIRMAN: In Clause 3, there are three Amendments. Amendment (No.5) by Shri Javed Ali Khan. Are you moving it?

SHRI JAVED ALI KHAN: Yes, Sir. I am moving it. Sir, I move:

## CLAUSE 3 - TALAQ TO BE VOID AND ILLEGAL

(No.5) That at page 2, line 11, forthe words "void and illegal", the words "treated as only one revocable divorce" be substituted.

MR. CHAIRMAN: Amendment (No.10) by Dr. T. Subbarami Reddy. Are you moving it?

DR. T. SUBBARAMI REDDY: Sir, my amendment to this Clause is that...
MR. CHAIRMAN: No, no, please. ...(Interruptions)...
DR. T. SUBBARAMI REDDY: I want division if you don't permit me. ...(Interruptions)... So, my amendment to the Clause is that the pronouncement of talaq shall be void as suggested by Supreme Court. So, the word 'illegal' must be omitted from the Bill. This is my suggestion. Sir, I am not moving it.

MR. CHAIRMAN: Okay. Not moved. Amendment (No.19) by Shri Husain Dalwai. Are you moving it?

SHRI HUSAIN DALWAI (Maharashtra): Sir, I am not moving.

MR. CHAIRMAN: Thank you. I shall put Amendment (No.5) moved by Shri Javed Ali Khan to vote.

The motion was negatived.
Clause 3 was added to the bill

MR. CHAIRMAN: In Clause 4, there are seven Amendments. Amendment (No.1) by Shri K.T.S. Tulsi. He is not there. Amendment (No.6) by Shri Javed Ali Khan. Are you moving it?

CLAUSE 4 - PUNISHMENT FOR PRONOUNCING TALAQ

SHRI JAVED ALI KHAN: Sir, I move:
(No.6) That at page 2, for lines 12 to 14, the following be substituted, namely:-
"4. A muslim woman upon whom talaq is pronounced by her husband shall be entitled for punitive damages or to file a criminal complaint".

MR. CHAIRMAN: Amendment (No.11) by Dr. T. Subbarami Reddy.
DR. T. SUBBARAMI REDDY: Sir, my Amendment to Clause 4 is to remove the imprisonment provision, and only a fine which may extend up to ₹ 5 lakh will do justice to the woman.

MR. CHAIRMAN: Are you moving it?
DR. T. SUBBARAMI REDDY: I am not moving it.

MR. CHAIRMAN: Good. Amendment (No.14) by Shri K. Somaprasad. Are you moving it?

SHRI K. SOMAPRASAD (Kerala): Sir, I move:
(No.14) That at page 2, lines 13 and 14, for the words "shall be punished with imprisonment for a term which may extend to three years, and shall also be liable to fine", the words "shall be punished with a fine which may extend up to fifty thousand rupees" be substituted.

MR. CHAIRMAN: Amendment (No. 17) by Shri Elamaram Kareem.
SHRI ELAMARAM KAREEM: Sir, I move:
(No.17) That at page 2, for clause 4, the following be substituted, namely:"(4) Punishment or fine, if any, against the Muslim husband who pronounces talaq, as referred to in section 3, upon his wife shall be decided by the Magistrate as per existing laws."

MR. CHAIRMAN: Amendment (No. 20) by Shri Husain Dalwai. Are you moving it?

SHRI HUSAIN DALWAI: Sir, I move:
(20) That at page 2, for lines 12 and 14, the following be substituted namely:-

43 of 2005. "4. (1) If talaq referred to in section 3 of this Act is Rights pronounced against a married Muslim woman, it shall be treated as 'domestic violence' as defined in section 3 of the Protection of women from Domestic Violence Act, 2005;
(2)A married Muslim woman against whom talaq is pronounced shall be entitled to approach the Magistrate for enforcement of her rights, in such manner as may be determined by the Magistrate.

Explanation- For the purpose of this section, the rights of a married Muslim woman include but are not limited to, her right to reside in the shared household, custody of her minor children and maintenance for herself and her dependent children.
(3)The Magistrate shall forthwith depute a Protection Officer appointed under section 8 of the Protection of Women from Domestic Violence Act, 2005 who shall take all steps necessary to ensure that the rights of the married Muslim woman are secured without any delay".

MR. CHAIRMAN: Amendment (No. 24) by Shri Digvijaya Singh. Are you moving it?

SHRI DIGVIJAYA SINGH: Sir, I move:
(No.24) That at page 2, for lines 13 and 14, the words "shall be liable to a penalty of not less than one lakh rupees and ten thousand rupees per month as subsistence allowance till she remains unmarried" be substituted.

MR. CHAIRMAN: I shall now put the Amendment (No.6) moved by Shri Javed Ali Khan to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.14) moved by Shri K. Somaprasad to vote.

## The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.17) moved by Shri Elamaram Kareem to vote.

## The motion was negatived.

...(Interruptions)...

MR. CHAIRMAN: I shall now put the Amendment (No.20) moved by Shri Husain Dalwai to vote.

> The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.24) moved by Shri Digvijaya Singh to vote. The question is:
(No.24) That at page 2, for lines 13 and 14, the words "shall be liable to a penalty of not less than one lakh rupees and ten thousand rupees per month as subsistence allowance till she remains unmarried" be substituted.

SHRI DIGVIJAYA SINGH: Sir, I want division, and allow me to speak for one minute. I seek the support of the House that the criminal liability of this Clause should be deleted and instead it should be "shall be liable to a penalty of not less than one lakh rupees and ten thousand rupees per month as subsistence allowance till she remains unmarried." So, I seek the indulgence of the House and seek the support of the House to approve this amendment. Thank you, Sir.

## The House divided

MR. CHAIRMAN: Ayes: 84
Noes: 100

## AYES - 84

Abdul Wahab, Shri
Anand Sharma, Shri
Antony, Shri A.K.
Azad, Shri Ghulam Nabi
Babbar, Shri Raj
Bachchan, Shrimati Jaya
Banerjee, Shri Ritabrata
Bharti, Shrimati Misha
Bhattacharya, Shri P.
Bhunia, Shri Manas Ranjan
Biswas, Shri Abir Ranjan
Bora, Shri Ripun
Chakraborty, Shri Subhasish
Chandrashekhar, Shri G.C.
Chavan, Shrimati Vandana
Chhetri, Shrimati Shanta
Chidambaram, Shri P.
Chowdhury, Prof. Jogen
Dalwai, Shri Husain
Dullo, Shri Shamsher Singh
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Gowda, Prof. M. V. Rajeev
Gupta, Shri Manish

Gupta, Shri Narain Dass
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Md. Nadimul
Hariprasad, Shri B. K.
Hassan, Shri Ahamed
Hussain, Shri Syed Nasir
Jha, Prof. Manoj Kumar
Kalita, Shri Bhubaneswar
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Shri Javed Ali
Khan, Shri Mohd. Ali
Memon, Shri Majeed
Mistry, Shri Madhusudan
Narah, Shrimati Ranee
Nishad, Shri Vishambhar Prasad
O'Brien, Shri Derek
Patel, Shri Ahmed
Patel, Shri Rajmani
Punia, Shri P. L.
Ragesh, Shri K. K.
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K.V.P. Ramachandra
Rathwa Naranbhai J., Shri

Ravi, Shri Vayalar
Ray, Shri Sukhendu Sekhar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Sahu, Shri Dhiraj Prasad
Seetharama Lakshmi, Shrimati Thota
Selja, Kumari
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri M.
Sibal, Shri Kapil
Singh, Shri Akhilesh Prasad
Singh, Shri Digvijaya
Singh, Shri Rewati Raman
Singh, Shri Sanjay
Singhvi, Dr. Abhishek Manu
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Thakur, Shrimati Viplove
Tlau, Shri Ronald Sapa
Vaiko, Shri
Verma, Shri Ravi Prakash
Verma, Shrimati Chhaya
Viswam, Shri Binoy
Vora, Shri Motilal
Wilson, Shri P.

Yadav, Prof. Ram Gopal
Yajnik, Dr. Amee

## NOES 100

Acharya, Shri Prasanna
Agrawal, Dr. Anil
Akbar, Shri M. J.
Alphons, Shri K. J
Athawale, Shri Ramdas
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Baluni, Shri Anil
Bhunder, Sardar Balwinder Singh
Chandrasekhar, Shri Rajeev
Chhatrapati, Shri Sambhaji
Chowdary, Shri Y. S.
Dasgupta, Shri Swapan
Desai, Shri Anil
Dhindsa, Sardar Sukhdev Singh
Dhoot, Shri Rajkumar
Dudi, Shri Ram Narain
Dungarpur, Shri Harshvardhan Singh
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawarchand
Goel, Shri Vijay
Gohel, Shri Chunibhai Kanjibhai
Goyal, Shri Piyush
Gujral, Shri Naresh
Hembram, Shrimati Sarojini
Jadhav, Dr. Narendra

Jain, Dr. Anil
Jaishankar, Shri S.
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kakade, Shri Sanjay Dattatraya
Kardam, Shrimati Kanta
Kashyap, Shri Ram Kumar
Kom, Shrimati M. C. Mary
Kore, Dr. Prabhakar
Lachungpa, Shri Hishey
Lokhandwala, Shri Jugalsinh Mathurji
Mahatme, Dr. Vikas
Malik, Shri Shwait
Mandaviya, Shri Mansukh
Manhas, Shri Shamsher Singh
Mansingh, Dr. Sonal
Mathur, Shri Om Prakash
Meena, Dr. Kirodi Lal
Mohapatra, Dr. Raghunath
Muraleedharan, Shri V.
Nadda, Shri Jagat Prakash
Nanda, Shri Prashanta
Naqvi, Shri Mukhtar Abbas
Nathwani, Shri Parimal
Nekkanti, Shri Bhaskar Rao
Netam, Shri Ram Vichar
Nirmala Sitharaman, Shrimati

Oraon, Shri Samir
Panchariya, Shri Narayan Lal
Pandey, Ms. Saroj
Paswan, Shri Ram Vilas
Patnaik, Shri Amar
Patra, Shri Sasmit
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Pradhan, Shri Dharmendra
Puri, Shri Hardeep Singh
Rajbhar, Shri Sakaldeep
Ramesh, Shri C. M.
Rane, Shri Narayan
Rao, Shri G.V.L. Narasimha
Rao, Shri Garikapati Mohan
Raut, Shri Sanjay
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Shakal, Shri Ram
Shukla, Shri Shiv Pratap
Singh, Chaudhary Birender
Singh, Shri Ajay Pratap
Singh, Shri Amar
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Sinha, Shri R. K.
Sinha, Shri Rakesh
Soni, Shri Kailash

Subhash Chandra, Dr.
Suresh Gopi, Shri
Swain, Shri Narendra Kumar
Swamy, Dr. Subramanian
Tasa, Shri Kamakhya Prasad
Tendulkar, Shri Vinay Dinu
Thakur, Dr. C.P.
Tomar, Shri Vijay Pal Singh
Tundiya, Mahant Shambhuprasadji
Uikey, Shrimati Sampatiya
Vaishnaw, Shri Ashwini
Vats, Dr. D.P.
Venkatesh, Shri T. G.
Verma, Shri Ramkumar
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
The motion was negatived.
Clause 4 was added to the Bill.

MR. CHAIRMAN: Attentively सुनना चाहिए, तभी आपको समझ में आएगा। अगर थोड़ा इधर-उधर हो गया तो फिर...

In Clause 5, there are five Amendments. There are two Amendments (Nos. 2 and 3) by Shri K.T.S. Tulsi; he is absent.

There is one Amendment (No.7) by Shri Javed Ali Khan. Are you moving the Amendment?

SHRI JAVED ALI KHAN: Sir, I move:

## CLAUSE 5 - SUBSISTENCE ALLOWANCE

(No.7) That at page 2, line 20, for the words "may be determined by Magistrate" the words "per section 125 of the Code of Criminal Procedure, 1973" be substituted.

MR. CHAIRMAN: There is one Amendment (No.12) by Dr. T. Subbarami Reddy. Are you moving the Amendment?

DR. T. SUBBARAMI REDDY: Sir, I want to draw the attention of the hon. Minister ...(Interruptions)... I have every right to speak. Nobody can stop me. ...(Interruptions)... If you don't permit, I will ask for division.

श्री सभापति: ठीक है, लेकिन ऐसे conditional नहीं हो सकता।

DR. T. SUBBARAMI REDDY: Subsistence Allowance should cover education of children also.

MR. CHAIRMAN: Amendment No. 12 is not moved. There is one Amendment (No.21) by Shri Husain Dalwai. Are you moving the Amendment?

SHRI HUSAIN DALWAI: Sir, I move:
(No. 21) That at page 2, clause 5, be deleted.
MR. CHAIRMAN: I shall put the Amendment (No.7) moved by Shri Javed Ali Khan to vote

The motion was negatived.
MR. CHAIRMAN: I shall put the Amendment (No.21) moved by Shri Husain Dalwai to vote.

The motion was negatived.
Clause 5 was added to the Bill.

MR. CHAIRMAN: In Clause 6, there is one Amendment (No.22) by Shri Husain Dalwai. Are you moving the amendment?

SHRI HUSAIN DALWAI: Sir, I move:

## CLAUSE 6 - CUSTODY OF MINOR CHILDREN

(No. 22) That at page 2, clause 6, be deleted.
MR. CHAIRMAN: I shall put the Amendment (No.22) moved by Shri Husain Dalwai to vote.

The motion was negatived.
Clause 6 was added to the Bill.

MR. CHAIRMAN: In clause 7, there are seven Amendments. There is one Amendment (No.4) by Shri K.T.S. Tulsi; he is absent.

There is one Amendment (No.8) by Shri Javed Ali Khan. Are you moving it? SHRI JAVED ALI KHAN (Uttar Pradesh): Sir, I move:

CLAUSE 7 - OFFENCE TO BE COGNIZABLE, COMPOUNDABLE, ETC.
(No. 8) That at page 2, clause 7, be deleted.
MR. CHAIRMAN: There is one Amendment (No.13) by Dr. T. Subbarami Reddy. Are you moving the Amendment?

DR. T. SUBBARAMI REDDY: I am not moving the Amendment. ...(Interruptions)...
MR. CHAIRMAN: He has got the right either to move it or not to move it. There is one Amendment (No.15) by Shri K. Somaprasad. Are you moving it?

SHRI K. SOMAPRASAD: Sir, I move:
(No. 15) That at page 2, lines 33 to 36 be deleted.
MR. CHAIRMAN: There is one Amendment (No.18) by Shri Elamaram Kareem. Are you moving it?

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 18) That at page 2, clause 7 be deleted.
MR. CHAIRMAN: There is one Amendment (No.23) by Shri Husain Dalwai. Are you moving it?

SHRI HUSAIN DALWAI: Sir, I move:
(No. 23) That at page 2, clause 7, be deleted.
MR. CHAIRMAN: There is one Amendment (No.25) by Shri Digvijaya Singh. Are you moving it?

श्री दिग्विजय सिंह: महोदय, मैं माननीय मंत्री जी से प्रार्थना करता हूं कि...
श्री सभापति: वह तो हो गया है।
श्री दिग्विजय सिंह: सभी की सहमति थी कि कृपया liability खत्म करके आप एक लाख रुपये दीजिए और दस हज़ार रुपए महावार दीजिए। Sir, I move:
(No. 25) That at page 2, clause 7 be deleted.

MR. CHAIRMAN: I shall put the Amendment (No.8) moved by Shri Javed Ali Khan to vote.

The motion was negatived.
MR. CHAIRMAN: I shall put the Amendment (No.15) moved by Shri K. Somaprasad to vote

The motion was negatived.

MR. CHAIRMAN: I shall put the Amendment (No.18) moved by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. CHAIRMAN: I shall put the Amendment (No.23) moved by Shri Husain Dalwai to vote.

The motion was negatived.
MR. CHAIRMAN: I shall put the Amendment (No.25) moved by Shri Digvijaya Singh to vote.

The motion was negatived.
Clause 7 was added to the Bill.

Clause 8 was added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAVI SHANKAR PRASAD: Sir, I move:

That the Bill be passed

The question was proposed.
श्री गुलाम नबी आज़ाद: सभापति महोदय, जहां तक मुस्लिम महिलाओं या सभी महिलाओं के सशक्तिकरण का सवाल है, तमाम विपक्ष जो इस साइड है, हम इस हक़ में हैं कि सशक्तिकरण होना चाहिए। जहां तक इस बिल का सवाल है, प्रश्न है, हम यह बिल भी चाहते थे और यह भी चाहते थे कि इसमें कुछ modification किए जाएं और यह बिल पास हो जाए। सर, इसलिए हमने दो चीज़ें कीं - एक तो अपोज़िशन ने रिज़ॉल्यूशन मूव किया था, ताकि यह सेलेक्ट कमेटी को मिल जाता और वहां इस पर विस्तार से चर्चा हो जाती और एक मौका दिया था, लेकिन सत्ताधारी पार्टी ने उस रिज़ॉल्यूशन को रिजेक्ट कर दिया। फिर सारे विपक्ष ने एक अमेंडमेंट दिया कि यह क्रिमिनल लॉ नहीं होना चाहिए, यह
[श्री गुलाम नबी आज़ाद]
सिविल लॉ होना चाहिए। हमें पूरी उम्मीद थी कि इस अमेंडमेंट को सरकार accept करेगी, लेकिन सरकार ने विपक्ष का यह अमेंडमेंट भी रिजेक्ट कर दिया, इसलिए विपक्ष को मजबूरी में इस बिल के खिलाफ वोट करना होगा।










الس بل كـــ خلانـ ووــ كرنا بوكا.

श्री सभापतिः ठीक है। आपका अधिकार है। Now, the question is:
That the Bill be passed.
The House divided.
MR. CHAIRMAN: Ayes : 99
Noes: 84

AYES - 99

Acharya, Shri Prasanna
Agrawal, Dr. Anil

Akbar, Shri M. J.
Alphons, Shri K. J.
Athawale, Shri Ramdas
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Baluni, Shri Anil
Bhunder, Sardar Balwinder Singh
Chandrasekhar, Shri Rajeev
Chhatrapati, Shri Sambhaji
Chowdary, Shri Y. S.
Dasgupta, Shri Swapan
Desai, Shri Anil
Dhindsa, Sardar Sukhdev Singh
Dhoot, Shri Rajkumar
Dudi, Shri Ram Narain
Dungarpur, Shri Harshvardhan Singh
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawarchand
Goel, Shri Vijay
Gohel, Shri Chunibhai Kanjibhai
Goyal, Shri Piyush
Gujral, Shri Naresh
Hembram, Shrimati Sarojini
Jadhav, Dr. Narendra
Jain, Dr. Anil
Jaishankar, Shri S.
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat

Judev, Shri Ranvijay Singh
Kakade, Shri Sanjay Dattatraya
Kardam, Shrimati Kanta
Kashyap, Shri Ram Kumar
Kom, Shrimati M. C. Mary
Kore, Dr. Prabhakar
Lachungpa, Shri Hishey
Lokhandwala, Shri Jugalsinh Mathurji
Mahatme, Dr. Vikas
Malik, Shri Shwait
Mandaviya, Shri Mansukh
Manhas, Shri Shamsher Singh
Mansingh, Dr. Sonal
Mathur, Shri Om Prakash
Meena, Dr. Kirodi Lal
Mohapatra, Dr. Raghunath
Muraleedharan, Shri V.
Nadda, Shri Jagat Prakash
Nanda, Shri Prashanta
Naqvi, Shri Mukhtar Abbas
Nathwani, Shri Parimal
Netam, Shri Ram Vichar
Nirmala Sitharaman, Shrimati
Oraon, Shri Samir
Panchariya, Shri Narayan Lal
Pandey, Ms. Saroj
Paswan, Shri Ram Vilas
Patnaik, Shri Amar
Patra, Shri Sasmit

Poddar, Shri Mahesh
Prabhu, Shri Suresh
Pradhan, Shri Dharmendra
Puri, Shri Hardeep Singh
Rajbhar, Shri Sakaldeep
Ramesh, Shri C.M.
Rane, Shri Narayan
Rao, Shri G.V.L. Narasimha
Rao, Shri Garikapati Mohan
Raut, Shri Sanjay
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Shakal, Shri Ram
Shukla, Shri Shiv Pratap
Singh, Chaudhary Birender
Singh, Shri Ajay Pratap
Singh, Shri Amar
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Sinha, Shri R. K.
Sinha, Shri Rakesh
Soni, Shri Kailash
Subhash Chandra, Dr.
Suresh Gopi, Shri
Swain, Shri Narendra Kumar
Swamy, Dr. Subramanian
Tasa, Shri Kamakhya Prasad
Tendulkar, Shri Vinay Dinu

Thakur, Dr. C.P.
Tomar, Shri Vijay Pal Singh
Tundiya, Mahant Shambhuprasadji
Uikey, Shrimati Sampatiya
Vaishnaw, Shri Ashwini
Vats, Dr. D.P.
Venkatesh, Shri T. G.
Verma, Shri Ramkumar
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
NOES -84
Abdul Wahab, Shri
Anand Sharma, Shri
Antony, Shri A.K.
Azad, Shri Ghulam Nabi
Babbar, Shri Raj
Bachchan, Shrimati Jaya
Banerjee, Shri Ritabrata
Bharti, Shrimati Misha
Bhattacharya, Shri P.
Bhunia, Shri Manas Ranjan
Biswas, Shri Abir Ranjan
Bora, Shri Ripun
Chakraborty, Shri Subhasish
Chandrashekhar, Shri G.C.
Chavan, Shrimati Vandana
Chhetri, Shrimati Shanta
Chidambaram, Shri P.
Chowdhury, Prof. Jogen

Dalwai, Shri Husain
Dullo, Shri Shamsher Singh
Elangovan, Shri T. K. S.
Fernandes, Shri Oscar
Gowda, Prof. M. V. Rajeev
Gupta, Shri Manish
Gupta, Shri Narain Dass
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Md. Nadimul
Hariprasad, Shri B. K.
Hassan, Shri Ahamed
Hussain, Shri Syed Nasir
Jha, Prof. Manoj Kumar
Kalita, Shri Bhubaneswar
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Shri Javed Ali
Khan, Shri Mohd. Ali
Memon, Shri Majeed
Mistry, Shri Madhusudan
Narah, Shrimati Ranee
Nishad, Shri Vishambhar Prasad
O'Brien, Shri Derek
Patel, Shri Ahmed
Patel, Shri Rajmani
Punia, Shri P. L.

Ragesh, Shri K. K.
Ramamurthy, Shri K. C.
Ramesh, Shri Jairam
Rangarajan, Shri T.K.
Rao, Dr. K.V.P. Ramachandra
Rathwa Naranbhai J., Shri
Ravi, Shri Vayalar
Ray, Shri Sukhendu Sekhar
Reddy, Dr. T. Subbarami
Reddy, Shri V. Vijayasai
Sahu, Shri Dhiraj Prasad
Seetharama Lakshmi, Shrimati Thota
Selja, Kumari
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri M.
Sibal, Shri Kapil
Singh, Shri Akhilesh Prasad
Singh, Shri Digvijaya
Singh, Shri Rewati Raman
Singh, Shri Sanjay
Singhvi, Dr. Abhishek Manu
Siva, Shri Tiruchi
Somaprasad, Shri K.
Soni, Shrimati Ambika
Syiem, Shrimati Wansuk
Tamta, Shri Pradeep
Thakur, Shrimati Viplove
Tlau, Shri Ronald Sapa

Vaiko, Shri
Verma, Shri Ravi Prakash
Verma, Shrimati Chhaya
Viswam, Shri Binoy
Vora, Shri Motilal
Wilson, Shri P.
Yadav, Prof. Ram Gopal
Yajnik, Dr. Amee

# ABSTAINED -01 <br> Nekkanti, Shri Bhaskar Rao <br> The motion is adopted. <br> MR. CHAIRMAN: Open the lobbies. <br> Statutory Resolution disapproving the Companies (Amendment) Second <br> Ordinance, 2019 (No. 6 of 2019) 

And
The Companies (Amendment) Bill, 2019
MR. CHAIRMAN: Now, the Statutory Resolution disapproving the Companies (Amendment) Second Ordinance, 2019 and the Companies (Amendment) Bill to be discussed together. Please. ...(Interruptions)... Please sit down. ...(Interruptions)... This is not the way. ...(Interruptions)... This is not the way. ...(Interruptions)... What is 'No'? ...(Interruptions)... It is there on the Agenda. ...(Interruptions)... It is very much there on the Agenda. ...(Interruptions)...

सभा के नेता (श्री थावरचन्द गहलोत): सभापति महोदय, यह तय हुआ था कि देर तक बैठेंगे। ...(व्यवधान)... लंच ब्रेक करने के समय यह तय किया था कि देर तक ...(व्यवधान)...

MR. CHAIRMAN: You do not want to sit during lunch time. ...(Interruptions)... You do not want to have discussion here at 6.30. ...(Interruptions)... The other House is sitting up to 10 o'clock, 11 o'clock. ...(Interruptions)... I leave it to your collective wisdom. I appeal to all of you to please stay back and take up the Bill. ...(Interruptions)...

It is not fair. ...(Interruptions)... Please. ...(Interruptions)... Please be seated. I once again appeal......(Interruptions)... This is not the personal work of anybody. It is your duty. ...(Interruptions)... It is an Ordinance, it has to be replaced by a Bill. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, the LoP has gone. ...(Interruptions)... Sir, tomorrow, we will do it. ...(Interruptions)... Sir, tomorrow, at 12 o'clock. ...(Interruptions)... 12 o'clock tomorrow, Sir. ...(Interruptions)...

MR. CHAIRMAN: Shrimati Nirmala Sitharaman. ...(Interruptions)...
SHRI V. MURALEEDHARAN: Sir, it is listed in the Business of today. ...(Interruptions)... It is listed in the Business of today. ...(Interruptions)... We should sit and pass it.

MR. CHAIRMAN: This is an Ordinance. ...(Interruptions)... This is an Ordinance, which has to be replaced by the Bill.

SHRI V. MURALEEDHARAN: Sir, it is an Ordinance which will lapse tomorrow. So, it has to be taken up today. ...(Interruptions)...

SHRI TIRUCHI SIVA: All the Bills are Ordinances. ...(Interruptions)...
MR. CHAIRMAN: No, no. All the Bills are not Ordinances. ...(Interruptions)...
MR. CHAIRMAN: Shrimati Nirmala Sitharaman to move a motion for consideration of the Companies (Amendment) Bill, 2019.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move. ...(Interruptions)...

MR. CHAIRMAN: Shri Binoy Viswam, Shri Elamaram Kareem, Dr. T. Subbarami Reddy, Shri K.K. Ragesh, Shri T.K. Rangarajan to move the following Resolution. Are you moving?

SHRI K.K. RAGESH: Sir, I move:
"That the Houses disapproves the Companies (Amendment) Second Ordinance, 2019 (No. 6 of 2019) promulgated by the President of India on 21st February, 2019."

SHRI T.K. RANGARAJAN: Sir, we are walking out. ...(Interruptions)... (At this stage some hon. Members left the Chamber)

SHRI ANAND SHARMA: Sir, we have not agreed. ...(Interruptions)... We are walking out in protest. ...(Interruptions)...

MR. CHAIRMAN: No, no. This is not fair. I have no problem. ...(Interruptions)... I have no problem. ...(Interruptions)... That is part of the Agenda, which has been approved. ...(Interruptions)... Time has been allotted. ...(Interruptions)... I do not want to argue with anybody. Resolution moved. The Minister to move the motion for consideration of the Companies (Amendment) Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, this Bill will lapse tomorrow. So, let us. ...(Interruptions)... Sir, I am very grateful to you. ...(Interruptions)...

SHRI BHUBANESWAR KALITA (Assam): Sir, sense of the House should be taken. ...(Interruptions)...

MR. CHAIRMAN: You want the sense of the House to be taken. You know the result. Why are you asking for it? ...(Interruptions)... Kalita ji, you are a senior Member. ...(Interruptions)... I do not want that situation. ...(Interruptions)... I do not want that situation. ...(Interruptions)... Okay, I ask the House, are you in favour of sitting and continuing with this Bill? ...(Interruptions)...

SHRI B.K. HARIPRASAD (Karnataka): Sir, they have got brute majority. ...(Interruptions)... So, they want to * ...(Interruptions)...

MR. CHAIRMAN: Don't use such words. ...(Interruptions)... No, no. This is not the way. ...(Interruptions)... We are elected and we are duty bound to take up the Business of the House. ...(Interruptions)... You have to understand this.

SHRIMATI NIRMALA SITHARAMAN: Very well said, Sir. ...(Interruptions)... Very well said, Sir.

SHRI TIRUCHI SIVA: Sir, please consider our demand also. That is all. ...(Interruptions)...

MR. CHAIRMAN: Hon. Minister to move the Bill. ...(Interruptions)...
SHRIMATI NIRMALA SITHARAMAN: Sir, I move:
"That the Bill further to amend the Companies Act, 2013, as passed by Lok Sabha, be taken into consideration."
...(Interruptions)...
The questions were proposed.

[^13]MR. CHAIRMAN: I appeal to everybody to come back to their seats. ...(Interruptions)... The Statutory Resolution and the Motion for Consideration. ...(Interruptions)...

SHRI VAIKO: Sir, I am not walking out. ...(Interruptions)...
MR. CHAIRMAN: Good. Now, from the Congress Party... ...(Interruptions)... Not present. Ms. Dola Sen, not present; Shri A. Navaneethakrishnan, not present; Shri N. Gokulakrishnan, not present; Shri T.K. Rangarajan, not present; Prof. Manoj Kumar Jha, not present; Shri P. Wilson, not present. Shri Naresh Gujral.

SHRI NARESH GUJRAL: Sir, the company law is meant to protect the interests of all the stakeholders, be it shareholders, employees, consumers, or the Government, and to ensure that there is ethical corporate governance. India wishes to attract more FDI and more investment. For that, it is essential that our companies maintain the highest ethical standards and command the confidence of their international investors.

Sir, I congratulate the Government for safeguarding the public interest by promoting greater corporate governance in the Companies (Amendment) Bill, 2019. It has reclassified several offences as civil defaults which can be settled outside the courts. The Bill debars auditors who are guilty of misconduct by NFRA and this will restore the eroding confidence and trust in the financial statements of the companies.

Sir, there is one issue which, through you, I want to bring to the attention of hon. Minister. As the Act is today, there is a clause that if a company has a paidup capital of ₹5 crores, irrespective of its turnover, it is bound to employ a full-time Company Secretary. This makes no sense. This is illogical. In fact, it is bizarre. And, I have been raising this issue in this House for the last two years. Mr. Arun Jaitley had given me an assurance in this regard on the floor of this House. I would request the hon. Minister, in her rules, to kindly change this provision because you believe in improving our efficiency, you want the businesses to flourish. So, I would be very grateful if this can be considered. Thank you, Sir.

MR. CHAIRMAN: Shri V. Vijayasai Reddy. Are you speaking?

SHRI V. VIJAYASAI REDDY: Yes, Sir.
MR. CHAIRMAN: I want to make one thing clear. It is not for my sake that you are all sitting here. Number one, it is your duty. Number two, this Business was
adopted in the Business Advisory Committee. Number three, it is there on the Agenda for today. And, we had also said in the beginning that we would forego the lunch break, but that was not agreed upon and the lunch break was given. You had lunch and came back. Then, one Bill has been approved and we are discussing the second Bill. If there is any difficulty in passing the Bill fully, we can consider it at a later stage, but even to discuss also, if some people raise objection, protest and walk out on this, I am not able to understand that. Though they have a right to walk out, yet that will send a wrong signal to the people. The Government is ready to discuss, but some people are not ready to discuss. That is not a good thing. I appeal to all: please come back to the House, participate in the discussion to the extent possible, and let us see, as we move on. The other House, as I said, is sitting up to 10 o'clock and 11 o'clock. We are the House of Elders. We have more patience in that way. We say that we have more knowledge also. That being the case, we should continue to discuss it.

SHRI VAIKO: Sir, I support and appreciate your views.

MR. CHAIRMAN: Thankyou. Now, Shri V.Vijayasai Reddy.
SHRI V. VIJAYASAI REDDY: Sir, kindly reset the digital time system.
MR. CHAIRMAN: You will get your time.
(MR. DEPUTY CHAIRMAN in the Chair)
SHRI V. VIJAYASAI REDDY: Sir, I rise to support the Bill. I should first congratulate the hon. Finance Minister for bringing this Bill to amend the Companies Act. Further, I congratulate the hon. Finance Minister for deregistering four lakh shell companies. This is a very good action. The Bill empowers the Registrar of Companies to initiate action for removal of the name of the company from the Register of Companies, if it is not carrying on any business.

Sir, there are certain issues like categorisation of 16 minor offences as purely civil disputes. Number two is transferring some of the functions, with regard to dealing with the applications for change of the financial year, to the Central Government. Number three is shifting of powers for conversion of public limited company into private limited company. This shifting of powers for conversion from public to private companies from NCLT to the Central Government will definitely reduce the burden on the NCLT, but to what extent, only time will tell.

## [Shri V. Vijayasai Reddy]

I would like to make three suggestions to the hon. Finance Minister. Madam, I will be very happy if a definition can be given as to what the shell companies are for better implementation of the Act. On what basis and what kind of shell companies were shut down? This may be clarified. We need more courts to deal with them. We have now 14 NCLTs and two of them are yet to start functioning. There are only 27 members in the NCLT against the assurance of appointing 60 judicial and technical members. There should be a system in place to ensure that the posts of judges are filled as they arise in a timely manner.

Madam, this is my last suggestion. The ambit of Corporate Social Responsibility (CSR) under Schedule 7 of the Companies Act needs to be increased to cover the farmers on whose land the companies are set up. In fact, it is not covering the farmers. My advice is that the farmers' welfare should also be looked into and be a part of the area on which the CSR funds can be spent. Thank you very much, Sir.

श्री महेश पोद्दार (झारखंड): उपसभापति जी, जिस तरह से देश में धंधे हो रहे हैं, जिस तरह से कंपनियाँ चल रही हैं और जिस तरह से corporate स्ट्रक्चर भी चेंज हो रहे हैं, उसमें एक निरंतर बदलाव की आवश्यकता है और निरंतर बदलाव होता भी रहता है। मुझे खुशी है कि यह सरकार समय-समय पर, जिस तरह से जीएसटी की आवश्यकताओं को देखते हुए जितने संशोधन ला रही है, उसका एक पक्ष तो यह भी है कि कुछ लोग बोलते हैं कि ये लोग कितना बदलाव करते हैं, लेकिन उसका एक दूसरा पॉज़िटिव पक्ष यह भी है कि जब भी आवश्यकता होती है, जितनी भी होती है, दुरुपयोग के जो-जो मामले सामने आते हैं, उनके निदान के लिए, उनका उपाय करने के लिए हम नये-नये कानून बनाते हैं। इसी कड़ी में यह जो आज का प्रस्ताव है, यह उसी का एक प्रस्ताव है।

महोदय, कहा जाता है, कंपनियों को define किया जाता है। It is an artificial person created by law और इसका artificial person, जो law के द्वारा क्रिएट हुआ था, उसके कितने misuse हुए, इसकी कहानियाँ बताने लायक नहीं हैं, जबकि 3-4 लाख कंपनियाँ, जिनमें कितने ghost investors थे, जिनमें कितने ghost shareholders थे, जो ghost कंपनियाँ थीं, छोटे-छोटे, एक-एक कमरे में, दस बाई दस फुट के कमरे में सौ-सौ कंपनियाँ चल रही थी, इन सारी चीजों को बंद करने के लिए इस सरकार ने यह काम किया है और इसकी काफी तारीफ हुई है और काफी अच्छे परिणाम भी आए हैं।

महोदय, बहुत सारे कायदे-कानून ऐसे हो गए हैं, जिनके लिए हम थोड़ा उन्मुक्त वातावरण देना चाहते हैं, इसलिए उसमें हम कानूनों के उल्लंघन को सिर्फ उल्लंघन न समझें, कई बार कानूनों में गलतियाँ भी होती हैं और उन गलतियों पर उल्लंघन के लिए हम कुछ सज़ा तो जरूर नियत करते हैं, लेकिन हर चीज के लिए सरकार के पास जाना, show-cause
notice होना, लिटिगेशन करना आदि, इनको avoid करने के लिए compounding की काफी सारी व्यवस्थाएं की गई हैं। उदाहरणस्वरूप सेक्शन 137 में "punishable with fine" की जगह पर "liable to pay a penalty", ये इस तरह की चीजें हैं, जो देखने में तो छोटीछोटी लगती हैं, लेकिन व्यापार जगत के लिए यह बहुत पॉज़िटिव संदेश है। अभी-अभी सारी कंपनियों के officers के फोटो अपलोड हुए हैं, सारी कंपनियों के डायरेक्टर्स के फोटो अपलोड हुए हैं, कहने के लिए तो यह हो सकता है कि हमारे लोगों को एक बार थोड़ी ...(व्यवधान)...

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, through you, I want to make an appeal to the Opposition Members. This being a very important Bill, I appeal to them to come and participate in the discussion and together we can pass the Bill. I earnestly appeal to all the Opposition Parties to come inside and participate in the discussion.

MR. DEPUTY CHAIRMAN: Please continue with it.
श्री महेश पोद्दार: उपसभापति महोदय, इसी तरह से कंपनियों के मामले, जो NCLT में जा रहे हैं और सदन में भी कई बार, कई चर्चाओं के दौरान भी यह मांग उठी है कि NCLT में ज्यादा कोर्ट्स खोली जाएं। कुछ नई कोर्ट्स बनी भी हैं। महोदय, उनके जजेज़ की संख्या भी बढ़ाई गई है। जब हम व्यापारिक क्षेत्र में बढ़ाव करते हैं, जब हम अपने देश की अर्थव्यवस्था को 2.85 से 5 ट्रिलियन डॉलर की अर्थव्यवस्था बनाने की बात करते हैं, तो स्वाभाविक है कि कंपनियां बढ़ेंगी, कंपनियों के साइज़ भी बढ़ेंगे और उसके और बहुत सारे प्रभाव भी होंगे। उसके लिए आवश्यक बैकअप मशीनरी गवर्नमेंट के पास भी होनी चाहिए।

महोदय, कुछ हद तक हम यह भी मानते हैं कि बहुत ज्यादा कायदा-कानून, बहुत ज्यादा रेग्युलेशन्स का ज़माना अब चला गया है । व्यापार को कुछ उन्मुक्त वातावरण, सिम्प्लिफिकेशन और परिवर्तन चाहिए। इस परिवर्तन की कड़ी में जो प्रस्ताव आज सदन में लाया गया है, मैं इसका समर्थन करता हूं, धन्यवाद।

SHRI A. NAVANEETHAKRISHNAN: Mr. Deputy Chairman, Sir, this is a very important legislation. I congratulate our Finance Minister for bringing forward this Bill; especially with reference to Section 135, a good amendment has been brought in. I fully support this. Now, penal provision has been contemplated for not implementing the policy of corporate social responsibility. Now, even punishment has been contemplated for the officer who is not following or not implementing or violating the provisions. I would like to draw the kind attention of the House to sub-section (8) of Section 135. It says that the Central Government may give such general or special directions to a company or class of companies as it considers necessary to ensure compliance of provisions of this Section and such company or class of companies

### 7.00 P.м.

[Shri A. Navaneethakrishnan]
shall comply with such directions. Schedule VII of the Act deals with corporate social responsibility activities. Some activities are listed there. Nine activities have been listed. Tenth item is included. It says, I quote, "Such other matters as may be prescribed." Now, water scarcity is prevailing in the State of Tamil Nadu and all over India. Water bodies have to be rejuvenated. So, the corporate social responsibility may be fixed with corporates for rejuvenating water bodies and specifically with the help of subsection (8) of Section 135, the Central Government may give directions to the companies to implement and strengthen water bodies and also to harness rainwater or as may be prescribed. Rules may be prescribed to include it as one of the items to be implemented by corporate bodies, namely, to rejuvenate water bodies and also to create structures to store rainwater. Once again, I thank the hon. Finance Minister. Thank you, Sir.

SHRI AMAR PATNAIK (Odisha): Sir, the Companies Act, 1956 was amended and a new Act was brought in 2013 after such a long period. Now, these amendments have come in 2019 and in a very short period. Actually, it is commendable in the sense that it is addressing the situations that have arisen during this period in a very proactive manner. Many of the provisions which have been given in the amendment are particularly good and relating to the benefits of dematerialized shares for unlisted companies and relating to powers being taken away from NCLT to the Registrar of Companies or the Central Government as the case may be. Some of the significant provisions relate to shell companies. There are safeguards against shell companies. Under Clause 12(9) of the Bill, the Registrar can order physical verification of the registered address if the Registrar has reasonable cause to believe that the company is not carrying on any business. Many such provisions are there which are particularly good. I would like to point out some cases which I thought could create problems. Relating to shell companies, there could be virtual shell companies. Due diligence is required for the Registrar to follow to detect such shell companies. It is something which could probably have been mentioned if not in the Bill but through an executive order separately.

For the Corporate Social Responsibility, a list has been given. I am sure it is not exhaustive. It is an illustrative provision. I would suggest that the companies, which come in a particular State, the CSR fund could probably be spent in consultation with the State Government. So, even if it is sent to the CM's Relief Fund or any kind of expenditure to be incurred on that; for example, in Odisha, disaster-related issues are more important. Therefore, disaster-related, damage and restoration works could
probably form a part of the CSR. Instead of fixing this list or the Schedule VII only by the Central Government, it could probably be done by the State Government. Now, the most significant part is Section 241 of the principal Act, which is being amended. This particular provision brings in significant deterrent for malpractices, guilty of fraud, malfeasance. Now, the proviso says that the Central Government may initiate a case against such person and refer the same to the Tribunal with a request that the Tribunal may inquire into the case. My question is this. Why only the Central Government? Why could it not be a whistleblower in the company itself? Why could it not be a suo motu somebody, the court itself takes cognizance of a malfeasance that has taken place in a company? Why is it that some other stakeholder, even an employee in the company who would probably make a case for bringing out a case of malfeasance by an officer in the company? Now, the second aspect is this. If it involves fraud, if it involves loss to the company, what is the provision for recovery of the amount? That is not mentioned. The directorship might go. He may not be permitted to continue as a director in any other company for a period of five years. What is the civil action being taken against him to recover the amount? Then, there is the other aspect, that is, taking advantage of this provision, what is the deterrent or what is the provision that the ROC or the ROC officials would not be harassing the company or company's officials? ...(Time-bell rings)... There is another point relating to penalties. The penalties have been proposed to be imposed on officers. For that, the responsibility has to be fixed on officers. We know that in Government and in many places fixing responsibility is not an easy job. Fixing responsibility by a departmental procedure or fixing responsibility by an organization like the SFIO may not also be easy. If it does, if one goes through that process, it might delay the process. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Amar Patnaikji, please conclude. ...(Interruptions)...
SHRI AMAR PATNAIK: Therefore, it is requested that this particular aspect may also be looked into and penalty is not only for commission of offences but omission also should be mentioned. Thank you so much, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Anand Sharma.
SHRI ANAND SHARMA: Sir, I just want to make only one statement that we had, in principle, an issue about extending the House once the other Bill was adopted. The Chairman appealed, and therefore, most of the Members, who had left, have returned. Just to put on record one thing that we have nothing against the Bill. We recognize that it had to be taken up. I wish if it was negotiated in the morning, then, we could

## [Shri Anand Sharma]

have accordingly adjusted the time. But we are, in principle, supporting the Bill. At the same time, there are some concerns which Naresh Gujralji and other colleagues have expressed about the Limited Liability Partnership. Those may be taken on board by the hon. Finance Minister to reassure that nothing will be done which would undermine when it comes to running of the companies or giving more powers to the bureaucracy. This is a bona fide concern, which needs to be looked into. That is all what we have to say. Other colleagues will be speaking but we, in principle, are not opposed to the Bill. That is all what I have to say.

MR. DEPUTY CHAIRMAN: Thank you, Anandji. Ms. Dola Sen, not present. Shrimati Kahkashan Perween.

श्रीमती कहकशां परवीन (बिहार): उपसभापति महोदय, बहुत-बहुत शुक्रिया, मैं इस बिल का समर्थन करती हूं और साथ ही माननीय मंत्री जी का अभिवादन भी करती हूं, जिन्होंने इस बिल को लाकर, यहां की अर्थव्यवस्था को मज़बूत ही नहीं, बल्कि corporate governance को बेहतर बनाने का काम भी किया है। किसी भी देश के विकास के लिए कारोबार और व्यापार का बहुत महत्व है, लेकिन जो छिपा हुआ कारोबार होता है, वह ठीक नहीं होता। कई ऐसी कंपनियां बन गई हैं, जिनका न तो कोई पंजीकृत कार्यालय है और न ही वे व्यापार कर रही हैं। फर्जीवाड़ा करने वाली ऐसी कंपनियों पर लगाम लगाने के लिए ही यह बिल लाया गया है। इस विधेयक के माध्यम से 'व्यापार सुगमता', यानी Ease of Doing Business में भारत की र्थिति मज़बूत होगी, जिससे निवेशकों का विश्वास तो बढ़ेगा ही, साथ ही फर्ज़ कंपनियों पर प्रभावशाली ढंग से अंकुश भी लग सकेगा।

जो फर्ज़ी कंपनियां हैं, उनकी जांच के लिए रजिस्ट्रार को पावर दी गई है, यानी जो गलत ढंग से कंपनियों को चला रहे हैं, रजिस्ट्रार उनकी physical verification करेगा और उनके नामों को रद्द करेगा। यह एक बहुत ही अच्छा कदम है।

जहां तक CSR की बात है, इसके विषय में मैं कहना चाहती हुं कि जो कंपनियां अपनी राशि को खर्च नहीं कर पाती हैं और Annual Report में दिखा देती हैं कि हम खर्च नहीं कर पाए हैं, ऐसे में उस राशि को एक विशेष प्रधान मंत्री राहत कोष में डालने की जो बात है, वह भी स्वागत योग्य है।

मंत्री महोदय, में दो मुख्य बातों पर आपका ध्यान आकृष्ट करना चाहूंगी। महात्मा गांधी जी का जो Trusteeship Model था, उसमें नैतिकता की आधारभूत शिला पर corporate governance की परिकल्पना की गई थी। उसमें business समाज से एक ट्रस्टी की भांति व्यवहार की अपेक्षा की गई थी कि अपनी आवश्यकता से अधिक जो कुछ भी वह अर्जित करेगा, उसे वह समाज में वापस दे देगा। क्या वर्तमान corporate governance में इस तरह की धारणा रखी जा रही है? महात्मा गांधी जी की जो नैतिकतावादी सोच थी, क्या उस

पर वे खरे उतर रहे हैं? क्या हमारा लक्ष्य सिर्फ आखिरी मंजिल तक पहुंचना ही है या फिर इस काम को किए जाने के जो तरीके हैं, वे भी हमारे लिए महत्वपूर्ण हैं? इन बातों पर भी हमें चिंता करनी होगी।

जहां तक CSR की बात है, में यहां यह बताना चाहूंगी कि जब इस पर कोई बिल आया ही नहीं था और न ही इसका कोई प्रावधान था, उस वक्त से टाटा जैसी कंपनी CSR पर खर्च कर रही है। मेरा यह कहना है कि CSR में राशि जमा कराने के लिए, जो भी कंपनियां हैं, उन पर बहुत ज्यादा दबाव देने की जरूरत है। कंपनियां CSR में खर्च न की गई राशि को प्रधान मंत्री राहत कोष जमा कराएं और वहां वह धनराशि खर्च हो, इससे अच्छा है कि कंपनियां इस बात को सीरियसली लें कि हमें उस धनराशि को CSR में ही खर्च करना है।

आखिर में, मेरी एक गुजारिश है कि सरकार द्वारा इस अहम मुद्दे पर विचार किया जाए, जिससे स्वयं शासन ही सुशासन का रास्ता बने।

 corporate governance بل كو لاكر، يبان كى معالثى حالت كو مضبوط بـى نبيّ، بلّى







 جو غلط ذهنگـ سـح كینيون كو چلاربـه بين، رجسزرار ان كى فزيكل ويريفكيشن كريگا اور ان كـح نامون كو ردّ كريگا. يـ إيك بهت بـى اجها قام بــ.
$\dagger$ Transliteration in Urdu Script.
[श्रीमती कहकशां परवीन]









 كهر

كرنى بوگى.










श्री उपसभापति: धन्यवाद, कहकशां जी। Now, Shri T.K. Rangarajan; not present. Prof. Manoj Kumar Jha; not present. Shri P. Wilson; not present. Dr. Narendra Jadhav.

DR. NARENDRA JADHAV: Mr. Deputy Chairman, Sir, I rise to support the Companies (Amendment) Bill, 2019. There are some very important amendments
proposed in the Bill. But, I am going to focus on only two. First, for commencement of a business, a company after incorporation has to file a verification of its registered office with the Registrar of Companies, and the Registrar can carry out physical verification as well. This provision is very important because this requirement of verification of registered office will help in keeping a check on shell companies. Shell companies are a menace due to their indulgence in illegal activities. They are business operations that exist only on paper without any formal establishment, and lie dormant to facilitate illegitimate activities. For this reason, the move to empower the Registrar to carry out physical verification where he or she believes that the company is not carrying on any business or operations, will help in cracking down on shell companies. Further, a penalty of fifty thousand rupees has been prescribed for non-compliance which is also desirable.

Secondly, Sir, the provisions relating to Corporate Social Responsibility (CSR) have been made more strict which is again a very, very desirable thing to do. The Bill provides that the amount not spent on CSR must be transferred to a fund specified in Seventh Schedule, within a period of six months of the expiry of the financial year. The object of CSR is to contribute towards economic, social and environmental development that creates positive impact on society at large. This proposed Amendment ensures that the companies, actually, contribute towards CSR activity and do not go scot-free simply by paying a penalty for non-compliance. I wholeheartedly support this Amendment Bill.

## MR. DEPUTY CHAIRMAN: Shri Naresh Gujral.

SHRI NARESH GUJRAL: Sir, I have already spoken.

MR. DEPUTY CHAIRMAN: Shri Narain Dass Gupta.

SHRI NARAIN DASS GUPTA (NCT of Delhi): Thank you, Sir, for giving me this opportunity. I rise to support this Bill since I know that the Companies Act holds special importance and significance in commercial governance in India and this Companies Act regulates the corporate world. Originally, we had the Companies Act, 1956, which was changed in 2013. We came out with a new Companies Act, 2013 and these are the amendments in that Act. I support the Bill and there are reasons for that. I will not go into Clause-by-Clause but touch upon the points which are significant. One is regarding the power of NCLT that has been transferred to the Central Government and to some of the ROCs and Regional Directors. This will reduce the burden of NCLT because cases are piling up and it will fasten the delivery of judgements. That is a

## [Shri Narain Dass Gupta]

very good move. Secondly, the introduction of Section 10A, Commencement of Business, is also a welcome move. What used to happen was that suppose I got the company incorporated and run away, not deposited even the original share capital which the promoter used to subscribe. Now, through Section 10A, it has been made mandatory that the promoters and subscribers will have to first open the bank account, deposit the amount even if it is ₹ 20 or ₹ 200 and then only he can procure the certificate of commencement. So, it will stop them. As other hon. Members have also said, this will stop the creation of shell companies. This is a very welcome move. I just want to mention two issues. One is regarding the Registered Office of the Company. There is already a provision regarding the Registered Office of the Company that as per the new provisions, when I will open my Registered Office, along with my photograph and the photograph of the building, I will have to register with the ROC. In spite of this fact, now we are coming up with a new change and giving the authority to the Registrar Office to go and visit the office and verify it again. If I may be permitted to say, this may create Inspector raj. When I have already given my photograph along with the photograph of my office and put it outside the office, then what is the need of giving the power to the ROC to visit my office and verify it? I would just request the hon. Minister to look into it. I also headed the Institute of Chartered Accountants of India as its President. There is a disciplinary mechanism in the Institute of Chartered Accountants of India. Under the Act of Parliament of ICAI, there is Section 21B. It deals with the disciplinary cases of the members. We have first Schedule, Second schedule and third schedule regarding professional or other misconduct that is there. As per the existing provision, if I am found doing something wrong, the institute has the right and power to even debar me permanently. That is there. Now we have come out with the amendment and we are giving those powers of the Disciplinary Committee to NFRA (National Financial Reporting Authority). We have a provision under 21B of the CA Act. Now we are making a provision of only for 10 years. There are cases in the past in the Institute of Chartered Accountants that we had removed the members of the Institute of Chartered Accountants for professional or other misconduct. I would request to revisit it if possible. With this, now we will have two parallel disciplinary mechanisms. One under the Companies Act and the other under the Chartered Accountants Act. Both are the Acts of Parliament. That is there. If I am permitted to say, I will say that it will go against the maxim of this Government, the 'minimum Government, maximum governance.' Why should we have two parallel bodies? Why should I share it with the Disciplinary Committee? President and Vice-President are
the Chairmen, and there are always nominated members, who are nominated by the Central Government. When we have them, why should we have. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Narain Dass Guptaji, please conclude now. You have already taken four minutes.

SHRI NARAIN DASS GUPTA: I will just say one more thing regarding the disciplinary committee. There is Section 4, where we have made a provision which says, "If there are proceedings under the disciplinary committee of the CA Act, then, they will discontinue. It is up to final stages. I will request the hon. Finance Minister to revisit it. With this, I support this Bill.

## MR. DEPUTY CHAIRMAN: Now, Shri Praful Patel-not present, Shri Kanakamedala Ravindra Kumar-mot present, Shri Binoy Viswam-mot present, Dr. Amee Yajnik.

DR. AMEE YAJNIK: Mr. Deputy Chairman, Sir, I thank you for giving me this opportunity to speak on this Bill. Sir, I support the Bill. Definitely, it is a welcome step, in the sense that, we want to boost the economy; we want that the corporate sector grows; trade grows, and that is why when we came with the Companies Act, 2013, we thought of four major points, which were, that we have investors' protection, we have proper auditors, we have shareholders disclosures, and we also have some kind of corporate governance in place. So, when this Ordinance came, and this Amendment has come, the Clauses which have come, they are definitely welcome and we need them at this point of time. The reason being, there are several offences which are classified into numbers. There are almost 81 offences. Now, when you categorize them and when you go for adjudication, it takes a long while. So, the in-house adjudication process that has come is going to help. Yes, there will be some questions which will arise regarding the manner in which the adjudication is going to take place, but, that will definitely cut cost, and it is going to be helpful to the corporate sector. That is one aspect which is really welcome.

Sir, second is that, a lot of work was put on the NCLT. Now, recently, we saw a couple of amendments which have come by way of arbitration also, and by way of other commercial amendments. This will shift the burden to the Central Government from the NCLT. As it is, NCLT is now doing a lot of work, and so, this would also simplify.

Thirdly, Regional Directors have been given powers to enhance the penalty. So, the penalty clause, I think, is giving them large powers. So, these three or four major

## [Dr. Amee Yajnik]

points which are there, are a welcome step, I think, by way of Amendment, and will go a long way.

Sir, there is one other thing which I would like to say. There are certain requirements for companies to put them on online, certain disclosures, and all this is when they are coming by way of a timeline. Sir, 180 days are provided. So, if everything is put into a proper manner, I think, the ease of doing business which was earlier omitted, and now brought in by this Government, I think, is definitely going to increase the GDP which had come down to almost 21 per cent from 38 per cent. So, this is also another welcome step, and the Statement of Objects and Reasons also is quite elaborate as to why this particular Amendment is being brought. I think, this is going to help the corporate sector and the companies, whether they are small companies, large companies, or companies that are coming from abroad, and they come along with a lot of trans-border commercial transactions, and certain disclosures. So, that is a welcome step.

Another and the final one which I would like to make is the CSR. CSR has been a very prominent and significant point because the companies have to shell out money by way of funding towards social corporate responsibility. They have to give back to the society in whatever way they can. So, either they go for education, they go for empowerment of women, and several other social projects. Many companies see that the funds get lapsed. They don't get used. So, this provision that this money should go to any Fund, maybe, the Prime Minister's Fund, I think, is another good suggestion. But, I would like to make a suggestion here that if these funds are to be carved out for a particular social sector or a social programme, I think, that would help that particular upliftment in that particular sector. So, I welcome the CSR too much out of all the other Clauses. So, we support this Amendment Bill and, definitely, it will help the Ease of Doing Business. Thank you so much, Sir.

SHRI N. GOKULAKRISHNAN (Puducherry): Mr. Deputy Chairman Sir, this Bill aims to tighten CSR compliance and to reduce the load of cases dealt by the Special courts and NCLT. Sir, I would like to highlight some of the amendments and their impact on the corporate sector.

Sir, under CSR, the noose has been tightened. Now, the companies cannot escape from allotting two per cent of their profit for social upliftment, which is part of their commitment. They have to transfer the unspent annual CSR funds to one of the funds
like the Prime Minister's Relief Fund under Schedule VII of the Act within six months of the financial year. However, an ongoing project is safeguarded as the unspent CSR funds will have to be transferred to unspent CSR account within 30 days, but can be spent in the succeeding years for the said purpose.

Sir, as per the provisions under the commencement of business, the Ordinance put restriction on every company, not to commence its business or exercise its borrowing powers unless the directors file a declaration within a period of 180 days from the date of incorporation. This provision is inserted with a motive of tracking and putting an end to bogus and shell companies.

Sir, under prohibition on issue of shares at a discount, the defaulting company and officers are liable for penalty only and not imprisonment. The reason behind substituting "penalty" for "fines or imprisonment" was to decrease burden on Courts and National Company Law Tribunals. This prompted the Government to bring in important changes through the Bill. The other provisions made in this Bill like registration of charges, change in approving authority, declaration of beneficial ownership, compounding of certain offences and re-categorisation of certain offences will certainly unclog the NCLT and reduce its burden.

The present Bill has a positive development. It does away with the imprisonment of officers in case of default or corporate non-compliance in non-key areas and allows the legislature to address more serious offenses. It is a step forward in tackling the menace of shell companies. The changes will lead to greater compliance and enhance the efficiency by de-clogging the special courts and National Company Law Tribunals. This ensures that the provisions of CSR are implemented faithfully to the benefit of the society.

With these observations, I support the Bill on behalf of my party. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, the mover of the Statutory Resolution, Shri K. K. Ragesh; he is not present. Now Minister's reply, please.

SHRIMATI NIRMALA SITHARAMAN: Sir, thank you very much for giving me the opportunity to reply. I thank all Members, although it is late in the day and we have had a day-long intensive discussion on a different Bill. They chose to stay back, participate and give their valuable views. I keenly heard them and, specifically to each one of them, I would like to give a reply without really making an elaborate presentation
[Shrimati Nirmala Sitharaman]
because I can see that, in fact, all the Members have really gone through the Bill and amendments in the provisions which are being made and also the effects that these amendments are going to have. So, it was very, very gratifying to hear Members coming out in details about the positive impact that the amendments are going to have as regards making the ease of doing business far more effective and indicative of doing business in India. One thing which I would like to highlight here is that each Member raised specific issues, but broadly the concerns were about making this Act a far more meaningful Act and giving powers to institutions which are doing business in India. I was also very impressed by the way Members have linked to different experiences that they have had, individual experiences and also the collective thinking about what this country's business practices should be like. I particularly thank hon. Member, Kahkashan Perween, for having talked about Gandhiji's Trusteeship because that was the original intent. I suppose the Congress Party and the Members here - d don't want to name the party; but then, since during their era, in 2013, the Companies Act was first amended had that in mind when they brought the CSR into the Companies Act because that's the Gandhiji's Trusteeship principle with which profit making companies, legitimate profit earning through business, cannot be devoid of social responsibility. That's the principle which the original Act of 2013 contain and the kind of amendments that we are bringing now are only to sharp focus that and make it far more effective. If I straight away get into talking about the CSR, which I thought I will do a bit later, but if I immediately talk about CSR, India was one of the first countries to make a legislation also to speak about CSR and making CSR as a part of social responsibility for companies. This was the first thing done in India. The Companies Act therefore, acquired a certain halo about it and that is what is being underlined now because the impact that CSR had to have on the companies became as though you could either comply or explain and get away with it. That was the interpretation which many of the companies was trying to give, not with a mala fide, but they could just get away with giving explanation. But this time, the amendments have made sure that we are making CSR with certain limitations, in the sense, certain responsibilities are tied to the larger principle. I will explain that in a minute. So, with every Member speaking with a complete understanding of the impact that this is going to bring in, I was very motivated to say the least in responding to this debate with a greater sense of looking into the details. Sir, as you know, it was in 2013 when this Act was passed. It was an Act passed after due consideration, after the Standing Committee had looked into it with a great detail about which most of us will always
speak. There should be scrutiny, there should be a detailed analysis. The Standing Committee looked into this, and then, in August of 2013, this was passed. But, even as I say that and even as I vouch for the role of the Standing Committee, here's one Bill, which I am sorry to say, here's one Bill, in spite of the intense scrutiny of Standing Committee, is undergoing rapid changes. Yesterday, I was here and I understood the sense of the House when we spoke on the Insolvency and Bankruptcy Code where we need to come up with a lot of amendments as we are learning, as we are going ahead because that is the landmark of an Act. But, here is the Companies Act which in spite of passing after good scrutiny by the Standing Committee is undergoing major changes, trying to bring in the element of Ease of Doing Business, bringing in a robust framework with which Companies Act can be implemented. So, I somehow feel that the Companies Act, with a sense of responsibility I just wonder and ask whether it was rushed through in 2013! There are a number of amendments, a number of issues which we are going back on. There is nothing new; many of which are clarificatory, many of these are changing to make it simpler. However, it was on 2nd November, 2018 that an Ordinance was passed and then by the time it was 19th January, 2000, that Ordinance had to be replaced by a Bill and in 2019, this year, in January, the Lok Sabha passed this Bill.

And it came to the Rajya Sabha, got listed on 7th, 8th and 9th of January, 2019, but could not be passed because the Rajya Sabha was adjourned sine die. Today, when I saw the hon. Members from the Opposition going away, my heart was really beating faster, because now I am here trying to replace the Ordinance with the Bill as, ideally, all of us wanted to have a Bill, discuss it and then pass it. We do not want an Ordinance.

SHRI NARAIN DASS GUPTA: We are here, Madam.
SHRIMATI NIRMALA SITHARAMAN: Thank you, Mr. Gupta. I heard you, Mr. Gupta.

Sir, tomorrow is the last day when the Ordinance is going to be lapsed. Here, we are trying to do our best, after getting it passed in the Lok Sabha. We have had a very invigorating discussion and I am sitting here 24 hours to go before I have to clear the Bill through the House. So, I thank all the hon. Members who have come back, in spite of long day, discussed the Bill with so much of intensity. And, Sir, I am very, very grateful for all the inputs and the sense of responsibility with which this House is conducting itself so that an Ordinance does not get lapsed without a Bill replacing it. So, I am really grateful.

## [Shrimati Nirmala Sitharaman]

Sir, with this broad introduction, I just wanted to say that what we are doing now is to pass the Bill with amendments and nothing is added here. But, we are also bringing a few more new amendments. So, there are a total of 12 additional amendments to 11 Sections of the Companies Act, 2013. These are being proposed now to make them part of this legislation. In addition to all 29 Sections amended and notified through the Ordinance, it is proposed to insert 2 new Sections to the parent Act. So, we have before us the Ordinance plus new amendments.

Sir, largely, the proposed amendments aimed at addressing the civil liabilities of technical and procedural defaults and are minor in nature. Sir, minor omissions and commissions were getting compounded and severe penalties were being imposed. We are now trying to bring the nature of minor offences to the fore, so that punishments are not severe and those can be accommodated, because only civil liabilities can be imposed on them. We are also de-clogging the NCLT by shifting routine matters out of it. So, with these kinds of steps, we are also trying to rationalize and recategorize civil defaults so that they can be taken care of.

There is a transfer of function with regard to dealing of applications for change in the financial year. I think, Shri Vijayasai Reddy, spoke about it. It is a very, very company-specific step. It is because there are several companies in India which have larger groups, belonging to them or they belonging to these groups outside India. For them, when they wanted to change the financial year, to keep in line with their holding company or the group companies, this provision allows them to do so. And, for this, we do not want them to go a long and circuitous waiting route. Instead, they can approach the Central Government and this can be sorted out without much pain.

Sir, coming to non-maintenance of registered office, I would like to submit that an hon. Member spoke about it saying that physical verification of an office is absolutely necessary. This is a very important step that we have taken. Otherwise, how, within one room or even by just giving a Post Box Number, several companies were operating. You never know who and where they are running these companies. So, now, it has become mandatory that companies do have a physical address. They have to maintain physical registers, so that people can go and check them and there will be veracity with their claims.

Sir, stringent provisions with reduced timelines are also prescribed, so that modification of charges can also be accommodated.

Then, Sir, breach of ceiling on directorship is being made as a ground for disqualification. Many of us know that there are a certain number of companies for which you can play the role of a director. If those numbers are changed or if those numbers are crossed, for instance, holding of directorship beyond permissible limits, one will be disqualified. What is the permissible limit? Sir, you can be director in twenty companies -seven listed and not more than ten public companies. There are, sometimes, people who violate it. So, we wanted to take severe action, because it leads to a lot of unstated responsibilities not being taken care of. So, we have brought in this kind of a step here to bring in disqualification of people who violate the Dermissible limit which has been extended. Also, then, we are talking about the CSR. I would like to take a minute longer on that. But, before that, I would like to say one line, I do appreciate one of the hon. Members recollecting that we had closed shell companies. Yes, four lakh inactive or shell companies were deregistered. Some had existed for more than five years, but they remained inactive. But, because they were remaining somewhere, we had to deregister them. So, the few, related better here, as a part of the amendment, is declaration before commencement of business to be restored after removing the requirements related to minimum paid-up capital. Even before you start the function, it is necessary for a company to declare before commencement of business. We want to nip it in the bud that companies get register and they stay without function and, therefore, declaration is one of the things. This is a provision that existed in the original 2013 law. But it got dropped, God knows why, in 2015. Now, we are bringing that back.

Then, I told about the maintenance of registers. I am also making sure that physical presence is there; or else, they get struck off. We are also insisting that in the case of a significant beneficial owner of shares, if it is not discoverable and restrictions have been placed by the NCLT, we want to make sure that within one year, such shares would be transferred to the IETF, that is, the Investors Education Trust Fund.

Holding directorship is one of the points that I have already explained.
I, now, move over to talking about the CSR, which seems to have attracted a lot of Members' attention. It is a very interesting step that we have taken to keep the spirit of the legislative intent of the Companies Act, 2013. Actually, the CSR is applicable to all those companies that have a profit of rupees five crores, or, a turnover of rupees one thousand crores, or, a net worth of rupees five hundred crores. So, the CSR does not apply to everybody, but you have to fall in this category. And, therefore, those companies will now have to state as to where they have spent the
[Shrimati Nirmala Sitharaman]
money. Yes, we know it exists. We also have a board, which decides where the money should be spent. The Government has given nearly 11 to 12 item heads on which you may choose to spend. Many of the Members of Parliament had this worry that they are all going out of their State, or, they are going out of the place where these companies are located. The locals do not get any benefit out of that. So, what is this law doing on the Company Law?

## (MR. CHAIRMAN in the Chair)

Sir, all this has been constantly discussed. And, it meant that we had to respond to the changes that are required to be brought in, otherwise people thought if they comply, it's all right; or else, if they comply and then give an explanation; or, if they comply partly and then give an explanation and get away with it. So, we are giving a three-year window -one plus three years. So, if you have spent two per cent, which has to be spent, within the first year, it's fine. Or else, you will move that money to an escrow account. Many of the hon. Members, who spoke, took the name of Prime Minister's Relief Fund. That's only an example. First of all, for those amounts, which you have not spent, you open an account and put the money there. If you have already started spending, the unspent portion is what we are moving over. So, I will just make it clear for the people who are interested in the CSR matter. We are only providing greater clarity in the provisions relating to the CSR by including provisions to the effect that where a company is unable to spend the earmarked amount for the CSR activities within a particular financial year, it shall transfer the same to a CSR account to be spent within the next three financial years. So, that is the one plus three $(1+3)$ window, which I was talking about. If you were unable to spend, you now get, this year plus three years within which you have to spend. Any amount, remaining unutilised in such CSR account, shall thereafter be transferred to any fund specified in Schedule VII. So, I have not mentioned the fund; I am saying, any fund which is mentioned in the Schedule VII can be chosen. Section 135 is also to be amended to provide for specific penal provisions in case of non-compliance. I mentioned earlier, that it was easy for the people to interpret, saying either we comply with it or else we will give an explanation and get away with it. Now, that is not happening because Section 135 is also being amended to provide for a specific penal provision in case of non-compliance and authorise the Central Government, the Ministry of Corporate Affairs, to give directions to the companies or any class of them for ensuring compliance with the provisions of the CSR. So, many Members of Parliament who felt that this
is all on paper but never the money has come to the ground can now see that money will come to the ground, if not, it will go to Schedule VII kind of listed accounts. So, money will be available for actual spending. That is the major amendment as regards the CSR. There is also one issue about how we are trying to strengthen the National Financial Reporting Authority, the NAFRA, as we speak about it. We are providing the NAFRA with such empowerment that they can discharge their functions through its divisions and also that a Chairperson and a full-time member of the Authority shall constitute the Executive body of the NAFRA. Now, here, in addition, a clarity is also being brought in the debarment provision. There, the provision which existed earlier was a bit firm and a lot of CAs started feeling that it is denying them the right to their livelihood because once they are debarred, it becomes very difficult for them to get back all the clients which they had earlier. The CAs' debarment is being sort of diluted so that it becomes a bit reasonable, so that their livelihood is not affected. We are also bringing a bit more transparency in terms of the corporate veil so that we really get to know who is behind any particular company, and who actually is the beneficial owner who has invested in the company. There is also this question of trying to make sure that the CEOs and the Key Management Personnel, the KMP as we refer to them, in a company are in a fit and proper stage, or else we are constantly being referred to people who are really not doing their business properly. So, like the customers in a bank, we need to know about the Directors of the company and also these Key Managementing Personnel. Then, we are strengthening the enforcement provisions which are available with the Serious Fraud Investigation Office, the SFIO. Section 212 will now become self-sufficient to ensure speedy and more effective enforcement including action of disgorgement. A lot of Members have specifically spoken about issues on which I would like to respond to them. I shall not take too much of your time, Sir; I know it is late in the day. Shri Naresh Gujral had spoken about the issue of Company Secretaries. I remember him coming to my seat and telling me about how it becomes very difficult for small companies to have, by compulsion, a CS. This has been discussed. He is right. This issue has been pending for a very long time. The suggestion that he has made is under consideration. Let me please inform the Member, it is under consideration. We shall have to change the rules, and we can change it by the rule only. We want to do this with a bit more of stakeholders' consultation. So, you can expect us to come back to you on that. Shri Vijayasai Reddy had spoken about what exactly are the shell companies. Interestingly, even in Lok Sabha, the debate centered for some time on what exactly are shell companies, whether we have a definition for them.
[Shrimati Nirmala Sitharaman]
Sir, there is no definition for shell companies under the Act. So, we are striking off companies which are not carrying out any business, companies which are not carrying out any business for two years or more as per provisions of Section 248 of the Act, after due process. So, shell companies is a colloquial word but, in other words, in the Companies Act, the way in which we deal with what can otherwise be called a shell company is if you have remained inoperative for two years and with due Section 248 being applied to them, following the due process, we strike them off. And also, similarly, we are taking all steps towards strengthening NCLT and the NCLAT. In fact, during the Insolvency and Bankruptcy Code debate yesterday, I went into great detail to say how we are actually providing for the NCLT and the NCLAT. I have already explained as to what constitute the shell companies. So, I don't think I need to elaborate on it. Which were the kind of companies which were struck off? I did quote, four lakhs of them have been struck off. I want to explain that a bit. Section 248 of the Companies Act allows striking off of companies. Registrar of Companies, when he has reasonable cause to believe that a company is not functioning or by companies voluntarily by applying to Registrar if they have nil assets and nil liabilities, such companies get struck off; and the companies which did not file annual returns which is what I have said to you was used as the basis, the companies which did not file annual returns and financial statements for two years or more and did not apply for the dormant status. So, you may not be doing business but you didn't even apply for being dormant. If companies did not apply for being a dormant status, these were the companies which were struck off after following due process. So, that is something which I wanted to explain. The annual financial year point which was raised by Vijayasai Reddyji has also been explained.

Sir, Amar Patnaikji had mentioned that 'prevention of mismanagement and oppression', why only the Central Government will move, whether it is ensured that the RoCs would not harass. It was clear that one of the amendments is giving powers to the RoC. And, therefore, this question was legitimate to ask. The amendment pertains to identification of managerial personnel as 'not fit and proper'. I just explain, that is, 'to fit and proper' is a requirement. Otherwise, you are just going to have people sitting and doing the function but not really engaging properly. There might be several omissions and commissions. So, to avoid that the 'not fit and proper' assessment is made by the RoC or by the NCLT after an application is moved by the Central Government. So, the Central Government does not on its own decide that this is what
it is. It moves an application. The application goes to the NCLT and it is the NCLT which then takes a decision. After the NCLT, the application is moved by the Central Government. The power is given to the Central Government to only as CG would take into account all considerations before moving this application. The intention is to debar individuals not found fit and proper. So, the RoCs will have no authority to move applications to debar individuals. So, they are not getting aggrandized. They are just being given that one step. They don't have an authority to debar individuals. Central Government's approval is mandatory. So, let that be made as a sort of assurance. So, there is no question of harassment, and, if any, you have a provision to approach the Government to say this is what is happening and action can be taken. So, there are adequate checks and balances.

Sir, Shri Narain Dass Guptaji raised the question based on the provision in Section 12(9), which has been added, would apply only when the Registrar has reasonable cause to believe that the company is not carrying out its business. This will not happen in every case. The reasonable cause would also be through a judicious and diligent procedure to be followed by the Registrar, by the Office of the Registrar. The objective is to check unscrupulous practices. Again, Shri Narain Dass Gupta had raised the question of provisions in the NFRA. I have already explained that. So, there is no conflict between the jurisdiction of NFRA and the ICAI as their jurisdiction has been separated under the rules itself.

Sir, I think most of the questions have been answered. I am very grateful. As I said earlier, you have given us the opportunity to take this with a sense of urgency because tomorrow the Ordinance would lapse and we cannot afford to bring it all over again. Members have participated and given their valuable inputs. I have tried addressing ali of them. I am extremely grateful for their participation in this discussion.

MR. CHAIRMAN: Thank you, Minister. I shall now put the Statutory Resolution moved by Shri K. K. Ragesh to vote. He is not there, but still I have to put it to vote.

The question is:
"That this House disapproves the Companies (Amendment) Second Ordinance, 2019 (No. 6 of 2019) promulgated by the President of India on 21st February, 2019.

The motion was negatived.
MR. CHAIRMAN: I shall now put the motion moved by Shrimati Nirmala Sitharaman to vote. The question is:
"That the Bill further to amend the Companies Act, 2013, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.
MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.
MR. CHAIRMAN: In Clause 3, there is one Amendment (No. 2) by Dr. T. Subbarami Reddy. He is not there.

Clause 3 was added to the Bill.
MR. CHAIRMAN: Since Dr. Subbarami Reddy is not present in the House, his Amendments to other Clauses are also not being taken up.

Clauses 4 to 20 were added to the Bill.
MR. CHAIRMAN: In Clause 21, there is one Amendment (No. 1) by Shri Ripun Bora. He is not present.

Clause 21 was added to the Bill.
Clauses 22 to 44 were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.
SHRIMATI NIRMALA SITHARAMAN: Sir, I move:
That the Bill be passed.
The question was put and the motion was adopted.

## MESSAGE FROM LOK SABHA — Contd.

The Code on Wages, 2019
SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-
"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Code on Wages, 2019, as passed by Lok Sabha, at its sitting held on the 30th July, 2019."

Sir, I lay a copy of the Bill on the Table.

MR. CHAIRMAN: Hon. Members, I am really happy today that we have taken up a historic Bill and then voted on it, either way. It is not my consideration that every Bill should be passed. That is left to the House, but the House has discussed it threadbare. Every section of the House got an opportunity to express their point of view. I am also told that the entire country was watching the debate today. I am happy that we were able to take it up in a more meaningful manner and finally came to some conclusion. I have already explained the reason; I am happy that the Minister has also explained the reason for taking up the second Bill today. I never wanted to hurry up anything, but because this is an Ordinance that would be lapsing, I was insisting Members to cooperate. I am happy that Members who had initially protested have come back.

SHRI JAIRAM RAMESH (Karnataka): Sir, we came back.

MR. CHAIRMAN: That is what I am saying. Members have come back. He did not even go out. I am very happy.

## THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir,

 I wish to express, on behalf of the House, our grateful thanks to the hon. Chairman, the hon. Deputy Chairman, and all the Opposition Members who cooperated in getting a historic Bill passed. As you rightly pointed out, we should debate, discuss and then leave it to the wisdom of the House. I thank you very much, Sir, and thanks to the Opposition and all the Members for having stayed late for both the Bills.
## SPECIAL MENTIONS - Contd.

## Demand for special budgetary support to Bengaluru for its infrastructural development

SHRI B.K. HARIPRASAD (Karnataka): Sir, Bengaluru is known as 'Gateway to South India'. It has a large number of Public Sector Undertakings which is serving the Defence of the country and it has become a Silicon capital of India. Bengaluru is a home of many well-recognized colleges, research centres, private industries, software
companies, and companies in the field of telecommunications and aerospace. I would mention that during this toughest time of unemployment in India, this 'Silicon Valley of India' draws people to it, not just because of its beauty but also for the opportunities it offers. It is called 'City of Opportunities'.

My main reason for constantly raising the voice for Bengaluru is because the budgetary support for developing international infrastructure is not provided by the Central Government, especially when it's verified that 42.12 per cent of Bengaluru's population originates from outside the State and the urban agglomeration ranks second among comparable metros with migrant populations. Bengaluru being the India's second fastest growing cosmopolitan city, as a result the population rate also increased rapidly. The Census 2011 says that approximately $84,43,675$ or 9 million people reside in Bengaluru which makes it the third most populated metro city in India.

Bengaluru becomes the pivotal growth engine for the State, two-thirds of migrants have come from within the State itself. Therefore, to consider the special circumstances and the huge responsibility on Bengaluru, I request for urgent Central budgetary support to develop its infrastructure to the international level so that the city can cope with large migration not only from within the country but also from different parts of the world.

## Demand to resolve the issue of housing for the poor and deprived in metropolitan cities

श्री रामकुमार वर्मा (राजस्थान): महोदय, दिल्ली सहित प्रमुख महानगरों के अधिकांश निवासी बाहर के राज्यों से आए हुए लोग हैं जो मज़दूरी व रोज़गार की तलाश में यहां वर्षों से झुग्गी-झोंपड़ियों में रहते हैं। उक्त लोगों को केन्द्र व राज्य सरकार द्वारा उनके पुनर्स्थापन के लिए समय-समय पर आवास आवंटन किए गए जो कि 35 वर्ग मीटर, 25 वर्ग मीटर और 12 वर्ग मीटर क्षेत्रफल में हैं। प्रारम्भ में आवंटन के समय उनके परिवार में 3-4 सदस्य हुआ करते थे, लेकिन बाद में परिवार बढ़े और वर्तमान में 12 वर्ग मीटर में बने कमरे में 8-10 सदस्यों का पूरा परिवार रहता है, जिनका जीवन अत्यंत कष्टदायक और नारकीय है। मेरे व्यक्तिगत अनुभव से मैंने दिल़ली की अनेकों कॉलोनियों, जैसे जहांगीरपुरी, सुल्तानपुरी, मंगोलपुरी, नांगलोई, मदनगीर, तिगड़ी, त्रिलोकपुरी इत्यादि में जाकर देखा कि इनमें रहने वाले अधिकांश लोग मज़दूर हैं, जो कि गरीब व वंचित वर्ग से आते हैं और जिनकी आवासीय व्यवस्था चिंताजनक तो है ही, साथ में वहां बुनियादी सुविधाओं का भी अभाव है।

अत: मेरा अनुरोध के साथ सुझाव है कि केन्द्र सरकार तथा संबंधित राज्य सरकार उनके इस नारकीय जीवन को दूर करने के लिए उनके परिवार के वयस्क सदस्यों के लिए अतिरिक्त आवास आवंटन करने या उनके मकानों को बहुमंज़िला बनाने के लिए स्वीकृति देते

हुए सरकारी अनुदान सहित सस्ती ब्याज दर पर बैंक ऋण की सुविधा भी उपलब्ध करवाए, धन्यवाद।


#### Abstract

MR. CHAIRMAN: Shri Husain Dalwai; not present. Dr. L. Hanumanthaiah; not present. Shri Vishambhar Prasad Nishad; not present. Shrimati Chhaya Verma; not present.


## Demand to lay railway lines connecting Meerut to Hastinapur

श्रीमती कान्ता कर्दम (उत्तर प्रदेश): महोदय, मेरठ स्थित हस्तिनापुर जैन श्रद्धालुओं के लिए काफी प्रख्यात स्थल है और इसके दर्शन के लिए देश के कोने-कोने से तथा विदेशों से लाखों श्रद्धालु हर साल आते हैं। यहां जैन धर्म के कई तीर्थंकरों का जन्म हुआ था । यहां पर जैन धर्म के विभिन्न मान्यताओं के केंद्र हैं, जैसे जम्बुद्दीप जैन मंदिर, श्वेतांबर जैन मंदिर, प्राचीन दिगंबर जैन मंदिर, अस्तपद जैन मंदिर एवं श्री कैलाश पर्वत जैन मंदिर आदि।

महोदय, इसके अलावा हस्तिनापुर का संबंध महाभारत काल से भी है। यहां पर कमल मंदिर, पांडेश्वसर मंदिर बना हुआ है, जिन्हें देखने के लिए भी लाखों पर्यटक आते हैं।

महोदय, हस्तिनापुर सिख समुदायों के लिए भी महत्वपूर्ण केंद्र है, क्योंकि यह पंच प्यारे भाई धर्म सिंह का जन्म स्थल भी है, जो गुरु गोविंद सिंह जी के पांच शिष्यों में से एक थे। यहां पर एक बहुत बड़ा गुरुद्वारा है, जहां पर हर साल लाखों सिख श्रद्धालु आते हैं।

महोदय, हस्तिनापुर इतना प्रमुख तीर्थ स्थल होते हुए भी, आज तक रेल मार्ग से नहीं जुड़ पाया है। अत: मेरी आपके माध्यम से रेल मंत्रालय से माँग है कि हस्तिनापुर को मेरठ रेल मार्ग से जोड़ा जाए और मेरठ से हस्तिनापुर तक रेलवे लाइन बिछाई जाए, जिससे यहां आने वाले श्रद्धालुओं को और पर्यटकों को सहूलियत हो सके, धन्यवाद।

## Demand to take strict action against private insurance companies for denial of claims of customes

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, देश में निजी क्षेत्र की स्वास्थ्य बीमा कंपनियों से दावे का भुगतान प्राप्त करना उपभोक्ताओं के लिए अत्यन्त कठिन है। कंपनियां स्वास्थ्य बीमा करते समय उपभोक्ताओं को सबसे अच्छी सेवाएं देने का दावा करती हैं, परन्तु बाद में दावों में कमियां निकालकर उन्हें अस्वीकार कर देती हैं।

महोदय, स्वास्थ्य बीमा के क्षेत्र में उपभोक्ताओं के संरक्षण का स्तर बहुत खराब है। स्वास्थ्य बीमा दावों का भुगतान कुल प्रीमियम की तुलना में बहुत कम है। निजी स्वास्थ्य बीमा कंपनियां उपभोक्ता संरक्षण कानून कमजोर होने के कारण जनता की जेब पर खुलेआम डाका डाल रही हैं। निजी क्षेत्र की कंपनियों के खिलाफ उपभोक्ताओं के दावों का भुगतान न करने पर उपभोक्ता फोरम द्वारा लगाए गए जुर्माने की राशि सामान्यत: बहुत कम होती है, जिसके

कारण बीमा कंपनियां खुले आम डंके की चोट पर जनता को लूट रही हैं और मनमानी करती हैं। दुनिया के अनेक देशों की तुलना में भारत में दावों को लेकर निजी स्वास्थ्य बीमा क्षेत्र में शिकायतों की दर उच्चतम है। दुनिया में कुछ ऐसे देश भी हैं, जहां निजी कंपनियों के लिए शत-प्रतिशत दावों का भुगतान करना अनिवार्य है।

महोदय, मैं सरकार से लोक महत्व के अविलंबनीय विषय पर स्वास्थ्य बीमा क्षेत्र में दावों के निबटारे और कंपनियों की कार्यशेली की श्रेष्ठ जनहितकारी गुणवत्ता स्थापित करने के लिए सरकार को अविलंब सख्त नीति निर्धारित करने, दोषी कंपनियों के खिलाफ कठोर कार्रवाई करने की मांग करता हूं।

## Need to take measures to check ozone pollution in Delhi-NCR

SHRI HARSHVARDHAN SINGH DUNGARPUR (Rajasthan): Sir, I would like to draw the attention of the Government regarding increase in ozone pollution in DelhiNCR during the current summer due to heat wave. As a matter of fact, ozone is a deadly gas to the extent that even short duration exposure can worsen respiratory conditions and asthma and, at times, lead to emergency hospital admission. Further, ozone is not directly emitted from any source but is formed from reaction between gases in the air under the influence of sunlight and high temperature. According to Air Quality Index released daily by Central Pollution Control Board, ozone is the dominant pollutant of the day on 28 days between 1st April and 15th June, 2019. On the basis of these ozone data, the Centre for Science and Environment has analysed that ozone is high in NCR towns. For example, Faridabad has experienced the highest share of days, that is, 80 per cent, followed by Ghaziabad with 67 per cent and Gurugram 21 per cent of days. In Delhi, the average level has exceeded the standard on 16 per cent of days this summer. Therefore, it is clear that ozone is a dominant pollutant factor behind bad Air Quality Index which can lead to serious health crisis. Hence, exact cause in the increase in ozone pollution in Delhi-NCR during the current summer season may be investigated. Also, what measures have been taken/being taken to control this alarming situation and how will its reoccurrence in next summer be prevented?

MR. CHAIRMAN: The House stands adjourned till 1100 hours on Wednesday, the 31st July, 2019.

The House then adjourned at fifty-seven minutes past seven of the clock till eleven of the clock on Wednesday, the 31st July, 2019.


[^0]:    * Withdrawn by the Member.
    **Not recorded.

[^1]:    *Not recorded.

[^2]:    $\dagger$ Transliteration in Urdu Script

[^3]:    $\dagger$ Transliteration in Urdu Script.

[^4]:    $\dagger$ Transliteration in Urdu Script.

[^5]:    $\dagger$ Transliteration in Urdu Script.
    *Expunged as ordered by the Chair.

[^6]:    $\dagger$ Transliteration in Urdu Script

[^7]:    $\dagger$ Transliteration in Urdu Script.

[^8]:    $\dagger$ Transliteration in Urdu Script.

[^9]:    $\dagger$ Transliteration in Urdu Script.

[^10]:    $\dagger$ Transliteration in Urdu Script.

[^11]:    $\dagger$ Transliteration in Urdu Script.

[^12]:    *Not recorded.

[^13]:    *Expunged as ordered by the Chair.

